Sixth Series, Vol. III—No. 11

Thursday, June 23, 1977
Asadha 2, 1899 (Saka)

LOK SABHA DEBATES

(Second Session)

(Vol. III contains Nos. 11—20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 4.00

CONTENTS

(Sixth Series, Volume II, Second Session, 1977)

No. II, Thursday, June 23, 1977/Asadha 2, 1899 (Saka)

	COLUMNS
Oral Answers to Questions :	
Starred Questions Nos. 166 to 169 and 171. . . .	1—23
Short Notice Question No. 4	24—29
Written Answers to Questions :	
Starred Questions Nos. 164, 165, 170 and 172 to 183 . .	29—39
Unstarred Questions Nos. 1485 to 1523, 1525 to 1551 and 1553 to 1642.	39—180
Papers laid on the Table	180—84, 292—93
Election to Committees	184—86
General Budget, 1977-78—General Discussion— . . .	186—292
Shri Sheo Narain	189—92
Shri Kacharulal Hemraj Jain	192—97
Shri Chand Ram	197—205
Shri V. Arunachalam	206—10
Shri A. V. P. Asaithambi	210—15
Shri Mritunjay Prasad Verma	215—25
Shri Sonu Singh Patil	225—34
Dr. Bijoy Mondal	234—36
Shri K.T. Kosalram	236—40
Shri Brij Bhushan Tiwari	241—50
Shrimati Kamala Bahuguna	250—54
Dr. Ramji Singh	255—62
Shri A. Sunna Sahib	262—67
Shri Bharat Bhushan	267—73
Shri R. Mohanarangam	273—76
Shri H. M. Patel	276—92

The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Payment of Wages (Amendment) Bill—

Motion to consider— . . . . . 293—332

Shri Ravindra Varma . . . . . 293—95, 327—32

Shri Vayalar Ravi . . . . . 295—98

Shrimati Ahilya P. Rangnekar . . . . . 298—300

Shri K. Ramamurthy . . . . . 300—303

Shri Hukam Chand Kachwai . . . . 303—307

Shri K. A. Rajan . . . . . 307—309

Shri Saugata Roy . . . . . 309—12

Shri Yuvraj . . . . . 312—17

Shri Hukmdeo Narain Yadav . . . . . 317—23

Chowdhry Balbir Singh . . . . . 323—27

Clauses 2 and 1 332

Motion to pass—

Shri Ravindra Varma 332

LOK SABHA

Thursday, June 23, 1977/Asadha 2, 1899 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

श्रम मंत्रालय में कर्मचारियों की बहाली

*166. **श्री सत्यदेव सिंह** : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) आपातकाल के दौरान उनके मंत्रालय के कितने कर्मचारी मुअत्तिल तथा कितने अनिवार्य रूप में सेवा निवृत्त किये गए;

(ख) मुअत्तिल किये गये ऐसे कर्मचारियों में से कितने कर्मचारी सरकार ने बहाल कर दिए हैं; और

(ग) कितने कर्मचारी बहाल नहीं किये गये हैं और इसके क्या कारण हैं ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). No employee of the Ministry (Main Secretariat) was suspended or compulsorily retired during the emergency; complete information in respect of attached and subordinate offices is being collected.

SHRI SATYA DEO SINGH: I have no supplementary.

SHRI L. K. DOLEY: The word emergency has been used in this question, and hon. Members particularly are very much concerned about the emergency. Should I put a question on this? Is it emergency which has brought the emergence of the Janata party?

SHRI RAVINDRA VARMA: The question does not arise from the main question but if the hon. Member is interested to know the answer he has to ask his own conscience and not this House.

Visakhapatnam Steel Plant

*167. SHRI M. KALYANASUNDARAM: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are likely to drop the proposal of a steel plant at Visakhapatnam;

(b) if so, the reasons therefor; and

(c) if not, steps being taken to start the work at this proposed plant?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) No, Sir.

(b) Does not arise.

(c) M/s. M. N. Dastur & Co. (P) Ltd. Consultants, have been commissioned by Steel Authority of India Limited in April, 1975 to prepare the Detailed Project Report which is Scheduled to be submitted to Steel Authority of India Limited by September of this year. Preparatory steps for provision of infra-structural facilities have been taken besides land acquisition.

SHRI M. KALYANASUNDARAM: I am glad the Minister said 'no' to the first question. It means Government is determined to proceed with the project. There has been lot of delay in the submission of the project report. It is now more than 2 years. Government should take expeditious action as soon as that is received and assure the people of Andhra State that the project will be pushed through.

SHRI BIJU PATNAIK: The project report is expected to be in the hands of the SAIL by September of this year. That will be considered by them and then by the Ministry and in the Government; it will be considered by Finance and Planning Commission and necessary funds allocated. All that will come before the House. The hon. Member will be as wise as myself to know how quickly it can be done. On my part I would like to tell him that it will be done as early as possible.

SHRI M. KALYANASUNDARAM: From the answer given by the Minister it is clear that he is not interested in it, as much as he should be. I think the Minister should personally attend to this and not create any political complications. In that state there is Congress Ministry and if there is any delay that will lead to lot of difficulties.

SHRI BIJU PATNAIK: I can assure my neighbour that I have no intention of importing politics into a thing which has already gone out of politics.

SHRI K. SURYANARAYANA: We have heard the statement given by the hon. Minister. Even though they are given all the facilities including water supply and facilities of land acquisition; the position is this. It is observed that Dastur and Co. have been interested in this survey. I want to know from the Minister whether when the foundation was laid in 1971 this had not been examined in all its implications.

There has been a problem of availability of land and water. And a feasibility of the project in that particular place is also in doubt. In view of this, is the Steel Minister also contemplating to have one more project in the neighbouring Paradeep port area with the assistance of the Japanese Government? If so, I want a detailed clarification and detailed answer to satisfy the Andhra people as well as the Government and the entire country as well.

SHRI BIJU PATNAIK: When the hon. Member was on this side of the House, the then Steel Minister gave a projection of an increased production of 75 million tonnes of steel on the basis of a white paper which was laid on the table of the august House.

I cannot say that I am that ambitious but, as a plodder, I hope, that I shall be able to add three more coast-based plants, that, is, at Vizag, Mangalore and Paradeep along with a plant at Vijaynagar in Karnataka together with the normal expansion of Bhilai, Bokaro and Rourkela. If I am able to do that, as a modest expansion of about ten million tonnes instead of seventyfive million tonnes, the country will do well.

श्री तेज प्रताप सिंह : मैं मंत्री महोदय से जानना चाहता हूं कि इस पर इतना अधिक धन क्यों लगाया जा रहा है जब कि जो कारखाने अभी तक हैं, उनका खुद ही सारा स्टील पड़ा हुआ है, बिकता नहीं है, तो यह रुपया क्यों लाक्ड-अप किया जा रहा है ?

SHRI BIJU PATNAIK: There is a question on this.

SHRI M. RAM GOPAL REDDY: Mr. Speaker, Sir, this project was contemplated when you were the Chief Minister. It has taken a long time.

MR. SPEAKER: As Steel Minister I stated that.

SHRI M. RAM GOPAL REDDY: Proposals were framed. As the hon. Minister is a pioneer of the projects of the entire country and not for Andhra Pradesh alone and as experts have stated that this is the best site with all materials availability there and since he is vascillating and daily making some statements with no firm views, I want to know whether he is going to complete this project in Vizag or not.

SHRI BIJU PATNAIK: I had already said that I have not let down my neighbour.

SHRI B. RACHAIAH: Arising out of the answer to the question, I would like to know from the hon. Minister as to what are the allocations made to some of the projects which he was kind enough to mention, particularly, with regard to Vijaynagar Steel Plant.

SHRI BIJU PATNAIK: Arising out of the question, I mentioned that a D.P.R. for the Vijaynagar Steel Plant had already been received and the entire project of Vijaynagar is receiving the active consideration of the Government.

SHRI K. LAKKAPPA: Mr. Speaker, Sir, my intention to put a question is this. The Orissa people, after Shri Patnaik's becoming a Minister are demanding a steel plant—a second one —in Orissa and there was an agitation and they are prevailing on you and also compelling you to instal another steel plant. In view of that is there any likelihood of taking away this steel plant from Andhra Pradesh and creating a rift there? It will also create a rift in Karnataka. Therefore, I want a categorical assurance from him about all these projects.

SHRI BIJU PATNAIK: I shall have to become a devotee of Hanuman to lift away these projects! Neither I am a devotee of Hanuman nor is it my proposal to lift a steel plant which does not exist. Each steel plant costs more than a thousand crores of rupees. The other day Mr. Subramaniam said that they had left a robust economy. We are searching for the robustness. As soon as we find that robustness surely this plant, along with others, will be taken up.

Dual Citizenship in Britain

*168. SHRI D. B. CHANDRA GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the British Government has proposed the creation of two categories of British citizenship to define those who have the right of entry into Britain and those who do not;

(b) if so, the reasons therefor; and

(c) whether it will have any effect on the entry of Indians in view of this dual citizenship?

creating a rift there? It will also

AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) On 27th April, 1977, the UK Government published a Green Paper on British nationality to elicit public reactions. The main suggestion canvassed in the document is that the present citizenship of the United Kingdom and Colonies be replaced by two separate citizenships—a British citizenship for those who have close ties with the United Kingdom, and a British Overseas Citizenship for the remainder. Only the first category would have an unqualified right of free entry to the United Kingdom.

(b) In the words of the British Home Secretary their "present Law on Nationality has for long been outmoded and difficult to follow." According to the Green Paper the most serious drawback is that it does not provide a ready definition of who has the right of entry to the United Kingdom.

(c) The Home Secretary stated in the House of Commons on the 27th

April, 1977 that "the changes discussed in the document would not affect anyone's existing right of entry to the United Kingdom." The object of publishing a Green Paper is to invite comments and discussion on possible changes in existing practice. The publication of this document does not necessarily mean that early legislation is on the way to introduce two-tier citizenship in UK. It is unlikely to lead to legislation for the next two or three years. It will be Government's endeavour to see that the rights of Indians resident in UK, particularly in regard to right of entry for themselves and their dependants, are protected.

SHRI D. B. CHANDRA GOWDA: Mr. Speaker, Sir, may I know from the hon. Minister whether the object of the Green Paper which has been circulated is to create two categories of citizenship implicitly based on colour. If so, what steps have the External Affairs Ministry taken to protect the interests particularly of the citizen of Asian origin? Secondly, the Government of Britain is going to re-cast its immigration policy to as to encourage more the white immigrants. Keeping these two facts in mind, does the Government of India propose to take any steps to safeguard the interests of the Asian people?

SHRI ATAL BIHARI VAJPAYEE: I have already stated that persons of Indian origin living in Britain and holding British passports wthout restriction on the duration of their stay in the UK would become British citizens with the right of permanent residence if the suggestion made in the Green Paper are accepted and given the form of law. But I might add that the Green Paper is vague in regard to Indian nationals resident in Britain who either do not qualify for British citizenship or prefer to retain Indian citizenship. When I was in London, this question was discussed with the British authorities and the Government of India is keeping a close watch on the developments to ensure that the assurances given by the British Home Secretary are fully implemented.

SHRI D. B. CHANDRE GOWDA: My question was specific and it has not been answered.

MR. SPEAKER: He cannot specifically answer it. It is a delicate question and he cannot simply say 'yes' or 'no'.

SHRI D. B. CHANDRE GOWDA: My question was whether the minister is aware of the fact that the Green Paper is trying to create two categories of citizenship implicitly based on colour.

SHRI ATAL BIHARI VAJPAYEE: I am aware of the fact that a Green Paper has been published, but I do not agree with the hon. member when he says that the paper tries to create a distinction in regard to citizens on the basis of colour.

SHRI D. B. CHANDRE GOWDA: May I know whether this subject of dual citizenship or immigration policy was taken up in the recent Commonwealth Prime Ministers' Conference or whether there was any opportunity for the two Prime Ministers to discuss this matter officially or unofficially and if so, what is the outcome? I am not talking of citizenships of India and Britain alone, but the general question.

SHRI ATAL BIHARI VAJPAYEE: At the Commonwealth Prime Ministers' Conference, bilateral issues are not discussed. But this question was discussed when our Prime Minister met the Prime Minister of the UK. This question was also discussed when a parliamentary delegation from the UK came to Delhi and met me and other officials of the External Affairs Ministry. The delegation assured us that Indian citizens holding Indian passports will not find any difficulty

in their entry into the UK nor will their dependants suffer in any way.

SHRI SHYAMANANDAN MISHRA: It does appear to me that the representatives of the Government of India and the representatives of the Government of the United Kingdom have discussed this subject in detail. It is also quite clear that the Government examined the Paper in detail. Would it be the pleasure of the Government to issue a Green Paper on a Green Paper so that we are able to know the exact position?

SHRI ATAL BIHARI VAJPAYEE: I don't think that the stage has reached when the Government of India should come forward with counter papers on this subject.

श्री जगदम्नी प्रसाद यादव : मैं माननीय मंत्री जी से जानना चाहता हूं कि ग्रीन-पेपर का असर उन भारत-वंशियों पर जो वहां के नागरिक बन चुके हैं और जो भारत के पास-पोर्ट पर वहां हैं क्या पड़ेगा? मैं यह बात इस लिए भी जानना चाहता हूं कि वहां जो डाक्टर्स और इन्जनियर्स गये हुए हैं उन के साथ सैकण्ड-रेट सिटिजन्ज का व्यवहार होता है। ऐसा कई बार हिन्दुस्तान के अखबारों में भी निकल चुका है। इस के बारे में सरकार की क्या प्रतिक्रिया है ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, ब्रिटेन में दो तरह के भारतीय हैं—एक तो वे जो भारतवासी हैं, लेकिन मुख्यतया पूर्वी अफ्रिकी के देशों से वहां गये हैं, उन के पास ब्रिटिश पासपोर्ट हैं। दूसरा वर्ग उन भारतीयों का है जिन के पास भारतीय पासपोर्ट है। ग्रीन पेपर के द्वारा ऐसा लगता हैं कि ब्रिटिश सरकार सिंगापुर, मलेशिया और अन्य बस्तियों में रहने वाले व्यक्तियों के लिए नागरिकता की नई नीति का निर्धारण करना चाहती है । वह नीति सीधे भारतीयों को प्रभावित करेगी, अभी तक इस बात के कोई आसार दिखाई नहीं देते हैं ।

जहां तक प्रश्न के दूसरे भाग का सम्बन्ध है—ब्रिटेन में भारतीयों के साथ कुछ भेदभाव की शिकायतें हमें मिलती रहती हैं और हमारा प्रयत्न है कि वे शिकायतें दूर हों, भारतीयों के साथ समानता का व्यवहार हो ।

PROF. P. G. MAVALANKAR: The Foreign Minister has been most specific and definite with regard to the problems of Indians residing in Britain and the problems of Indians living in the independent African States now and the harassment caused to them. Now and on many of them are shuttlecocked and they are going from one place to another. May I ask him, Sir, whether the Government of India are invited or *suo motu* going to reply to the Green Paper stating the Government of India's position with regard to some of the points mentioned in that Green Paper. Secondly, he said that the distinction is not made on the basis of colour. I want to know whether he and the Government have been satisfied that there are no other loopholes in the proposals of the Green Paper which may ultimately result in injustice and harassment for the Indian citizens as well as citizens of other regions who want to become citizens of Great Britain.

SHRI ATAL BIHARI VAJPAYEE: The Green Paper has been published to invite comments from the people

residing in the United Kingdom, from the people who reside abroad. The Government of India has also been asked to give its comments and we propose to do so and we have already done so as our preliminary reaction. About the second part of the question, I would like to....

PROF. P. G. MAVALANKAR: The Minister said that he is satisfied that the Green Paper does not propose the dual true citizenship on the basis of colour. But may I ask him whether he has been satisfied that there are no loopholes in the present Green Paper and it does not have two different categories of colour viz. the one which may still go in favour of the white and the other causing harassment and injustice to the coloured people?

SHRI ATAL BIHARI VAJPAYEE: I have already said that the Government of India is keeping a close watch. There are no loopholes in the green paper but we will have to be careful about the proposed legislation. When that stage comes we will try to see that the interest of the people of Indian origin the interest of those who have Indian passports are fully protected.

SHRI F. H. MOHSIN: The hon. Minister stated that the Government of India have already offered their comments on the green paper. Would he be pleased to place them on the Table of the House?....

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: No, not at this stage.

SHRI S. KUNDU: I must thank the hon. Minister who has been forthright and specific in saying that the green paper is not based on any discrimination of colour. At the same time I should like to know whether it is possible to restore the facilities which were available to common citizens who were going to England: a citizen can go for about three months and remain in England without any visa; he is not being held up at the airport if he has not taken permission or visa. Did he talk of these things with the Home Secretary? If so would he kindly tell us what he talked with the Home Secretary?

SHRI ATAL BIHARI VAJPAYEE: I talked of many things with him; I talked about the British weather; I talked about the restoration of democracy in India. The specific question which he has asked was not discussed.

MR. SPEAKER: Tomorrow the demands of the Ministry of External Affairs are coming up for discussion; you can speak about that tomorrow. Next question.

Incentive for Sterilisation

*169. SHRI P. RAJAGOPAL NAIDU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have discarded the incentives being given for sterilisation till now; and

(b) if so, whether Government propose to give new incentives to encourage sterilisation?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी, नहीं ।

(ख) यह निर्णय लिया गया है कि 1 जुलाई, 1977 से नसबंदी कराने वाले व्यक्ति के जीवित बच्चों की संख्या के आधार पर अलग अलग दरों पर मुआविजा देने के बजाए सभी नसबंदी कराने वाले व्यक्तियों को एक ही दर पर मुआविजा दिया जाए । वर्तमान आदेशोंके अनुसार नसबंदी कराने वाले व्यक्ति के यदि दो जीवित बच्चे हैं, तो 100 रुपये . . . .

SHRI K. GOPAL: The convention is that when the question is in English, the answer is also in English.....

(Interruptions)

MR. SPEAKER: Hindi or English, any of the two languages. You have got the simultaneous translation. If you do not use it and simply get up and say so, it may be difficult. Tomorrow they may ask Mr. Ramachandran to answer only in Hindi. What will happen. You must make use of the simultaneous translation.....

(Interruptions)

No more discussion about it.

SHRI P. RAJAGOPAL NAIDU: I used it but it was not audible.

MR. SPEAKER: You did not put it in your ears and in fact I was wondering how you were going to put supplementary questions.

SHRI R. MOHANARANGAM: If the hon. Minister is not in a position to speak English, let him say so.

MR. SPEAKER: No more discussion on it. It is a delicate subject. Do not raise this question; it is dangerous; it is not good.....

(Interruptions)

SHRI K. GOPAL: Then we can put questions in regional languages.

MR. SPEAKER: You may. No reply will come. That is all....

(Interruptions)

No discussion any further on this; I am not allowing anything further on this. Will you kindly sit down now?

DR. HENRY AUSTIN: We should have the right to put the question in regional languages.

MR. SPEAKER: Please sit down. Let me explain.....

(Interruptions)

I do not know. This is a dangerous situation. I am telling you it is not good. Mr. Kalyanasundaram, I am on my legs; you will have to sit down. First you will have to sit down. You will have to sit down also. Let me explain this position, because I have been watching; last time also we had this difficulty. Not now; even 3 years ago we had this difficulty. For some languages only we have translation facilities, not for all the 14-15 languages we have in India. By raising this issue, regionalism is being brought into the Indian Parliament. It is not a State Assembly or something. If it is possible, I would very much like it suppose somebody puts it in Malayalam. I yould very much like it, but the translation must be there. We have not yet provided it.

(Interruptions)

MR. SPEAKER: No discussion now. When we provide....

(Interruptions)

MR. SPEAKER: I do not know. No, no please. Will you kindly sit down? It is not good, I am telling you.

(Interruptions)

MR. SPEAKER: It is not your monopoly to shout. They can also shout from that side. It is not good, I am telling you.

(Interruptions)

MR. SPEAKER: Nothing more. Nothing is being taken down here. Nothing is being noted down. Nothing is being taken down. You may shout anything. I will keep quite. I will give you ample time. Nothing is being noted. You may shout anything, whatever you like. I have no answer to give now. Now I am not going to talk about it. Nothing is being taken down.

(Interruptions)

MR. SPEAKER: The same thing they are also doing. What can I do? I am helpless:

(Interruptions)

MR. SPEAKER: Now shouting is over. May I say a few words?

(Interruptions)

MR. SPEAKER: No, please. Mr. Kalyanasundaram, whenever I get up, you get up. This is becoming a prac-

tice; the moment I get up, you get up. You must sit down. The Speaker is on his legs.

SHRI M. KALYANASUNDARAM: Will you give me an opportunity?

MR. SPEAKER: I thought shouting was over; therefore, I got up. Now you begin. No, please. I am on my legs; I won't allow anybody. I won't hear anything. I am on my legs now.

The point is that he can answer; but suppose some Minister is there knowing Hindi, who is not fluent in English.

(Interruptions)

MR. SPEAKER: Hear me now. If you begin shouting in between, you are only encouraging other friends also to shout. This is Indian Parliament. Shouting is not good.

(Interruptions)

MR. SPEAKER: Please, now, will you kindly sit down? I do not know your name. You have not added anything very sensible to this debate. I am telling you: he may not be very proficient. He may be knowing a little English. Even I know a little English. But I tell you I do not know as much as in my mother-tongue. I can fluently speak in my mother-tongue. but certainly not in English. I may be killing Nesfield and all that during the process. But now I tell you; he may not be very proficient. When the facility is there for translation, why insist on this? For Tamil, we do not have it; for Malayalam we do not have. For Telugu, we don't have.

(Interruptions)

MR. SPEAKER: No, please, not now. It is not as though they are against English. For instance you asked Mr. Atal Bihari Vajpayee to say in English. He did. It is not as though they want to run in anything in Hindi. Suppose some people are not very proficient. When Mr. Ramachandaran is answering a question, if they shout "Only Hindi", can he do it? Do not bring in this issue. This language issue, under no circumstances, should be brought in here. This is the Indian Parliament and not a State Legislature. Do not bring in this language issue here. If there is any difficulty or grievance, I would suggest: let the leaders of the parties sit down in my chamber and discuss it. I do not mind it. We will have the privilege of the Prime Minister, (the Leader of the House), the Leader of the Opposition and the leaders of other groups to consider how best we can solve this. It cannot be solved by this exhibition on the floor of this House. Is it good for India? No, it is not good for India. So, please do not do it. Let the Minister now answer the question.

SHRI ATAL BIHARI VAJPAYEE: Sir, on a point of personal explanation. I did reply in English. But, if my friends sitting in the opposition insist on all replies being given in English..

(Interruptions)

SOME HON. MEMBERS: No, no.

SHRI ATAL BIHARI VAJPAYEE: Thank you, very much. When there is an arrangement for simultaneous translation, the language issue should not be raised in this House.

MR. SPEAKER: That is why I said that we shall discuss this with the leaders.

SHRI YESHWANTRAO CHAVAN: Sir, as far as my party is concerned, in this matter our position is very clear. We think that nobody should insist on any member to speak in any particular language. Members can speak in the language in which they are fluent. It must be left to the member concerned to decide whether he should speak in Hindi or in English. Those who can fluently speak in Hindi, let them speak in Hindi and those who can fluently speak in English, let them speak in English. That is why we have made the simultaneous translation arangement. This is our position. I think it is in the national interest that we contiue this arrangement. I would request Members on this side to accept this position.

SHRI SHYAMNANDAN MISHRA: Sir, may I add one word? There may be Ministers who might have taken the oath not to speak in a foreign language. Now, the hon. Minister may be in that category; not that he is not able to speak in English.

MR. SPEAKER: Please do not make matters worse.

SHRI SHYAMNANDAN MISHRA: So, the question is not so simple.... (*Interruptions*). My humble submission is that a member may know English or some other language but, at the same time, he is also dedicated to certain principles. Suppose a member has taken oath not to speak in English, then what happens? Sir, you know that I hail from the north. But, although I am brought up in Hindi, I generally speak in English.

MR. SPEAKER: Thank you for helping us.

SHRI SHYAMNANDAN MISHRA: It should not lead to the inference that....

MR. SPEAKER: It would not lead to any inference. Shri Chavan has explained the position. That position will continue.

SHRI L. K. DOLEY: I want to point out....

MR. SPEAKER: The Leader of the Opposition has already spoken.

SHRI L. K. DOLEY: I want to make a suggestion. I am not agreeing to what was suggested.....

MR. SPEAKER: You may not agree. But, I am not permitting you to speak. Nothing is being taken down.

SHRI L. K. DOLEY: * * *

श्री राज नारायण : मैं माननीय सदस्यों की आसानी के लिए अपने इस उत्तर को फिर से पढ़ दूं क्योंकि उन्होंने पहले सुनने की कृपा नहीं की । उत्तर देने के बाद आखिर में जो मुझे कहना होगा आपकी आज्ञा से कहूंगा । यह कोई मामूली प्रश्न नहीं उठाया गया है । यह प्रश्न सारे राष्ट्र में गूंजेगा ।

(क) जी नहीं

(ख) हां

मैं भाषा के प्रश्न पर बहुत ही भावुक हूं । माननीय चह्वाण साहब यहां बैठे हुए हैं । वह जानते हैं कि *

यह निर्णय किया गया है कि 1 जुलाई, 1977 से नसबंदी कराने वाले को.....

(**व्यवधान**)

SHRI J. RAMESHWARA RAO *rose*—

MR. SPEAKER: Shall we maintain some order now? I have called Shri Rameshwara Rao.

SHRI J. RAMESHWARA RAO: In all humility, I would submit that the statement made by the hon. Minister, Shri Raj Narain, is very unfair and incorrect. I would not like to but I have to, with hesitation say that it is an insulting statement.

राज नारायण जी ने कहा है कि *

MR. SPEAKER No, no. He said they did not know English.

SHRI J. RAMESHWARA RAO: I am clear.

MR. SPEAKER: I will see the debates.

***Not recorded.

*Expunged as ordered by the Chair.

श्री जे० रामेश्वर राव : राज नारायण जी ने कहा कि *

मैं हिन्दुस्तानी बोलता हूं, मैं अंग्रेजी भी बोलता हूं । जो आपत्तिजनक शब्द उन्होंने कहे हैं उनको रैकार्ड में से निकाल दिया जाना चाहिए ।

I humbly submit to you that this must be expunged from the records.

MR. SPEAKER: My understading was that he said: "My father did not know English, my mother did not know English."

(*Interruptions*)

I will look into the records. What is the use of shouting like this. This is a very sensitive question; you do not seem to understand it. Now, I stop with this. Let us not bring in this issue at all. I appeal to both sides of the House that it is not good for the country. I repeat it again. Now, I move on to the next question. Shri Mavalankar.

श्री राज नारायण : अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि प्रश्न 169 का क्या हुआ? (व्यवधान) अगर हल्ला ही मचाना है तो हल्ला मचेगा । इस प्रश्न के बारे में आपने जो व्यवस्था दी, उस व्यवस्था को केवल हल्ला करके हटाना..(व्यवधान)

MR. SPEAKER: I am glad the leader to the House is also here. As I told you, I assure you I will look into the records later on and find out whether the interpretation that you put is correct or what I said is correct. This controversy should end here. This is a question of language.

SHRI ATAL BIHARI VAJPAYEE: But you have to allow him to reply to the question.

MR. SPEAKER: I only did not allow Supplementaries. It is my privilege to allow supplementaries or not. He has answered the question. (*Interruptions*).

श्री राज नारायण : मैंने (क) का उत्तर दिया है । अभी (ख) का उत्तर बाकी है ।

SHRI N. SREEKANTAN NAIR: Your ruling is being flouted.

(*Interruptions*)

THE PRIME MINISTER (SHRI MORARJI DESAI): Sir, I understand that there was some remark made by my colleage about a question being answered in Hindi. If he has made that remark, it is very unfortunate I have no doubt in my mind that he should not have made that remark. Unfortunately, these things do happen sometimes. I do not think he would have meant anything to anybody. He tried only to put himself forward. But one should understand that it has an implication for other people also which he seems to have forgotten. I am very sorry that he should have done it. I express regret on his behalf also..... (*Interruptions*)

MR. SPEAKER: Order, please. Why are you raising it again when the Leader of the House has expressed regret? What is then the use of expressing of regret by the Leader of the House?

श्री राज नारायण : (ख) निर्णय लिया गया है कि 1 जुलाई, 1977 से नसबंदी कराने वाले व्यक्ति के जीवित बच्चों की संख्या के आधार पर अलग अलग दरों पर मुआवजा देने के बजाए सभी नसबंदी कराने

*Expunged as ordered by the Chair.

वाले व्यक्तियों को एक ही दर पर नकद मुआवजा दिया जाए । वर्तमान आदेशों के अनुसार नसबंदी कराने वाले व्यक्ति के यदि दो जीवित बच्चे हैं, तो 100 रुपये, यदि तीन जीवित बच्चे हैं, तो 50 रुपये और यदि तीन से अधिक जीवित बच्चे हैं, तो 25 रुपये नकद मुआवजा मिलता है । 1-7-1977 से प्रत्येक नसबंदी कराने वाले व्यक्ति को 70 रुपये नकद मुआवजा मिलेगा और इस के अलावा दवाइयों, भोजन आदि हेतु राज्य सरकारों संघ शासित क्षेत्रों को पहले की तरह केन्द्रीय सहायता मिलती रहेगी ।

परिवार कल्याण कार्यक्रम राज्यों, केन्द्र शासित प्रदेशों आदि द्वारा केन्द्रीय सहायता से चलाया जाता है । इस को लोकप्रिय बनाने के लिए शिक्षा और प्रेरणा के भिन्न-भिन्न तरीकों को अपनाया जाता है । इस के साथ ही लोगों को छोटा परिवार रखने के लिए परिवार कल्याण की सेवाओं का प्रयोग करने के लिए कुछ प्रोत्साहन भी दिये जाते हैं । नसबंदी का तरीका स्थायी रूप से संतति-निरोध के लिए प्रयोग किया जाता है । पुरुष एवं महिला नसबंदी में संबंधित व्यक्ति को अस्पताल में या स्वास्थ्य केन्द्र में या अन्य किसी ऐसे स्थान पर डाक्टर के पास जा कर कुछ देर के लिए ठहरना पड़ता है । महिला नसबंदी के लिए तो कुछ दिनों के लिए अस्पताल में दाखिल होना जरूरी है । आपरेशन के उपरान्त भी कुछ दिन के लिए आराम की आवश्यकता होती है । इस बीच में नसबंदी कराने वाले व्यक्ति को अपने काम से अवकाश लेना पड़ता है और उस के लिए उस को वेतन या मजदूरी के न मिलने के कारण कुछ क्षति होती है । इस के अलावा आपरेशन कराने वाले व्यक्ति की दवाई, पट्टी, भोजन आदि के लिए व्यवस्था पर खर्च करना पड़ता है । साथ ही डाक्टरों को और प्रेरकों को भी कुछ प्रोत्साहन देना आवश्यक है । इन सब खर्चों के भुगतान के लिए भारत सरकार राज्य सरकारों और केन्द्र शासित प्रदेशों को एक निश्चित दर पर क्षतिपूर्ति धन के रूप में केन्द्रीय सहायता देती है ।

SHRI C. K. CHANDRAPPAN: He is obstructing the proceedings of the House.

PROF. P. G. MAVALANKAR: May I now put my question?

AN HON. MEMBER: What about me?

MR. SPEAKER: You have a right to ask questions, but I would appeal you to go to the next question.

Exchange of Visits by Foreign Ministers of India and China

*171. PROF. P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state whether he proposes to visit China during the year 1977 and whether his Chinese counterpart is making a similar trip to India this year?

विदेश मंत्री (श्री अटलबिहारी वाजपेयी): अभी ऐसा कोई प्रस्ताव नहीं है ।

PROF. P. G. MAVALANKAR: I understand that the emphasis is on the word 'at present'. So, here is no such proposal today which means in the months or years to come, the Government will certainly go into it. In that regard, I would like to put my supplementary question like this. I would like to know whether the relations between the People's Republic of China and our Sovereign Democratic Republic of India are steadily improving during the last two or three years or so, particularly since the setting up of the embassies at the full level with Ambassadors on both sides; and if so, could he tell the House what kind of improvement has taken place in the relationship between the two countries?

SHRI ATAL BIHARI VAJPAYEE: As to the first part of the question, I would not like to say anything. Many things might happen in future. So far as the question of improving our relations with China is concerned, Sir, after the exchange of Ambassadors, India took the initiative to revive the trade link with China. So far, Indian ships are not allowed to call on the Chinese ports. Now they have been permitted to do so. There has been an exchange of non-officials. Some journalists have gone and acupuncturists recently visited China.

AN HON. MEMBER: Now you are going.

SHRI ATAL BIHARI VAJPAYEE: I am not going. On our part, we are taking the initiative to improve our relations, but improvement is not one-way traffic, I would like to remind the House.

PROF. P. G. MAVALANKAR: I am in entire agreement with him. I am happy that on our side, initiative is already there. May I therefore ask one further question and it is this. Now the initiative has already been taken from our side and some informal delegations are going there from our side. I am sure, he knows that Chinese Chairman Hua is metting all sorts of delegations from various countries, both of the developing and the developed world. Recently, for exampie, there had been in Peking delegations from Sudan, Mexico, Congo, Vietnam and so on. In view of this, would he consider accelerating the process of sending delegations—cultural, parliamentary and the like, and journalists, intellectuals, etc. with (*Interruptions*) a view to exploring —I can understand, officials or official levels cannot perhaps do this—and improving friendly relations with them so that the Indian initiative is responded to favourably and effectively?

SHRI ATAL BIHARI VAJPAYEE: It is a suggestion for action and will be given full consideration.

SHORT NOTICE QUESTION

Increase in numbers of seats in Medical Colleges of Maharashtra

S.N.Q. 4. SHRIMATI MRINAL GORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Maharashtra Government have sent a letter to his Ministry regarding increase in number of seats in medical colleges; and

(b) whether Indian Medical Council has been approached by his Ministry for the same?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण : (क) महाराष्ट्र सरकार ने 1977-78 में अपने राज्य मैडीकल कालेजों में सीटें बढ़ाने के लिए इस मंत्रालय को लिखा है ।

(ख) जी हां ।

श्रीमती मृणाल गोरे : अध्यक्ष महाशय, इस साल 10+2+3 की नई शिक्षण प्रणाली को क्रियान्वित करने के बाद एक तरफ़ 12 क्लास पास किये हुये बच्चे और दूसरी तरफ़ इन्टर-सायंस पास किये हुए बच्चे मैडिकल कालिजों में प्रवेश करने के लिये बाहर आये हैं । इस तरह से उनकी संख्या दुगनी से ज्यादा हो गई है । इन प्रवेशार्थियों को मैडिकल कालिजों में स्थान मिल जाय, इस दृष्टि से कालिजों की सीटें बढ़ाने की मांग महाराष्ट्र सरकार ने की है । 12वीं क्लास तथा इन्टर सायंस का परीक्षा परिणाम आये हुए 10 दिन से ज्यादा हो गया है, लेकिन अभी तक सीटों के

बढ़ाने के बारे में कोई फैसला नहीं हुआ है। मैं मंत्री महोदय से जानना चाहती हूं कि इस में क्या कठिनाई है, इतनी देर इस में क्यों हो रही है?

श्री राज नारायण : इसमें मंत्री महोदय को कोई कठिनाई नहीं है। मंत्री महोदय और उनका मंत्रालय माननीय सदस्या के विचारों के साथ है। परेशानी यह है कि एक इण्डियन मैडिलक कान्सिल है जो रास्ते में बाधा है ·····

एक माननीय सदस्य : फिर आपने अंग्रेजी में बोल दिया ।

श्री राज नारायण : आप फिर भाषा के सवाल को उठा रहे हैं। मैंने साफ-साफ कह दिया है कि जब मैं दर्जा 7 में पढ़ता था, तब से मैंने प्रतिज्ञा कर ली है कि अपने देश में अंग्रेजी में नही बोलूंगा और न लिखूगा। इस सदन के सम्मानित सदस्यों और पुराने सदस्यों को मालूम है कि सुप्रीम कोर्ट में, जब चीफ जस्टिस श्री हिदाततुल्ला थे, मैंने 3 दिन तक हिन्दी में बहस की थी। मैं भारतीय भाषाओं की इज्जत करना जानता हूं। चाहे सदन से निकाल दिया जाऊं।

मैं कह रहा था कि एक केन्द्रीय अधिनियम के अधीन, पूर्णत: सरकारी खर्च से चलने वाले भारतीय आयुर्विज्ञान परिषद् नामक एक स्वशासी निकाय की अन्य बातों के साथ साथ आयुर्वैज्ञानिक अर्हताओं को मान्यता देने, आयुर्वैज्ञानिक शिक्षा के न्यूनतम स्तर निर्धारित करने के साथ साथ मडिकल कालेजों का निरीक्षण करने की शक्ति और इन कोर्सों के बारे में सूचना आदि देने का काम सौंपा गया है। इस लिए मैडिकल कालेजों में सीटें बढ़ाने के प्रश्न पर निर्णय करना इसी परिषद् का काम है। हम ने इस परिषद् को लिखा है ...

श्रीमती मृणाल गोरे : कौन-सी तारीख को?

श्री राज नारायण : परिषद् के अध्यक्ष ने मुझ को जवाब दिया है कि 1977–78 के शिक्षा वर्ष में महाराष्ट्र के मैकिडल कालेजों में प्रवेश की संख्या बढ़ाने के प्रश्न पर विचार करने के लिए भारतीय चिकित्सा परिषद् की कार्यकारिणी की एक तत्काल बैठक बुलाई है जो सोमवार 27 जून, 1977 को होने वाली है। इस बैठक में परिषद् इसके बारे में निर्णय करेगी ।

मगर हम ने परिषद् के चेयरमैन को बुलवाया था, तीन दिन पहले उन से मेरी बात हुई थी और हम ने अपना दिमाग उन को स्पष्ट कर दिया था कि शिक्षा के मामले में किसी भी टैकनीकैलिटी में जा कर रोक नहीं लगनी चाहिए और विद्यार्थियों के लिए सीटें बढ़ाने के मामले में आप को रुकावट नहीं डालनी चाहिए। उन्होंने वजन दिया है–एफिसियेन्सी न गिरने पाये––यह देखना हमारा काम है। इस को देखते हुए जितनी भी सीटें बढ़ सकती हैं, उतनी बढ़ाने की कोशिश करेंगे, लेकिन अन्तिम फैसला इस बैठक में लिया जाएगा ।

श्रीमती मृणाल गोरे : मैंने अखबारों में पढ़ा है कि इंडियन मैडिकल कान्सिल यह कह रही है कि अगर महाराष्ट्र सरकार इस के लिए जो खर्चा करना आवश्यक है, उतना खर्चा करने के लिए तैयार हो तो हम सीटें बढ़ाने की कोशिश करें। आज के ही अखबार में महाराष्ट्र के राज्य आरोग्य मंत्री श्री शिण्डे का बयान आया है, महाराष्ट्र सरकार इस में 3 करोड़ रुपया खर्च करने के लिए तैयार हैं। मैं यहां पर यह भी कहना चाहूंगी कि 1973 में कर्णाटक

में भी इसी तरह का सवाल पैदा हुआ था, उस समय एक साल के लिए सीटें बढ़ाने का फैसला किया गया था। उसी तरह से एक साल के लिए एक बैच जुलाई में और एक बैच अक्तूबर में बढ़ाया जायागा तो महाराष्ट्र के मैडिकल कालेजों में प्रवेशार्थियों की समस्या का समाधान हो सकता है। इस दृष्टि से यदि इण्डियन मैडिकल कान्सिल के चैयरमैन के मन में कोई आशंका है तो मंत्री महोदय उस को दूर करा कर महाराष्ट्र के विद्यार्थियों की मदद करने की कृपा करें।

श्री राज नारायण : श्रीमन्, प्रश्न केवल महारष्ट्र का ही नहीं है बल्कि और प्रदेशों का भी है। महाराष्ट्र के चीफ मिनिस्टर भी हम को मिले थे, स्वास्थ्य मंत्री भी मिले और वहां का डेलीगेशन भी हम को मिला था। यही प्रश्न एगजेक्टली गुजरात का है। गुजरात के मुख्य मंत्री, वाग्ध्य मंत्री और वहां का प्रतिनिधि मण्डल भी हम को मिला और गुजरात के रहने वाले हरियाणा के राज्यपाल श्री जयसुख लाल हाथी का टेलीफोन से सन्देश हमारे पास आया कि इस मे सीटें बढ़ानी चाहिए। हम तो यहां तक तैयार हैं कि अगर इंडियन मैडिकल कौंसिल, महाराष्ट्र सरकार की मांगों को टर्न डाउन कर दे, तो भी केन्द्रीय सरकार को अगर अधिकार है इस एक्ट के अन्तर्गत--उस एक्ट को हम ने मंगा कर पढ़ लिया है--तो केन्द्र उस को कह सकता है कि हम आप के सुझाव को नहीं मानते है और हम राज्य सरकार के सुझाव को मानते हैं। जब राज्य सरकार अपना खर्चा देने के लिए तैयार है, तो राज्य सरकार अपने खर्चे के मुताबिक अपने बच्चों को पढ़ाने की व्यवस्था करे। हम अपनी ओर से इस को करने के लिए तैयार हैं।

SHRI A. E. T. BARROW: There are two streams of candidates seeking entry to medical calleges--those who have done the Inter. (Science) and those who have done the Higher Secondary (12 year course). How is admission being made? Is it being made by holding a test or are they comparing the marks obtained at the two examinations?

श्री राज नारायण : यह व्यौरे का प्रश्न है। इस व्यौर के प्रश्न पर इण्डियन मैडिकल कौंसिल "विचार कर के अपनी रपट हमको पेश करेगी।

डा० सुशीला नायर : श्रीमन्, मैं मंत्री महोदय से जानना चाहती हूं कि क्या उन्हें मालूम है कि मेडिकल कालेज में सीटें बढ़ाना केवल खर्चे से ही नहीं हो सकता। उस के लिए शिक्षक बढ़ाने होते है और शिक्षक एक दिन में तैयार नहीं हो जाते है। श्रीमन् डाक्टरों के हाथों में लोगों का जीवन और मृत्यु होती है और सही प्रकार से तैयार हुए डाक्टर ही न्याय कर सकते हैं। इस चीज को ध्यान में रखते हुए क्या स्वास्थ्य मंत्री जी बतायेंगे कि मैडिकल एजुकेशन के स्टैन्डर्ड को गिराकर वे सीटें तो नहीं बढ़ाएंगे और इस बात को ध्यान में रखते हुए मैडिकल कौंसिल, जिस को भारत सरकार ने मैडिकल एजूकेशन के स्टैंडर्डस का संरक्षक स्वयं मुकर्रर किया है, उस का जो फैसला होगा, उस को मिनिस्ट्री स्वीकार करेगी और जबर्दस्ती सीटें बढ़ा कर मैडिकल एजूकेशन के स्टैन्डर्ड को कम करके और अधकचरे डाक्टर तैयार करके देश की जनता के स्वास्थ्य तथा जीवन को खतरे में डालने का काम तो नहीं होगा। क्या इस बारे में वे कोई जानकारी देंगे।

श्री राज नारायण : डा० सुशीला नायर जी डाक्टर भी हैं और स्वास्थ्य मंत्री भी रह चुकी हैं और वे इस सार विषय की गूढ़ता से अच्छी तरह से परिचित हैं। उन्होंने जो प्रश्न किया हैं वह शुद्धतः वही प्रश्न है जो कि इंडियन मैडिकल कौंसिल की तरफ से उठाया जाता

है । मैं इस से लगा प्रश्न करना चाहता हूं और वे इस पर विचार करें । । क्या महाराष्ट्र की जो सरकार है वह अपने राज्य की जनता की दुश्मन है और क्या गुजरात सरकार अपने राज्य की जनता के स्वास्थ्य को गिराना चाहती है ? आखिर वहां की सरकार का भी कुछ जिम्मेदारी है और जब वे 3 करोड़ रुपया खर्च करने को तैयार हैं तो क्या वे अच्छे डाक्टरों पर उस को खर्च नहीं करेंगी । और उन को तन्खाहें नहीं देंगी । हम स्टैन्डर्ड गिराने के पक्ष में नहीं हैं । हम चाहते हैं कि स्टैन्डर्ड कायम रहे । इसके साथ साथ मैं यह नहीं मानता कि इंडियन काऊंसिल आफ मडिकल रिसर्च में बैठ कर दिल्ली या लखनऊ में यह फैसला कर लिया जाए कि महाराष्ट्र के स्वास्थ्य का क्या होगा या गुजरात के स्वास्थ्य का क्या होगा, या कोई डाक्टर बैठ कर यह निर्णय कर ले या यह समझ ले कि उसने सारे मुल्क की जिन्दगी बनाने का भार अपने ऊपर ले लिया है । यह चीज मैं मानने के लिए तैयार नहीं हूं ।

WRITTEN ANSWERS TO QUESTIONS

मंडियों तथा प्रखण्डों (थानों) में टेलीफोन सुविधाएं

*164. **श्री रीत लाल प्रसाद वर्मा** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि क्या 10,000 जनसंख्या वाली मंडियों अथवा प्रखण्डों (थानों) को सुविधा देने के लिए कोई कार्यक्रम तैयार किया गया है अथवा किया जा रहा है ?

संचार मंत्री (श्री जार्ज फर्नांडिस) : जी हां । सभी जिला मुख्यालयों, उप डिवीजन मुख्यालयों, तहसील मुख्यालयों, उप तहसील मुख्यालयों, ब्लाक मुख्यालयों तथा अन्य उन सभी स्थानों पर, जहां की जनसंख्या 10,000 से अधिक है, मार्च 1979 तक विभिन्न चरणों में टेलीफोन की सुविधाएं देने की योजना बनायी गई है ।

Accumulation of Unsold Steel

*165. SHRI SAMAR MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether accumulation of unsold steel leads to increase in the price of steel;

(b) the total valuation of accumulated unsold steel as on 31-3-1977; and

(c) steps taken to reduce the accumulation of unsold steel?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Accumulation of unsold steel leads to increase in the cost of steel, though the price has not been increased.

(b) Public sector steel plants held stocks worth about Rs. 225 crores as on 31st March, 1977.

(c) In the current year's budget, the plan outlay has been stepped up; this would lead to higher off-take of steel materaials by various project authorities; steps are also under consideration to stimulate the construction indusry. Efforts are also being made to increase exports.

Demand of Aluminium

*170. SHRI P. K. DEO: Will the Minister of STEEL AND MINES be pleased to state:

(a) the country's estimated demand of aluminium at present and in the near future; and

(b) whether foreign countries are interested in a joint venture to put up alumina and aluminium plants in the country in collaboration with Government of India?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) The demend for aluminium in the country has been estimated around

220 thousand tonnes for 1977-78, rising to about 325 thousand tonnes by 1981-82.

(b) The discovery of large bauxite deposits in the East Coast of India has aroused foreign interest in collaborating with India for exploitation of these deposits. The question of setting up alumina/aluminium plant(s) will be taken up by Government after detailed exploration of the ore bodies is completed.

Employees retrenched by Maruti Ltd.

*172. SHRI MUKHTIAR SINGH MALIK:
SHRI SOMNATH CHATTERJEE:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the employees of the Maruti Ltd., have recently been retrenched or forced to resign;

(b) if so, the number of employees, category-wise retrenched during March to May, 1977; and

(c) the action taken or proposed to be taken by Government to reinstate them?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The total number of the employees who have either left or were removed from service till May 1977 was 228. Category-wise information about them is not available.

(c): Haryana Government which is the appropriate Government to deal with labour disputes in this establishment has informed us that since the management was not prepared to reinstate the workers, cases of 37 workers who had made specific representation about alleged forced resignation or wrongful termination of their services by the management have been referred to Industrial Tribunal Haryana for adjudication under the Industrial Disputes Act, 1947.

Installation of Letter Boxes in Villages

*173. SHRI D. D. DESAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have decided to instal letter boxes in one lakh villages; and

(b) if so, whether this will raise the deficit of the Postal Department?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Yes, Sir. The details are being worked out.

(b) Installation of these letter boxes and the arrangements for clearing them would marginally add to the costs, the extent of which would be known in due course. As the Postal Services are already running at a deficit, there would be some increase in it because of this programme.

Issue of Postal Stamps in Honour of Shri Sri Prakash and Dr. Ramdhari Singh 'Dinkar'

*174. DR. RAMJI SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to bring out special postal stamps in honour of late Shri Sri Prakash and Padma Bhushan Dr. Ramdhari Singh 'Dinkar', the noted poet of India; and

(b) whether he has received a public petition requesting him to bring out a commemorative Stamp in honour of 'Dinkar'?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) and (b). A proposal has recently been received for the

issue of special postage stamp in honour of Dr. Ramdhari Singh 'Dinkar'. This is under examination.

There is no proposal at present for issuing a special stamp in honour of Shri Sri Prakasa.

Measures to check Lock-Outs and Retrenchments

*175. SHRI S. G. MURUGAIYAN: SHRIMATI PARVATHI KRISHNAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the reported mass lock-outs and retrenchments in various States and Union territories during the last two or three months throwing thousands of workers unemployed; and

(b) if so, the facts thereof and the remedial measures being taken in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) Complete statistics on the subject have not yet been received from all the State Governments/Union Territories. Wherever necessary the Government is intervening in disputes with a view to promoting settlement. The Government are also proposing to make changes in the law relating to industrial relations and for this purpose are setting up shortly a tripartite Committee, which is to report in a period of two months. The report of the Committee will enable Government to bring forward the necessary legislation on the subject.

Mining of Graphite

*176. SHRI P. THIAGARAJAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) the places where graphite is mined on a large scale;

(b) whether the mining of graphite in Sivaganga of Ramnad District, Tamil Nadu is considered to be adequate exploitation of the potential in that area; and

(c) if not, steps contemplated by Government in this regard?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Bolangir district of Orissa is the principal mining centre for graphite in the country. There are also, certain other areas in Orissa, Bihar, Andhra Pradesh, Gujarat and Rajasthan where graphite is being mined.

(b) and (c). Graphite is not being mined in Sivaganga area of Ramnad district, at present. However, the graphite potential of that area appears to be adequate to support a medium sized graphite beneficiation and crucible plant. The Government of Tamil Nadu are examining the question of exploiting these graphite deposits.

Victimisation of Employees of Lady Hardinge and Kalawati Saran Hospitals

*177. SHRI GANGADHAR APPA BURANDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Lady Hardinge and Kalawati Saran Hospitals' Employees Union, Delhi have submitted a memorandum regarding incidents of victimisation;

(b) if so, whether an impartial inquiry has been ordered against the guilty officials; and

(c) whether the dismissed and suspended officials of the above mentioned hospitals have been taken back on duty?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Memorandum dated 5th March and another dated 18th April, 1977 were received alleging incidents of victimisation against staff members of various categories employed in Lady Hardinge and Kalawati Saran Hospitals.

(b) Action to remove twelve employees from service mentioned in the memoranda was taken in pursuance of the findings of the enquiry officers. However, these cases will be reviewed to ascertain whether any of them fall in the category of 'Excess during Emergency', and if so, suitable action will be taken. The officials against whom enquiries were pending and who were under suspension, have been permitted to rejoin duty during the course of the enquiries.

(c) The employees removed from service have not been taken back. However, the suspension order in respect of 9 officials have been withdrawn.

Meeting of Developed Nations in London

*178. SHRIMATI MRINAL GORE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken note of the recent meeting of seven developed nations held in London;

(b) whether this meeting has whitewashed the demand of the developing nations for a new economic order; and

(c) if so, steps taken by Government in consultation with other developing nations to press for new economic order on the developing nations?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

(b) White washing may be a rather strong word, though I would readily concede that the progress in the direction of creating a New International Economic Order is painfully and disappointingly slow. The London Summit recognised that "world economy can only grow on a sustained and equitable basis if developing countries share in its growth." Its Communique also said that "the well-being of the developed and the developing countries are bound up together". While recognising the principle of inter-dependence, which is one of the main elements of the New International Economic Order, there is strong resistance to following through with the basic restructuring of international economic relations which is essential for the creation of such an Order.

(c) A meeting of the Group of 77 is likely to take place in September this year to consider what further steps the developing countries can take in their struggle for the establishment of the New International Economic Order.

झुग्गी झोपड़ी निवासियों के लिए चलते फिरते औषधालय

*179. श्री ईश्वर चौधरी :
श्री जी० वाई० कृष्णन

क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार का विचार बड़े शहरों के झुग्गी-झोंपड़ी निवासियों को चिकित्सा सुविधायें देने के लिए चलते-फिरते औषधालयों की व्यवस्था करने का है; और

(ख) यदि हां, तो तत्सम्बन्धी संक्षिप्त विवरण क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्री

(श्री राज नारायण) : (क) और (ख) बड़े बड़े शहरों में झुग्गी झोपडी निवसियों को चिकित्सा सुविधाए देने के लिए चलते फिरते औषधालयों की व्यावहारिकता पर तकनीकी और आर्थिक दृष्टि से विचार किया जाएगा और यदि वे स्थायी (स्टैटिक) औषधालयों की अपेक्षा अधिक लाभदायक पाये गये तो इनके खोले जाने का एक सुझाव अनुकूल विचार करने के लिए राज्य सरकारों और नगर-पालिका अधिकारियों को भेज दिया जाएगा ।

Settlement of Disputes with Burma, Sri Lanka and Pakistan

*180. SHRI R. V. SWAMINATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has settled all disputes with her neighbouring countries like Burma, Sri Lanka and Pakistan;

(b) whether some of the outstanding issues with Pakistan and Sri Lanka have not yet been settled; and

(c) if so, the efforts being made to settle the left over disputes with these countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). All outstanding problems with Sri Lanka have been settled to mutual satisfaction. With Burma and Pakistan some issues still remain to be resolved.

(c) Negotiations are under way to resolve as many of the outstanding issues with Burma as is possible. As regards Pakistan, the Government of India have suggested to the Government of Pakistan that the process of normalisation of relations between the two countries, which has already resulted in the restoration of many links severed in the past, should be resumed as early as possible.

Dismissal of Union Leaders by National and Grindlays Bank

*181. DR. VASANT KUMAR PANDIT: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the leaders of the National & Grindlays Bank Employees' Union have approached Government to redress the excesses committed by the management of the said Bank during the emergency;

(b) whether the said company victimised the leaders of the Union by wrongful dismissal; and

(c) what steps Government have taken in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes.

(b) S/Shri S. M. Rane and M. B. Fernandes Assistant Secretaries of the National and Grindlays Bank Employees' Union were dismissed from the service of the bank with effect from 6th August, 1976 for certain charges of gross misconduct. The management's action is reported to have been approved by the Central Government Industrial Tribunal, Calcutta, on a reference made to it under the proviso to section 33(2) (b) of the Industrial Disputes Act, 1947.

(c) The union has been advised to raise an industrial dispute before the Assistant Labour Commissioner (Central) concerned in the usual manner.

Extra Departmental Staff of P & T

*182. SHRI DINESH JOARDER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Supreme Court has ruled that the Extra-Departmental

employees working in the P & T Department are 'Civil Servants'; and

(b) if so, whether the P & T Department is taking steps to treat the Extra-Departmental staff on par with regular employees for all purposes?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) The Supreme Court has in its judgement on 22nd April, 1977, held that the Extra Departmental Agent nolds a post under the State, though the posts are outside the regular civil services.

(b) This is under examination in the light of Supreme Court's judgement.

Expansion of TISCO

*183. SHRI C. K. CHANDRAPPAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have given permission to TISCO to proceed with the expansion scheme of the steel plant;

(b) if so, the facts thereof;

(c) whether this scheme is a joint sector project; and

(d) if so, the main features thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) No, Sir.

(b) to (d). Do not arise.

Labour Participation in Management

1485. SHRI PRADYUMNA BAL: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state the number of public and private sector industries in which the labourers are actively participating in the management.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): According to the information received from 25 States/Union Territories and Central public undertakings on the implementation of the Scheme for Workers' Participation in Industry, till end of May, 1977, 2,013 units in public as well as private sector have implemented the Scheme or taken steps to do so or have made alternative arrangements to implement it.

Training to bare-foot doctors for rural India

1486. SHRI OM PRAKASH TYAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it has been decided to train bare-foot doctors to serve rural India; and

(b) if so, the steps being taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). There is a scheme under consideration of the Government for improving the rural health services in the country whereunder there is a provision for selection of community health workers by the community and their training for three months in the Primary Health Centres in the fundamentals of health sciences, hygiene, treatment of common infectious diseases, immunisation, maternity and child care, treatment of common ailments, first-aid, etc. They will also be given training in the traditional systems and yogic methods of maintaining physical fitness. Various charts and maps on the subject will be specially prepared for the training. Further, under this Scheme, there is a provision for training of dais for each village/community for one month.

मध्य प्रदेश के उद्योगों में प्रशिक्षु (अप्रेंटिस)

1487. **श्री कल्याण जैन**: क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि म.य प्रदेश के विभिन्न उद्योगो में प्रशिक्षुओं अप्रेंटिसों की वर्तमान संख्या कितनी है और इन प्रशिक्षुओं में से ऐसे उम्मीदवारों की संख्या क्रमश: कितनी है जो हरिजन समुदाय, आदिम जातियों तथा अन्य अल्प संख्यक एवं पिछड़े वर्गों के हैं।

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा): शिक्षु अधिनियम, 1961 के अधीन मध्य प्रदेश में विभिन्न औद्योगिक संस्थानों में प्रशिक्षण प्राप्त कर रहे शिक्षुओं की संख्या नीचे श्रेणी-वार बताई गई है :

अनुसूचित जाति	754
अनुसूचित जन-जाति	550
अल्पसंख्यक समुदाय	777
पिछड़ वर्ग	432
अन्य	3,395
योग	5,908

Indo-Bangladesh relations

1488. DR. BAPU KALDATE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any possibility of re-opening of bilateral relations between India and Bangladesh;

(b) if so, when; and

(c) what particular subjects of common interest are likely to be discussed?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (c). Discussions have been going on continuously between India and Bangladesh in order to find mutually acceptable solutions to bilateral problems and to promote friendship and co-operation between the two countries.

Non deposit of P.F. in Kerala

1489. SHRI VAYALAR RAVI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether some of the public sector undertakings in Kerala have not remitted their share of provident fund contributions; and

(b) if so, the names of these undertakings, the amount involved and the actions taken thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The requisite information is being collected from the Provident Fund authorities. It will be laid on the Table of the Sabha in due course.

Telephone operators

1490. SHRI M. RAM GOPAL REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether 3 months training is a must for all the new telephone operators before they are offered regular scale;

(b) the number of telephone operators sent for training so far out of the batch recruited by Delhi Telephones on the basis of examination held in July, 1976; and

(c) the number of persons yet to be sent for training?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) and (c). The information is being collected from the Circles/Districts. It will be placed on the table of Lok Sabha as early as possible.

Alleged blackmarketing by TISCO and HSL

1491. SHRI C. K. CHANDRAPPAN: will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that a wide spread blackmarketing is indulged by TISCO and Hindustan Steel Ltd. which is the distributor for sale of steel in the country;

(b) if so, the facts thereof; and

(c) steps contemplated in this regard?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) No Sir.

(b) and (c). Do not arise.

Reconciliation of missing credits of P.L.I.

1492. SHRI S. D. SOMASUNDRAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a lot of missing credits in P.L.I. policies occur even though the premiums are deducted at the source; and

(b) if so, the action proposed to reconcile the missing credits through employers instead of employees?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) The cases of missing credits are taken up by the PLI Organisation with the employers, or more specifically the Pay and Accounts Authorities of the PLI insurants, with a view to tracing out the missing credits of premium. The employees who are PLI insurants are also addressed in the matter to obtain such information as may be helpful to complete the policy accounts.

Action is also taken to obtain certificates from the Disbursing Officers regarding actual recoveries of PLI premiums if the credits are not traced out. These certificates are treated as evidence of the recoveries having actually been made even though the relevant credits may not have been received by the PLI Organisation.

Overseas telephone calls made by Ministers

1493. SHRI MOHD. SHAFI QURESHI Will the Minister of COMMUNICATIONS be pleased to state the number of official overseas calls made by Ministers since March 24, 1977 to end of May, 1977, and names of such Ministers?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): The information is being collected and will be laid on the Table of the Sabha.

बाढ़ नियंत्रण विभाग, दिल्ली के मजदूर संघों को मान्यता

1494 : श्री शिवनारायण सरसूनिया : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली प्रशासन के बाढ़ नियंत्रण विभाग में एक पंजीकृत संघ है और यदि हां, तो उसका नाम क्या है ;

(ख) इस मजदूर संघ को मान्यता न दिये जाने के क्या कारण है ;

(ग) क्या यह मजदूर संघ गत सात से आठ वर्ष से मान्यता के लिए दिल्ली प्रशासन तथा श्रम मंत्रालय से अनुरोध कर रहा है ; और

(घ) यदि हां, तो इस मजदूर संघ को कब तक मान्यता मिल जायेगी ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : दिल्ली प्रशासन से प्राप्त तथ्य निम्न प्रकार हैं: —

(क) एक यूनियन, जिसका नाम दिल्ली बाढ़ नियंत्रण मजदूर यूनियन है और ट्रेड यूनियन अधिनियम, 1926 के अधीन पंजीकृत है, दिल्ली प्रशासन के बाढ़ नियंत्रण विभाग में कार्य कर रही है ।

(ख) एसोसिएशन की मान्यता के बारे में भूतपूर्व केन्द्रीय सिविल सेवा (आचरण) नियमावली, 1955 के नियम 4(ख) के अधीन बनाये गये केन्द्रीय सिविल सेवा (मान्यता) नियमावली के उपबन्धों को भारत के उच्चतम न्यायालय ने रद्द कर दिया है, अतएवं किसी सेवा एसोसिएशन को कोई वैध मान्यता मंजूर नहीं की जा सकती ।

(ग) जी हां, दिल्ली प्रशासन से प्रार्थना की जा रही है ।

(घ) उपर्युक्त (ख) में उल्लिखित कारणों से, यूनियन को मान्यता मंजूर करने का कोई प्रश्न नहीं उठता ।

Extension of I.I.S.C.O., Burnpur Works

1495. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether he is aware that the Dastur Committee has recommended to acquire Sata village, P.S. Hirapur, District Burdwan for the extension of I.I.S.C.O Burnpur Works;

(b) whether this recommendation, if implemented, will render thousands of villagers of the village homeless; and

(c) if so, steps proposed by Government?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) The detailed feasibility report of M/s. M. N. Dastur and Company on the modernisation/expansion of IISCO's steel plant at Burnpur is yet to be received. However, in their preliminary indicative report of November, 1976, they have suggested that IISCO should initiate discussions with the appropriate authorities for the acquisition of additional land required for the expansion of IISCO including Sata village which forms a pocket inside the Burnpur Works.

(b) and (c). In acquiring Sata village, about 10,000 residents will need to be rehabilitated elsewhere. This aspect will be kept in view at the appropriate stage.

Demands of Delhi Medical Association

1496. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Delhi Medical Association have submitted recently a memorandum to the Government regarding demands for establishment of private clinics and nursing homes in residential areas and regularisation of *ad hoc* appointments in hospitals; and

(b) if so, the outlines thereof and the action taken in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). The Delhi

Medical Asociation have submitted a memorandum to the Delhi Administration who are taking necessary action.

Strike at Calcutta Port

1497. SHRI K. A. RAJAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether 5000 bargemen are on strike at Calcutta Port since 20th April, 1977;

(b) if so, the facts thereof; and

(c) the steps Government intend to take to meet their demands?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). About 5,000 bargemen led by the Calcutta Port Shramik Union launched a strike at Calcutta from the midnight of 19th April, 1977 as a protest against non-implementation of the award of the National Tribunal, Calcutta awarding payment of wages and allowances with effect from the 1st January, 1976 to Dandes and Majhis working in barges, lighters and boats on the basis of the recommendations of the Central Wage Board for port and dock workers. A series of meetings were held by the Labour Minister with the representatives of employers and workers in New Delhi to resolve the dispute. The strike was ultimately called off following a memorandum of settlement signed at New Delhi by the parties concerned on the 24th May, 1977.

Misuse of Steel Licence in Maruti Limited

1498. DR. BAPU KALDATE:
SHRI ARJUN SINGH BHADORIA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have Instituted an enquiry into the misuse of industrial licence for steel by Maruti (Pvt.) Limited, Gurgaon;

(b) if so, the terms of reference thereof; and

(c) the date by which the report of the enquiry is likely to be available?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (c). No Industrial Licence for manufacturing steel has been issued to M/s. Maruti Pvt. Ltd., Gurgaon, Hence the question of instituting an enquiry in the matter does not arise.

Foreign assignments

1499. SHRI A. K. KOTRASHETTI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any proposal before the Government to adopt a new policy regarding foreign assignments;

(b) the number of applications of the aspirants to go abroad pending; and

(c) the number of applications disposed during the last two years and the number of those rejected?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir, The Government is considering what administrative, organisational and other changes should be made in regard to Indian personnel proceeding abroad on assignments or for employment.

(b) and (c). Information is being collected and will be placed before the House shortly.

Repealing of Bonus Act

1500. SHRI JYOTIRMOY BOSU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state how soon Government

propose to repeal the Bonus Act.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): There is no proposal to repeal the Payment of Bonus Act, 1965. However, demands have been received for amendment of the Act in certain respects and these are being considered.

Statement by Mr. Richard Nixon about alleged plan of former Prime Minister of India to invade Pakistan

1501. SHRI G. M. BANATWALLA:
SHRI MUKHTIAR SINGH MALIK:
SHRI SUKHDEV PRASAD VERMA:
SHRI ISHWAR CHAUDHRY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it has come to the notice of the Government that the former President of U.S.A., Mr. Richard Nixon, had made a statement that Smt. Indira Gandhi's Government had planned to invade and capture West Pakistan in 1971; and

(b) if so, Government's reaction to that allegation?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

(b) Defence Minister Shri Jagjivan Ram has contradicted the statement of Mr. Nixon stressing that it was never a decision of the Indian cabinet to invade Pakistan in 1971. Prime Minister has also rejected Mr. Nixon's statement against the previous Indian Government.

Statement made by Indian High Commissioner in U.K.

1502. SHRI GAURI SHANKAR RAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether his attention has been drawn towards a news item published in a local daily dated 11th August, 1976 in which Shri B. K. Nehru, Indian High Commissioner in U.K., referring to Shri K. K. Birla's speech, is reported to have said in London that he agreed entirely with what Mr. Birla had said; and

(b) if so, has the Government asked the High Commissioner as to why he supported such a controversial speech against all norms of Ambassadorial post?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) A Samachar report carried in the Indian press on 11th August, 1976 reported the High Commissioner of India in London as having agreed with Shri Birla's view that the emergency should have been declared much earlier.

(b) The High Commissioner has explained that the thrust of his extempore speech on that occasion was that failure to enforce the law for many years had caused conditions in India to deteriorate to such an extent that the country was moving to a state of chaos which was checked by the emergency.

Instructions had been issued by the former Government to Indian Missions abroad to explain and justify the declaration of Emergency along with background information. It is one of the duties of Representatives serving in Missions abroad to explain as plausibly as possible to justify actions and policies of the Government that is in power.

प्राबादपुर, बिहार में उपडाकघर खोलना

1503. श्री युवराज : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के कटिहार जिले में आबादपुर में कोई उप-डाक घर नहीं है जबकि पश्चिम बंगाल के पश्चिम दीनाजपुर और माल्दह जिलों के निकट स्थित है जो कि सीमान्त जिले है ;

(ख) क्या प्रशासकीय एवं सामाजिक दृष्टिकोण से डाक तथा तार सेवायें यहां के लिए बहुत आवशयक है ; और

(ग) यदि हां, तो आबादपुर में उप डाकघर कब तक खोला जाएगा और यदि नहीं, तो उसके क्या कारण हैं ?

संचार मंत्री (श्री जार्ज फर्नांनडिस) : (क) जी हां ।

(ख) यहां विभागेतर शाखा डाकघर की व्यवस्था है जिससे उपयुक्त डाक सुविधाएं मिल जाती हैं । प्रशासनिक महत्व के स्थानों पर घाटा उठाकर भी तार और टेलीफोन सेवाएं देने के लिए सरकार उदार नीति अपना रही है । सामान्य इलाकों के मामलों में 5000 से अधिक आबादी वाले स्थानों और पहाड़ी या पिछड़े इलाकों में 2500 से अधिक आबादी वाले स्थान में घाटा उठा कर भी, कम से कम आप की शर्तों के अनुसार, तार सुविधाएं देने के बारे में विचार किया जाता है । उदारीकृत शर्तों के अधीन भी, आबादपुर इन सेवाओं की व्यवस्था के लिए उचित नहीं ठहरता ।

(ग) विभागेतर शाखा डाकघर का दर्जा बढ़ा कर उसे विभागीय उप डाकघर बनाने का पहले औचित्य नहीं ठहरता था । इस मामले की पुनः जांच की जा रही है ।

स्वीडन से विदेशी सहायता

1504. **श्री रामानन्द तिवारी** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय को स्वीडन से कोई विदेशी सहायता प्राप्त हुई है ;

(ख) यदि हां, तो कितनी और किस रूप में; और

(ग) उसकी शर्तें क्या हैं ।

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) से (ग) सूचना एकत्र की जा रही है और यथासमय भेज दिया जाएगा ।

Debts on Industrial Workers

1505. SHRI KARPOORI THAKUR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the burden of personal debts on industrial workers has increased during the past few years;

(b) if so, the steps being taken by Government to make them free from these debts; and

(c) outlines of the Scheme being formulated by Government to check the exploitation of industrial labourers by the usurers in future?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). Comparable figures indicating increase or decrease of indebtedness are not available. According to a Pilot Survey conducted at Delhi recently, the comparative figures of average indebtedness for working

class family at Delhi for 1958-59 (Family living result) and December, 1976 (Pilot Survey result) are as follows:—

Period	Average indebtedness for working class family
	Rs.
(i) Family living Survey 1958-59	451.00
(ii) Pilot Survey on indebtedness-December, 1976	1800.00

Labour Bureau, Simla, has currently in hand indebtedness survey at 25 selected industrial centres. It would be advisable to await the results of these surveys before coming to any firm conclusion whether there has been any increase or decrease of indebtedness during the past few years.

Government are also considering the question of promoting a suitable legislation to secure to industrial workers relief from the burden of indebtedness.

बंधुआ मजदूरी के पुनः चालू होने का समाचार

1506. **श्री यशवन्त शर्मा :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ऐसे समाचार मिले हैं जिनमें देश में बंधुआ मजदूरी को पुनः प्रभावी होने के संकेत मिलते हैं ;

(ख) यदि हां, तो ऐसे समाचार देश के किन भागों से प्राप्त हो रहे हैं ; और

(ग) इस बारे में सरकार ने क्या प्रभावी कार्यवाही की है और उसके क्या परिणाम निकले हैं ?

संसदीय कार्य तथा श्रममंत्री (श्री रवीन्द्र वर्मा) : (क) ऐसी कोई रिपोर्टें प्राप्त नहीं हुई हैं ।

(ख) प्रश्न नहीं उठता ।

(ग) राज्य सरकारों तथा केन्द्रीय क्षेत्रों में कलेक्टरों को यह निदेश दिए गए हैं कि स्वाधीन किए गए बंधित श्रमिकों को चालू प्लान स्कीमों और कार्यक्रमों, जिनमें भूमि संरक्षण, सिंचाई कार्य, समाज कल्याण कार्य, जन-जाति तथा हरिजन कल्याण कार्यक्रम सम्मिलित हैं, में लगाकर यथा शीघ्र पुनः बसाया जाए ।

31 मई, 1977 तक स्वाधीन किए गए 95,993 बंधित श्रमिकों में स 23691 को सरकारी विभागों में रोजगार देकर, कृषि भमि और मकानों की जगहों का आवंटन करके, दूध देने वाले पशुओं, मेढ़ो और बढ़ई के औज़ारों को खरीदने के लिए ऋणों की व्यव था करके तथा वाधीन कराए गए श्रमिकों के बच्चों के लिए शिक्षा तथा नि:शुल्क छात्रावास सुविधाओं का प्रबन्ध करके पुनः बसा गया है । रा ट्रीयकृत बैंकों द्वारा ब्याज की विभिन्न दरों पर ऋण भी दिए

Medical Colleges in the Country

1507. DR. BIJOY MONDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the steps being taken to bring about similar standards of medical education in all the States in India;

(b) the number of medical colleges still under private management and steps being taken to either nationalise them or save the admission seekers and their parents from exploitation;

(c) the names of States which have still given long rope to private parties or individuals to run medical colleges within their jurisdictions; and

(d) whether there is any plan with the view that medical graduates are produced exactly in proportion to the demand and thus avoid unemployment of doctors?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) The Medical Council of India which is a statutory body constituted under the Indian Medical Council Act, 1956 has laid down the undergraduate medical curriculum, standard requirements for medical colleges, teacher's eligibility qualifications, convention for appointment of examiners etc. to maintain similar standards of medical education in the country. The Council also carry out periodical inspections of the colleges to ensure that the standard in the colleges is maintained as per the recommendations of the Medical Council of India.

(b) There are at present 10 medical colleges which are run under private management. Medical education is purely a State subject and it is for the State Government concerned to step in and take them over, if they so desire.

(c) Karnataka, Punjab, Tamil Nadu and Maharashtra are the States where the 10 private medical colleges are situated. As far as the Government of India are aware, no medical college has been set up under private management after 1973.

(d) The Government of India are of the view that the present turn-out of about 12,500 medical doctors annually would be sufficient to meet the doctors' manpower requirements of the country and no new medical colleges should be opened during the Fifth Five Year Plan.

विद्यार्थियों में नशीली वस्तुओं के सेवन की आदत

1508. **श्री चतुर्भुज :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजधानी में विद्यार्थियों को, जिनमें लड़के और लड़कियां दोनों शामिल हैं, नशीली वस्तुओं के सेवन की आदत पड़ गई है ; और

(ख) यदि हां, तो इन युवक-युवतियों को इस बुराई से रोककर इनका स्वास्थ्य सुधारने हेतु सरकार द्वारा क्या कार्यवाही की जा रही है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) और (ख) . इस आशय की रिपोर्ट मिली है कि विशेषकर छात्रों में मादक पदार्थों के सेवन का प्रचलन बढ़ रहा है । अत: केन्द्रीय सरकार ने एक समिति नियुक्त की है जो अन्य बातों के साथ साथ यह भी जांच करेगी कि देश में, विशेषकर छात्रों में दवाइयों की लत किस हद तक है और इस संबंध में कम्पनी सिफारिशें पेश करेगी । समिति की सिफारिशों की प्रतीक्षा की जा रही हैं ।

Non-deposit of ESIC dues by M/s Anglo French Textiles Ltd.

1509. SHRI K. RAMAMURTHY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that M/s Anglo French Textiles Ltd., Pondicherry has failed to remit the contribution to E.S.I. Corporation, which is presumed to have swelled to several lakhs of rupees; and

(b) if so, what action was taken by Regional Director, E.S.I. Corporation, Tamil Nadu for the recovery of the contribution despite the fact that the E.S.I.C. Empoyees' Union, Tamil Nadu had specifically brought to the notice of the Corporation about the default?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Employees' State Insurance Corporation have furnished the following information:—

(a) and (b). On a complaint received from the Employees' State Insurance Corporation Employees Union, the Regional Director arranged for the verification of the records of the factory twice and some cases of short payment were detected. The Regional Director has since ordered a special inspection of the records of the factory from the date of coverage in respect of all the employees numbering about 7,000. Action for recovery would be taken as soon as the exact amount of arrears is ascertained.

Payment of wages to workers of Dhulia (Maharashtra) Textile Mill

1510. SHRI R. K. MHALGI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether during the closure of the Dhulia (Maharashtra) Textile Mill, the Bombay High Court had ordered the payment of wages to workers for a period of two months and ten days;

(b) whether about five thousand workers of the said mill received the payment of their wages for one month instead of two months and ten days as ordered by the High Court; and

(c) if so, the reasons therefor and when the remaining amount of wages will be paid to thousands of workers of the said mill?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). According to information obtained from the National Textile Corporation which has taken over the Dhulia Textile Mill recently, the Bombay High Court had ordered on 24-4-1969 payment of wages to the workers of the mill for a period of one month only. The official liquidator accordingly paid one month's wage to 4329 workers and the total amount paid was Rs. 3,33,240.90.

Central Gratuity Guaranttee Fund

1511. SHRI P. K. KODIYAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have a proposal under consideration to set up Central gratuity guarantee fund; and

(b) if so, the facts thereof and the steps being taken in this direction?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). A proposal for setting up of a Central Gratuity Guarantee Fund has been made. The details are yet to be worked out.

Amendment to Workers' Compensation Act

1512. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government propose to amend the Workmen Compensation Act; and

(b) if so, outlines of the amendment?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The provisions of the Workmen's Compensation Act, 1923 have been reviewed by the National Commission on Labour (1969), the Labour Laws Review Committee, Gujarat, (1974) and the Law Commission of India (1974) and they have made a number of recommendations for amendment to the Act. The views of the State Governments and other interests concerned have been invited on these recommendations. However, the following two amendments have already been made by the Workmen's Compensation (Amendment) Act, 1976:—

(i) Raising the wage limit for coverage under the Act from Rs. 500 to Rs. 1000 p.m., and

(ii) Enhancing the rates of compensation payable under the Act.

Reinstatement of Employees in Industrial Undertakings by State Governments

1513. SHRI CHITTA BASU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have asked the State Governments to initiate steps to get forthwith all the employees in industrial undertakings both in the public and private sector reinstated who were victimised during the emergency;

(b) if so, the response of State Governments thereto;

(c) how many such victimised employees have so far been reinstated State-wise; and

(d) the number of such victimised workers in different States?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VAMA): (a) Yes, Sir.

(b) The response of State Governments has been encouraging.

(c) and (d). State-wise particulars are awaited.

श्री लंका में भारत मूलक व्यक्तियों को नागरिकता प्रदान करना

1514. **श्री नवाब सिंह चौहान :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत मूलक व्यक्तियों को श्रीलंका की नागरिकता प्रदान करने के बारे में दोनों देशों की सरकारों के बीच हुई बातचीत के संबंध में वर्तमान स्थिति क्या है ;

(ख) कितने लोगों को वहां की नागरिकता दी जा चुकी है और बाकी लोगों के बारे में स्थिति क्या है ; और

(ग) क्या भारत सरकार ने उनमें से कुछ लोगों को भारत लौटने की अनुमति दे दी है और यदि हां, तो उनकी संख्या कितनी है ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) (क) से (ग). श्रीलंका में भारतीय मूल के लोगों के विषय में भारत और श्रीलंका के बीच 1964 और 1974 में सम्पन्न समझौतों के अन्तर्गत श्रीलंका ने भारतीय मूल के 375,000 व्यक्तियों को, उनकी संतानों के कारण सहज वृद्धि सहित, श्रीलंका की नागरिकता देना स्वीकार किया है, और भारत ने भारतीय मूल के ऐसे 600,000 लोगों को उनकी संतानों के कारण सहज वृद्धि सहित, भारतीय नागरिकता प्रदान करना तथा 1979 तक चरणबद्ध ढंग से उन्हें भारत प्रत्यावर्तित करना स्वीकार किया है ।

30-4-1977 तक श्रीलंका ने ऐसे 145,006 लोगों को, उनकी संतानों के कारण इस संख्या में होने वाली सहज वृद्धि सहित, श्रीलंका की नागरिकता प्रदान कर दी थी और भारत ने ऐसे 288,613 लोगों को, उनकी संतानों के कारण इस संख्या में होने वाली स्वाभाविक वृद्धि के सहित, भारत की नागरिकता प्रदान की थी । ऐसे 199,968 व्यक्ति, अपने संतान के कारण हुई सहज वृद्धि सहित, 31-3-1977 तक भारत प्रत्यावर्तित किये जा चुके थे । शेष आवेदन-पत्र संबद्ध प्राधिकारियों के विचाराधीन हैं ।

Reduction in number of Indian Embassies and Consulates Abroad

1515. SHRI JOTIRMOY BOSU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:-

(a) whether the Government have any proposal to reduce the number of embassies and consulates abroad to reduce unproductive foreign exchange drain;

(b) how many non-career diplomats are now holding diplomatic assignments abroad;

(c) how many of them have resigned/been recalled with the permission of new Government; and

(d) whether Government will ensure that the political patronage granted to such persons is discontinued forthwith?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) According to diplomatic practice, establishment of diplomatic Missions is on a reciprocal basis. Government, however, from time to time reviews the number of Embassies and Consulates abroad. Government does not consider that Embassies and Consulates abroad represent an unproductive drain on foreign exchange. As a result of the enforcement of economy measures, including efforts to contain the growth in staff to the maximum extent possible, expenditure is being minimised despite inflationary trends and fluctuating exchange rates. It is anticipated that a saving of about Rs. 40 lakhs will be effected during 1977-78 as a result of economy measures which are being effected.

(b) There are 14 non-career Heads of diplomatic Missions abroad. This includes officials and career diplomats who have on superannuation been re-employed as Heads of diplomatic Mission.

There are approximately one hundred and fifty other officials abroad now from Ministries other than External Affairs holding diplomatic status.

(c) None.

(d) Government do not consider that an assignment abroad is political patronage.

Local Call Radius in Kerala

1516. SHRI SKARIAH THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any criteria has since been adopted by the Government to increase the local call radius at par with Delhi in Kerala State;

(b) whether Changanachary and Ettumammore is 14 miles from Kottayam Telephone Exchange and are not under one local call system;

(c) if so, the reasons thereof;

(d) whether Government propose to bring Changanachary and Ettumammore under Kottayam Telephone Exchange for local call facilities in these areas; and

(e) if so, since when?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) to (c). Local area of a

telephone system in all stations is normally co-terminus with the municipal/corporation boundary of the place in which the exchange is situated or 5 miles radial distance from the telephone exchange, whichever is larger. However in Delhi Telephone System and a few other large telephone systems the local area has not been kept restricted to the corporation boundary limit but covers adjacent areas as well. Chunganachery is 10 miles and Ettumammore is 6 miles from Kottayam telephone exchange. They are outside the local area limits of Kottayam.

(d) No, Sir.

(e) Does not arise.

Durgapur Alloy Steel Plant

1517. SHRI K. A. RAJAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Steel Authority of India Limited has cleared a scheme costing Rs. 9 crores for expansion of the blooming mill at the Durgapur Alloy Steel Plant;

(b) if so, the facts thereof and prospects of its early execution?

THE MIISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). In March 1977, Steel Authority of India Limited, approved a scheme for installation of an additional electric arc furnace with conditioning facilities, for augmenting the utilisation of the capacity of the Blooming and Billet Mill of Alloy Steels Plant, Durgapur. The estimated cost of the scheme is Rs 8.46 crores including a foreign exchange component of Rs. 0.18 crores. The production capacity of the additional furnace is estimated at about 61,000 tonnes of ingot steel a year yielding 43,000 tonnes of blooms and billets for sale. When the scheme is completed, the Blooming and Billet Mill will be operated on two shifts a day instead of one at present. The scheme is expected to be completed in about two years.

Vijyanagar Steel Plant in Karnataka

1518. SHRI K. MALLANNA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Rs. 1,500 crores were sanctioned for the Vijayanagar Steel Plant in the Karnataka State;

(b) if so, the progress made by it; and

(c) the time by when it is likely to be completed?

THE MIISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) No, Sir. The Detailed Project Report has been received only recently and is under scrutiny by Steel Authority of India Limited.

(b) 7,367 acres of land out of total of 9,021 acres required for the plant have been acquired. The rest of the land is Government land. Preliminary action for acquisition of land for the township has been taken. Works relating to raw material investigations. Topographical Surveys, Geophysical investigations, Preliminary water supply and power supply schemes by the State Government authorities have been completed.

(c) The date by which the plant is likely to be commisioned will be known only after the Detailed Project Report has been scrutinised and approved by the Government of India.

Impounding of Passports

1519. SHRI KANWAR LAL GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names and addresses of the persons whose passports were impounded in the last three months;

(b) the reasons in each case for impounding the passport;

(c) whether some of those persons tried to run away from the country; and

(d) if so, names of those persons and the outlines of their plans to run away from this country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) A list of twenty-four persons with their addresses whose passports were either impounded or to whom passport facilities are to be denied is placed on the table of the House. [*Placed in Library. See* No. LT-488/77.]

(b) In all cases the impounding or refusal orders were issued under the Passports Act, 1967, in the interests of the general public.

(c) and (d). Government have no information.

राजस्थान के शहरों में विमान डाक सेवा

1520. **श्री कृष्ण कुमार गोयल** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय राजस्थान में विमान डाक सेवा से कितने शहर लाभ उठा रहे हैं और अन्य शहरों में इस डाक सेवा का विस्तार कब तक किया जाएगा ; और

(ख) इस सेवा विस्तार से किन किन अन्य शहरों को इसका लाभ पहुंचेगा ?

संचार मंत्री (श्री जार्ज फर्नांडिस) : (क) और (ख). राजस्थान में जयपुर और उदयपुर दो ही ऐसे शहर हैं जो इस समय हवाई मार्ग से जुड़े हुए हैं। इन स्थानों से और इन स्थानों के लिए डाक हवाई जहाजों द्वारा लाई ले जाई जाती है। अन्य प्रस्तावों पर तभी विचार किया जा सकता है जबकि राजस्थान के अन्य नगरों में हवाई सेवा चालू हो जाए। 1977–78 की शीत ऋतु में इंडियन एयर लाइन्स द्वारा राजस्थान के किसी अतिरिक्त शहर को हवाई मार्ग से जोड़ने का कोई प्रस्ताव नहीं है।

आपात काल के दौरान नसबन्दी किए गए अविवाहितों की नसों को फिर से जोड़ा जाना

1521. **श्री सुरेन्द्र विक्रम** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) आपातकाल के दौरान जिन अविवाहितों की जबरदस्ती नसबन्दी की गयी उनकी नसों को फिर से जोड़ने के लिए क्या कार्यवाही की जा रही है ; और

(ख) आपातकाल के दौरान विभिन्न राज्यों में कितने फर्जी नसबन्दी आपरेशन के मामलों की सूचना 15 जून, 1977 तक मंत्रालय को प्राप्त हुई और इस बारे में जाली प्रमाणपत्र देने वाले डाक्टरों के विरुद्ध क्या कार्रवाही की गई है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) हिदायतें जारी की जा चुकी हैं कि ऐसे सभी मामलों में किसी विशेषज्ञ से नस को पुनः जुड़वाने की व्यवस्था करवाई जाए। सारा इलाज मुफ्त किया जाए और साथ ही सभी रोगियों को उनके निवास स्थान से उस अस्पताल तक का यात्रा व्यय भी दिया जाए जिसमें उनका आपरेशन किया जाना है।

(ख) अभी तक जाली नसबन्दी आपरेशनों के बारे में 13 शिकायतें मिली हैं। ये शिकायतें राज्य सरकारों के पास विस्तृत जांच करने के लिए भेज दी गई हैं। जांच के पश्चात् जो जो डाक्टर जाली प्रमाण-पत्र जारी करने के दोषी पाए जायेंगे, उनके खिलाफ कार्रवाई की जाएगी।

बेरोजगारी दूर करने के लिए काम के घंटों में कमी

1522 . श्री रामधारी शास्त्री : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बढ़ती हुई बेरोजगारी दूर करने की दृष्टि से सरकार का विचार ऐसे कारखानों में जिनमें 100 से अधिक श्रमिक कार्य करते हैं काम के घंटे प्रतिदिन आठ से घटाकर छः करने का है ; और

(ख) यदि हां, तो कब से ?

संसदीय कार्य तथा श्रम मंत्री (श्री रविन्द्र वर्मा) :(क) इस समय सरकार ऐसे किसी प्रस्ताव पर विचार नहीं कर रही है।

(ख) प्रश्न नहीं उठता।

क्षेत्रिय भविष्य निधि आयुक्त, उत्तर प्रदेश के विरुद्ध भ्रष्टाचार के कथित आरोप

1523. श्री अर्जुन सिंह भदौरिया : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(2) क्या उत्तर प्रदेश के भविष्य निधि आयुक्त के विरुद्ध भेदभाव, भाई-भतीजावाद तथा पक्षपात के आरोपों से मुक्त संसद् सदस्यों का कोई ज्ञापन सरकार को प्राप्त हुआ है ;

(ख) क्या यह आरोप लगाया है कि अधिकारी ने अपने पद का दुरूपयोग करके लाखों रुपए की सम्पत्ति अर्जित की है ; और

(ग) यदि हां, तो सरकार ने इस मामले में अब तक क्या कार्यवाही की है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) जी हां।

(ख) जी हां।

(ग) आरोपों की जांच की जा रही है।

जनसंख्या की वृद्धि दर

1525. श्री राम जीवन सिंह : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में इस समय जनसंख्या में वृद्धि की दर क्या है ; और

(ख) पिछले आठवीं वाले अन्य देशों की तुलना में भारत में जनसंख्या वृद्धि की गति क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) :(क) भारत में वर्तमान जनसंख्या वृद्धि दर लगभग दो प्रतिशत होने का अनुमान है।

(ख) एशिया के कुछ अन्य देशों की जनसंख्या वृद्धि दरें संलग्न विवरण में दी गई हैं।

विवरण

एशिया के कुछ चुनिंदा देशों की जनसंख्या वृद्धि-दरों का विवरण

क्रम सं०	देश	वृद्धि-दर 1970–75 (प्रतिशत)
1.	फिलीपाइन	3.34
2.	थाईलैंड . .	3.27
3.	पाकिस्तान .	3.09
4.	ईरान . .	2.98

5.	मलेशिया .	2.89
6.	कोरिया जनवादी गणतन्त्र	2.64
7.	इन्डोनेशिया	2.60
8.	अफगानिस्तान	2.54
9.	बर्मा .	2.37
10.	नेपाल	2.25
11.	श्रीलंका . .	2.22
12.	समाजवादी विएतनाम गणतन्त्र .	2.11
13.	कोरिया गणतन्त्र	2.00
14.	बंगला देश	2.14
15.	चीन	1.66
16.	जापान . .	1.26

स्रोत:—देश और प्रदेश अथवा क्षेत्रवार 1970–75 चुनिंदा विश्व जनांकिकीय संकेतकों के विषय में सामग्री (मॉडियम वेरियंट प्रोजेक्शन्स पर आधारित)—संयुक्त राष्ट्र सचिवालय (आर्थिक एवं सामाजिक कार्य विभाग का जनसंख्या प्रभाग) द्वारा तैयार किया गया। वृद्धि-दर जानने के लिए जन्म दर और मृत्यु दर का अन्तर निकाला गया है।

Expansion of Bokaro Steel Plant without Russian aid

1526. SHRI NIHAR LASKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the decision of the Union Government to expand the capacity of the Bokaro Steel Plant without Russian aid is likely to hit our relations with the Soviet Union; if so, to what extent;

(b) whether this subject was discussed with the External Affairs Minister of Russia on his visit to India; and

(c) if so, his reaction in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Government have taken a decision to carry out the construction of the Cold Rolling Mill complex of Bokaro as part of its expension programme with indigenous know-how and skills. It does not constitute any change in our policy which continues to be of strengthening and further developing Indo-Soviet cooperation.

(b) and (c). The rationale behind Government's decision was explained to the Soviet Foreign Minister who understood the position.

Demand and Production of Alloy Steels

1527. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the figures of demand and indigenous production of alloy steels in 1976-77 and how they compare with the previous years;

(b) whether the alloy steel industry has drawn the attention of Government to the constraints for increasing production; and

(c) if so, the facts thereof and the steps taken by Government in this regard?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) The indigenous production of major alloy steels of various categories in 1975-76 and 1976-77 was 1.13 lakh tonnes and 1.27 lakh tonnes respectively. The imports of these alloy steel during the same period was of the order of 0.52 lakh tonnes and 0.38 lakh tonnes respectively. The apparent demand may therefore be taken as the total of production and import (export being neglegible) in these categories, that is, 1.65 lakh tonnes for each of the two years. It is significant to note that the demand remaining almost constant and imports have appreciably reduced.

(b) and (c). Some representations from Alloy Steel Producers have

been received requesting essentially restriction on imports and changes in import duty. These have been taken into account while formulating the import policy for the current year.

Mine Safety Measures

1528. SHRI SATYENDRA NARAYAN SINHA: Will he Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the large number of mine accidents during the last two years were due to the neglect of mine safety measures for achieving production goals; and

(b) if so, whether this policy is being changed?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) There were 286 fatal accidents in different mines during the year 1976 as against 283 fatal accidents in 1975. The proportion of accidents classified as misadventure i.e. not considered as arising due to lapses on the part of one person or an-other was about 22 per cent during the years 1975 and 1976. This compares favourably with 28 per cent in 1974, 22 per cent in 1973 and 24 per cent in 1974. While there was increase in production of coal from 99 million tonnes in 1975 to about 107 million tonnes in 1976, there does not appear to be any evidence to conclude that this had in any way led to increased incidence of accidents.

(b) Does not arise; however Government have impressed on all mine managements that increase in production should not be at the cost of safety.

Withdrawal of Postal Despatch of Newspapers from Newspaper Centres

1529. SHRI R. KOLANTHAIVELU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether facilities which were available five years back for postal despatch of newspapers from newspaper cantres to rural areas so as to reach the subscribers the very next day have been withdrawn;

(b) if so, the reasons therefor,

(c) whether Government are aware that the position is particularly bad in Salem District of Tamil Nadu; and

(d) whether Government propose to revive the procedure again?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) and (b). There has been no change in the policy of handling and despatch of newspapers to rural areas.

(c) The existing arrangements for the transmission and delivery of newspapers in Salem District of Tamilnadu are satisfactory and the system is working satisfactorily.

(d) Does not arise in view of the satisfactory position obtaining at present.

Accidents in Coal Mines during 1975 and 1976.

1530. SHRI RAMANAND TIWARY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of accidents during 1975 and 1976 in various coal mines in the country; and

(b) the number of persons killed in these accidents and the total amount of compensation paid to the deceased on this account?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b): The number of fatal accidents in various coal mines during the years 1975 and 1976 was 222 and 206 respectively. The total number of persons killed in these accidents was 663 (in-

cluding 375 deaths in Chasnala Colliery disaster) in 1975 and 293 (including 43 deaths in the explosion in the Sudamdih Colliery) in 1976.

Compensation is payable by the managements under the provisions of Workmen's Compensation Act, the administration of which falls within the State sphere.

आपात काल के दौरान नसबन्दी आपरेशन

1531. **श्री जगदम्बी प्रसाद यादव :** क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि आपातकाल के दौरान देश भर में राज्यवार कितने नसबन्दी आपरेशन किये गये ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : अपेक्षित सूचना का विवरण संलग्न है ।

विवरण

क्रम संख्या	राज्य संघ शासित क्षेत्र एजेंसियां	आपात कालीन अवधि* (जुलाई 1975 से मार्च 1977 तक) के दौरान किये गये नसबन्दी आपरेशन
1	2	3
1.	आंध्र प्रदेश	881,773
2.	असम .	363,097
3.	बिहार .	736,558
4.	गुजरात	455,175
5.	हरियाणा	276,025
6.	हिमाचल प्रदेश	117,020
7.	जम्मू और काश्मीर	24,038
8.	कर्नाटक .	536,151
9.	केरल .	551,127
10.	मध्य प्रदेश	1,103,680
11.	महाराष्ट्र .	1,438,039
12.	मणिपुर .	7,018
13.	मेघालय .	9,284
14.	नागालैंड .	—
15.	उड़ीसा .	436,261
16.	पंजाब .	188,489
17.	राजस्थान .	443,228
18.	तमिलनाडु .	813,267
19.	त्रिपुरा .	16,377
20.	उत्तर प्रदेश .	958,994
21.	पश्चिम बंगाल .	1,075,799
22.	अण्डमान और निकोबार द्वीपसमूह	1,640
23.	अरूणाचल प्रदेश	291
24.	चण्डीगढ़ .	3,498
25.	दादर नगर हवेली	924
26.	दिल्ली .	158,781
27.	गोवा, दमन व दीव	7,829
28.	लक्ष्यद्वीप, मिनीकाय और अमनदीव द्वीपसमूह .	203
29.	मिजोरम .	1,380
30.	पांडिचेरी .	12,117
31.	रक्षा मंत्रालय .	38,860
32.	रेल मंत्रालय .	111,847
	अखिल भारतीय	10,568,770

Cultural Dealing to China

1532. **SHRIMATI BIBHA GHOSH GOSWAMI:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any proposal to send cultural delegation to China; and

(b) if so, when?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) No proposal is at present under consideration.

(b) Does not arise.

World Health Assembly Session at Geneva.

1533. SHRI PRASANNBHAI MEHTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India attended the 30th World Health Assembly Session at Geneva in May, 1977;

(b) if so, whether India has pleaded that India is finding it very difficult to provide basic health care to all due to the background of existing socio-economic structure and inadequate resources; and

(c) if so, whether they have decided to help India in this regard, if so, to what extent?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes.

(b) At the World Health Assembly, India had pointed out the herculean task to provide adequate resources for even the minimal programme of reducing disease since the pattern of health care had always followed the expensive model of sophisticated curative services and institutions located in urban areas with a weak base of primary health care in rural area. A developing country like India could not afford to provide every citizen with every possible form of medical technology. The World Health Assembly was informed that India was taking steps to utilise the resources available within the community itself in order to ensure elementary health care to the millions residing in the villages and to revitalise the concept of community health workers in order to help the community in the prevention of disease and to provide simple medical care for common ailments.

(c) WHO have shown keen interest in the new concepts of health delivery system being evolved in India. WHO does not give country-wise allocations at the World Health Assembly Sessions. It decides only in programme budget policies and the totai allocations for different programmes. The allocations for most of the programmes and percentage of expenditure for actual programme implementation have been increased. The Regional Committee for South East Asia when it meets next will decide the level of allocation for each country under various programmes. The assistance to India from the WHO would be known only after the Regional Committee decides on specific country allocations.

श्री सज्जन मिल्स लिमिटेड रतलाम (मध्य प्रदेश में कर्मचारियों की बहाली)

1534. **डा० लक्ष्मी नारायण पांडेय :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रतलाम (मध्य प्रदेश) स्थित श्री सज्जन मिल्स लिमिटेड के प्रबन्धकों ने आपातकाल के दौरान पांच सौ से अधिक कर्मचारियों की छंटनी की थी ;

(ख) क्या उक्त मिल में कार्यभार अधिक होने के बारे में सरकार को कुछ शिकायतें भी प्राप्त हुई हैं ; और

(ग) यदि हां, तो इस बारे में सरकार ने क्या कदम उठाए हैं ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) :(क) से (ग). वस्तुत: यह मामला राज्य के क्षेत्राधिकार में है। मध्य प्रदेश सरकार द्वारा उपलब्ध कराई गई सूचनानुसार, पांच श्रमिक जो प्रिवेंशन डिटेन्शन के अधीन हवालात में रखे गये थे, की सेवाएं प्रबन्धकों द्वारा समाप्त कर दी गई थीं। पता चला है कि पांचों ही श्रमिक अप्रैल 19, में बहाल कर लिए गये हैं। जहां तक कार्यभार के बढ़ने के आरोप का संबंध है यह मामला मध्य प्रदेश की सरकार के ध्यान में लाया गया है।

Memorandum on Merger of C.C.W.O. with B.C.C.L.

1535. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Memorandum dated 11th April, 1977, submitted by Convener C.C.W.O. Co-ordination Committee, Hindustan Steel Ltd., Dhanbad regarding merger of Central Coal Washeries Organisation with Bharat Coking Coal Ltd., has been received;

(b) if so, the reaction of Government on the issues raised in the memorandum; and

(c) action proposed to be taken and the policy of Government in this regard?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir.

(b) and (c): The entire question of restructuring Hindustan Steel Ltd., is under examination and the views expressed in the Memorandum will be duly considered while taking a final decision in the matter.

चूनापत्थर खानों में न्यूनतम मजूरी का भुगतान

1536. **श्री सुखेन्द्र सिंह** : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सभी खानों के मजदूरी के लिये न्यूनतम मजूरी निर्धारित कर दी गई है, और यदि हां, तो पत्थर की खानों में काम कर रहे मजदूरों की न्यूनतम मजूरी की दर क्या है ;

(ख) क्या चूना पत्थर खानों के मजदूरों को न्यूनतम मजूरी मिल रही है और उन खानों के मालिकों के विरूद्ध क्या कार्यवाही की जा रही है जहां यह लाभ नहीं दिया जा रहा है ;

(ग) क्या सतना स्टोन एण्ड लाइम कम्पनी लिमिटेड, सतना (मध्य प्रदेश) की चूनापत्थर खानों में काम कर रहे मजदूरों को न्यूनतम मजूरी अधिनियम के उल्लंघन में इस समय दो रुपये प्रतिदिन की दर से मजूरी दी जाती है और यदि हां, तो दोषी व्यक्तियों के विरूद्ध क्या कार्यवाही की गई है !

(घ) सरकार का विचार चूना पत्थर खानों में न्यूनतम मजूरी अधिनियम को किस प्रकार प्रभावी ढंग से लागू करने का है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) ऐसी खानों के वर्गों का विवरण संलग्न है जिनमें न्यूनतम मजदूरी अधिनियम, 1948 के अधीन न्यूनतम मजदूरी निर्धारित की गई है। मजदूरी दरें इस प्रकार है :—

अकुशल	5.80 रुपये प्रति दिन
अर्धकुशल	7.25 रुपये प्रति दिन
कुशल	8.70 रुपये प्रति दिन

(ख) : जी हां, उल्लंघन के मामलों में न्यूनतम मजदूरी अधिनियम, 1948 के उपबंधों के अनुसार आवश्यक कार्रवाई की जाती है। तथापि, कुछ चूना पत्थर मालिकों ने यह तर्क देते हुए कर्नाटक उच्च न्यायालय में रिट-याचिका दायर की है कि पत्थर खानों

में रोजगार के संबंध में निर्धारित न्यूनतम मजदूरी दरें चूना पत्थर में लागू नहीं होती क्योंकि लाइम स्टोन पत्थर नहीं है। इन रिट याचिकाओं का सरकार द्वारा प्रतिरोध किया जा रहा है परन्तु न्यायालय ने याचिकादाताओं के संबंध में न्यूनतम मजदूरी अधिसूचना को लागू करने के स्थगन आदेश जारी कर दिये हैं।

(ग) सूचना एकत्र की जा रही है।

(घ) प्रवर्तन तंत्र को समय-समय पर सलाह दी जाती है कि वे अधिसूचित मजदूरी-दरों को कड़ाई से लागू कराएं।

विवरण

(1) जिप्सम खानों में रोजगार
(2) बेराईटिस खानों में रोजगार
(3) बौक्साइट खानों में रोजगार
(4) मैंगनीज खानों में रोजगार
(5) चीनी मिट्टी खानों में रोजगार
(6) कायनाइट खानों में रोजगार
(7) तांबा खानों में रोजगार
(8) चिकनी मिट्टी खानों में रोजगार
(9) पत्थर खानों में रोजगार
(10) सफेद मिटटी खानों में रोजगार
(11) अग्नि मिट्टी खानों में रोजगार
(12) गेरू खानों में रोजगार
(13) स्टियग्राइट (सोप स्टोन और टैल्क सहित) में रोजगार।
(14) ऐस्बेस्टास खानों में रोजगार।
(15) क्रोमाइट खानों में रोजगार
(16) क्वार्टाइज खानों में रोजगार
(17) कांचमणि खानों में रोजगार।
(18) सिलिका खानों में रोजगार।
(19) अभ्रक खानों में रोजगार।

Visit of Deputy Foreign Minister of U.S.S.R.

1537. SHRI P. K. DEO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Soviet Deputy Foreign Minister paid an unannounced visit to India and held talks with the senior officials of the External Affairs Ministry recently; and

(b) if so, the main points of the talks held?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). Mr. N. P. Firyubin, Deputy Foreign Minister of the USSR, made a transit halt in New Delhi from June 9—11, 1977, on the conclusion of his visits to Nepal, Burma, Laos and Vietnam. During his stopover in New Delhi, Mr. Firyubin had a meeting with senior officials of the Ministry of External Affairs in the course of which he informed the Indian side in general terms about his visits to the countries in South and South-East Asia. The opportunity was also taken for an exchange of views on bilateral matters and international problems.

Return of Dalai Lama to Tibet

1538. SHRI C. K. CHANDRAPPAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to a Chinese Government statement recently on the question of return and rehabilitation of Dalai Lama; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Attention of the Government has been drawn to a statement which appeared in the NCNA on 1st May, 1977, reportedly made by a Vice-Chairman of the Standing Committee of the National People's Congress on the subject to a visiting Japanese delegation.

(b) It is for His Holiness the Dalai Lama to decide on the response.

Welfare Scheme for P and T Employees of Kerala Circle

1539. SHRI VAYALAR RAVI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the important schemes to be taken up by the P. and T. Department of Kerala Circle for the Welfare of its employees during the year 1977-78; and

(b) the total amount allotted therefor?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) The important Welfare Schemes for the P & T employees of Kerala Circle are listed below. The approximate financial implication in 1977-78 is also indicated against each item:

Approximate Amount Involved

Scheme	*Rs.*
(i) Scholarships	27,500
(ii) Sports & cultural activities	5,000
(iii) Medical expenditure	13,15,000
(iv) Other Welfare measures	45,000

In fact such schemes are in vogue in P & T Circles in all States of the country.

(b) The amount for the year 1977-78 for the various schemes has not been allotted as yet. The same will be allotted in due course after the actual grants are received.

Exploitation of Iron ore Deposits in Calicut District, Kerala

1540. SHRI VAYALAR RAVI: Will the Minister of STEEL AND MINES, be pleased to state:

(a) whether Government have taken a final decision regarding the commercial exploitation of the iron ore deposits in the Calicut District of Kerala; and

(b) if so, the facts thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). No, Sir. The Kerala State Industrial Development Corporation are presently conducting detailed studies on the optimum development of the Kozhikode iron ore deposits and a final decision will be taken by them only after evaluating the various technical and economic parameters.

Issue of Postal Stamps in Honour of Shri Sarat Chandra Bose

1541. SHRI SASANKASEKHAR SANYAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to issue commemoration postal stamps in honour of Serat Chandra Bose; and

(b) if so, the facts thereof?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

Establishments exempted from Damages for Late-Deposit of Provident Fund

1542. SHRI SHIVNARAIN SARSONIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of establishments which did not deposit the amount of provident fund in time during the last two years upto 31st March, 1977; and

(b) the names of the establishments in respect of which the damages amounting to more than Rs. 5,000 and the amount of exemption allowed in each case?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) and (b). The requisite information is being collected from the Provident Fund Authorities and will be laid on the Table of the Sabha in due course.

Provision of Tap Water to IISCO Employees

1543. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether he is aware that drought situation prevails during the summer season in Asansol area where the IISCO factory is situated and large number of employees of IISCO are living within the radius, of three miles, not included in the IISCO township; and

(b) whether Government propose to provide tap water in the villages and mohalias within the radius of three miles?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). To meet the scarcity of water during the dry seasons from 15th April to 1st July, the management of IISCO supply every year 40,000 gallons of water per day to the suburbs of Burnpur where a large number of employees of the Company live. Besides, 20,000 gallons of water are supplied daily to the Asansol Municipality for distribution under their own arrangements. IISCO has also provided 92 community taps in the suburbs of Burnpur up to a radius of 2 Kms.

Lock-out in Aluminium Corporation of India Ltd.

1544. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that the Aluminium Corporation of India Ltd., J. K. Nagar, Asansol, is under lock-out since 1974; and

(b) steps Governments are contemplating to re-open the factory at an early date?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) The Company has been under lock-out since September, 1973.

(b) At the request of the Company, the Central Government had granted certain reliefs in order to enable the plant to be restarted.

The Company has now finalised arrangements with the financial institutions for securing term-loans and cash credit facilities for working capital. It is now reported to be making arrangements for power supply, labour, etc.

Loss of Man-Days

1545. DR. BAPU KALDATE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state the number of man-days lost since April to May, 1977 industry-wise and state-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Complete records from several State Governments/Union Territories are still awaited. However, on the basis of information, as available on 18th June, 1977, a statement is laid on the table of the Sabha. [*Placed in Library. See* No. LT-489/77].

Price Revision of Aluminium

1546. DR. BAPU KALDATE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Bureau of Industrial Costs and Pricing has advised price revision of aluminium;

(b) if so, the reasons thereof; and

(c) steps taken in this regard?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) No, Sir.

(b) and (c). Do not arise.

Manufacture of "Push Button Telephone" Machine

1547. DR. BAPU KALDATE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether "Push Button Telephone" machine is being manufactured by Indian Telephone Industries;

(b) whether private companies also manufacture such machines;

(c) whether the machines manufactured by private companies are better with less imported components; and

(d) if so, whether Government propose to discontinue manufacture of these machines?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Yes, Sir. Push Button telephone instruments are being manufactured by the Indian Telephone Industries.

(b) and (c). Government is not aware of any private company in India having manufactured these telephone instruments. Even the recent news item stating that the P&T Department has authorised a private company to instal push button telephones in the country, is not correct.

(d) No, Sir.

Lock-out in National Iron and Steel Company, Belur

1548. SHRI SHEO SAMPAT: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it has been brought to the notice of Government that since the lock-out declared on May 13, 1976 in National Iron and Steel Company at Belur, 81 unemployed workers have died of hunger and malnutrition, two have committed suicide and two others have gone mad and lodged in the lunatic asylum; and

(b) what steps Government propose to take to safeguard the life of the workers of the National Iron and Steel Company and to improve the situation?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No.

(b) Information is being collected from the State Government and would be laid on the table of the Sabha when received.

M/s. Hindustan Zinc, Udaipur

1549. DR. VASANT KUMAR PANDIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether M/s. Hindustan Zinc, Udaipur, have been involved in heavy losses;

(b) whether the employees and technicians of Hindustan Zinc, Udaipur have approached Government to investigate in the working of the company;

(c) whether the above company is manipulating these losses to cover up their corrupt practices, wastages of funds and inefficient policies; and

(d) whether Government will look into the matter?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (d). There has been a decline in the recovery of zinc metal as well as in sulphur recovery at the Debari Smelter of Hindustan Zinc Ltd. during 1976-77. The reduced recoveries of zinc and sulphur have been mainly due to the conversion of the old batch leaching purification system to a continuous system, at the same time dovetailing the latter with the additional facilities for leaching and purification in the expanded smelter at Debari. While the low recovery of zinc by some 6.4 per cent as compared to 1975-76 has affected the economics of zinc production at Debari—this

quantum of zinc metal being lost at present in the "Moore Cake"; the "Moore Cake" is being accumulated by the company, and experiments and trials are being made to recover the metal by retreating the cake, in regard to which trial experiments hold out promise of success. When the zinc metal eventually gets recovered from the Moore Cake, the loss would have been recovered to a certain extent.

भागलपुर में स्वचालित टेलीफोन एक्सचेंज की स्थापना करना

1550. **डा० राम जी सिंह :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार भागलपुर में, जो डिवीजन मुख्यालय है, एक स्वचालित टेलीफोन एक्सचेंज की स्थापना करने का है : और

(ख) यदि हां, तो यह कब तक स्थापित किया जायेगा ?

संचार मंत्री (श्री जार्ज फर्नांनडिस) : (क) जी हां ।

(ख) आटोमैटिक एक्सचेंज की इमारत बनाने के लिये हाल ही में जमीन ली गई है । आशा है कि भागलपुर में वर्ष 1981–82 में आटोमटिक ऐक्सचेंज चालू हो जायेगा ।

परिवार नियोजन केन्द्र

1551. **श्री रीतलाल प्रसाद वर्मा :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछली सरकार ने समूचे देश में राज्य वार, कितने परिवार नियोजन केन्द्र खोले है और सरकार भवनों का निर्माण कराकर उसमें कितने केन्द्र चला रही है और कितने केन्द्र किराये के मकानों में चलाये जा रहे है तथा गत दो वर्षों में इन केन्द्रों पर वार्षिक तथा मासिक व्यय, अलग-अलग कितना हुआ है ?

(ख) क्या सरकार का विचार इन केन्द्रों में व्यवस्था में सुधार लाने के लिये कोई परिवर्तन करने का है ? और

(ग) यदि हां, तो इसमें किस प्रकार परिवर्तन लाया जायेगा ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) सूचना एकत्र की जा रही है और प्राप्त होते ही सभा पटल पर रख दी जायेगी ।

(ख) और (ग). जी, हां । परिवार कल्याण केन्द्रों के कार्यकरण में सुधार लाने के लिये निम्नलिखित परिवर्तन करने का विचार किया गया है :—

(1) प्रत्येक प्राथमिक स्वास्थ्य केन्द्र में एक-एक ग्रामीण परिवार कल्याण केन्द्र के लक्ष्य प्राप्त करने के लिये 1977–78 में 200 अतिरिक्त ग्रामीण परिवार कल्याण केन्द्र खोले जायेंगे ।

(2) सारे ग्रामीण परिवार कल्याण केन्द्रों के निर्माणाधीन भवनों को पूरा कर लिया जायेगा ।

(3) इस कार्यक्रम के शैक्षिक और प्रेरणादायक पहलूओं पर अत्याधिक बल दिया जायेगा तथा परिवार कल्याण कार्यक्रम पूर्णतया स्वैच्छिक कार्यक्रम के रूप में क्रियान्वित किया जायेगा ।

(4) ग्रामीण परिवार कल्याण केन्द्रों के लिये स्वीकृत किये गये चिकित्सा अधिकारियों, स्वास्थ्य वीक्षिकाओं और सहायक नर्स मिडवाइफों के खाली पदों को भरा जायेगा ।

(5) बच्चों और भावी माताओं दोनों के बीच प्रतिरक्षण कार्यक्रम पर अधिक बल दिया जायेगा बच्चों के अपोष्णज अरक्तता तथा विटामिन 'ए' की कमी के कारण होने वाले अन्धेपन से बचाने की योजनाओं को जोरदार ढंग से चलाया जायेगा तथा गर्भरोधन के सभी तरीकों को "छोटे परिवार के सिद्धान्त" के प्रचारार्थ समान बल दिया जायेगा ।

(6) जनसंख्या के आधार पर नगरीय केन्द्रों का पुनर्गठन 1976–77 में किया गया था । यह सुनिश्चित किया जायेगा कि नगरीय क्षेत्रों में यथासम्भव नगरीय केन्द्रों को या तो अस्पतालों में खोला जाये या उन्हें प्रसवोत्तर केन्द्रों के साथ सम्बन्द्ध किया जाये ताकि वे उत्तम सेवाएं प्रदान कर सके ।

Postal Services to Villages

1553. SHRI M. KALYANASUNDARAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are 36,000 villages in the country which did not have postal services at present;

(b) if so, whether Government are taking steps to have postal services facility in all villages by the end of the current financial year; and

(c) if so, the outlines thereof?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) and (b). All the villages in the country get delivery of mail. There are, however, 26,942 villages which are not covered by the Daily Delivery Scheme.

(c) During the year 1977-78, it is proposed to:

(i) extend the Daily Delivery, Scheme to the remaining 26,942 villages;

(ii) appoint agents for the sale of postage stamps and postal stationery in 5000 villages which do not have Post Offices.

(iii) plant about 1,00,000 letter boxes in rural areas; and

(iv) extend postal counter facilities in 50,000 villages through Mobile Post Offices.

Kudremukh Iron Ore Project

1554. SHRI M. KALYANASUNDARAM: Will the Minister of STEEL AND MINES be pleased to state:

(a) stage reached in construction work of Kudremukh iron ore project;

(b) whether the cost of this project has increased from its original estimate; and

(c) if so, the reasons thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a). According to the contract with the National Iranian Steel Industries Company, delivery of iron ore concentrate at the New Mangalore Port has to start in September, 1980. Substantial progress has been achieved on various fronts such as civil works, equipment ordering, development of infrastructural facilities, etc. It is expected that the contractual obligation with the Iranian Company will be met.

(b) and (c). This would be known only after the definitive cost estimates are received from the Consultants next month.

Posts and Telegraph Offices in Karnataka

1555. SHRI D. B. CHANDRE GOWDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Posts and Telegraphs Offices in Karnataka, circlewise;

(b) whether there has been any increase in the number of post offices in the circles during 1975-76 and if so, to what extent; and

(c) whether Government have made efforts for daily postal service in all Karnataka villages?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Karnataka State which is co-terminus with Karnataka Postal Circle has 8552 Post Offices and 1730 Telegraph Offices.

(b) 34 Post Offices were opened in 1975-76.

(c) All the villages in Karnataka are covered under the Daily Delivery Scheme.

Policy for Shop Employees in States

1556. SHRI D. B. CHANDRE GOWDA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have laid down any policy for the employees working in shops in different States; and

(b) if so, the salient features thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Conditions of service such as daily and weekly hours of work, rest intervals, opening and closing hours of establishments, payment of wages, overtime, holidays with pay, annual leave, etc. of the employees working in shops in different States are governed by the Shops and Establishments Acts of the different State Governments. The National Commission on Labour reviewed the service conditions of shop employees and made the following recommendation:—

"248(a)—Working conditions in shops and commercial establishments are at present governed by State Governments. (b) The Central Government should enact a comprehensive legislation for the purpose. It should be applicable to units which have a stipulated minimum number of employees or have an annual turnover above a stipulated limit. (c) The present legislation is implemented by local bodies. The implementation is unsatisfactory. It should be transferred to the office of the State Labour Commissioner."

This recommendation was considered by the Central Government in consultation with the State Governments and it was decided that there was no need for undertaking a central legislation for shops and commercial establishments as all State Governments, excepting Nagaland, had already enacted necessary legislations on the lines of the draft Central Model Bill circulated to the State Governments in July 1955. However, the State Governments were advised that in so far as implementation of the Act was concerned, wherever it was entrusted to local bodies, the same may be transferred to the State Labour Commissioner.

Health Workers in Rural Areas

1557. SHRI P. RAJAGOPAL NAIDU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are formulating a new scheme to provide health workers in rural areas; and

(b) if so, the outlines thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). A scheme on health care services in the rural areas has been prepared. This scheme envisages selection of community health workers by the community. These workers will provide basic preventive, promotive and curative services at the level of the community. The scheme provides for training of 5.8 lakh community health workers and equal number of dais, increasing the number of multi-purpose workers, induction of a large number of doctors in the rural areas and making the medical colleges responsible for total health of selected primary health centres. The scheme envisages active participation of the medical profession in improving the health status of the rural population.

Incentives to Doctors serving in Villages

1558. SHRI P. RAJAGOPAL NAIDU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are giving incentives to Doctors who serve in villages; and

(b) it so, the nature thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARIAN): (a). No.

(b) Does not arise.

Change in site for Steel Plant at Vizag

1559. SHRI P. RAJAGOPAL NAIDU:
SHRI P. K. KODIYAN:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether site of the steel plant at Vizag is going to be changed;

(b) if so, the reasons therefor;

(c) where Government propose to install the above plant; and

(d) when Government propose to complete the Plant?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) No, Sir.

(b) Does not arise.

(c) At Visakhapatnam.

(d) M/s. M. N. Dastur and Co. (P) Ltd. have been commissioned by Steel Authority of India Limited (SAIL) in April, 1975 to prepare the Detailed Project Report, which is scheduled to be submitted to SAIL by September, 1977. After the Report has been scrutinized by SAIL, it will be sent to the Government for their approval. Therefore, at the present moment it is not possible to give a defenite indication as to when the Plant will be completed.

Surprise visit to Regional Passport Office, Bombay

1560. PROF. P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he paid a surprise visit, for checking, to the Regional Passport Office at Bombay in early May this year;

(b) if so, the state of affairs he saw, and the urgent steps he has ordered to be taken to improve the situation; and

(c) whether similar urgent steps are being taken at other such regional offices, particularly the one at Ahmedabad in Gujarat?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

(b) The surprise visit was made to Bombay because it is the largest of the nine Regional Passports Offices. Over 1½ lakh passports were issued by this Office in 1976 and it is expected

that over 2 lakhs will be issued in 1977. Due to a 40 per cent increase in the number of applications received in the Office and even though we have employed 30 extra hands for six months temporarily, there has been inevitable delay in the issue of passports, in spite of the best efforts of the officers and staff of the Regional Passport Office. The problem is aggravated by an acute lack of accommodiation for that Office, which at present has less than half of the space required for it. While Government is considering proposals for increasing staff to cope with the increasing workload, Government has, so far, not succeeded in finding adequate accommodation.

(c) The proposals under consideration for increasing staff apply not only to Bombay and Ahmedabad but to other Regional Passport Offices also which are faced with an increasing workload. Steps are under consideration to improve the efficiency of the processing of passport applications. The Ahmedabad office is expected to move into a more spacious building shortly.

Pending Telephone Applications in Gujarat

1561. PROF. P. G. MAVALANKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applications still on the waiting lists for new telephone connections at Ahmedabad, Baroda, Surat, Rajkot and Bhavnagar in Gujarat;

(b) whether Government are taking steps to meet the waiting and additional demands expeditiously; and if so, how and by what date approximately;

(c) whether Government are aware that a number of persons covered by priority categories, such as Medical Doctors, are still not given telephone connections at their residences, homes and/or nursing homes in the above cities; and

(d) if so, the steps being taken to remedy the situation?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) The number of applications on the waiting lists, category-wise, are as follows:

	OYT	Special	General	Total
1. Ahmedabad	367	1204	7514	9085
2. Baroda	342	120	1742	2204
3. Surat	75	29	4007	4111
4. Rajkot	Nil	1	215	216
5. Bhavnagar	Nil	4	178	182

(b) Steps have been taken to meet the waiting and additional demands as indicated below:

1. *Ahmedabad.* Present demand on the eastern side of the river would be met on expansion of the Railwaypura exchange by 13,000 lines which is expected in the current financial year. For meetings future demands a new exchange (39) of 3000 lines has been proposed which is likely to be set up in the year 1980-81. On the Western side of the river, expansion of Nawrangpura exchange by 2,000 lines and installation of 3,000 lines MAX-I type exchange at Vasna have been sanctioned. This additional capacity is expected to be available during 1978-79 which will take care of the present and additional demands that will be coming up in this area.

2. *Baroda.* 1,000 lines expansion of the Cross-bar exchange is programmed to be commissioned in 1977-78. Further expansion of this exchange by 3,000 lines has also been planned and is expected to be commissioned in 1979-80 when the present demand is expected to be met.

3. *Surat.* Expansion of Surat System by 1000 lines and 1200 lines have been programmed in the current financial year and the next financial year respectively. A new exchange of initial capacity 3000 lines has been planned to be set up in Textile Market area for which a new building is to be constructed. This building is expected to be ready by 1982-83 and the exchange is likely to be commissioned in 1983-84.

4. *Rajkot.* There is sufficient capacity available to meet the present demand. For meeting the future demands, extension by 1200 lines is planned in 1979-80.

5. *Bhavnagar.* The existing capacity is adequate to met the present demand. 300 lines extension is targetted to be completed during 1977-78. Further expansion of this exchange will be suitably planned depending on the demand that is expected to arise.

(c) and (d). The number of applicants under OYT Special Category including Doctors who are awaiting connections is as under:

	Total Demand pending under special category
1. Ahmedabad	1204
2. Baroda	120
3. Surat	29
4. Rajkot	1
5. Bhavnagar	4

For every 100 connections released to meet the demand in waiting list, 10 are reserved for Non-OYT, Special Category. This reservation is expected to meet this demand more or less.

Mosquitoes in Ahmedabad

1562. PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the people of Ahmedabad, particularly those living in the southern region and on the banks of the river Sabarmati are constantly and irritably harassed by the mosquitoes breeding in the vicinity of the municipal sewage farm; and

(b) if so, the steps being taken by the Government to improve and remedy the situation permanently?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). Yes, the Ahmedabad Corporation authorities are already undertaking aerial spray with organophoshorus insecticides to reduce the menace temporarily. Permanent remedy lies in provision of a sewage treatment plant to treat the sewage and let the treated water into the river. Sewage should not be allowed to be used for grass cultivation.

Employment for unemployed

1563. SHRI MUKHTIAR SINGH MALIK: Will the Minister of PARLIAMENTARY AFFAIRS AND LABAOUR be pleased to state:

(a) the number of unemployed persons in the country upto March, 1977, State-wise;

(b) whether there is any scheme to provide employment in a big way; and

(c) if so, the salient features thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The available information relates to the number of job-seekers (all of whom are not necessarily unemployed) on the live register of Employment Exchanges as on 31st March, 1977 which is given in the statement attached.

(b) and (c). The Government is conscious of the seriousness of the unemployment problem and will follow an employment-oriented strategy with due emphasis on the development of agriculture, agro-industries, small and cottage industries especially in rural areas. High priority will also be given to the provions of minimum needs in rural areas and to integrated rural development. In line with this strategy, the Union Budget for 1977-78 aims at stimulating the economy into achieving a higher rate of growth of output and employment through emphasis on investment in agriculture, small and village industries and rural infrastructure.

Statement

(In thousands)

	State/Union Territory	Number of job-seekers on the Live Register of Employment Exchanges as on 31-3-1977.
	STATES	
1.	Andhra Pradesh	715·7
2.	Assam	207·5
3.	Bihar	1017·5
4.	Gujarat	407·7
5.	Haryana	244·9
6.	Himachal Pradesh	89·1
7.	Jammu & Kashmir	47·0
8.	Karnataka	487·0
9.	Kerala	781·0
10.	Madhya Pradesh	612·8
11.	Maharashtra	877·6
12.	Manipur	50·2
13.	Meghalaya	13·4
14.	Nagaland	2·4
15.	Orissa	353·4
16.	Punjab	319·0
17.	Rajasthan	268·7
18.	Sikkim*	..
19.	Tamilnadu	881·1
0.	Tripura	52·9

21.	Uttar Pradesh	1241·5
22.	West Bengal	1235·5
	UNION TERRITORIES	
1.	Andaman & Nicobar Islands	4·1
2.	Arunachal Pradesh*	..
3.	Chandigarh	40·2
4.	Dadra & Nagar Haveli*	
5.	Delhi	228·1
6.	Goa	31·4
7.	Lakshadweep	2·6
8.	Mizoram	6·0.
9.	Pondicherry	20·5.
	All India Total :	10,238·7((R) = 1 crore, 2 lakhs, 38 thousands and 700 approx.

Note:— 1. All the job-seekers on the Live Register of Employment Exchanges are not necessarily unemployed.
2. *No Employment Exchange is functioning in these States/Union Territories.
3. Exclude figures in respect of University Employment Information and Guidance Bureaux except for Delhi and Maharashtra.
4. The figures may not add-up to total due to rounding off.
5. R: Revised.

Conditions of Service and Pay Scales of Medical Social Workers in Delhi Hospitals

1564. SHRI MUKHTIAR SINGH MALIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether his Ministry has received any representations from the medical social workers in the Central Government hospitals in Delhi about their working conditions, status and emoluments;

(b) whether Government are aware that in Punjab and Haryana, the status of the medical social workers has been enhanced to help them to perform their duties efficiently; and

(c) if so, what action Govvernment propose to take to improve conditions of service, pay scales etc. of medical social workers working in Government hospitals in Delhi?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) No, but the Honoray Secretary, Association of Medical/ Psychiatry Social Workers/Health Educators of Delhi Hospitals suggested the inclusion of an item regading service conditions of Medical Workers in the Agenda for the Delhi Hospitals Board Meeting held on the 8th June, 1977. However, this item could not be included in the agenda for the aforesaid meeting as the agenda for the Board meeting was already heavy.

(b) The Government have no information.

(c) At present there is no proposal for higher scale of pay for the posts of Medical Social Workers.

Demarcation of Maritime Boundaries with Indonesia

1565. SHRI D. D. DESAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have completed demarcation of maritime boundaries between India and Indonesia; and

(b) if so, whether agreement has also been reached in regard to the trijunction between India, Indonesia and Sri Lanka on the one hand and India, Indonesia and Burma on the other?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Under the Agreements of 8th August, 1974 and of 14th January, 1977, the Continental Shelf boundary between India and Indonesia stands demarcated from its farthest point in the Indian Ocean to a point in the Andaman Sea very close to the possible tri-junction between India, Indonesia and Thailand.

(b) Does not arise because there are no possible tri-junctions between India, Indonesia and Sri Lanka or between India, Indonesia and Burma.

Restructuring of SAIL

1566. SHRI D. D. DESAI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is any plan to restructure SAIL; and

(b) if so, the salient features thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). The entire question of restructuring of H.S.L. is under examination of the Government. The final decision, when taken, on this question could have some effect on the structure of SAIL also.

Failure of National TB Programme

1567. SHRI OM PRAKASH TYAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the TB Association of India has pointed out the failure of the National TB Programme;

(b) whether any suggestions have been made to combat this scourage in the country; and

(c) the steps being taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes. The TB Association of India in their memorandum to the former Union Health Minister in March, 1975 had pointed out that the status and progress of the National TB Programme was far from satisfactory and that the achievements were rather poor and below expectations.

(b) Suggestions have been made to revitalise the programme by the Expert Committee of the Indian Council of Medical Research which was constituted at the instance of the former Union Health Minister, by the Empowered Committee and also by the TB Association of India.

(c) Steps being taken under National TB Programme in this country are for—

(1) Establishment of a community-wise District TB Control Programme in each of the districts of the country.

(2) Integration of BCG vaccination with the general health service.

(3) Involvement of medical officers and multipurpose health workers (male and female) in tuberculosis casefinding including collection of sputum smears and domiciliary treatment of TB cases in rural areas.

(4) Procurement of X-ray equipment through international assistance for equipping yet un equiped District TB Centres in the States.

(5) Reactivation of the State TB Centres and engaging them in monitoring and supervision of the programme.

(6) Involvement of Paediatricians, Private Medical Practitioners and Community Leaders in rural areas in the National TB Programme to ensure adequate community participation.

(7) Taking up health education in Tuberculosis as a mass campaign.

(8) Proposing further expansion of National TB Programme in the Sixth Plan as a Centrally Sponsored Scheme.

Report of Chasnala Committee

1568. SHRIMATI MRINAL GORE:
SHRI OM PRAKASH TYAGI:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have received the report of inquiry conducted into the Chasnala Colliery accident;

(b) whether the committee has made any observations on the safety of mine workers;

(c) if so, the outlines thereof; and

(d) the number of observations implemented by Government?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The Reports of the Court of Inquiry appointed under Section 24 of the Mines Act, 1952, to go into the causes of and circumstances attending the accidents which occurred in the Chasnala Colliery on the 27th December, 1975 and 5th April, 1976, have been received by the Government.

(b) and (c). Apart from fixing the responsibility for the accidents, the Court has made suggestions for amendment of Regulation 127 of the Coal Mines Regulations, 1957.

(d) The findings/recommendations of the Court are under examination.

बन्धुआ मजदूर प्रथा की समाप्ति

1569. **श्री ईश्वर चौधरी** : क्या **संसदीय कार्य तथा श्रम मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस आशय की शिकायतें मिली हैं कि अनेक स्थानों में बन्धुआ मजदूर की प्रथा अभी भी जारी हैं; और

(ख) यदि हां, तो सरकार इस प्रथा को समाप्त करने के लिए क्या कार्यवाही कर रही है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख): सूचना एकत्र की जा रही है ।

आयुर्वेदिक चिकित्सा पद्धति के विकास के लिए योजना

1570. **श्री ईश्वर चौधरी** : क्या **स्वास्थ्य और परिवार कल्याण मंत्री** यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में प्रति वर्ष केन्द्रीय सरकार द्वारा एलोपैथिक और आयुर्वेदिक चिकित्सा पद्धतियों में शिक्षा और अनुसंधान

पर खर्च की गई धनराशि के तुलनात्मक आंकड़े क्या हैं;

(ख) क्या सरकार आयुर्वेदिक पद्धति की तुलना में एलोपैथिक पद्धति पर अधिक ध्यान दे रही है; और

(ग) यदि नहीं, तो पंचवर्षीय योजना में आयुर्वेदिक पद्धति के उपयुक्त विकास के लिए सरकार क्या योजना बना रही है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) यह सूचना एकत्र की जा रही है और यथासमय सभा पटल पर रख दी जाएगी ।

(ख) और (ग). सरकार भारतीय चिकित्सा पद्धतियों के विकास की ओर अधिक ध्यान दे रही है । जहां पहली पंचवर्षीय योजना में भारतीय चिकित्सा पद्धतियों के विकास के लिए केवल 40.00 लाख रुपये का प्रावधान किया गया था, वहां पांचवी योजना के केन्द्रीय क्षेत्र में इस प्रयोजन के लिए 10.2 करोड़ रुपये की पूंजी रखी गई है । इसमें भारतीय चिकित्सा पद्धतियों के स्नातकोत्तर विभागों को सुदृढ़ करने, आयुर्वेद, यूनानी और प्राकृतिक चिकित्सा के राष्ट्रीय संस्थानों की स्थापना करने, फार्मेसियों तथा जड़ी-बूटी उद्यानों का विकास करने, आयुर्वेद, यूनानी और सिद्ध में कोश तैयार करने तथा भारतीय चिकित्सा पद्धतियों आदि की विभिन्न शाखाओं में अनुसंधान करने की व्यवस्था की गई है ।

नर्सों के लिए आवास सुविधा

1571. **श्री ईश्वर चौधरी** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली तथा देश के अन्य बड़े बड़े नगरों के अस्पतालों में काम करने वाली नर्सों को कोई आवास सुविधा न होने के कारण काफी कठिनाई उठानी पड़ती है;

(ख) क्या उन्हें हाल ही में कोई ज्ञापन दिया गया है; और

(ग) यदि हां, तो इस बारे में सरकार द्वारा क्या कार्यवाही करने का विचार है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) से (ग). जी हां ।

दिल्ली नर्स संघ ने यह लिखकर दिया है कि अस्पताल के नजदीक उनके लिये रिहायशी मकान न होने के कारण नर्सों को बड़ी कठिनाई हो रही है । उन्होंने खासकर यह अनुरोध किया है कि सफदरजंग एन्कलेव (राजनगर) में खाली पड़े डी० डी० ए० के फ्लैट सफदरजंग अस्पताल की नर्सों को दे दिये जायें या अस्पताल के नजदीक अन्य रिहायशी मकानों की व्यवस्था की जाए । उनके इस अनुरोध पर निर्माण और आवास मंत्रालय से परामर्श करते हुए विचार किया जा रहा है । इसके अलावा स्टाफ नर्सों और छात्र नर्सों के लिए सफदरजंग अस्पताल में 1.35 करोड़ रुपये की अनुमानित लागत का एक होस्टल बनाने के प्रस्ताव पर विचार किया जा रहा है, जिसमें 365 नर्सों और 126 छात्र नर्सों के लिए डारमिटरी आदि में स्थान की व्यवस्था होगी ।

Eviction of Indians from Johannesburg

1572. SHRI R. V. SWAMINATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indians living in Johannesburg were evicted from that place after they have lived there for 80 years;

(b) if so, the reasons for their eviction; and

(c) the reaction of the Indian Government in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). The individuals affected are South African national of Indian origin, mainly traders. The South African regime under its Group Areas Act declared Page View, their place of residence, as a "White Area" and ordered them to move to Orient Plaza, a new shopping complex built specially for traders of Indian origin. Reportedly, the families of some of those affected had been living in Page View for as long as eighty years.

(c) The Government of India has consistently condemned the apartheid policy of the racist regime of South Africa, of which the Group Areas Act is an integral part. We have been in the forefront of the campaign against racialism in the U.N. and elsewhere and have given political as well as practical support to the struggle for democratic equality in South Africa. We regard the recent harassment of traders in Johannesburg as yet another reprehensible manifestation of the apartheid policy which we are determined to continue to oppose.

Registration of Dr. Phillipose Koshy from Commission

1573. SHRI R. V. SWAMINATHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Dr. Phillipose Koshy has submitted his resignation from one man commission set up by Government to go into the nature of treatment to Shri Jayaprakash Narayan;

(b) if so, what was the main cause of the resignation;

(c) whether during the month of May, 1977 he was called in Delhi and put under house arrest for not accepting the views of the Minister; and

(d) whether any other person has been appointed?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). Dr. Phillipose Koshy submitted his resignation from one-man Commission on account of the controversy in regard to appointment of his son in the Post Graduate Institute, Chandigarh. The resignation of Dr. Phillipose Koshy was accepted by the Government with effect from 13th May, 1977.

(c) Dr. Phillipose Koshy was requested to come to Delhi in May, 1977 to hand over papers relating to the enquiry to his successor. Dr. Koshy was neither put under house arrest, nor was any attempt made to compel him to accept the views of the Minister.

(d) Dr. Nagappa Alva has been appointed as one-man-commission in place of Dr. Phillipose Koshy.

Kashmir

1574. SHRI R. V. SWAMINATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan Government has shown its desire to settle Kashmir question once for all; and

(b) if so, what is the latest position in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). In several statements in the recent past, Pakistani leaders have expressed themselves in favour of bilateral discussions on Kashmir, in the foreseeable future.

Suspension of Family Planning Work

1575. SHRI R. V. SWAMINATHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether all work connected with family planning has been suspended due to lack of directive from the Union Government;

(b) if so, steps being taken in this regard;

(c) whether all the State Governments have been asked to implement the earlier programmes; and

(d) whether any modified plan has been sent to these States for further improvement of the family planning programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) No, Sir.

(b) to (d). The Government have reviewed the policy and pattern of Family Welfare Programme in the light of the declared policy of the present Government to pursue vigorously Family Welfare Programme wholly on a voluntary basis. For this purpose a revised approach to Family Welfare Programme was discussed with the State Health Ministers. Specific directions have been given to the State Governments on the following points:—

(1) Family Welfare Programme should be implemented without any coercion or compulsion and on a purely voluntary basis.

(2) Family Welfare Programme is essential not only for the progress of the nation but has a special importance for the welfare, happiness and prosperity of every family.

(3) The main plank for implementation of this programme should be education and motivation, provision of services with equal emphasis on all methods of contraception and a greater attention to Maternity and Child care both in Urban and Rural areas.

Benefit of Gratuity to Workers in Beas Project

1576. SHRI DINESH CHANDRA JOARDER: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the attention of Government has been drawn to the fact that the workmen in Beas Project are deprived of the benefit of gratuity; and

(b) if so, whether Government are considering to give them this benefit?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) It is reported that payment of gratuity is not denied to workmen entitled to it under the Payment of Gratuity Act, 1972.

(b) Does not arise.

Nationalisation of Reliance Firebricks and Potteries Co. Ltd., Dhanbad

1577. SHRI A. K. ROY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the joint representation by the Ceramic Workers of the factory of Reliance Firebricks and Potteries Co. Ltd., at Chas Pottery, District Dhanbad regarding Nationalisation of this Factory has been received; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Presumably reference is to the joint representation dated nil received in the Ministry of Labour during June, 1977, regarding Nationalisation of this Unit. This has been forwarded to the Ministry of Industry (Department of Industrial Development) for examination.

Puerto Rican Question

1578. SHRI C. K. CHANDRAPPAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the stand taken by the Government of India in the United Nations on the Puerto Rican question;

(b) whether in a recent meeting of United Nations India has taken a stand quite contrary to the one which it was persuing all along; and

(c) if so, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) India voted in favour of a Resolution adopted by the U.N. Special Committee on Decolonization on 30th August, 1973 which, inter alia, in its operative paragraphs, reaffirmed "the inalienable right of the people of Puerto Rico to self-determination and independence", requested the Government of the U.S.A. "to refrain from taking any measures which might obstruct the full and free exercise" of that right, requested the Rapporteur of the Committee "to collect all pertinent information on the question" and decided to keep the question under continuous review.

In an explanation of the vote, the Indian representative stated that his delegation had voted in favour of the Resolution primarily because of the paragraph which requested the Committee Rapporteur to collect all pertinent information on the question. He further requested that his delegation's reservations be noted in relation to some provisions of the resolution which entered into the substance of the matter and appeared to be rather premature in the light of the incomplete information available to the Committee.

(b) and (c). At the meetings of the U.N. Special Committee on Decolonization held in 1974, 1975 and 1976, India supported moves to postpone the consideration of the question of Puerto Rico to the subsequent sessions of the Special Committee.

The present position of the Government of India on this question takes into account the results of the elections held in Puerto Rico in November, 1976.

Action against M/s. Jaipur Udyog Cement Factory for not depositing Provident Fund

1579. SHRI C. K. CHANDRAPPAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply given to Unstarred Question No. 3453 on the 6th May, 1976 regarding clearance of provident fund dues by M/s. Jaipur Udyog Cement Factory and state:

(a) what action Government have taken against M/s Jaipur Udyog Cement Factory for grossly violating the terms and conditions of the facility of payment of arrears in instalments as well as current contributions in time; and

(b) how many workers of the said firm are affected in this delay in clearing off the provident fund?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABUOR (SHRI RAVINDRA VARMA): (a) The Provident Fund authorities have reported that for the violation of the terms and conditions of instalment facility for the period February, 1974 to July, 1974, the Regional Provident Fund Commissioner, Rajasthan withdrew the instalment facility in May, 1975. For recovery of the amount of arrears, certificates have been issued to the Collector, Swaimadhopur to recover the same as arrears of land revenue under Section 8 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Besides, prosecution cases under Section 14 of the Act were launched and complaints under Section 406/409 of the Indian Penal Code were filed with the Police authorities. In April, 1976, there was a change in the manage-

ment of M/s. Jaipur Udyog Limited, Swaimadhopur and they have paid a sum of Rs. 15.85 lakhs. The remaining arrears of Rs. 3 lakhs are expected to be recovered by August, 1977. They are making timely payment of current contributions.

(b) No worker has been affected on account of delay in payment of provident fund dues by the establishment. They have been paying both the employees' and the employers' share of provident fund as and when a claim for settlement is received by the Provident Fund authorities.

Reinstatement of Employees in Public and Private Sector

1580. SHRIMATI PARVATHI KRISHNAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Centre have taken a decision to reinstate all the employees in the public and private sector who were victimised during the emergency;

(b) if so, the facts thereof; and

(c) what is the attitude of the private sector including all the industries?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes.

(b) Such of those employees in industrial undertakings, both in the public and the private sectors, who were discharged or dismissed from service during the emergency by their employers, due to their absence from duty arising out of their detention under the Maintenance of Internal Security Act or the Defence and Internal Security of India Rules or because of their association with certain organisations which were either banned by the previous Central Government or towards which the then Government was not favourably disposed, are required to be reinstated forthwith in service by their employers. In respect of other employees, who were discharged or dismissed by employers during the emergency by taking advantage of the atmosphere of emergency and without going through the due process of law and the prescribed procedures and without following the principles of natural justice, the employers are required to review the cases and give the employees concerned an opportunity to defend themselves. For this purpose the conciliation machinery has been instructed to call the parties and promote mutually satisfactory solutions and wherever this is not possible the arising industrial disputes would be referred to adjudication.

(c) No instances of opposition to giving effect to this decision, from the private sector employers, including industries, have been brought to the notice of Government.

Comprehensive Medical Scheme

1581. SHRIMATI PARVATHI KRISHNAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to consider the use of Ayurveda, Unani and Homoeopathic system of medicine and treatment as part of their comprehensive scheme for providing medical care to the people in villages; and

(b) whether Government also propose to consider the question of utilising the talents of large number of traditional ayurvedic physicians who are having rich experience, but not the academic qualifications?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes.

(b) Under the scheme the community can choose any person whether he be a school teacher, social worker or local practitioner etc. who has the correct aptitude and willingness to serve the community, while it would be advis-

able that he has some formal educational acumen preferably up to matriculation standard. Suitable relaxation may be permitted for tribal and backward arears.

देहातों में डाक तथा तार और टेलीफोन सुविधाएं

1582. **श्रीमती पार्वती कृष्णन :**
श्री एस० आर० दामाणी :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस वक्तव्य को ध्यान में रखते हुए कि सरकार उन देहातों में डाक तथा तार सुविधाओं की व्यवस्था करने के काम को उच्च प्राथमिकता देगी जिसमें ये सुविधाएं उपलब्ध नहीं हैं, क्या सरकार ने भारत में ऐसे देहातों की कोई सूची बनाई है;

(ख) यदि हां, तो ऐसे देहातों की राज्यवार संख्या कितनी है;

(ग) इस योजना को क्रियान्वित करने के लिए अब तक क्या कार्यवाई की गयी है;

(घ) क्या सरकार का विचार देहाती और पिछड़े क्षेत्रों में प्राथमिकता के आधार पर तार और टेलीफोन की सुविधाओं की भी व्यवस्था करने का है जहां अब तक ये सुविधाएं उपलब्ध नहीं हैं; और

(ङ) यदि हां, तो तत्संबंधी प्रस्ताव की मुख्य बातें क्या हैं?

संचार मंत्री (श्री जार्ज फर्नांडिस) : (क) और (ख).—**दूरसंचार**

जी हां। निम्नलिखित सभी स्थानों पर तार सुविधाएं देने का फैसला किया गया है:—

(क) जिला मुख्यालय

(ख) उप डिवीजनल मुख्यालय

(ग) तहसील मुख्यालय

(घ) उप तहसील मुख्यालय

(ङ) ब्लाक मुख्यालय, या

(ब) वे स्थान जहां की जनसंख्या 10,000 से अधिक हो। चाहे ये सुविधाएं देने में घाटा होता हो। जिन स्थानों पर तार सुविधाएं अभी दी जानी हैं; उनकी राज्यवार संख्या सभा पटल पर रखे गए अनुबंध-I में दे दी गयी है। [ग्रन्थालय में रखा गया। देखिए संख्या एल० टी० 490/77]

डाक

डाकघरों से संबंधित राज्यवार सूची सभा पटल पर रखे गए अनुबंध-II में दे दी गयी हैं [ग्रन्थालय में रखा गया। देखिए संख्या एल० टी० 490/77]

(ग) **दूरसंचार**

पांचवी पंचवर्षीय योजना के अन्तर्गत 4,500 स्थानों पर तार सुविधाएं देने का लक्ष्य निर्धारित किया गया है। अभी तक 2820 स्थानों पर तार की सुविधा दी गई है।

डाक

(i) 1-4-74 से 31-3-77 के दौरान 2, 45, 383 गांव दैनिक डाक वितरण योजना के अन्तर्गत लाये गये हैं।

(ii) इस अवधि के दौरान देहाती इलाकों में 3482 डाकघर खोले गये हैं।

(iii) 1976–77 के दौरान देहाती इलाकों में डाक टिकटों और डाक लेखन सामग्री की बिक्री के लिये 2710 एजेंट नियुक्त किये गये हैं।

(iv) वर्ष 1976–77 में गांवों में 18834 लेटर बक्स लगाये गये हैं।

(v) सभी ग्रामीण डाकियों और विभागेतर वितरण एजेंटों को अपनी गश्तों के समय डाक टिकट और डाक लेखन सामग्री बेचने का अधिकार दे दिया गया है।

(घ) और (ङ). उन स्थानों के अलावा जहां राजस्व के संबंध में विचार किये बिना तार की सुविधाएं दी जा सकती हैं, अन्य ऐसे स्थान भी होते हैं जहा कुछ शर्तों के अन्तर्गत टेलीफोन और तार की सुविधाएं प्रदान की जाती है। इस संबंध में सम्पूर्ण ब्यौरे सभा पटल पर रखे गये अनुबध -III में दे दिये गये हैं। [**ग्रन्थालय में रखा गया। देखिए** संख्या एल० टी० 490/77] इससे यह देखा जा सकता है कि सामान्य क्षेत्रों की तुलना में पिछड़े और पहाड़ी क्षेत्रों के संबंध में ये सुविधाएं देने की शर्तें काफी उदार हैं।

प्रबंध में श्रमिकों को भागीदार बनाया जाना

1583. **श्री यज्ञदत्त शर्मा :**
श्री प्रद्युमन बाल।

क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि प्रबंध में श्रमिकों को भागीदार बनाने में सरकार की क्या नीति है तथा इस संबंध में क्या कार्यवाही की गई ?

संसदीय कार्य तथा श्रम मंत्री (श्री रबीन्द्र वर्मा) : सरकार की नीति यह है कि प्रबन्ध में श्रमिकों की पूर्ण एवं प्रभावी सहभागिता सुनिश्चित की जाये। इस मामले पर हाल ही में त्रिपक्षीय श्रम सम्मेलन में विचार विमर्श हुआ और इस मामले का अध्ययन करने तथा इस संबंध में रिपोर्ट देने के लिये एक त्रिपक्षीय समिति नियुक्त की जा रही है। यह समिति श्रमिकों की सहभागिता संबंधी उन योजनाओं के कार्यान्वयन से प्राप्त हुए अनुभव पर भी विचार करेगी जो कुछ समय पूर्व आरम्भ की गई थी।

आपात स्थिति के दौरान नसबंदी के मामलों में हुई ज्यादतियों के बारे में ज्ञापन

1584. **श्री यज्ञदत्त शर्मा :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को आपात स्थिति के दौरान नसबंदी के मामलों में की गई ज्यादतियों के बारे में अभ्यावेदन अथवा ज्ञापन प्राप्त हुए हैं ; और

(ख) यदि हां तो इस संबंध में अब तक एक आम नीति निर्धारित न करने के क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी हां।

(ख) सरकार की यह निश्चित नीति है कि परिवार कल्याण कार्यक्रम को चलाने में किसी भी तरह की ज्यादती, जोर-जबरदस्ती अथवा दबाव का इस्तेमाल नहीं होना चाहिये आपातकालीन स्थिति के दौरान हुई ज्यादतियों की जो शिकायतें केन्द्रीय सरकार को मिली हैं, उन सब की जांच तथा उचित कार्यवाई के लिए राज्यों तथा इस कार्यक्रम को चलाने

वाली एजेन्सियों को भेज दिया गया है। इन शिकायतों पर तत्काल कार्रवाई करके इन्हें दूर करने के कार्य को सुनिश्चित करने के लिये केन्द्रीय सरकार तथा राज्य सरकारों के अधीन शिकायत कक्ष भी खोले जा चुके हैं।

दिल्ली में टेलीफोन कनेक्शन

1585. **श्री यज्ञदत्त शर्मा :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) मार्च, 1977 तक दिल्ली में टेलीफोन कनेक्शन के लिये कितने आवेदन पत्र विचाराधीन थे ;

(ख) उनमें से कितने व्यक्तियों को इस वर्ष के दौरान टेलीफोन कनेक्शन प्राप्त हो जायेंगे ; और

(ग) शेष व्यक्तियों को ये कनेक्शन कब तक दिये जाने की संभावना है ?

संचार मंत्री (श्री जार्ज फर्नांडिस) : (क) 31-3-77 को 42652 अर्जियाँ अनिर्णीत पड़ी थी।

(ख) अनुमान है कि वर्ष 1977-78 के दौरान इनमें से 16000 आवेदकों को टेलीफोन कनेक्शन दे दिये जायेंगे।

(ग) टेलीफोनों के आवंटन के मौजूदा नियमों के अनुसार 75 प्रतिशत कनेक्शन अपना टेलीफोन योजना (ओ-वाई-टी) के अन्तर्गत मांगों पर दिये जाते हैं और बाकी 25 प्रतिशत गैर-ओ-वाई-टी सामान्य और विशेष आवेदकों के लिये उपलब्ध होते है। टेलीफोन देने की क्षमता के उपलब्ध होने पर टेलीफोनों का वास्तविक आवंटन उस समय अपना टेलीफोन योजना की श्रेणी के अन्तर्गत टेलीफोन कनेक्शनों की मांग पर निर्भर करेगा। ऐसी कोई निश्चित समय सीमा निर्धारित नही की जा सकती कि किस तारीख तक 31-3-1977 तक के सभी बकाया आवेदकों को टेलीफोन कनेक्शन दे दिये जायेंगे। आशा है कि जून, 1979 तक प्रतीक्षा सूची के 75 प्रतिशत आवेदकों को टेलीफोन दे दिये जायेंगे।

सुदूर क्षेत्रों में डाकघर

1586. **श्री यज्ञदत्त शर्मा :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) मार्च, 1977 तक देश में सुदूर क्षेत्रों में कुल कितने डाकघर थे;

(ख) इन डाकघरों का कार्य क्षेत्र कितना है और उनमें कितने गांव आते हैं ; और

(ग) इस स्थिति में सुधार करने के लिये भावी योजना क्या है ?

संचार मंत्री (श्री जार्ज फर्नांडिस) : (क) और (ख). डाक सुविधाओं का विस्तार करने की दृष्टि से क्षेत्रों को शहरी और देहाती क्षेत्रों के रूप में वर्गीकृत किया गया है। देहाती क्षेत्रों में "अत्यन्त पिछड़े इलाके" भी शामिल हैं जिन्हें इस रूप में घोषित किया गया है। 31-3-77 को ग्रामीण क्षेत्रों में 1,08,491 डाकघर काम कर रहे थे जिनमें अत्यन्त पिछड़े इलाके के 15,581 डाकघर भी शामिल हैं। एक ग्रामीण डाकघर औसतन 30.2 वर्ग किलोमीटर क्षेत्र और लगभग 6 गावों को डाक सेवायें देता हैं।

(ग) वर्ष 1977-78 में देहाती इलाकों में 3100 नये डाकघर खोलने का प्रस्ताव है। इनमें से काफी संख्या में डाकघर अत्यन्त पिछड़े इलाकों में खोले जायेंगे। इनमें कई डाकघर चलते फिरते डाकघर होंगे ताकि एक से अधिक गांवों में डाक की काउन्टर सेवायें दी जा सकें।

वर्ष 1977-78 के दौरान देहाती इलाकों में एक लाख लेटरबक्स लगाने का प्रस्ताव है। यदि डाक यातायात के आधार पर आवश्यकता हुई तो अधिक संख्या में ये लेटरबक्स अत्यन्त पिछड़े इलाकों में लगाये जायेंगे।

Payment of minimum wages to agricultural labourers by States

1587. SHRI P. K. KODIYAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) how many States are paying minimum wages to the agricultural labourers;

(b) how many States are denying the minimum wages to the agricultural labourers; and

(c) what policies Government want to follow in order to have a statutory guarantee for jobs for agricultural labourers?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVENDRA VARMA): (a) and (b). A Statement showing the names of States/Union Territories which have fixed minimum wages in respect of agricultural labour under the Minimum Wages Act, 1948 is laid on the Table of the Sabha.

(c) Government is pledged to the removal of destitution with a definite time-frame of 10 years. Towards this end, Government will follow an employment-oriented strategy in which primacy will be given to the development of agriculture, agro-industries, small and cottage industries especially in the rural areas.

Statement

Names of the States and Union Territories.

1. Andhra Pradesh
2. Assam
3. Bihar
4. Gujarat
5. Haryana
6. Himachal Pradesh
7. Karnataka
8. Kerala
9. Madhya Pradesh
10. Maharashtra
11. Manipur
12. Meghalaya
13. Orissa
14. Punjab
15. Rajasthan
16. Tamil Nadu
17. Tripura
18. Uttar Pradesh
19. West Bengal
20. Andaman and Nicobar Islands
21. Chandigarh
22. Dadra and Nagar Haveli
23. Delhi
24. Goa, Daman and Diu
25. Pondicherry.

Regarding Epidemics in Janakpuri, New Delhi

1588. SHRI P. K. KODIYAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the reported spreading of epidemics in Janakpuri residential colony, New Delhi; and

(b) if so, the facts thereof and the measures taken to check this menace?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes.

(b) According to the report received from the National Institute of Communicable Diseases, 1028 cases of Viral Hepatitis with 4 deaths are reported to have occured in Janakpuri between 6-11-1976 to 16-3-1977. The incidence started declining towards the end of January, 1977 and no case was reported after 22-4-1977.

The epidemic has been due to leaky sewer lines contaminating drinking water and pollution of sub-soil water by unchecked accumulation of sewerage wastes.

Following control measures were taken by the Government:—

1. Measures for supply of drinking water through temporary waterlines, putting all shallow tubewells of the area out of commission, health education of the public, active search for cases and treatment thereof and correction of the defects in layout of water and sewerage mains of the area were taken.

2. Blood, Urine and water samples are being examined regularly.

3. Good liaison with the residents of the colony is being kept up and all complaints are attended to properly.

4. National Institute of Communicable Diseases in collaboration with the Municipal Corporation of Delhi investigated the outbreak of the epidemic.

5. 4622 persons were immunized with gamma-globulin (Human) upto 27-3-1977.

दिल्ली में मलेरिया रोकने के लिए डी० डी० टी० और लारवीसीडल आयल का छिड़काव

1589. **श्री शिव नारायण सरसूनिया** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत दो वर्षों से दिल्ली शहर, सदर और करौलबाग क्षेत्रों में डी० डी० टी० का छिड़काव नहीं किया गया है जिसके परिणामस्वरूप मच्छर पैदा हो रहे हैं और मलेरिया फैल रहा है ;

(ख) मलेरिया रोकने के लिए प्रत्येक घर में डी० डी० टी०, मालाथिया और बी० एच० सी० के छिड़काव की व्यवस्था कब से हो जाएगी ; और

(ग) क्या उपरोक्त क्षेत्रों में गत एक महीने से नालियों, नालों, गड्ढों में लारवीसीडल आयल का छिड़काव भी नहीं किया जा रहा है और यदि हां, तो इसके क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) और (ख). शहरी क्षेत्रों में कीटनाशक दवाइयों का छिड़काव मच्छरों के नियंत्रण के लिए नहीं किया जाता। लार्वा नाशक उपाय मच्छरों को पैदा होने से रोकने के लिए किए जाते हैं। पायराथ्रम का छिड़काव केवल मलेरिया-रोगियों के घरों में या उनके आस पास किया जाता है।

(ग) मच्छरों की उत्पत्ति पर काबू पाने के लिए दिल्ली के सभी क्षेत्रों में जिन में दिल्ली शहर, सदर और करौलबाग शामिल है मच्छर लार्वानाशक तेल अथवा उसके बदले बेटेक्स और पायरोसिन तेल मिश्रण आदि का उपयोग किया जा रहा है।

डेसू मजदूर संघ को मान्यता दिया जाना

1590. **श्री शिव नारायण सरसूनिया** : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय दिल्ली विद्युत प्रदाय संस्थान (दिल्ली नगर निगम) में कितनी यूनियनें काम कर रही है और उनके नाम क्या हैं ;

(ख) क्या दिल्ली विद्युत प्रदाय समिति ने संस्थान के डेसू मजदूर संघ को मान्यता प्रदान की थी ;

(ग) यदि हां, तो समिति द्वारा पारित प्रस्ताव को संस्थान में अब तक लागू क्यों नहीं किया गया; और

(घ) क्या संस्थान के प्रबन्धक इस यूनियन को छोड़कर शेष सभी यूनियनों से बातचीत कर रहे हैं और यदि हां, तो इस भेद भाव के क्या कारण हैं ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) इस समय दिल्ली विद्युत् प्रदाय संस्थान (दिल्ली नगर निगम) में पांच मजदूर संघ नामतः (1) दिल्ली राज्य विद्युत् श्रमिक संघ, (2) दिल्ली राज्य विद्युत् बोर्ड कर्मचारी संघ, (3) दिल्ली विद्युत प्रदाय संस्थान मजदूर कांग्रेस (4) दिल्ली विद्युत प्रदाय संस्थान मजदूर संघ और (5) दिल्ली विद्युत प्रदाय संस्थान वर्कचार्ज संघ, कार्य कर रहे हैं।

(ख) दिल्ली विद्युत प्रदाय संस्थान में, 'डेसू मजदूर संघ' के नाम कोई भी संघ विद्यमान नहीं है।

(ग) प्रश्न नहीं उठता।

(घ) दिल्ली विद्युत प्रदाय संस्थान के प्रबन्धक दिल्ली राज्य विद्युत श्रमिक संघ, दिल्ली राज्य विद्युत बोर्ड कर्मचारी संघ, दिल्ली विद्युत प्रदाय संस्थान मजदूर कांग्रेस के अनुरोध पर उन से बातचीत कर रहे हैं। दिल्ली विद्युत प्रदाय संस्थान मजदूर संघ की प्रार्थना पर दिल्ली विद्युत प्रदाय संस्थान के प्रबन्धक विचार कर रहे हैं। इस तरह की कोई भी प्रार्थना अभी तक दिल्ली विद्युत प्रदाय संस्थान वर्कचार्ज यूनियन से प्राप्त नहीं हुई है।

दिल्ली क्लाथ मिल में क्लर्कों को कर्मचारी राज्य बीमा योजना से छूट दिया जाना

1591. **श्री शिव नारायण सरसूनिया**: क्या संसदीय कार्य और श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली क्लाथ मिल के 1200 क्लर्कों की ओर से उनके मंत्रालय और दिल्ली प्रशासन की धारा 88 के अधीन कर्मचारी बीमा योजना से छूट के लिए ज्ञापन दिए गए हैं ;

(ख) यदि हां, तो इन मध्यम श्रेणी के एवं गरीब लोगों को सुविधाएं देने के लिए क्या पग उठाए गए हैं ;

(म) क्या इसके परिणाम स्वरूप इनमें से प्रत्येक कलर्क को हर मास 50 रुपए कम मिलते हैं क्योंकि दिल्ली क्लाथ मिल से चिकित्सा सुविधाएं एवं नगर प्रतिपूर्ति भत्ते के रूप में वेतन का जो साढ़े चार प्रतिशत मिलता था, वह भत्ता बन्द हो गया है और इनके वेतन से कर्मचारी राज्य बीमा योजना ने उनके अंशदान के रूप में कटोती करना आरम्भ कर दिया है; और

(घ) उनको कर्मचारी राज्य बीमा योजना से छूट कब तक मिल जाएगी ?

संसदीय कार्य और श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) जी हां । श्रम मंत्रालय में एक अभ्यावेदन प्राप्त हुआ है ।

(ख) और (ग) वर्तमान नीति के अनुसार, किसी कारखाने का प्रतिष्ठान में नियोजित किसी भी व्यक्ति या व्यक्तियों के वर्ग को कर्मचारी राज्य बीमा अधिनियम, 1948 के उपबन्धों के प्रवर्तन से छूट दी जा सकती है, बशर्ते कि कुल मिला कर इन कर्मचारियों को अधिनियम से मिलने वाले लाभों से बेहतर या यथार्थतः समान लाभ मिलते हों । इस मामले में डी० सी० एम० के लिपिकीय कर्मचारियों को उपलब्ध लाभ (नकदी के रूप में तथा चिकित्सा सुविधाओं के रूप में) कर्मचारी राज्य बीमा अधिनियम के अन्तर्गत व्यवस्थित लाभों की अपेक्षा घटिया हैं और इस कारण वे छूट के पात्र नहीं हैं ।

(घ) प्रश्न नहीं उठता ।

Arrears of ESIS in Assam

1592. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the arrears of employees' contribution towards Employees' State Insurance Scheme are increasing in Assam; and

(b) the measures taken by Government against the defaulters?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Employees' State Insurance Corporation have furnished the following information:—

(a) The arrears of Employees' State Insurance Contributions are decreasing.

(b) Prompt and timely action for recovery of dues under relevant provisions of the Employees' State Insurance Act, is taken against the defaulters and those who are persistent defaulters, are also prosecuted under Section 85 of the Act. Recourse is also taken to the levying of damages which also serves as a deterrent on the defaulting employers.

Popularisation of Homoeopathic system of medicine in Rural Areas

1593. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to take any steps to popularise the Homoeopathic System of medicine in rural areas; and

(b) if so, the main features thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). Yes. Under the Rural Health Services Scheme, which is under consideration of the Government, it is proposed to import training in medical care also in homoeopathic system to the community health workers and to provide homoeopathic medicines where necessary in their kits alongwith medicines of other systems to be used for the community.

Opening of Post Offices in Assam

1594. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post offices opened during 1976-77 in Assam; and

(b) the names of the places where the post offices were opened and the population covered by each post office?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) 72.

(b) The names of these post offices and approximate population covered by each is furnished in the statement attached.

Statement

Name	Approximate Population covered.
1. Patrabari	4500
2. Ulukuchi	80
3. Malangrant	3050
4. Gharingia-Pukhuri	2275
5. Deoghoria	4300
6. Dayacharali	12550
7. Akhoiputia	8350
8. Mahmara Baligaon	6500
9. Tilikiam	3300
10. Jalukgaon	3100
11. Lalmati	10050
12. Chaipanshila	3576
13. Sashergaon	4500
14. Ambani	8998
15. North Bongai Gaon	10,000
16. Salungphum	3992
17. Phunelmaring	2039
18. Thung Bakhulen	3633
19. Chandraman	2645
20. Lamphelpat	20327
21. Manipur Part-I	2320
22. Janakalyan Bazar	5750
23. Kathaltali Bazar	3750
24. Kotamani Bazar	2560
25. Dulalgram	4559
26. Karsantola	4950
27. Fulaguri	5200
28. Howly Mohanpur	4500
29. Balipara Khelmati	3800
30. Bethiemveng	1800
31. Pyainam	450
32. Mission Vehgthlam	4200
33. Byrki	213
34. Sinduli Bazar	1096
35. Gobinath Killa	350
36. Bolchugiri	409
37. Rongmil	300
38. Lawbyrtun	500
39. Mustem	1270
40. Ichamati	2730
41. North Block	6900
42. Signal village	700
43. Tarapur Part VII	5500
44. Kamaranga	2634
45. Zero Bazar	850
46. Yazali	880
47. Singa	800
48. Gelling	366
49. Semua	2880

Name	Approximate Population Covered
50. Khonua	100
51. Noorpur	3500
52. Guradtilla	850
53. Harincherra	3350
54. Kailashahar Airport	2000
55. Kurma	950
56. Jamting	2600
57. Lakhraichoudhury Para	350
58. Rajnagar	3500
59. Ghenibagan	2250
60. Kamalnagar	800
61. Salgagan	5000
62. Thinthamukh	1700
63. Jalaya	2000
64. Ouguri	5100
65. Varalung	725
66. Ashoknagar Adarsha Gaon	200
67. Rupatadi	5400
68. Bamderdewa	2160
69. Hill Top	800
70. Pala	1690
71. Lawsohton	2030
72. Pologround	5000

Recognition to Regional Provident Fund Staff Association, West Bengal

1595. SHRI CHITTA BASU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Regional Provident Fund Staff Association, West Bengal was de-recognised in December, 1976;

(b) if so, the reasons therefor;

(c) whether the recognition has so far been restored; and

(d) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) The recognition granted to the Regional Provident Fund Staff Association, Calcutta was suspended in December, 1976.

(b) There was a split in the Association which was having two Executive Committees. The group rivalry, indiscipline, indulgence in violent activities, levelling of charges and counter-charges by one group against other created such a situation that it was considered advisable in the larger interest of the working of the Regional Office, West Bengal, not to deal with either of the two factions.

(c) and (d). The question of restoration of recognition of the Association is under consideration.

Cost of Price Index

1596. SHRI CHITTA BASU:
SHRI SUKHDEV PRASAD VERMA:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the cost of price index prepared by the Simla Bureau does not reflect the real price situation;

(b) if so, whether Government propose to take any corrective measures; and

(c) the nature of such proposed measures?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) to (c). The Labour Bureau with its Headquarters in Simla prepares the All India Consumer Price Index Numbers for industrial workers. The Index is prepared on the basis of data pertaining to re-

tail prices of various commodities included in the consumption basket of industrial workers based on Family Budget Surveys conducted in 1958-59 in 50 industrial centres in the country.

Government have recently constituted a Committee to go into various aspects of the Consumer Price Index Numbers for industrial workers and make recommendations.

Evolution of National Minimum Wage

1597. SHRI CHITTA BASU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government propose to define (i) fair wage, (ii) the need-based wage and (iii) living wage in the context of the present socio-economic conditions; and

(b) whether Government consider it necessary to evolve a national minimum wage and quantify it, in terms of the present cost of living indices?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) and (b). The Government is seized of the need for evolution of a national wage policy which among other things, would take into account the concept of need-based wage, fair wage and living wage as also the feasibility of a national minimum wage.

Unemployment due to closures and lay-off

1598. SHRI CHITTA BASU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of persons rendered unemployed due to closures, lock-out and lay-off separately during the period from April, 1976 to March, 1977, industry-wise; and

(b) the steps proposed to be taken to meet the situation arising out of it?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) and (b). The requisite information is being collected from the State Governments/ Union Territories and will be laid on the Table of the Sabha in due course.

भारत तथा पाकिस्तान में पवित्र स्थानों की देख भाल

1599. **श्री नवाब सिंह चौहान** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

भारत में ऐसे कितने मुस्लिम पवित्र स्थान हैं तथा पाकिस्तान में ऐसे कितने गैर-मुस्लिम पवित्र स्थान हैं जिनको पन्त-मिर्जा करार, 1955 के अनुसार सम्बन्धित सरकारों द्वारा संरक्षण प्रदान किया गया है और उनकी देखभाल किस प्रकार हो रही हैं ?

विदेश मंत्री श्री अटल बिहारी वाजपेयी) : सूचना एकत्र की जा रही हैं और यथाशीघ्र सदन की मेज पर रख दी जाएगी ।

Broadcasting/Transmitting licences to private parties

1600. SHRI JYOTIRMOY BOSU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) in how many cases in the country private broadcasting licences were granted during the last 3 years; and

(b) how many applications Government received during the last three years from individuals and

companies for grant of transmitting licences?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Nil.

(b) None for grant of broadcast transmitting licence.

Demands of Employees of ESIC

1601. SHRI JYOTIRMOY BOSU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) what are the demands of the employees of Employees' State Insurance Corporation pending with Government; and

(b) how are those demands being dealt with?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI RAVINDRA VARMA): (a) and (b). The employees of the Employees' State Insurance Corporation had made a number of demands in the past. They have been either accepted or were not agreed to. At present, no specific demand is pending with the Government.

Dispute between Engineering Project Limited and Indian Construction workers in Kuwait

1602. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indian Embassy at Kuwait has failed to settle the dispute between Engineering Project Limited and about 1400 Indian construction workers taken there;

(b) whether for recruiting these workers and taking them to Kuwait every individual had to pay substantial amount of money as bribe; and

(c) if so, whether the Government propose to enquire into the matter and punish those who are guilty?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) The Indian Embassy in Kuwait was not asked to intervene in any dispute between the Engineering Projects India Limited and its Indian construction workers.

(b) Allegations that bribes had been paid to recruiting agencies in India at the time of recruitment were made by a limited number of workers. They have not been able to furnish any details in writing to enable further investigations being carried out.

(c) In the absence of any specific allegations no further action is contemplated.

S.T.D. Facilities between Delhi and Kottayam

1603. SHRI SKARIAH THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to extend STD facilities between Delhi and Kottayam;

(b) if not, the reasons therefor; and

(c) the time by which STD facilities between Delhi and Kottayam will be made available to the people in Kerala State?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) Does not arise.

(c) The STD between Delhi and Kottayam is likely to be available by the end of the 6th Five-Year Plan now under formulation.

चसनाला कोयला खान दुर्घटना

1604 **श्री ओम प्रकाश त्यागी :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि : जांच आयोग ने चसनाला कोयला खान दुर्घटना के किन किन व्यक्तियों को उत्तरदायी पाया और सरकार ने दोषी व्यक्तियों के विरूद्ध क्या कार्यवाही की है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : खान अधिनियम, 1952 की धारा 24 के अधीन नियुक्त किए गए जांच न्यायालय ने यह अनुभव किया है कि 27 दिसम्बर, 1975 को चसनाला कोयला खान में हुई दुर्घटना के बारे में यह अवश्य समझा जाय कि वह सर्वश्री जे० एन० ओहरी, मुख्य कार्य-पालक (कोयलाखान), एस० के० बनर्जी, क्षेत्रीय प्रबन्धक, दीपक सरकार, ग्रुप सुरक्षा अधिकारी तथा योजना अधिकारी (खनन) एवं रामानुज भट्टाचार्य, प्रबन्धक, चसनाला कोयला खान, की असावधानी के कारण हुई थी। उसी न्यायालय ने यह निष्कर्ष निकाला है कि चसनाला कोयला खानों में जो दुर्घटना 5-4-1976 को हुई थी वह श्री दीपक सरकार द्वारा 3/4 इन्क्लाइन व क्वैरीज, चसनाला कोयला खान, के प्रबन्धक व एजेन्ट के रूप में की गई असावधानी के कारण हुई थी। रिपोर्ट तथा उस पर की गई कार्यवाही पर विचार किया जा रहा है।

Regional Bone Banks

1605. SHRI K. MALLANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether there is any proposal under the consideration of Government to open regional 'Bone Banks' to save many limbs which otherwise have to be amputated?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): No, Sir.

Reaction of other countries to Janata Government in Delhi

1606. SHRI KANWAR LAL GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the reaction of USA, USSR, Western countries and Arab countries over the formation of Janata Government in the country;

(b) is there any change of policy of the present Government with aforesaid countries;

(c) if so, facts thereof; and

(d) is it also a fact that the relations with USA and other democratic countries have improved considerably?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Reactions in USA and West European countries were positive and favourable. The Soviet Union informed us that it regarded the change of Government in India as an internal affair of this country and that the Soviet Union continues to value its friendly relations with India. In Arab countries, the democratic change of Government in India as an internal affair of this coun- friendly and co-operative relations between them and India have continued after the formation of the Janata Government.

(b) The Government have reiterated on a number of occasions that there is no change in the essence of India's foreign policy which is based on further strengthening relations of friendship and co-operation with all countries on the basis of equality, re-

ciprocity and mutually beneficial bilateralism.

(c) Does not arise.

(d) India's relations with USA and other democratic countries have been steadily improving and signs of further improvement have been noticed after the March 1977 Elections.

Grant to Society of God, Yaswant Place, New Delhi

1607. SHRI KANWAR LAL GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how much grant has been sanctioned to Society of God situated at Yaswant Place, New Delhi in the last three years;

(b) who are the organisers of this Society, their names and addresses;

(c) has Government received any complaint against the society; and

(d) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) No grant has been given to the Society by my Ministry.

(b) The information has been called for from the Society of Servants of God and will be placed on the Table of the Sabha in due course.

(c) No.

(d) Does not arise.

Countries Visited by Shri Mohd. Yunus

1608. SHRI KANWAR LAL GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries visited by Shri Mohd. Yunus at Government expense in the last two years up-to-date;

(b) the purpose of each visit and the amount spent by the Government on each visit;

(c) whether he was outside the country during the recent elections to Lok Sabha; and

(d) if so, the facts thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). A statement giving the requisite information is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-491/77].

(c) No, Sir. insofar as the Ministry of External Affairs is aware.

(d) Does not arise in view of (c) above.

Indo-Soviet Treaty

1609. SHRI HARI VISHNU KAMATH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what concrete gains and benefits have accrued to India from the Indo-Soviet Treaty of 1971;

(b) if it has been beneficial to our country, whether Government propose to conclude similar treaties with other countries; and

(c) if so, the names of such countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) The Indo-Soviet Treaty of Peace, Friendship and Cooperation of August 1971 reflects the spirit of the relations of traditional friendship and cooperation between the two countries which serve the interests of the people of India and USSR.

(b) and (c). In keeping with India's policy of non-alignment and peace, understanding and cooperation with all nations, it will be Government's endeavour to develop and strengthen relations with all countries on the basis of equality, mutual benefit and reciprocity.

डायलोसिस मशीनों की मांग

1610. **श्री कल्याण जैन** : क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में गुर्दे के रोगियों द्वारा डायलोसिस की मांग बढ़ती जा रही है ;

(ख) देश में किन किन अस्पतालों में डायलोसिस की सुविधा उपलब्ध है और वहां कितने कितने डायलोसिस उपलब्ध हैं ; और

(ग) डायलोसिस का निर्माण देश में करने अथवा विदेश से अधिक संख्या में आयात करने के लिए क्या कदम उठाए जा रहे हैं ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) इसे जानने के लिए अभी तक कोई सर्वेक्षण नहीं किया गया है ।

(ख) देश के अस्पतालों में कितनी डायलोसिस मशीनें उपलब्ध हैं इसकी सूचना तुरन्त उपलब्ध नहीं है । फिर भी, देश के उन अस्पतालों के नामों का वितरण जिनमें डायलोसिस की सुविधाएं उपलब्ध हैं, संलग्न है ।

(ग) अभी तक देश में ही डायलोसिस उपकरण तैयार नहीं किया जाता । देश के अस्पतालों के लिए इन मशीनों को बड़ी संख्या में आयात करने का प्रश्न इस बात पर निर्भर करेगा कि इस कार्य को कितनी प्राथमिकता दी जाती है और स्वास्थ्य के राज्य विषय होने के कारण राज्य केन्द्र शासित सरकारों के पास वैसे साधन उपलब्ध हैं या नहीं ।

विवरण

देश के निम्नलिखित स्थानों अस्पतालों में डायलोसिस की सुविधाएं उपलब्ध हैं :

दिल्ली	अखिल भारतीय आयुर्विज्ञान संस्थान, नई दिल्ली ।
	इर्विन अस्पताल, नई दिल्ली ।
	सफदरजंग अस्पताल, नई दिल्ली ।
बम्बई	जसलोक अस्पताल ।
	के० ई० एम० अस्पताल तथा सेठ जी०एस० मैडिकल कालेज । बम्बई अस्पतालों एवं अनुसंधान केन्द्र ।
	सर एच० वी० अस्पताल एवं अनुसंधान केन्द्र ।
	बाई बालाभाई नानावती अस्पताल एवं अनुसंधान केन्द्र
	बी० वाई० एल० नैयर अस्पताल ।
पूना	मैडिकल फाउण्डेशन के० ई० एम० अस्पताल ।
मिराज	वानलेस वाड़ी अस्पताल ।
नागपुर	गवर्नमेंट मेडिकल कालेज अस्पताल ।
मद्रास	गवर्नमेंट जनरल अस्पताल स्टेनले मेडिकल कालेज एवं अस्पताल ।
मदुरई	एस्किन गवर्नमेंट अस्पताल ।
वैलोर	क्रिश्चियन मेडिकल कालेज ।
चण्डीगढ़	स्नातकोत्तर चिकित्सा शिक्षा एवं अनुसंधान संस्थान ।

आगरा एस० एन० मेडिकल कालेज अस्पताल ।

जयपुर सवाई मानसिंह अस्पताल ।

कटक एस० सी० बी० मेडिकल कालेज ।

बेरहामपुर मेडिकल कालेज अस्पताल ।

कलकत्ता मेडिकल कालेज अस्पताल । स्नातकोतर चिकित्सा शिक्षा एवं अनुसंधान संस्थान एस० एस० करनानी मैमोरियल अस्पताल ।

रोहतक मेडिकल कालेज एवं अस्पताल ।

अहमदाबाद बी० जे० मेडिकल कालेज एवं अस्पताल ।

हैदराबाद उस्मानियां जनरल अस्पताल ।

पांडिचेरी जवाहर लाल स्नातकोत्तर चिकित्सा शिक्षा एवं अनुसंधान संस्थान ।

श्रीनगर मेडिकल कालेज तथा अस्पताल ,

गोआ मेडिकल कालेज तथा अस्पताल ।

राजधानी में आवारा कुत्तों को पकडना तथा उन्हें मार डालना

1611. **श्री कल्याण जैन** : क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि राजधानी में आवारा कुत्तों को पकड़ कर उन्हें क्रूर एवं निर्मम तरीके से मारे जाने के प्रति जनता में तीव्र रोष व्याप्त है ; और

(ख) क्या सरकार नगर को आवारा कुत्तों से मुक्त करने और उनके साथ मानवीय व्यवहार अपनाने पर विचार करेगी यदि हां तो उस पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य और परिवार कल्याण मंत्री श्री राज नारायण : (क) राजधानी में आवारा कुत्तों को निर्दयता पूर्वक पकड़ने और मारने की कोई विशेष शिकायत सरकार के ध्यान में नहीं आई है ।

(ख) राजधानी के स्थानीय निकाय मानवीय तरीकों से आवारा कुत्तों को पकड़ने और नष्ट करने की कार्यवाही पहले से ही कर रहे हैं ।

बिहार में कटिहार जिले में मनिहारी प्रखंड में डाकघरों का खोला जाना

1612. **श्री युवराज** : क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या बिहार के कटिहार जिले में मनिहारी प्रखंड में महुअर, मेंदनीपुर, अम्बाडोहा (संताल आदिवासी टोला), नीमा (आदिवासी संतालटोला) गांवों में डाकघर न होने से जनता को भारी असुविधा होती है ;

(ख) क्या ये सारे गांव पिछड़े हुए तथा बाढ़ पीड़ित क्षेत्रों में हैं ; और

(ग) यदि हां, तो वहां ग्रामीण डाकघर शाखा कब स्थापित की जाएगी ?

संचार मंत्री (जार्ज फर्नांडिस) : (क) सभी चारों गांवों में दैनिक वितरण योजना लागू है ; मेंदनीपुर गांव से 1-1 2 किलोमीटर की दूरी पर एक डाकघर है और मेंदनीपुर में डाकघर खोलने का औचित्य सिद्ध नहीं होता

(ख) इन गांवों में बाढ़ आ जाती है लेकिन ढील दी गई शर्तों के अन्तर्गत डाक सुविधाएं देने के उदेश्य से इस इलाके को "बहुत पिछड़ा" इलाका घोषित नहीं किया गया है।

(ग) सिवाय मेंदनीपुर के मामले के जहां डाकघर खोलने का औचित्य सिद्ध नही होता, अन्य 3 गांवों में डाकघर खोलने के प्रस्ताव विचाराधीन हैं।

Memorandum from Steel Employees' Trade Union, Rourkela

1613. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received memorandum from the Steel Employees' Trade Union, Rourkela;

(b) if so, nature of demands placed in the memorandum; and

(c) the reaction of Government thereto?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (c). The Hon'ble Member is presumably referring to the charter of demands submitted by the Steel Employees' Trade Union on the 29th April, 1977 to the General Manager, Rourkela Steel Plant. The demands placed on the Memorandum relate to service matters such as payment of incentive bonus, housing, educational and medical facilities etc., etc.

The matter is receiving attention of the General Manager of Rourkela Steel Plant.

Alleged corruption in IISCO

1614. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether he is aware that rampant corruption is prevailing particularly in IISCO in Burnpur and Kulti in respect of recruitment and employment among some of the officers; and

(b) if so, steps contemplated to put a stop to these malpractices?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). No specific cases in this regard have come to notice. Recruitment in IISCO's works at Burnpur as well as Kulti is made according to prescribed procedure through a Selection Committee.

Task Force for unorganised labour

1615. SHRI VASANT SATHE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are considering special steps/action to ameliorate the working and living conditions of unorganised labour both in urban and rural sector;

(b) whether there is a proposal to set up a Task Force to look into the conditions of these labour;

(c) if so, the main features thereof; and

(d) what action has been taken/proposed to replace contract labour by labour co-operatives?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). There is no proposal at present to set up a task force to look into the conditions of unorganised labour. However, Government propose to give high priority to the betterment of the working and living conditions of unorganised labour.

The problems of labour in the unorganised sector came before the Tripartite Labour Conference on 6-7th

May, 1977. It was agreed that in view of the complex issues involved and the vast size of unorganised labour, their problems should be discussed at a special Conference.

(d) System of contract labour cannot be ended by replacing contractors by labour cooperatives.

Policy for eradication of leprosy and rehabilitation of lepers

1616. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the Government's policy in regard to the problem of eradication of leprosy and rehabilitation of lepers;

(b) the nature thereof; and

(c) the steps proposed to be taken for economic rehabilitation of lepers?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Government's present policy is to control the disease, though ultimate goal is its eradication. The Leprosy patients are to be rehabilitated through Medico-Surgical and Socio-economic measures supplemented by Health Education.

(b) and (c). The control of the disease includes measures for early detection of the cases by house to house survey and provision of treatment to cure leprosy by killing lapra germs in the body and thus reduce source of infection. Some cases have also to be temporarily hospitalised. Facilities for re-constructive surgery are also provided.

Socio-economically dislocated patients are rehabilitated psychologically, physically, socially and economically, through Medico-surgical treatment, health education by providing vocational training through Training-cum-Production Centres and sheltered work Centres in agriculture, cottage industries, handicrafts and other different trades.

Demand of organisation of casual and part-time staff of P&T Department

1617. SHRI VASANT SATHE: Will the Minister of COMMUNICATIONS be pleased to state:—

(a) whether Government are considering a fairdeal for casual and part-time staff engaged by the P&T Department;

(b) the main demands of the organisation of these staff members; and

(c) the reaction of Government thereto?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) to (c). The daily waged casual labour of the P & T Department have demanded that they be paid like regular employees after working for 4 months/6months without break. The matter is under consideration.

उत्तर प्रदेश में डाकघर

1618. **श्री अर्जुन सिंह भदौरिया** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में जिलावार, कितने उप डाकघर तथा शाखा डाकघर हैं ;

(ख) वित्तीय वर्ष 1977-78 में उत्तर प्रदेश में जिलावार कितने उप डाकघर और शाखा डाकघर खोलने का विचार है ;

(ग) आगरा जिला और इटावा जिले में तहसीलवार कितने नए उप डाकघर तथा शाखा डाकघर खोलने का विचार है ; और

(घ) नए शाखा डाकघर और उप डाकघर खोलने की कसौटी क्या है और क्या पिछड़े क्षेत्रों में अधिक संख्या में डाकघर खोलने की दृष्टि से उक्त कसौटी में रियायत देने का प्रस्ताव है ?

संचार मंत्री (श्री जार्ज फर्नांडिस) : (क) और (ख). यह सूचना सभा पटल पर रखे गए विवरण 'क' में दी गई है। [ग्रंथालय में रखा गया। देखिए संख्या एल० टी० 492/77]

(ग) यह सूचना सभा पटल पर रखे गए विवरण 'ख' में दी गई है।

(घ) नए डाकघर खोलने के मानदंड सभा पटल पर रखे गये विवरण 'ग' में दिए गए हैं। [ग्रंथालय में रखा गया। देखिये संख्या एल० टी० 492/77]

टेलीफोन कनेक्शनों के लिए अनिर्णीत आवेदन पत्र

1619. श्री अर्जुन सिंह भदौरिया : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) 31 मार्च, 1977 को सम्पूर्ण देश में टेलीफोन कनेक्शनों के लिए कुल कितने आवेदन पत्र अनिर्णीत पड़े थे तथा उनका राज्यवार तथा संघ राज्य क्षेत्रवार ब्यौरा क्या है; और

(ख) चालू वित्तीय वर्ष के दौरान राज्यवार तथा संघ राज्य क्षेत्रवार कितने टेलीफोन कनेक्शन देने का विचार है ?

संचार मंत्री (श्री जार्ज फर्नांडिस : (क) और (ख) देश भर में बकाया टेलीफोन कनेक्शनों की अर्जियों की संख्या तथा उनकी राज्यवार और संघ शासित क्षेत्र वार संख्या एवं प्रत्येक राज्य/संघ शासित क्षेत्र में जितने टेलीफोन कनेक्शन देने का प्रस्ताव है, उनका ब्यौरा प्रदर्शित करने वाला एक विवरण लोक सभा पटल पर रखा जाता है।

विवरण

31/3/77 को प्रत्येक राज्य और संघ शासित क्षेत्र में टेलीफोन कनेक्शनों के लिए बकाया अर्जियों की संख्या तथा 1977–78 के दौरान दिए जाने वाले संभावत टेलीफोन कनेक्शनों की संख्या प्रदर्शित करने वाला विवरण पत्र

क. राज्य :

क्रम संख्या	राज्य का नाम	31–3–77 को प्रतीक्षा सूची में दर्ज अर्जियां	1977–78 के दौरान दिए जाने वाले प्रस्तावित नए टेलीफोन कनेक्शन
1.	आन्ध्र प्रदेश	2797	6500
2.	असम	84	500
3.	बिहार	455	3000
4.	गुजरात	17398	27500
5.	हरियाणा	1221	2500
6.	हिमाचल प्रदेश	269	500
7.	जम्मू कश्मीर	1107	1500
8.	कर्नाटक	4435	6000
9.	केरल	4557	4000
10.	मध्य प्रदेश	1651	2500
11.	महाराष्ट्र	61425	50000

12. मणिपुर	कुछ नहीं	100
13. मेघालय	3	75
14. नागालैंड	2	75
15. उड़ीसा	133	1000
16. पंजाब	8250	4500
17. राजस्थान	3438	5000
18. सिक्किम	5	10
19. तमिल नाडु	2944	6000
20. त्रिपुरा	कुछ नहीं	50
21. उत्तर प्रदेश	2476	8000
22. पश्चिम बंगाल	27809	25000

ख. संघ शासित क्षेत्र ।

क्रम संख्या	संघ शासित क्षेत्र का नाम	31 3 77 को प्रतीक्षा सूची में दर्ज अर्जियां	1977–78 के दौरान किए जाने वाले प्रस्तावित नए टेलीफोन कनेक्शन
1.	अंडेमान व निकोबार द्वीप समूह	11	15
2.	अरुणाचल	8	100
3.	चण्डीगढ़	1659	500
4.	दिल्ली	41702	20000
5.	गोआ	1097	1700
6.	लक्षद्वीप	3	10
7.	मिजोरम	कुछ नहीं	100
8.	पांडिचेरी	9	85
9.	दमण दिऊ सिलवासा	41	100
10.	माही	22	25
	कुल योग संपूर्ण भारत (क+ख)	183518	176945

उत्तर प्रदेश में तार घर

1620. **श्री अर्जुन सिंह भदौरिया** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में जिलावार इस समय कुल कितने तारघर हैं ;

(ख) पिछले तीन वर्षों में वर्ष वार एवं जिलावार कुल कितने नए तार घर खोले गए ;

(ग) चालू वित्तीय वर्ष के दौरान उत्तर प्रदेश में कितने तारघर खोलने का विचार है और ये किन किन स्थानों पर खोले जाएंगें ; और

(घ) तारघर खोले जाने की कसौटी क्या है ?

संचार मंत्री (श्री जार्ज फर्नांनडिस) : (क) उत्तर प्रदेश में जिलेवार तार-घरों की संख्या सभा पटल पर रखे गए अनुबंध–i में दी गई है । [**ग्रंथालय में रखा गया । देखिये** संख्या एल० टी० 493/77]

(ख) पिछले तीन वर्षों के दौरान उत्तर प्रदेश में खोले गए नए तारघरों की जिलेवार कुल संख्या (वर्ष वार) सभा पटल पर रखे गए अनुबंध –ii में दी गई है । [**ग्रंथालय में रखा गया । देखिए** संख्या एल० टी० 493/77]

(ग) उत्तर प्रदेश में चालू वित्तीय वर्ष के दौरान खोले जाने वाले प्रस्तावित तारघरों की कुल संख्या 300 है और जिन स्थानों पर ये तारघर खुलने हैं, उनके नाम सभा पटल पर रखे गए अनुबंध-iii में दिए गए हैं । [ग्रन्थालय में

रखा गया। देखिये संख्या एल० टी० 493/77]

गुजरात रिफाईनरी में श्रमिकों द्वारा हड़ताल

1621. श्री धर्मसिंह भाई पटेल: क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात रिफाइनरी में श्रमिकों ने मई, 1977 में हड़ताल की थी, यदि हां, तो हड़ताल कितने समय तक रही ;

(ख) हड़ताल में कितने श्रमिकों ने भाग लिया ; और इस हड़ताल से कितने जन घन्टों तथा कितने उत्पादन की हानि हुई ; और

(ग) क्या हड़ताल समाप्त करने के लिए कोई प्रयत्न किया गया और यदि हां, तो किसने ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) से (ग): यह मामला वस्तुत: राज्य क्षेत्र में आता है। उपलब्ध सूचना के अनुसार, गुजरात रिफाइनरी के श्रमिक 9 मई से 19 मई, 1977 तक हड़ताल पर थे। किसी एक दिन हड़ताल पर गए श्रमिकों की अधिकतम संख्या 1250 थी। मुख्य मंत्री और राज्य श्रम मंत्री तथा केन्द्रीय पेट्रोलियम मंत्री के हस्ताक्षेप करने पर संबंधित पक्षों के बीच समझौता हो जाने के फलस्व प हड़ताल 20 मई, 1977 को समाप्त हो गई। हड़ताल के कारण नष्ट हुए श्रम घंटों की संख्या 73,736 बताई गई है और प्रबन्धकों के अनुसार हड़ताल के कारण 59,400 मीटरी टन कच्चे तेल का शोधन नहीं किया जा सका।

Discussions with U.S. Ambassador

1622. SHRI NIHAR LASKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the new Ambassador of U.S. to India had brought some proposals from the U.S. Government for improvement of relations between the two countries;

(b) if so, whether Indian Government have discussed these proposals with him;

(c) the main points of the proposals and how far Government of India have agreed to them; and

(d) whether any agreement has been signed as a result of discussions held with him?

THE MINISTER OF EXTRNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (d). The new U.S. Ambassador brought the greetings of President Carter and conveyed the desire of the U.S. Administration to develop closer relations with India and join in working for the benefit of all peoples.

No specific proposals have been put forward by the Ambassador, but the possibilities of improvement of relations are being explored as and when specific issues come up for discussion.

Centre's directives to States in regard to Family Welfare, Maternity and Child Care

1623. SHRI NIHAR LASKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have asked the State Governments to pursue uninterruptedly the work concerning family welfare, maternity and child care both in rural and urban areas;

(b) if so, whether any directive in this regard was issued to the State Governments in May, 1977;

(c) if so, the broad outlines thereof;

(d) whether some of the States have asked clarification of some points; and

(e) if so, the points raised and steps taken to implement the family planning in the country during the last three months?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes, Sir.

(b) and (c). Specific directions have been given to the State Governments on the following points:—

(1) Family Welfare Programme should be implemented without any coercion or compulsion and on a purely voluntary basis;

(2) Family Welfare Programme is essential not only for the progress of the nation but has a special importance for the welfare, happiness and prosperity of every family;

(3) The main plank for implementation of this Programme should be education and motivation, and provision of services with equal emphasis on all methods of contraception and greater attention to Maternity and Child Care both in rural and urban areas.

(d) and (e). State Health Ministers' Conference was held at New Delhi in April, 1977 in which the policy of the Central Government was enunciated and necessary clarifications were given on all the points raised by various State Governments particularly on the following aspects:—

(i) The suggested level of performance in respect of various contraception methods should be treated as milestones and yardstick for achievement of the overall national objective of bringing down the birth rate.

(ii) The existing pattern of Central assistance for payment of compensation money on parity basis depending upon the number of children of acceptor was agreed to be replaced by a uniform rate of all the cases of sterilisation irrespective of the number of children.

Performance of IISCO during 1976-77

1624. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the performance of I.I.S.C.O. during 1976-77 and how it compares with that of the previous two years;

(b) the reasons for the continued losses incurred by the unit; and

(c) the actions proposed by Government to make it an economically viable unit?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

Production during 1974-75, 1975-76 and 1976-77 was as under:—

Year	Burnpur Steel Plant		Kulti Works	
	Steel Ingots	Saleable Steel	Spun Pipes	Castings
		(Tonnes)		
1974-75	532,000	415,000	119,246	38,004
1975-76	630.000	500,000	121,906	33,460
1976-77	667,000	542,000	99,943	30,045

The working results were as under:—

Year	Profit (+), Loss (—) (Rs. Crores)
1974-75	(+) 1·05
1975-76	(—) 5·61
1976-77	(—) 11·24 (estimated)

(b) The main reasons for the losses are:—

(i) Out-dated technology adopted for the manufacture of iron and steel;

(ii) the interest burden is disproportionately high;

(iii) Higher cost of inputs;

(iv) Increased wages to steel workers;

(v) Inadequate attention paid in the past to replacements repairs etc; and

(vi) Fall in demand for spun pipes produced at Kulti.

(c) The following steps have been taken, or are proposed to be taken, to improve the economic viability of IISCO:—

(i) Plant Rehabilitation Scheme at a cost of Rs. 61 crores is being implemented to restore the capacity of the steel plant at Burnpur to its rated level. About 80 per cent of the scheme has been completed;

(ii) Certain other capital schemes estimated to cost about Rs. 42.5 crores over the next ten years, have also been undertaken for increased productivity and sustained production;

(iii) The technology used at present in the steel plant for manufacture of iron and steel, is outdated. Schemes for modernisation of iron and steel making facilities are being formulated;

(iv) Some measures to strengthen the management structure of the plant have been taken;

(v) It is proposed to examine and, if necessary, suitably restructure the company's capital so that the debt equity ratio is reasonable.

Telephone Facilities to Rural Areas

1625. SHRI R. KOLANTHAIVELU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the precise position obtaining in regard to provision of telephone facilities in rural areas;

(b) the criteria under which such facilities are provided in rural areas;

(c) the current availability of telephone services in rural areas of Salem District of Tamil Nadu;

(d) whether Government propose to develop such facilities as a regular measure; and

(e) if so, the outlines thereof?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) and (b). Normally telephone facility is provided at a place having a post office if the proposal is financially viable. In order to extend this facility to underdeveloped areas, a liberal policy is followed for for providing telephone facilities at the following categories of stations irrespective of the revenue earned and loss sustained:—

(1) District headquarters.

(2) Sub Divisional headquarters.

(3) Tehsil headquarters.

(4) Sub Tehsil headquarters.

(5) Block headquarters.

(6) Places having a population exceeding 10,000

In the following categories of stations, the telephone facility is provided if the anticipated annual revenue is at least 25 per cent of the Annual Recurring Expenditure (ARE):

(1) Places beyond 40 Kms. from a working telephone exchange.

(2) Places having population of 5,000 situated within 12.5 Kms. of an existing exchange.

(3) Tourist/pilgrim centres.

(4) Agricultural/irrigation and power project sites/townships.

In these four categories of stations, the condition of minimum revenue is further relaxed to 15 per cent of the ARE in the case of backward areas, and 10 per cent of ARE in the case of hilly areas. For both hill and backward areas, the population limit is also relaxed to 2,500.

If a place does not fall under any of the above categories and the scheme to provide a Public Call Office at the place is showing a loss, the facility can be provided on rent and guarantee basis provided some interested party is willing to idemnify the loss to the Department.

The position relating to provision of telephone facility at various category stations is shown in the attached Statement.

(c) The number of places having telephone facilities in the rural areas of Salem District is 52.

(d) Yes, Sir.

(e) The facilities are being provided in a phased manner as per policy at (a) and (b) above. During the 5th Five Year Plan it was proposed to provide Public Call Offices (PCO) facilities at 3,500 places. In the first three years of the Plan, 2582 places have been provided with telephone facilities.

Statement

Statement showing provision of Telephone facility at various categories of stations as on 1-4-1977.

Category of stations.	Total No.	No. provided with Telephone facilities
1	2	3
1. District H.Q.	384	379
2. Sub Divisional H.Q.	646	596
3. Tehsil H.Q.	1597	1565
4. Sub Tehsil H.Q.	283	212

1	2	3
5. Block H.Q.	3556	2916
6. Places with population of 10,000 or more	1059	914
7. Places with population of 5,000 or more situated within 12·5 Kms. of an existing exchange.	1797*	1005
8. Places in remote localities *i.e.* places at having a Telephone Exchanges within 40 Kms. radial distance.	*	168
9. Tourist/Pilgrim Centres	@	168
10. Agriculture/Irrigation and Power Project sites and townships.	@	95
TOTAL		8018

* Subject to change with opening of new exchanges.

@ Cases considered as and when they are taken up.

बिहार में बेरोजगारी की समस्या

1626. **श्री रामानन्द तिवारी** : क्या **संसदीय कार्य और श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछड़े क्षेत्रों जैसे बिहार में बेरोजगारी की समस्या हल करने के लिए विशेष योजनाएं तैयार की जाएंगी ।

(ख) केन्द्र सरकार की बिहार स्थित संस्थाओं और कार्यालयों में काम करने वाले बिहार के व्यक्तियों की प्रतिशतता क्या है ; और

(ग) क्या सरकार का बिहार के लोगों के अनुपात को बढ़ाने के लिए कोई ठोस और समय बद्ध कार्यक्रम बनाने का विचार है ;

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) सरकार दस वर्षों के निश्चित समय के अन्दर देश में सभी क्षेत्रों से दरिद्रता को दूर करने के लिए कटिबद्ध है । इस उद्देश्य के लिए सरकार रोजगारोन्मुख नीति को अपनाएगी जिसमें विशेषरूप से ग्रामीण क्षेत्रों में कृषि, कृषि उद्योग और लघु तथा कुटीर उद्योगों को प्रधानता दी जाएगी । इस नीति के समनुकूल 1977-78 के लिए केन्द्रीय बजट का उद्देश्य उत्पादन के विकास की उच्चतर दर प्राप्त करने में अर्थव्यवस्था को प्रोत्साहित करना और यह सुनिश्चित करना है कि कृषि, लघु तथा ग्रामीण उद्योगों और ग्रामीण अधोसंरचना में विनियोजन पर प्रमुखता के माध्यम से आर्थिक प्रगति के नतीजे यथासंभव सुविस्तृत हों ।

(ख) और (ग). केन्द्रीय सरकार के संस्थानों तथा बिहार में स्थित कार्यालयों में काम करने वाले बिहार के व्यक्तियों की संख्या के संबंध में सूचना उपलब्ध नहीं है । तथापि, चूंकि केन्द्रीय सरकार के कर्मचारी का देश के एक भाग से दूसरे भाग में स्थानान्तरण हो सकता है, इसलिए कोई भी स्थानीय या क्षेत्रीय अनुपात प्राप्त नहीं है ।

पहले से ही अनुदेश है कि जहां तक हो सके उन नौकरियों में जिनका मूल वेतन 500 – रु० प्रति माह से अधिक नहीं है, भर्ती केवल स्थानीय रोजगार कार्यालयों के माध्यम से ही की जाए ।

Relations with Neighbouring Countries

1627. SHRI SOMNATH CHATTERJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state the positive steps; if any, being contemplated

to further improve relations with the neighbouring countries like China, Sri Lanka and Burma?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): As the House is aware Ambassadors from China and India took up their appointments last year after a lapse of 15 years. There have been visits to each other's country by official and non-official groups. Further opportunities for increasing trade between the two countries on the basis of reciprocity and mutual benefit are being explored.

Our relations with Sri Lanka have throughout been close and friendly specially as India and Sri Lanka have succeeded in resolving all outstanding problems to their mutual satisfaction. Means to further strengthen economic, technical and cultural cooperation are constantly under review. We have recently extended several lines of credit to promote trade and we are cooperating with Sri Lanka to protect our joint interests in the interational tea market. If suitable projects come up it is the policy of the Government to encourage joint ventures. Air communications and telecommunications links are also being improved. Negotiations have also been finalised for a Cultural Agreement between the two countries.

With Burma too our relations are close and friendly. There are no important bilateral problems between us. Some of the issues still outstanding are proposed to be resolved through friendly negotiations. The Government of India are hopeful of initiating steps to intensify economic, technical and cultural cooperation with Burma and to promote regular exchange of views on bilateral as well as international questions.

Demands of Workers regarding C.D.S., Bonus and D.A.

1628. SHRI SOMNATH CHATTERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state what steps, if any, are being taken to meet the accumulated immediate demands of the workers and white-collared employees with particular reference to CDS, bonus and D.A.?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Decisions in regard to Compulsory Deposit Scheme have already been announced. The question of amending the Payment of Bonus Act, 1965, in certain respects is under consideration. Dearness allowance as a component of wage structure, is usually the subject matter of bilateral agreements, recommendations of Wage Boards and other pay revision bodies.

Installed Capacity of Bokaro Steel Plant

1629. SHRI VAYALAR RAVI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the present production capacity and the actual utilisation of installed capacity of the Bokaro steel plant;

(b) a brief outline of the proposals to be undertaken by the Government for the expansion of this steel complex in near future; and

(c) whether Government propose to accept any foreign assistance or collaboration for this purpose and if so the facts thereof including the names of countries with which negotiations are in progress?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Any indication of the present production capacity and the actual utilization of the installed capacity can be meaningfully given only after all the major units of the first stage of Bokaro Steel Plant for 1.7 million ingot tonnes per annum have been commissioned. Final commissioning of the last major unit *i.e.* Blast Furnace No. 3 is expected in October, 1977. Thereafter the installed

capacity would be 1.7 million ingot tonnes and 1.355 million tonnes of saleable steel per annum. Production in the plant in 1976-77 was 0.956 million tonnes of ingot steel and 0.736 million tonnes of saleable steel.

(b) The expansion plan of Bokaro Steel Plant from 1.7 million tonnes to 4.0 million tonnes is under implementation. This is expected to be completed by June, 1979 except for the cold rolling mill complex. Government also intend to expand Bokaro further to 4.75 million ingot tonnes per annum and a detailed project report prepared by MECON is under examination.

(c) Except for cold rolling mill complex of 4 MT stage Bokaro Steel Plant would continue to have collaboration with the Soviet Organisations for implementing the expansion project. In respect of cold rolling mill complex it has been decided to entrust the job to the Indian Organisations who are expected to carry out the major part of work of designing and manufacturing the complex themselves. Use will be made of the existing collaboration arrangements of MECON with M/s. United Engineering (now known as M/s. Wean United of USA) for design and manufacture of cold rolling mills; of EPI with M/s. Wean United of USA for processing lines; of BHEL with M/s. Siemens of West Germany for systems design for industrial drives and controls etc. With the Indian Organisations being entrusted with this work of cold rolling mill complex project, the Government expects that this would not only create a wide technical base but also lead to much greater self-reliance in an area of highly sophisticated technology in the steel sector.

Ambassadors due for Retirement

1630. SHRI R. K. MHALGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) how many ambassadors are likely to retire within a period of ensuing three months; and

(b) their names and the names of the countries to which they are accredited?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). No Ambassador is due to superannuate and retire from Service during the next three months. However, the following non-career Ambassador are expected to relinquish charge on completion of their respective assignments abroad with within the above period:

(1) Shri B.K. Nehru, High Commissioner of India in the U.K.

(2) Dr. Sisir Gupta, Ambassador of India in Portugal, Lisbon.

(3) Shri Imdad Ali, Ambassador of India in the People's Democratic Republic of Yemen, Aden.

(4) Dr. K.A. Nizami, Ambassador of India in the Syrian Arab Republic.

(5) Shri S.M. Agha, Ambassador of India in the Republic of Korea.

Russian Base in Indian Ocean

1631. SHRI PRASANNBHAI MEHTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have enquired into the allegations made by U.S.A. that Russia has built its base in the Indian Ocean; and

(b) whether Government proposes to call a meeting of both the countries to impress upon them the desirability of making Indian Ocean a zone of peace?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE):

(a) The Government of India have noted US allegation as well as the USSR denial.

(b) No, Sir. India's policy on the establishment of a Zone of Peace in the Indian Ocean is well-known to the international community. The Government of India would welcome the extension of the spirit of detente to the Indian Ocean and hopes that talks scheduled to be held between the USA and the USSR on demilitarisation of the Indian Ocean would facilitate the establishment of a zone of Peace.

Improvement in Relations with U.S.A.

1632. SHRI PRASANNBHAI MEHTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Prime Minister has received a letter from the President of America for the improvement of relations between the two countries;

(b) if so, the main contents of the letter and the reply sent to him,

(c) whether his Ministry has examined the points raised by the President in his letter; and

(d) whether U.S.A. has shown any desire to improve relations with India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI) VAJPAYEE): (a) to (c). In accordance with diplomatic practice, the detailed contents of letters exchanged between Heads of Government are not disclosed, but it can be stated that President Carter and the Prime Minister have exchanged warm letters revealing a remarkable agreement on basic human values, despite necessarily divergent national positions on some international issues.

(d) There is every evidence that the U.S. Government seeks to improve its relations with India.

Improving the condition of Agricultural, Construction and Contract Labour

1633. SHRI PRASANNBHAI MEHTA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it has come to the notice of Government that the conditions of Agriculture Labour, marginal and small labourers are worsening over the years in spite of number of schemes devised for their benefits;

(b) if so, what are the main reasons for this;

(c) whether the condition of construction and contract labour is even worse; and

(d) what steps are being considered by the Union Government in regard to these labourers?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). The Government is alive to the need for improving labour conditions in the unorganised sector including rural workers, construction workers and contract labour. This matter came up before the Tripartite Labour Conference on 6-7th May, 1977. It was felt that in view of the complex issues involved and the vast size of the unorganised labour, their problems should be discussed at a special conference.

Mini Steel Plants facing Powers Cut

1634. SHRI PRASANNBHAI MEHTA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the mini steel plants in the various States are on the verge of total collapse following the 100 per cent cut in power supply since the middle of January, 1977;

(b) if so, number of such steel plants affected;

(c) how many of them have been closed down, State-wise;

(d) whether there has been a large scale loss in the production of steel during the last three months; and

(e) steps being taken to improve the production of these steel plants.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (e). The information is being collected and will be laid on the Table of the House.

मध्य प्रदेश तथा राजस्थान में नसबन्दी आपरेशन

1635. **डा० लक्ष्मी नारायण पांडेय :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश तथा राजस्थान में विगत जुलाई, 1975 से दिसम्बर, 1976 तक कुल कितनी नसबंदी आपरेशन हुए ;

(ख) क्या नसबन्दी के मामले में अधिकारियों द्वारा वहां ज्यादतियां की गई थीं और उन्हें भूमि देने का लालच अथवा सेवा से बर्खास्त कर देने की धमकी भी दी गई थी और बहुत से लोगों को तो वस्तुतः बर्खास्त भी कर दिया गया था ; और

(ग) यदि हां, तो ऐसे अधिकारियों के विरुद्ध सरकार का विचार क्या कार्यवाही करने का है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) :

(क) मध्य प्रदेश	10,11,129
राजस्थान	4,30,906

(ख) राज्य सरकारों ने इस बात की पुष्टि की है कि ऐसे ज्यादतियों के कोई मामले नहीं हुए ।

(ग) प्रश्न नहीं उठता ।

मध्य प्रदेश के मंदसौर और रतलाम जिलों में टेलीफोन केन्द्रों और सार्वजनिक टेलीफोनों की स्थापना

1636. **डा० लक्ष्मी नारायण पांडेय :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के मंदसौर तथा रतलाम जिलों में विभिन्न बड़े नगरों और कस्बों में टेलीफोन केन्द्रों की क्षमता में वृद्धि करने, नए टेलीफोन केन्द्र स्थापित करने तथा नए सार्वजनिक टेलीफोन लगाने के लिए नागरिकों द्वारा बार बार निवेदन किया गया है ;

(ख) यदि हां, तो किन किन स्थानों के लिए उक्त मांगें की गई हैं ; और

(ग) सरकार ने उन पर क्या कार्यवाही की है ?

संचार मंत्री (श्री जार्ज फर्नांडिस) : (क) से (ग). (i)

नए टेलीफोन एक्सचेंज लगाना और मौजूदा टेलीफोन एक्सचेंजों का विस्तार करना

नये टेलिफोन एक्सचेंज लगाने और मौजूदा टैलीफोन एक्सचेंजों का विस्तार करने का काम टेलीफोन की पंजीकृत और पूर्वानुमानित मांगों के आधार पर

किया जाता है। जहां कहीं आवश्यक पेशगी जमा राशियों के साथ पर्याप्त संख्या में टेलीफोन की अर्जियां आती हैं उन की तकनीकी और आर्थिक दृष्टि से जांच की जाती है और यदि टेलीफोन एक्सचेज खोलना व्यवहार्य हुआ, तो उस के लिये कार्यवाही की जाती है। इसी प्रकार मौजूदा एक्सचेजों के विस्तार के मामले में यदि पंजीकृत या पूर्वानुमानित मांगों के आधार पर किसी एक्सचेंज की क्षमता बढ़ाने की आवश्यकता प्रतीत होती है, तो उस एक्सचेंज का विस्तार करने की योजना पर कार्यवाही शुरु की जाती है।

इस संबंध में रतलाम जिले के ताल नामक स्थान पर टेलीफोन एक्सचेंज खोलने के लिये टेलीफोन की 11 मांगें दर्ज की गई हैं। इस प्रस्ताव की तकनीकी और आर्थिक व्यवहार्यता का अध्ययन किया जा रहा है। यदि टेलीफोन एक्सचेंज का खोलना व्यवहार्य हुआ तो आशा है कि यह एक्सचेंज वर्ष 1978 की पहली छमाही तक खोल दिया जायेगा।

रतलाम जिले में जावरा के 200 लाइन के छोटे आटोमेटिक एक्सचेंज के विस्तार का औचित्य भी है। इस एक्सचेंज की क्षमता में 100 लाइनें बढ़ाने की योजना पर काम हो रहा है। आशा है विस्तार का यह कार्य भी 1978 की पहली छमाही तक पूरा हो जायगा।

जहां तक मन्दसौर जिले का संबंध है, वहां के मौजूदा एक्सचेंज का विस्तार करने या वहां नया टेलीफोन एक्सचेंज खोलने का फिलहाल कोई औचित्य नहीं है। तथापि इस प्रस्ताव पर लगातार नजर रखी जा रही है और जैसे ही आवश्यक हुआ वहां के एक्सचेंज का विस्तार करने और नये एक्सचेंज खोलने की योजना पर कार्यवाही शुरु की जायेगी।

(ii) सार्वजनिक टेलीफोन घर

मौजूदा टेलीफोन एक्सचेंजों के इलाके में स्थानीय सार्वजनिक टेलीफोन घर खोलने के बारे में फैसला जान्ता से प्राप्त इन सुविधाओं की मांग के आधार पर किया जाता है। खिलचीपुर में एक और मन्दसौर शहर में दो स्थानीय सार्वजनिक टेलीफोन घर खोलने के लिये मांगे प्राप्त हुई है। इन दोनों स्थानों में एक एक स्थानीय सार्वजनिक टेलीफोन घर खोलने की मंजूरी दे दी गई है और आशा है कि ये सार्वजनिक टेलीफोन घर चालू वर्ष के दौरान खुल जायेंगे।

मंदसौर शहर के श्रीराम टेकरी में दूसरा सार्वजनिक टेलीफोन घर खोलने के प्रस्ताव की जांच की जा रही हैं और इस का जल्दी ही फैसला कर दिया जायेगा।

Excesses in Implementation of Family Planning Programme

1637. DR. LAXMI NARAYAN PANDEYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the procedure for inquiry in regard to the excesses perpetrated during 1975-76 in the implementation of family planning programme;

(b) the number of representations received by Government which revealed that many people died after sterilization operations and that several are still bed ridden and several

other have become disabled or unfit to work; and

(c) the action taken by Government against the guilty persons?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) to (c). The implementation of Family Welfare Programme is mainly the responsibility of State Governments/U. Ts. As such the complaints which are received by the Government of India are sent to the concerned implementing agencies for investigation and necessary action. For this purpose Grievance Cell have been established under the Central Government and State Governments. Orders have also been issued by certain State Governments for holding judicial inquiry into certain specific incidents. The complaints received by the Central Government include the incidents of deaths and other ill effects after sterilisation. The State Governments U. Ts. have also been instructed that suitable action should be taken against the guilty workers after thorough inquiry in this regard.

It is expected that a number of these complaints will be coming in the proceedings of the Commission of Inquiry set up under Justice J.C. Shah.

मध्य प्रदेश में राक फास्फेट की उपलब्धता

1638. **डा० लक्ष्मी नारायण पांडेय**: क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के किन किन भागों में राक-फास्फेट प्रचुर मात्रा में उपलब्ध है ; और

(ख) सरकार ने उसके दोहन के लिये क्या कदम उठाये हैं ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) : (क) मध्य प्रदेश के झबुआ जिले में आर्थिक महत्व के राक फास्फेट भंडार है । सागर व छतरपुर जिलों में भी अन्वेषण कार्य चल रहा है ।

(ख) झबुआ जिले में राक फास्फेट भंडारों की खुदाई का काम मध्य प्रदेश राज्य खनन निगम ने अप्रैल, 1974 से शुरू किया है ।

Medical Social Workers in Central Government Hospitals, Delhi

1639. SHRI G. M. BANATWALLA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of medical social workers appointed in each of the Central Government hospitals in the Capital;

(b) the duties assigned to these social workers;

(c) whether the number of the medical social workers in the Government hospitals of Delhi is hindrance in their smooth and efficient functioning; and

(d) if so, whether there is any proposal to increase the number thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) One Medical Social Worker in Willingdon Hospital and four in Safdarjang Hospital have been appointed.

(b) The duties and responsibilities attached to the post of Medical Social Worker are as under:—

1. To study the social situation of the patients.

2. To help the patients to adjust themselves to their illness.

3. To remove the social problems which prevent the patients from making maximum use of the medical services and to arrange financial aid for them, if necessary.

4. To get prosthetic appliances for orthopaedic patients from funds available in the hospital poor fund.

5. To arrange exhibitions, sales and other entertainment programmes for collection of funds for the welfare of patients.

6. To make arrangements for adoption of children who have been abandoned by their parents.

(c) No.

(d) A proposal for the creation of one post of Medico-Social Service Officer and six posts of Medico-social Workers in the Willingdon Hospital is under consideration.

S.T.D. Facilities between Delhi and Cities of Kerala

1640. SHRI G. M. BANATWALLA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the cities of Kerala State which are likely to be connected with S.T.D. facilities with Delhi during the next three years; and

(b) the names of other cities of the country which are likely to be connected with Delhi during the same period?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES): (a) None, Sir.

(b) 1. Muzaffarnagar.

2. Gwalior.

3. Ludhianna.

4. Moradabad.

5. Bareilly.

6. Hissar.

7. Ambala.

8. Allahabad.

9. Varanasi.

10. Indore.

11. Bhatinda.

12. Patiala.

Visit of Foreign Minister of West Germany

1641. SHRI M. RAM GOPAL REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Foreign Minister of West Germany visited India and held talks with Indian leaders during April, 1977; and

(b) if so, the broad features of the talks held?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

(b) The talks, which covered international and bilateral matters of mutual interest, revealed a broad similarity of views on many issues. Both countries are committed to democracy at home and to strengthening international understanding and cooperation. The Indian side explained the rationale and thrust of the new Government's policies aimed at strengthening our relations with all countries on the basis of beneficial bilateralism. The German side highlighted the potential for greater industrial collaboration between the two countries and with this end in view suggested the visit to India of an adhoc Commission from the FRG which we welcomed. Both sides also agreed to explore fresh avenues of cooperation between them in the economic, technological and scientific fields.

Indian Technical Know-How and Consultancy Service in Steel Making

1642. SHRI G. Y. KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Indian technical know-how and consultancy service in steel-making are in demand in the developing countries;

(b) if so, the names of such countries;

(c) whether private consultancy service organisation are also getting orders for detailed engineering and part civil works; and

(d) if so, the main features thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (d). Indian consultancy services in the field of iron and steel are gradually getting recognition in a number of developing countries like Nigeria, Libya, Indonesia, Venezuela, Maxico, Syria, Turkey, Saudi Arabia and other Middle East Countries. Some Indian Organisations, both in the public and private sectors, are presently providing such services in some of these countries. For example, the Federal Ministry of Industries, Government of Nigeria, has appointed Metallurgical and Engineering Consultants (India) Ltd. for rendering consultancy and monitoring services for installation of two direct reduction integrated steel plants of one million tonnes capacity each. M/s. M. N. Dastur and Co. (P) Ltd. are the principal consultants for an integrated iron and steel complex at Misurata of Libyan Arab Republic with an initial capacity of 1.25 million tonnes/year to be expanded to about 7 million tons in stages. They are also providing comprehensive design, enginerring and construction supervision services for the P.T. Irosteel Works Ltd., Jakarta, Indonesia and engineering services for limited areas in connection with the expansion of a steel plant in Venezuela. Besides, consultancy services are also being provided by other firms like Development Consultants (India) in Egypt, South Korea and Venezuela; and by National Industrial Development Corporation in Libya.

12.00 hours.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (1ST AMDT.) RULES, 1977, INDIAN WIRELESS TELEGRAPHY (COMMERCIAL RADIO OPERATORS CERTIFICATES OF PROFICIENCY AND LICENCE TO OPERATE WIRELESS TELEGRAPHY) AMDT. RULES, 1977, REVIEWS AND ANNUAL REPORTS OF INDIAN TELEPHONE INDUSTRIES LTD., BANGALORE AND OF HINDUSTAN TELEPRINTERS LTD., MADRAS AND FOUR STATEMENTS

संचार मंत्री (श्री जार्ज फर्नांडिस) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूं—

(1) भारतीय तार अधिनियम, 1885 की धारा 7 की उपधारा (5) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति :—

(एक) भारतीय तार (पहला संशोधन) नियम, 1977 जो दिनांक 26 मई, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० का० नि० 255 (इ) में प्रकाशित हुए थे।

(दो) भारतीय बेतार यांत्रिकी (वाणिज्यिक रेडियो प्रचालक प्रवीणता प्रमाणपत्र और बेतार यांत्रिकी प्रचालन अनुज्ञप्ति) संशोधन नियम, 1977 जो दिनांक 11 जून, 1977 के भारत के राजपत्र में अधिसूचना सख्या सा० स० नि० 726 में प्रकाशित हुए थे।

[*Placed in Library. See* No. LT-480/77].

(2) कम्पनी अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति —

(एक) (क) इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर के वर्ष 1974–75 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर का वर्ष 1974–75 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियन्त्रक-महालेखा परीक्षक की टिप्पणियां ।

(दो) (क) इंडियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर के वर्ष 1975–76 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर का वर्ष 1975–76 का वार्षिक प्रतिवेदन, लेखा परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[*Placed in Library. See* No. LT-481/77].

(तीन) (क) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड, मद्रास के वर्ष 1974–75 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड, मद्रास का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लखापरीक्षित लेखे तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियां ।

(चार) (क) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड मद्रास के वर्ष 1975–76 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड, मद्रास का वर्ष 1975–76 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियां ।

(3) उपर्युक्त मद (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण बताने वाले चार विवरण (हिन्दी तथा अंग्रेजी संस्करण)

[*Placed in Library. See* No. LT-482/77].

STATEMENT OF POLICY RE. FAMILY WELFARE PROGRAMME

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : मैं परिवार कल्याण कार्यक्रम के सम्बन्ध में दिनांक 28 अप्रैल, 1977 के नीति विवरण (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूं ।

[*Placed in Library. See* No. LT-483/77].

ANNUAL REPORT OF STEEL AUTHORITY OF INDIA LTD., DELHI FOR 1975-76 ALONG WITH AUDITED ACCOUNTS

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Steel Authority of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See* No. LT-484/77].

NOTIFICATIONS UNDER MINES ACT, 1952, STATEMENTS RE. ACTION TAKEN ON ASSURANCES & REPORTS OF COURTS OF INQUIRY RE. COLLIERY ACCIDENTS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English

versions) under sub-section (7) of section 59 of the Mines Act, 1952,—

(i) The Coal Mines (Amendment) Regulations, 1977 published in Notification No. G.S.R. 501 in Gazette of India dated the 9th April, 1977.

(ii) The Metalliferous Mines (Second Amendment) Regulations, 1977 published in Notification No. G.S.R. 502 in Gazette of India dated the 9th April, 1977.

[*Placed in Library. See* No. LT-485/77].

(2) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXXVIII—Ninth Session, 1969—Fourth Lok Sabha.

(ii) Statement No. XXIV—Eighth Session, 1973—Fifth Lak Sabha.

(iii) Statement No. XX—Twelfth Session, 1974—Fifth Lok Sabha.

(iv) Statement No. XXIV—Thirteenth Session, 1975—Fifth Lok Sabha.

(v) Statement No. VII—Sixteenth Session, 1976—Fifth Lok Sabha.

(vi) Statement No. IV—Seventeenth Session, 1976—Fifth Lok Sabha.

(vii) Statement No. I—Eighteenth Session, 1976—Fifth Lok Sabha.

(viii) Statement No. I—First Session, 1977—Sixth Lok Sabha.

[*Placed in Library. See* No. LT-486/77].

(3) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Kessurgarh Colliery accident which occurred on the 9th August, 1975.

(4) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 27th December, 1975.

(5) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 5th April, 1976.

(6) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Sudamdih Colliery accident which occurred on the 4th October, 1976.

[*Placed in Library. See* No. LT-487/77].

12.02 hrs.

ELECTION TO COMMITTEES

(i) All India Institute of Medical Sciences

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण): मैं प्रस्ताव करता हूं "कि अखिल भारतीय आयुर्विज्ञान संस्थान अधिनियम, 1956 की धारा 4 (छ) के अनुसरण में इस सभा के सदस्य ऐसी रीति से जैसा कि अध्यक्ष महोदय निर्देश दें, उक्त अधिनियम के अन्य उपबन्धों के अध्याधीन अखिल भारतीय आयुर्विज्ञान संस्थान के सदस्यों के रूप में पांच वर्ष की कालावधि के लिये कार्य करने के लिये अपने में से दो सदस्य निर्वाचित करें।"

MR. SPEAKER: The question is:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as

members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

(ii) INDIAN NURSING COUNCIL

श्री राज नारायण : मैं प्रस्ताव करता हूं "कि भारतीय उपचर्या परिषद् अधिनियम, 1947 की धारा 3 की उपधारा (1) के खंड (ग) के अनुसरण में इस सभा के सदस्य ऐसी रीति से, जैसा कि अध्यक्ष निदेश दे, भारतिय उपचर्या परिषद् के सदस्यों के रूप में कार्य करने के लिये अपने से दो सदस्य निर्वाचित करे।"

MR. SPEAKER: The question is:

"That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

(iii) POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

श्री राज नारायण : मैं प्रस्ताव करता हूं "कि स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसंधान संस्थान, चण्डीगढ़ अधिनियम, 1966 की धारा 5 (छ) के अनुसरण में इस सभा के सदस्य ऐसी रीति से जैसा कि अध्यक्ष निदेश दे उक्त अधिनियम के अन्य उपबन्धों के अध्यधीन स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसंधान संस्थान, चण्डीगढ़ के सदस्यों के रूप में पांच वर्ष की कालावधि के लिये कार्य करने के लिये अपने में से दो सदस्य निर्वाचित करें।"

MR. SPEAKER: The question is:

"That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

12.12 hrs.

GENERAL BUDGET, 1977-78—

GENERAL DISCUSSION—*contd.*

SHRI VAYALAR RAVI (Chirayinkil): *rose—*

MR. SPEAKER: I got your chit; yesterday. Shri Kalyanasundaram also pointed it out to me. This morning I have spoken to the Minister for Parliamentary Affairs. I must get the names from the parties; that is all. The moment I get the names, I will constitute a Committee. Normally, though the Speaker is expected to constitute a Committee, I do ask the parties to give the names; I do not myself do it just because I have the power. This morning, I have spoken to the Minister and he said that he would give me the names in a day or two. These things will certainly be referred to the Committee. I have received another letter also; I am reading it now, I could not read it earlier. I would refer it to the Committee, which I will constitute in a day or two. It would be easier for me when the committees are constituted.

Now, yesterday, Shri Sheo Narain was on his feet. He has taken seven minutes. After he has finished his

[Mr. Speaker]

speech; I have a list of the members and I am sure, Deputy-Speaker and others who occupy the chair will call them as per the order. The Finance Minister will reply at 3.30 p.m.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): He will reply at quarter to four.

MR. SPEAKER: It makes no difference.

Suppose somebody is on his legs, we are not going to ask him to sit down. So let us put it for 3.30 p.m. or it may be quarter to four. After the reply you have some small Bill, that will take another 15 to 20 minutes.

SHRI M. KALAYANASUNDARAM (Tiruchirapalli): I have sought your permission for raising a point under Rule 377.

MR. SPEAKER: I have seen that.

SHRI M. KALYANASUNDARAM Kindly allow me.

MR. SPEAKER: No, no. Not now. I have seen it this morning. I have sent it to the Minister concerned. I will call you when I get some information. I will then ask you to raise it so that the Minister could say something about it. But if you want to have the satisfaction of having raised it, you can do so.

SHRI M. KALYANASUNDARAM: I am leaving this evening.

MR. SPEAKER: You may leave. How can I help it? If it is your convenience, how can I help you? If it is only between you and the Minister, where do I come in? If you do not want anything in reply, I can have no objection to your raising it. According to Rule 377, the Member is not entitled to a reply, but I thought I could help you by sending it to the Minister.

Shri DINEN BHATTACHARYA (Serampore): It was the practice so long and in the last Parliament also that whenever we tabled any matter under Rule 377 or any call attention motion, information was conveyed to the member if his call attention was rejected or matter under 377 not accepted. But for the last two days I submitted to you a call attention notice on the *Indian Express* which has been closed, but nothing has been conveyed to us. This is a very important issue. In Delhi they have closed.

MR. SPEAKER: This is becoming an everyday affair. I have accepted it. Not only have I accepted it but I have sent it to the Minister. Tomorrow or Monday I will get time.

SHRI DINEN BHATTACHARYA: The urgency of the matter may not be there if this cumbersome procedure is adopted.

MR. SPEAKER: If it has been rejected, Mr. Bhattacharya would have been informed.

SHRI DINEN BHATTACHARYA: You must take into account the importance of the matter also.

MR. SPEAKER: Everything is important.... (*Interruptions*). You are not the only Member. I have to deal with 540 Members. That is my misfortune. Therefore, you must show some sympathy for the Speaker and not shout like this. Some other people also have raised this matter and luckily for me they have not raised it. They are good people and not like you. Therefore, I have sent it to the Minister so that it may come up tomorrow or the day after. Therefore, now please do not do this.

SHRI M. KALYANASUNDARAM: I have not included your matter in the agenda. But if you want to raise it and do not want any reply from the Minister, you can do so.

SHRI M. KALYANASUNDARAM: The Minister is present here. I will appeal to him to reply.

MR. SPEAKER: Even if the Minister agrees, the Rules are there. I cannot allow it. But if you insist on raising it, you may do so.

SHRI M. KALYANASUNDARAM: Are you preventing the Minister from answering?

MR. SPEAKER: Because the rules do not permit. The Minister also has to follow the rule.

SHRI M. KALYANASUNDARAM: The matter I want to raise is about the failure of newspaper managements.

MR SPEAKER: That is exactly the demand of everybody.

SHRI M. KALYANASUNDARAM: That is the matter I wanted to raise under Rule 377.

MR SPEAKER: As I said a call attention is pending. 20 people have given notice on the same subject. You want to raise it under Rule 377? No please. I have sent it to the Minister. It is exactly the same. Calling Attention notices have come from twenty to thirty members.

SHRI M. KALYANASUNDARAM: That shows its importance.

MR. SPEAKER: That is why I have included it in the Calling Attention. It will be taken up whenever I get time. Mr. Sheo Narain.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, मैं कल ऐजूकेशनल पौलिसी पर बोल रहा था दिल्ली विश्वविद्यालय में इस साल 80,000 विद्यार्थी दाखिला नहीं पा सकेंगे क्योंकि जगहे नहीं है। मेरा सरकार से निवेदन है कि वह विद्यार्थियों के लिये कालेजों में स्थान बढ़ाये। दिल्ली विश्वविद्यालय के वाइस-चासंलर के खिलाफ बड़ी शिकायतें हैं, पिछली सरकार ने वहां अपनी मोनोपली बना ली थी, उस मोनोपली को हटाया जाये। जूनियर वलासेज के लिए इतना हेवी कोर्स बना दिया है कि बच्चे बेचारे उस बोझ को बर्दाश्त नहीं कर पा रहे हैं। जैसे पहले सिम्पिल अर्थमेटिक, हिन्दी, अंग्रेजी, आदि पढ़ायी जाती थी वैसे ही अब भी बच्चों का कोर्सा हल्का किया जाये। आजकल जो कोर्स है उस में बच्चे इम्तिहान में निकल नहीं पाते हैं। शिक्षा मंत्री अपनी ऐजूकेशन पोलिसी को चेंज करे जिस से लोगों को मालूम हो कि जनता पार्टी की सरकार देश में है।

माननीय केशव देव मालवीय जब मंत्री थे तो उन्होंने इनक्वायरी कराई थी जिस में पाया गया कि वस्ती जिला सब से गरीब है क्यों कि वहां बाढ़ की समस्या बडी विकट है। उस जिले में 7 नदियां हैं जिस से फसल हर साल बरबाद होती है। हमारे बाढ़ वाले इलाके में फ्लड कंट्रोल करने के लिये घाघरा नदी पर 80 करोड़ रू० की लागत से एक डैम बना दिय जाय तो अच्छा रहेगा और हम सारे बंगाल को चावल खिला सकते हैं।

मैंने कल भी संकेत किया था माननीय चव्हाण साहब पिछली सरकार के काले कारनामों के लिए जिम्मेदार हैं। वह सदन में बैठे हुए हैं। हम लोग 19 महीने जेल में रहे, हम पर एम० आई० एस० ए० लगाया गया लेकिन उन्होंने उस के विरोध में एक शब्द नहीं कहा। जब कि हमारे प्रधान मंत्री ने कहा है कि अगर मैं गलती करूं तो मेरा कान पकड़ लो। इमरजेन्सी के दौरान हो रहे अत्याचारों के विरोध में चव्हाण साहब क्या कर रहे थे। बंगलौर में अगर वह श्री जगजीवन राम को प्रेसीडेंटशिप के लिये वोट कर दिये होते तो कोई झगड़ा खड़ा न होता। वह दिन हम को याद है जब कहा जाता था कि एक गिलास ठंडा पानी पीओ और अपने संगठन को ठीक करो। ऐसे ही आप को भी करना चाहिये अब।

[श्री शिव नारायण]

शेरशाह शूरी पांच साल राजा रहा और उसने उतने ही समय में पूरे हिन्दुस्तान की सड़कों को बनवा दिया । अगर हमारी जनता सरकार 5 साल में मीन्स आफ कम्युनिकेशन्स को ठीक कर देगी तो यह सरकार 25 साल तक चलेगी और क ग्रेस का नामोनिशान नहीं रहेगा । सड़कें अगर बन जाती हैं तो बरसात के दिनों में हम किसान लोग अपना आलू और अन्य पैदावार बाजार में ला सकते हैं ।

मुल्क में बड़ी गरीबी है इसलिये मेरा निवेदन है कि कम्पलसरी डिपोजिट का रुपया जो दो साल के लिये सरकार ने रोक लिया है; यह उचित नहीं है । कर्मचारियों को उस का पैसा जल्द से जल्द वापस किया जाय । गरीबी हटाने का नारा हम श्रीमती इन्दिरा गांधी की तरह नहीं देते । मैं चाहता हूं कि गरीबी हटायें और यह लोग कहते थे कि इन्दिरा हटाओ । इस का नतीजा आप ने देख लिया । 10 साल का प्रोग्राम ठीक है और वित्त मंत्री जी उस की शुरुवात करें ।

हमारा हरिजन भीख नहीं मांगता है, वह एक सेर और दो सेर गेहूं पर काम करता है, रिक्शा चलाकर अपनी रोटी कमाता और खाता है, लेकिन वह किसी के सामने हाथ नहीं फैलाता । इसका मुझे गुमान है ।

यहां पर कहा जाता है कि हरिजनों ने हमको वोट नहीं दिया । जो पढ़े लिखे हरिजन उनमें से बहुतों ने हमको वोट दिया है । जो थोड़े बहुत पढ़े लिखे नहीं थे, वह समझ नहीं पाये इसलिये उन्होंने गाय-बछिया पर मुहर लगा दी । मैं कहना चाहता हूं कि यही जनता पार्टी की देन है कि आज हरिजनों ने भी हमें वोट दिया ।

अध्यक्ष महोदय, मैं तो आपका सिपाही हूं, रहा हूं और आगे भी रहूंगा । मैं इस देश को सुखी बनाना चाहता हूं मैं एक लफ्ज कहकर अपनी बात खत्म करूंगा मेरा कहना है कि गन्ने का दाम हमारा ठीक करवा दीजिए बीडी पर जो टैक्स लगाया गया है, वह बहुत जयादती है, इसको बन्द करवाया जाये । मिल मालिकों पर खूब टैक्स लगाये, उनके साथ कोई रियायत न की जाये अगर उन्होंने हमको 40 लाख दिया है, तो इनको भी 6 करोड़ मिला है । मैं चव्हाण साहब से कहना चाहता हूं कि वह हमसे यह न खुलवायें । भलमनसाहत यह है कि अपनी करनी को हम सोचें, आप अपनी करनी को सोचिये ।

अध्यक्ष महोदय, मैं आपका धन्यवाद देता हूं कि आपने समय दिया और इन बन्धुओं को ज्ञात होना चाहिये कि जनता पार्टी फलेगी, फूलेगी क्योंकि यह पब्लिक गवर्नमेंट है, पीपल्स गवर्नमेंट है । इन शब्दों के साथ में इसका समर्थन करता हूं ।

श्री कचरुलाल हेमराज जैन (बालाघाट): अध्यक्ष महोदय, अभी हमारे देश में नई सरकार बनी, नये चुनाव हुए और इस समय जो विषय चल रहा है, उसको मैंने अच्छी तरह से सुना । दोनों दलों की ओर से हरिजन आदिवासियों के उत्थान के मामले में आवाज लग रही है । इस बजट में जो व्यवस्था है और इसके पहले के बजट में जो व्यवस्था है, मैं अपने मध्य प्रदेश की बात बतलाना चाहता हूं । प्रत्येक गांव में एक कुटवार नियुक्त होता है और उसके अन्तर्गत 99 फीसदी हरिजन लोग काम करते हैं । उनकी तनख्वाह 25 रुपये माहवार होती है और वह भी 3 महीने बाद दी जाती है । उनसे चौबीसों घंटे काम लिया जाता है । जो भी होगा, पटवारी, पुलिस वाले, ग्राम पंचायत का सरपंच और तहसीलदार, सभी उनसे काम लेते हैं ।

आज बीड़ी पर टैक्स लगाया गया है। बीड़ी मजदूरों के लिये सन् 1966 में बीड़ी सिगार एक्ट बना। हमारे देश में अभी भी 80 लाख लोग बीड़ी कामगर हैं, उन पर कोई नियम लागू नहीं है। अधिकांश लोगों का बीड़ी उद्योग के बड़े-बड़े पूजीपति इस प्रकार से शोषण कर रहे हैं कि उनकी कोई उचित व्यवस्था नहीं है। आज भी मध्य प्रदेश और महाराष्ट्र में ऐसे बीड़ी उद्योगों को प्रोत्साहन मिला है। वह 4, 4 महीने तक साप्ताहिक वेतन का भुगतान नहीं कर रहे हैं और लोग भूखे मर रहे है। उस इलाके से आये हुए लोग अब जनता पार्टी की सरकार में मंत्रीगण हैं और उनको अपने इलाके का पूरा ज्ञान है।

इस बजट मे बड़े बड़े-ऊचे विचार रखे गये हैं, बहुत से आंकड़े दिये गये हैं, और बहुत सी सुविधाएं देने की बात कही गई है। इस बजट में व्यव था तो बहुत की गई है, लेकिन वह क्रियान्वित किस तरह होगी, इस पर सब कुछ निर्भर करता है। गांवों में हमारे कांग्रेस के साथियों और पिछले कांग्रेसी शासन के लोगों ने कोआपरेटिव बैंक और कोआपरेटिव सोसायटियां बना रखी हैं, जिन के द्वारा किसानों के साथ बहुत गलत व्यवहार किया जाता रहा है। अगर जनता पार्टी की सरकार में भी वही प्रणाली जारी रही, तो वह कभी भी गरीब किसानों और मजदूरों की हितैषी नहीं बन पायेगी।

12.31 hrs.

आज स्थिति यह है कि अगर किसान 1000 रुपये का ऋण मांगता हैं, तो केवल 600 रुपये उस के हाथ में आते हैं, लेकिन वसूली के समय वह रकम 1500 या 2000 रुपये की बन जाती है। आपातकाल के दौरान किसानों से ऐसे ऋणों की वसूली बहुत निर्दयतापूर्वक की गई और उन की गाड़ी, बैल, बर्तन आदि सब सामान जब्त कर लिया गया और उन को बिलकुल तबाह कर दिया गया। रेडियो में यह प्रचार किया गया कि ऋणों की वसूली में बहुत वृद्धि हुई है। भूतपूर्व शासकों ने इन को-आपरेटिव बैंकों और सोसायटियों को अपने स्वार्थों को सिद्ध करने की एजेन्सी बना रखा था। यह भ्रष्टाचार का एक खुला नमूना है। इस लिये जनता पार्टी की सरकार को इस बारे में पुनर्विचार करना चाहिये और उन का नवीकरण करना चाहिये। तभी देश में एक सही वातावरण बन सकेगा।

मेरे जिले, बालाघाट (मध्य प्रदेश), और महाराष्ट्र में मैंगानीज ओर का बड़ा उद्योग है। इस उद्योग से करोड़ों रुपये की आमदनी होती है, लेकिन उस में काम करने वाले मजदूरों के प्रति हमेशा उपेक्षा दिखाई जाती रही है। मैंगानीज ओर इंडिया लिमिटेड में 17 फीसदी शेयर सैंट्रल गवर्नमेंट के, 17 फीसदी महाराष्ट्र के, 17 फीसदी मध्य प्रदेश के और 49 फीसदी अंग्रेजों की कम्पनी, सी० पी० एम० ओ०, के है। इस उद्योग का पूर्णतया राष्ट्रीयकरण कर देना चाहिये। मैंगानीज ओर इंडिया लिमिटेड में काम करने वाले कामगरों को उचित मजदूरी नहीं मिलती है। उन के लिये न तो कोई वेज बोर्ड बनाया गया है, जैसा कि कोयला और आयरन ओर की खानों में काम करने वाले कामगरों के लिये बनाया गया है, और न ही किसी ओर वेज बोर्ड के साथ जोड़ा गया है। इस लिये यह आवश्यक है कि मैंगानीज ओर उद्योग में काम करने वाले कामगरों के लिये या तो कोई वेज बोर्ड बनाया जाये, या उन्हें आयरन ओर के वेज बोर्ड के साथ जोड़ दिया जाये।

मैंगानीज ओर की खानों में काम करने वाले मजदूर जमीन के सात आठ सौ फुट नीचे काम करते हैं। भरवेली, बालाघाट, में एशिया की तीसरे नम्बर की अन्डरग्राउंड मैंगानीज ओर की खान है। आज भी वहां काम करने वाले मजदूरों को बहुत कम मजदूरी मिलती है।

[श्री कचरूलाल हेमराज जैन]

यह कहां का नियम है। इस पुराने नियम को जनता पार्टी के शासन में बदलना होगा। कृषि के लिए सिचाई की जो योजनाएं आप ने बजट में दर्शायी हैं प्रांतीय सरकारों से कह कर उनके माध्यम से अति शीघ्र उनको पूरा करायें। आज क्या होता है कि कोई डैम बनने वाला है, उसकी अवधि होती है दस साल की लेकिन बनता है वह 24 साल में। यदि किसी किसान की आयु 50 साल की है तो इस बीच वह स्वर्गलोक चला जाता है और उसका पानी देख नहीं पाता है। मेरा निवेदन है कि सिचाई की छोटी छोटी योजनाओं से तीन तीन साल और दो दो साल में सिचाई हो सकती हैं। इसलिए ऐसी योजनाओं को आप कार्यान्वित करें।

गांवों में सड़कें ऐसे तो बनती नहीं, कभी स्केयर्सिटी या अकाल आया तो राहत कार्य शुरू किया, उसमें कभी सड़क बना दी। लेकिन वह राहत कार्य किस तरह से चले और उसमें कितना भ्रष्टाचार हुआ यह हर सदस्य जानता है। राहत कार्य की जो प्रणाली चलती है वह प्रणाली अंग्रेजी शासन काल के जमाने में निकली थी और वही चल रही है कि जाइए, हाजिरी लगा आइए और पैसे ले जाइए। भारत सरकार ने अकाल के अन्दर लोगों को रोजगार देने के संबंध में कोई नयी प्रणाली या तरीका आज तक तैयार नहीं किया है। उसी पुरानी प्रणाली के माध्यम से जो रास्ते बनाए गए उनमें किसी पर मिट्टी पड़ गई तो गिट्टी नहीं पड़ी किसी में कुछ और काम हो कर रह गया। ऐसे कई रास्ते अधूरे पड़े हैं जिनमें थोड़ी थोड़ी रकम लगी हुई हैं। थोड़ी और रकम लग कर वे तैयार हो सकते हैं। लेकिन उन पर किसी का ध्यान नहीं है। विशेष ध्यान कहां दिया जाता है—राष्ट्रीय हाईवेज और प्रांतीय हाईवेज पर जिन पर बड़े बड़े लोग चलते हैं। लेकिन जो ग्रामों के असली हाईवेज हैं जिन से हमारा खाद्यान्न मंडी में आता है, जिनसे किसान मंडी में और बाजार में आता है उसकी ओर कोई ध्यान नहीं हैं। हमारे जिले में एक ब्रिज बन रहा है इसलिए कि मंत्री जी की कार फ्लड के दिनों में तीन तीन दिन तक रुक जाती थी। तो 56 लाख रुपया खर्च करके वह पुल बनाया जा रहा है। जब कि वहां और दूसरे पुल हैं। दूसरी जगहों में जहां चार चार पांच पांच लाख रुपए में छोटे छोटे पुल बन सकते हैं उन पुलों को बनाने की योजनाएं ठप पड़ी हैं। भारत का वह अधिकांश भाग आज पुलों और सड़कों के न होने की वजह से मंडियों से जुड़ा हुआ नहीं है।

मैं पिछली कांग्रेस सरकार से पूछना चाहता हूं कि किसानों के लिए उन्होंने क्या किया है? उनकी खेती के उपकरण ट्रैक्टर, मोटर आदि की बात छोड़ दीजिए, बड़ी बड़ी बात मैं नहीं करना चाहता, छोटी सी चीज किसान को हल बनाने की लकड़ी देने का कोई प्रावधान आप के शासन में नहीं रहा जबकि अंग्रेजों के शासन काल में एक किसान को प्रति वर्ष हल बनाने की लकड़ी मिल जाती थी। उस के घर में शादी ब्याह होता था तो मंडप बनाने के लिए लकड़ी जंगल से लेने की इजाजत मिलती थी। फसल की रखवाली करने के लिए मचान आदि बनाने के लिए लकड़ी और दूसरी सामग्री उसे लेने की इजाजत होती थी। लेकिन आज उसका कहीं ठिकाना नहीं है। किसान एक लकड़ी उठाने जाता है तो आप की गवर्नमेंट के फारेस्ट अधिकारी उसका सफाया कर देते हैं।

मैं निवेदन करूंगा कि मध्य प्रदेश में बहुत बड़ी वन सम्पदा है। लेकिन पिछली सरकार के जमाने में उसमें इस तरीके से भ्रष्टाचार हुआ है कि जिसकी कोई सीमा नहीं। एक फारेस्ट गार्ड जिसकी तनख्वाह 200 रुपए महीने होती है बुलेट मोटर साइकिल रखता

है । इसी से आप अन्दाजा लगा लीजिए । इस तरीके से उन्होंने जंगलों को बरबाद किया हैं कि कुछ कहा नहीं जा सकता । क्या जनता पार्टी की सरकार ऐसे गलत राष्ट्रीयकरण को मिटा कर वनों का ठीक प्रकार से संरक्षण करेगी ।

आज हम सड़कों पर घूमते हैं । इस हाल में बैठने के बाद भी हम दिल्ली में घूमते हैं तो यह देखते है कि जनता की भावनाएं बड़े तीव्र रूप में सचेत है । जनता पूरी निगाह लगाकर बैठी हैं और मैं आगाह कर देना चाहता हूं कि देश की जनता न तीस साल, न पांच साल, न पांच महीने इंतजार करने को तैयार है । जो वादे किए गए हैं जिनके आधार पर यह चुनाव हुआ यदि उन पर ध्यान नहीं दिया गया तो यह सरकार और हमारे ये निर्वाचित सदस्य जो हैं इनको कोई बचाने वाला नहीं है । जनता की अदालत में कहीं इनको माफी नहीं मिलने वाली है । सारी जनता ने, उसके सारे वर्ग के लोगों ने आपके ऊपर एक निगाह लगा रखी है । लेकिन जैसा हम देख रहे हैं पहले की तरह ही सारी बात चल रही है । मैं इतना ही कहना चाहता हूं कि बजट का मैं इस समय स्वागत करता हूं क्योंकि अभी वह शुरू नही हुआ है, अभी हम देखना चाहते हैं कि वह किस तरीके से शुरू होता है । इस लिए इस समय मैं बजट का स्वागत करते हुए अपना भाषण समाप्त करता हूं ।

श्री चांद राम (सिरसा) : सभापति महोदय, जो बजट आज हमारे सामने है, उस में जो दिशा दिखाई गई है, उस के लिये मैं अपने वित्त मंत्री जी को बधाई देता हूं और उसमें जो संकेत दिये गये हैं, उन को पूरा करने के लिये जो रकमें रखी गई हैं, जो नीति निर्धारित की गई है—मैं समझता हूं कि उस में कुछ सुधार करने की जरूरत है । हमारे वित्त मंत्री जी ने खुद ही शुरू में यह कहा है कि यह रोटी और आजादी का प्रश्न है । इस के साथ-साथ उन्होंने अपने बजट भाषण के भाग (क) के हर पैरे में कोई-न-कोई बात ऐसी कही है जो हमारे जनता पार्टी के घोषणा-पत्र में कही गई थी । मैं उनको दोहराना नहीं चाहता हूं, लेकिन हर पैरे के दो-चार शब्द इस लिये रखना चाहता हूं ताकि आपको मालूम हो सके कि हर काम के लिये जो रकमें रखी गई हैं वे कितनी नाकाफ़ी हैं, जिनसे जरूर कुछ निराशा दिखाई देगी । यह ठीक है—हमारे वित्त मंत्री जी ने खुद ही कहा है कि उनके सामने कुछ सीमायें थीं, जिनसे बाहर जाकर वे बजट को पेश नहीं कर सकते थे । यह सिर्फ 6–7 महीने का बजट है, वे योजना आयोग से भी परामर्श नहीं कर सके, इसलिये कि उसका अभी हाल में पुनर्गठन हुआ है । उन्होंने यह भी कहा है कि राज्यों की सरकारों के साथ भी, चूंकि वे अभी बनने जा रही है, वे सलाह मशविरा नहीं कर सके हैं । इस बात के पेशे-नजर जरूर उनको माफ़ी दी जा सकती है ।

उन्होंने हर पैरे में कुछ-न-कुछ कहा है—कहीं कहा है कि वे व्यक्तिगत आजादी के ढांचे में रहते हुए आर्थिक प्रगति के लाभ को समान रूप से बांटना चाहते है । पैरा 3 में हरिजन और आदिवासियों की चर्चा की है । पैरा 7 में कम रोजगारी और बेरोजगारी की चर्चा की है । अगर हम इन समस्याओं से नहीं निपटे तो इनके भीषण परिणाम होंगे । पैरा 14 में गरीबी को कुचल डालने की बात कही है । पैरा 16 में गांव छोड़ कर शहरों की तरफ़ भागने की प्रवृत्ति को रोकने की बात कही गई है । पैरा 43 में ग्रामीण जनता की बुनियादी जरूरतों को पांच साल में

[श्री चांद राम]

पूरा करने की बात कही गई है। पांच साल के अन्दर तमाम गांवों को पेय-जल देने की बात कही गई है। पैरा 52 में उन्होंने हरिजन और आदिवासियों की चर्चा करते हुए सिर्फ साढ़े-पांच लाइनों में उस पैराग्राफ को खत्म कर दिया है मैं इन लाइनों को पढ़ कर सुनाना नहीं चाहता, लेकिन मुझे अफसोस है कि जिन तीन वर्गों का जिक्र इस पैराग्राफ में किया गया है--हरिजनों, आदिवासी और बैकवर्ड क्लासेज—इन लोगों की आबादी हमारे देश की आबादी का 40 फीसदी है। इस 40 फीसदी आबादी की समस्याओं का--जो सदियों स कुचली हुई, दबाई हुई, पिसी हुई, आबादी है, उस का जिक्र उन्होंने सिर्फ साढ़े-पांच लाइनों में खत्म कर दिया।

सभापति महोदय, मैं पैजाब-हरियाणा राज्य का मंत्री रहा हूं और समाज-कल्याण का महकमा मरे पास था। जब भी समाज-कल्याण मंत्रियों का सम्मेलन यहां होता था, मैं अपने राज्य की तरफ़ से उन सम्मेलनों में आता था। 1960 और 1962 में दो कान्फ्रेंस हुई थीं। 1962 में हमारे श्री लाल बहादुर शास्त्री यहां केन्द्र में होम मिनिस्टर थे। उस वक्त इन समस्याओं पर बहुत गम्भीरता से विचार किया गया था और कुछ फैसले भी लिये गये थे कि जो रकमें बजट में रखी जाती हैं वे बहुत मामूली होती है। आप इस का ताज़ा उदाहरण देखिये--हरिजनों के लिये गृह मंत्रालय के बजट में 1976–77 में अनुमानिक तौर पर 15.95 करोड़ रुपये की रकम रखी गई थी, लेकिन रिवाइज्ड एस्टीमेट में इस को भी घटा कर 15.73 करोड़ कर दिया गया, यानी उस में 20 लाख रुपया और कम कर दिया। हमारे वित्त मंत्री महोदय ने 1977–78 के बजट में इस रकम को बढ़ा कर 18.23 करोड़ जरूर किया है लेकिन कीमतों में जो बढ़ोतरी हुई है उस को आफ़-सेट कर दिया जाए, तो मैं समझता हूं कि यह रकम पिछले साल से कुछ कम बैठती है और ज्यादा नहीं बैठेगी। मैं इस मामले पर कुछ ज्यादा नहीं कहना चाहता लेकिन इस भाषण के अन्दर जो स्थिति हमारे वित्त मंत्री जी ने दी है, हमारी जो आर्थिक स्थिति है, उसका जो नक्शा पेश किया है पिछले 25, 30 सालों का, वह निराशाजनक है।

खेती के मामले में आप देखेंगे और कल हमारे साथी श्री ओम प्रकाश त्यागी ने कुछ आंकड़े पेश किये थे, जिनमें यह दिखाया गया है कि खेती में जो काम करने वाले हैं 1950–1960 के दशक में जो आमदनी बढ़ी थी वह 219.20 प्रति व्यक्ति थी लेकिन 1960–61 में यह आमदनी 197.80 रह गई यानी यह कम हो गई और उस के बाद आहिस्ता आहिस्ता कम होती जा रही है। एग्रीकल्चर प्रोडक्शन के हिसाब से भी अगर आप देखें तो इसमें भी 1951–1971 में हमारा जो इन्वेस्टमेंट बढ़ा वह 3.7 टाइम्स ही बढ़ा है और वह कुल मिला कर 3,044 रुपये की रकम है। इतनी रकम हम ने लगाई है लेकिन अगर इस हिसाब से देखा जाए कि इसके बदले में हमें क्या मिला तो हम पाऐंगे कि 3.7 गुना इन्वेस्टमेंट बढ़ा है तो उस के मुकाबल में पैदावार 3.8 गुना बढ़ी है।

इतनी औद्योगिक पैदावार बढ़ी है लेकिन खेती-बाड़ी में हमारा जो प्रोडक्शन है वह 2.6 फीसदी के हिसाब से बढ़ता रहा है। यह ठीक है कि अब हमारे वित्त मंत्री जी ने कहा है कि हम इसको 4 पर सेंट बढ़ाना चाहते हैं, लेकिन में समझता हूं कि हमारे जो बहुत से एक्सपर्टस हैं, उन्होंने कल और परसों टाइम्स आफ इंन्डिया में एक आर्टिकल लिखा है। उन्होंने कहा है कि अगर हम गैहूं और चावल की पैदावार बढ़ाना चाहें तो 7 से 12 गुना तक पैदावार बढ़ा सकते हैं। इस तरह से खेती के मामले में हमारी इतनी क्षमता है। वित्त मंत्री महोदय ने भी जापान का उदाहरण दिया है कि जबकि हमारे यहां इस वक्त खेती में एक हजार हैक्टेयर में श्रम शक्ति को खपाने की क्षमता 888 है, वहां जापान में यह 2021 है। इस तरह से अगर पैदावार हम बढ़ाने हैं तो तीन गुना श्रम शक्ति को हम खेती में लगा सकते हैं लेकिन इस में कौन सी दिक्कत है। खेती के लिए सबसे बड़ी जरूरत पानी की हैं मगर पानी के मामले में 30 साल का रिकार्ड क्या कहता है। पानी के मामले में हमारा रिकार्ड यह कहता है कि इसमें हम बहुत पीछे हैं। हिमालय से जो पानी आता है उसको अगर एट दी सोर्स इम्पाउंड करके, बांध बना कर इकट्ठा किया जाए, तो पर्याप्त मात्रा में हम खेती को पानी दे सकते हैं, लेकिन हम पिछले दिनों देखते रहे हैं कि पानी के झगड़े दो राज्यों और दो से अधिक राज्यों में चलते रहे हैं। अभी पिछले दिनों ही कृष्णा, कावेरी और गोदावरी का एग्रीमेंट भूतपूर्व कृषि मंत्री, जो अब रक्षा मंत्री हैं, श्री जगजीवन राम न करवाया था। तीन चार स्टेट्स में पानी के बटवारे का फैसला 25 साल से नहीं हो पाया था। इसी तरह से कल हमारे हरियाणा के एक मेम्बर ने कहा था कि रावी के पानी के बारे में इण्डस एग्रीमेंट पाकिस्तान के साथ जो हुआ था, उसको खत्म हुए तीन या चार साल हो गये हैं और दस साल का वह एग्रीमेंट था लेकिन उस बीच रावी से पानी लेने के लिए हम कोई इन्तजाम नहीं कर सके और आज भी रावी का पानी पाकिस्तान में जा रहा है। इसलिए जो अपराध इन 25–30 सालों में होता रहा है, वह चाहे किसी ने किया हो, वह आइंदा न हो। इसलिए मैं आपसे कहना चाहता हूं कि ऐसा इंतजाम करने की जरूरत है।

इसी तरीके से मैं खेती के बारे में दो-तीन बातें कहना चाहता हूं। आप खेती के लिए पानी पर जोर दें। हमारी 60 से 66 प्रतिशत तक बचत पब्लिक सेक्टर में लग जाती है। इसका मतलब यह है कि हम अपनी बचत का खेती पर उतना नहीं लगा पाते जितना कि हमें इस पर लगाना चाहिए। इसलिए मैं समझता हूं कि हमें अपनी इस नीति को बदलना होगा और खेती की तरफ अधिक ध्यान देना होगा। अगर खेती के लिए पानी का पूरा इंतजाम कर दिया जाए तो हमारी खेती बहुत उन्नति कर सकती है।

पीछे हमने यह घोषणा की थी और इस तरह की बैंकों को हिदायतें भी भेजी थीं कि कृषिक वर्ग तथा शेड्यूल्ड कास्ट्स के लोगों को कर्ज के रूप में 25 प्रतिशत रकम दी जाएगी। अर्थात् उनके लिए कर्ज के वास्ते इतनी रकम सुरक्षित रखी जाएगी। लेकिन आज भी मैं समझता हूं कि उनको यह रकम

[श्री चांद राम]

नहीं दी जा रही है। अगर आप प्रोडक्शन बढ़ाना चाहतें हैं तो खेती के लिए पानी का इंतजाम किया जाय और किसानों को कर्ज दिया जाए। कर्ज किसान को मामूली ब्याज पर मिले।

हम पिछले 25–30 सालों में औद्योगिक उत्पादन नहीं बढ़ा सके। हमने अपनी बचत की इतनी राशि बड़े बड़े उद्योगों में लगायी और विदेशी कर्ज लेकर भी लगाया। किन्तु जिस मात्रा में यह राशि बड़े-बड़े उद्योगों में लगी उस मात्रा में हमारा औद्योगिक उत्पादन नहीं बढ़ा। हमारे चौधरी चरणसिंह जी जो अर्थ नीति के [विशेषज्ञ भी हैं उन्होंने कहा है कि हमारे देश में मैन पावर अधिक है, जन शक्ति अधिक है इसलिए इस देश में छोटे उद्योगों का विस्तार हो। अभी उस दिन हमारे मंत्री धारिया जी बता रहे थे कि 105 रुग्ण कपड़ा मिल टेक्सटाइल कारपोरेशन ने ली हुई हैं जो कि बीस साल से खराब थीं। मैं आपसे कहना चाहता हूं कि आप मिलों पर इतना पैसा क्यों खर्च करते हैं। मिल में किसी काम के लिए एक आदमी को काम मिलता हैं जबकि अगर कपड़ा बनाने का काम हेण्डलूम से किया जाता है तो उसी काम के लिए बारह आदमियों को काम मिलता है। अब आप ही अन्दाजा लगाएं कि इस तरह से कितने आदिमियों को रोजगार दिया जा सकता है। अब तक गांधी जी की बहुत दुहाई दी जाती थी लेकिन उनके उपदेशों पर अमल नहीं होता था। अगर आप इस देश के बेकारों की समस्या को हल करना चाहते हैं तो आपको छोटे उद्योगों, घरेलू उद्योगों को बढ़ावा देना पड़ेगा। आपको ऐसा इंतजाम करना पड़ेगा कि ये-ये चीजें छोटे और घरेलू उद्योगों में बनेंगी। आपको इनके लिए माल का डिमार्केशन करना होगा। यह डिमार्केशन आपको कानून बना कर करना होगा। जो चीजें हाथ से बनाई जा सकती हैं उनके लिए मशीनरी लगाने की क्या जरूरत है। मशीन से माल तैयार करने में आपको बिजली खर्च करनी पड़ती हैं और गांव गांव में लोग बेरोजगार होते जाते हैं। इसलिए बेरोजगारों की समस्या को हल करने के लिए आप छोटे और घरेलू उद्योगों को बढ़ावा दें।

अध्यक्ष महोदय, इसी तरह से हरिजनों और आदिवासियों को जमीनें देने का प्रश्न है। हरियाणा में और पंजाब में बीस साल पहले सरकारी जमीन हरिजनों को दी गयी थी। 1973 में वह जमीन उनसे छीन ली गयी। इसके लिये वहां आन्दोलन हुआ और 27 हजार आदमी जेल में गये। यहां इस सदन में बाजपेयी जी ने प्रश्न भी पूछा था। इस प्रश्न का जवाब भी सरकार की ओर से दिसम्बर, 1963 में दिया गया था। मैं समझता हूं कि भूमिहीन और आदिवासी लोगों को जमीनें देने से उनका स्टेटस उठेगा। तब जाकर वह ज़मीन जिस को बारह सौ आदमी काश्त करते थे और जो सरकारी ज़मीन थी वह उनको वापिस दिलाई जा सकी। इसमें सरकार को क्या दिक्कत है कि जो सरकारी जमीन है वह शैड्यूल्ड कास्ट्स को या भूमिहीनों को दी जाए। चैरिटी बिगिन्स एट होम। सोशल पालिसी के तौर पर, उनको सोशल स्टेटस देने के लिए इस चीज़ का होना बहुत जरूरी है।

फौज में भरती के बारे में मैं एक बात कहना चाहता हूं। मुझे अफसोस के साथ कहना पड़ता है कि जब भी कोई शैड्यूल्ड कास्ट का आदमी रिक्रूटिंग

आफिस में जाता है श्री जगजीवन राम के रक्षा मंत्री होने के बावजूद भी उससे पहला सवाल यह पूछा जाता है कि वह किस कास्ट का हैं और जब वह बताता है कि वह अमुक शैड्यूल्ड कास्ट का है तो उसको भारी मुंह ले करके वापिस आ जाना पड़ता है। उसको भरती नहीं किया जाता है। मार्शल नान-मार्शल का डिसटिंकशन आज भी है। हरिजनों के लिए जीने में तो बराबर का अधिकार नहीं है लेकिन क्या देश के लिए मरने के लिए भी बराबर का अधिकार उनको नहीं दिया जाएगा? यह बहुत दुखदायी चीज है। तीस साल तक जो भी प्रधान मंत्री या रक्षा मंत्री रहे हैं हम इस बारे में बराबर लिखा पढ़ी करते रहे है। हमेशा यही जवाब दिया जाता रहा है कि कोई डिसटिंकशन आर्मी में नहीं है। लेकिन एक्चुअली जो आर्डर्ज जाते हैं वे क्लास बेसिस पर क्लास कम्पोजीशन के बसिस पर जाता है।

इनके लिए जो रिजर्वेशन संविधान में प्रोवाइडिड है उसको भी पूरा किया जाना चाहिये, ईमानदारी से इसको पूरा कराना सैंटर की जिम्मेवारी है। Desperate diseases require desperate remedies. खतरनाक बीमारी जो सदियों से चली आ रही है उसको टच करने मात्र से, उसको छू देने मात्र से यह हल नहीं हो सकती है। आठ आने फी आदमी फी साल रख करके यह हल नहीं हो सकती है। इस बजट में तो मंत्री महोदय कुछ कर नहीं सके हैं लेकिन अगले साल जो कमी है उसकी पूर्ति करें और शेड्यूल्ड कास्ट के साथ, वीकर सैकशंज के साथ न्याय करें, यही मेरी उन से प्रार्थना है।

इन शब्दों के साथ में आपका शुक्रिया अदा करता हूं कि आपने मुझे बोलने का अवसर दिया।

12.57 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI V. ARUNACHALAM (Tirunelveli): I rise to say a few words about the Financial Statement for the year 1977-78. Lord Curzon once remarked that India's budget was a gamble in the monsoon. Even after 30 years of independence and the execution of five 5-year plans, we are still unable to disprove the remarks of Lord Curzon. Our Finance Minister, in his speech, has strongly criticized the previous government for its lapses and failures. He has levelled certain charges against that Government.

According to our Finance Minister, due to the rule of the Congress party for the past 30 years, the rate of national economic growth is less than 2 per cent at present. Uneven distribution of growth has been the cause of an imbalanced growth. Unemployment is becoming very serious; rise in prices is also serious. He has touched upon all matters. Nothing has been left untouched by our Finance Minister. I am not questioning the right of our Finance Minister; but we have at the same time to examine what has happened in the past.

My first question is: who are responsible for all this misrule, misdeeds and miseries? The Janata party may assert that the Congress party is responsible for all these things. But in the past, important leaders of the Janata party were partners in the Congress party. So, they have no moral right to criticize that government. I am not criticizing all the Janata party leaders. I know some of its leaders are honest persons, *e.g.* leaders like Mr. Mohan Dharia and Mr. Chandra Shekhar. Whenever they disagreed with the Congress party, they registered their protest and raised their voice against the policy and programme of the Congress party. But it is not the case of all who have defected from the Congress Party. That is why I want to say something about it. Take

[Shri V. Arunachalam]

Shri Bahuguna. Was he not helping the Congress Party when he was the Chief Minister of Uttar Pradesh, even though he is now in the Janata Party? Or, is there any single instance to say that Shri Jagjivan Ram raised his protest against the declaration of emergency, or the totalitarian attitute of the former Prime Minister? No, not at all. On the other hand, they were enjoying the fruits of power as far as possible, up to the hilt; they did not put up anything against them. But now they are levelling charges against the Congress Party. That is why I say there is no fairness in their criticism.

13.00 hrs.

As far as agriculture is concerned, our Finance Minister has realised its importance. That is why Rs. 780 crores have been allotted for the development of agriculture and allied services. Adequate steps have been taken to improve the production by supplying them with high-yielding varieties and providing them with modern scientific methods of cultivation. In spite of all these things, the economic level of the farmer in India is much below the marginal or even poverty line. They shed only sweat, and tears. Their position is deplorable. We notice that the measures adopted so far for the uplift and welfare of the farmers have not met with any success. That is why we are forced to find out alternative measure to improve or uplift the position of the farmers.

When we analyse all these things we notice that in order to protect the rural economy and to protect the life of the poor farmer, the only effective measure is the introduction of crop insurance. This is the only way in which we can protect the life of the farmers and the rural economy. I hope that the party in power, having the symbol of the farmer with plough, will not hesitate to come forward for the introduction of crop insurance.

The fixation of fair price for agricultural produce is another important factor for strengthening the rural economy. I come from Tamilnadu, which is a paddy growing area. The price fixed for paddy is much below the economic return. Government have not shown any interest in raising the rate for paddy. The present Government is not following a fair policy with regard to paddy. Recently, they enhanced the rate for wheat from Rs. 105 per quintal to Rs. 110. But the same consideration was not given to paddy. That is why I say that in the matter of fixation of fair price for agricultural products this Government is partial.

The price of fertilizer is very high. The Agricultural Prices Commission in its report for the year 1976-77 has asked the Government to take immediate steps to reduce the price of fertilizer as much as possible. Yesterday it was reported in some of the dailies that our Finance Minister has agreed to reduce the price for fertilizer. If so, it is a welcome sign.

Coming to industry, we are glad to know that in the Plan outlay a sum of Rs. 510 crores have been allotted for iron and steel industry. But the provision for the Salem Steel Plant is only Rs. 3 crores. Very often the party in power and the industrialists say that the production of steel should be increased without any further delay. But at the time of allotting the amount to the new project, Government is not behaving responsibly. So far as Salem is concerned, you have allotted in the Plan only Rs. 3 crores only because Salem is located in South India. If it were located in North India, I am sure this Government would have allotted the required amount to complete the project as early as possible.

In the Plan outlay, a provision of Rs. 171.65 crores has been included for ports, shipping and lighthouses. But, unfortunately, no amount is allotted for the Sethusamudram project. For the last 24 years the people from the

South have been repeatedly requesting the Government to include the project in the Plan, but what was happening in the past is being repeated in the present. The indifferent attitude of the party in power at the Centre is being repeated again. I remind you that the indifferent and negligent attitude of the Government towards the South is being closely watched by the people of the South. There is a suspicion, and if our suspicion comes true that the negligent and indifferent attitude of this Government is wilful and wanton, then the people will not hesitate to raise their voice and register their protest against the attitude of the Centre with the mark of blood. That is why I want them to note this.

A sum of Rs. 6.8 crores has been allotted for the development of the national languages. Under the pretext of developing the national languages, Government has proposed to promote Hindi alone. I do not want to explain what has happened in the morning, but the intention of the Government is revealed on every occasion. So, in the name of national languages, you are encouraging only Hindi, not the other national languages. If you go through the appropriations, the fact is clear. Out of this Rs. 6.8 crores, Rs. 2.15 crores in going to be spent for the appointment of Hindi teachers. You are going to spend Rs. 1.10 crores on the dead language Sanskrit. What about the other national languages? Do you think this is a reasonable allocation? Is there any justification for this appropriation? That is why I ask; will this Government come forward to give an assurance that this amount of Rs. 6.8 crores will be spent equally and fairly, without any reservation, on the development of all national languages? I know they are not in position to give such assurance because it is a Government of Hindi-speaking people. The Government is more regional than national, it is a government of the north, by the North and for the north. The Budget is very clear in this respect. If you follow this policy, if you fail to understand or realise the sentiments and feelings of the South, if yau fail to meet the needs of the South, it is my responsibility to remind you that knowingly or unknowingly the party in power at the Centre is laying the axe at the root of national unity. I conclude my speech with these remarks.

*SHRI A. V. P. ASAITHAMBI (Madras North): Hon. Mr. Deputy Speaker, Sir, I take this opportunity to welcome the General Budget that has been presented to this House. While doing so, I also pay my compliments to the hon. Finance Minister for having raised the income-tax exemption limit from Rs. 8,000 to Rs. 10,000. But there is snag here. In the case of a person whose income is higher by even Rs. 100—say Rs. 10,100—the income-tax will be calculated from Rs. 8,000. This is unfair and unjust. The Janata Party Government, which not only swears by Janata but also has appropriated the name Janata, should come forward to alter this anomaly. Then only the middle class people would get some benefit from this Budget. Lakhs and lakhs of labour expected that their Compulsory Deposit money would be refunded to them the moment the Janata Party came to power. They are not only disappointed but also distressed that the instalment of CDS due to them would be deposited in the General Provident Fund. I would suggest that the Government should have no hesitation in refunding this money to the labour, if necessary even by floating a market loan for this specific purpose.

I come now to the tax proposals that affect the poorer sections of our society. The taxes that have been levied on *beedi* and match boxes must be repealed if the Government wants to come to the rescue of the poor people. The Government is aware that the *beedi* and match industries are

*The Original Speech was delivered in Tamil.

[Shri A. V. P. Asaithambi]

employing millions of labour. In Tamil Nadu this is an indisputable fact. If the Government does not want to deprive the livelihood of the millions of labour, then the taxes that are proposed to be levied must be withdrawn.

The hon. Members who spoke on this Budget categorised it in different ways; some called it a Janata Budget; some others called it a Swatantra Budget; yet others named it as Old Congress Budget. But I have to say that there is no difference at all between this Budget and the Budgets that were presented during the past thirty years. The hon. Members, who participated in this discussion, pointed out with facts and figures that the acute water problem has not been resolved; the rural areas have not progressed, and the agriculture has not developed. Even after thirty years of Independence, India could be the only which has not made any appreciable progress in resolving the problems of drinking water, agricultural and industrial stagnation, unemployment etc. What is the reason that India should lag behind while other countries of the world placed in a similar position, if not in a worse position, have made phenomenal progress during the past three decades. I can unreservedly say that those in authority have not made so far any objective analysis for this abject failure in our country.

So far as I can say, India has not been able to make the required progress in these fields because the problems of drinking water, industrial backwardness, unemployment etc. are to be tackled by the State Government, and definitely not by the Central Government sitting in Delhi. What was the revenue of the States in 1947, what is the revenue of the States today, what was the revenue of the Centre in 1947 and what is its revenue today—if you compare these things, you will find that the revenue of the Centre has gone up by 30 to 40 times, while the revenue of the States is at a standstill. In fact, the revenue of the States has declined in proportion to the increase in the revenue of the Centre. The main reason for this sorry spectacle is that gradually all the powers of the States have been appropriated by the Centre during these three decades. As has been pointed out by late Rajaji, the State Assembly is like a Panchayat Board, it has no powers worth the name. India cannot progress if the State Governments are to remain like dumb-dolls in the system of administration of the country. The State Governments must be empowered with executive responsibilities for finding solutions to the problems facing the people. It cannot be denied that the State Governments are the nearest agencies to the people, and not the Central Government in Delhi. The experience of thirty years has shown beyond doubt that the State Governments must be given adequate powers so that India can make steady and uniform progress. During the recent Parliamentary Elections, Shri Morarji Desai, Acharya Kripalani, Jayaprakash Narayan and such other eminent leaders assured that if the Janata Party came to power, the powers concentrated in the hands of the Central Government would be decentralised. After assuming the reins of administration, I do not know how far and in what manner the Janata Party Government has tried to decentralise the powers.

The D.M.K. Government in Tamil Nadu constituted a high-power Committee under the chairmanship of Rajamannar to study the question of Centre-State relations in depth and in what manner the powers should be decentralised. The Rajamannar Committee Report has also come out and it would be in the fitness of things if this House takes cognizance of this Report and the Central Government initiates actions on the recommendations contained in this Report. I make this suggestion solely guided by the motive that our country should make rapid strides in economic development.

The hon. Member who preceded me stated that in India the language ques-

tion is not easy of solution. India is not a country; India is a sub continent comprising of many countries with different linguistic groups. Each linguistic group is keen to protect its rights and privileges. If all the linguistic groups are to live together then the attitude of 'give and take' must become the soul-force. The Hindi-speaking people should not demand that Hindi alone should be the official language or the language of authority. It is necessary in the interest of national integration that the Hindi-speaking people must change their approach to this ticklish issue. In this context, it is imperative that Pandit Jawaharlal Nehru's assurance about official language should be given legislative shape at the earliest, and the Janata Party Government cannot afford to delay this important issue.

During the recent elections, the Janata Party leaders expressed their opinion that the regional parties have no relevance in the India of today. Similarly, the leaders of Indira Congress.

SHRIMATI JEYALAKSHMI (Sivakasi): There is no Indira Congress Party.

SHRI K. T. KOSALRAM (Tiruchendur): There is no Indira Congress here; there is only one Congress—Indian National Congress—here.

SHRI A. V. P. ASAITHAMBI: The Congress Party wanted that the regional political parties should be wound up. My brother party, Anna D. M. K. became nervous, and proclaimed itself as All India Anna D.M.K. Without any fear of contradiction, I can say that only the regional political parties will be able to solve the problems of the people living in the States, and not the all-India political parties sitting in Delhi. Any impartial observer will say that during nine years of D.M.K. administration in Tamil Nadu, the State of Tamil Nadu made much more rapid progress compared to other States in the country.

SHRI O. V. ALAGESAN (Arkonam): Question.

SHRI A. V. P. ASAITHAMBI: It cannot be contradicted that the implementation of land reforms in Tamil received national acclaim, and even the All India Congress Committee to which my hon. friend Shri Kosalram belongs accepted it without any murmur. The State parties alone can deliver the goods. It is a wrong approach that the regional parties should be abolished. The required powers must be handed over to the State Governments, and the Centre can definitely supervise and control any activity of the State. Then only within stipulated period the time-bound programmes of economic development can be successfully implemented.

It cannot be denied that there has been something inherently wrong in our planning process; otherwise we would have been able to make stupendous progress by now. Without water and power a country cannot progress.

Shri C. P. Ramaswami Iyer and Dr. Lohia stressed the need for linking Ganga with Cauvery. The annual recurring floods in Ganga and Brahmaputra create havoc and destroy life and property worth several hundred crores. At the other end, drought is creating arid zone, substituting fertile fields. If Ganga and Cauvery are linked the twin problems of floods and drought can be solved in one stroke. There will be a permanent solution for powers to scarcity also. We should look into this question without any further delay.

There is another glaring contradiction. There is difference in the scale of pay of the Central Government employees and the State Government employees, though both of them do similar jobs, family responsibilities etc. They live in one country though in different parts. You know about the NGO's strike in Tamil Nadu. The Central Government must come forward remove this undesirable discrimina-

[Shri A.V.P. Asaithambi]

tion between the Central Government employees and the State Government employees.

The Janata Party Government should endeavour to implement the two-languge formula. I am afraid that the three-language formula will not be suitable for a country like India. The language in the State should be the official language and in the Centre English should be there. All the State languages must be encouraged. I cannot ask here questions in Tamil and if I persist in doing I will not be given the reply. All the languages of the country must be given equal treatment in this House. I would appeal to all the hon. Members who have been elected from Tamil Nadu. whether they belong to the Janata Party or the All India Anna D.M.K. or the Congress, to speak only in Tamil in this House and also ask questions in Tamil and in that way only they will be able to protect the rights of and privileges of Tamil Nadu.

With these words I conclude my speech.

श्री मृत्युंजय प्रसाद वर्मा (सीवान) : सभापति जी, सब से पहले तो मुझे इस बात की बड़ी खुशी है कि मैं आज यहां पर बोल सकता हूं । तीन महीने पहले तो कोई बोल ही नहीं पाता था । मैं इस बात को इस सन्दर्भ में कह रहा हूं कि अगर कोई इस सदन में बोलता भी था, तो उस की बात को अखबारों में छापने के लिये रोक लगी हुई थी । कोई भी अखबार सैन्सर कराये बिना कुछ छाप ही नहीं सकता था, यानी यहां के इस सदन के भाषण सेन्सर हो कर अखबारों में छपने के लिये जाया करते थे । इस तरह से आप के इस सदन की वाणी को बन्द कर दिया गया था । आंखों पर पट्टी बांध दी गई थी, वाणी गूंगी हो गई थी, लेकिन अब तीन महीने से वह दिन आया है जब हम बोल सकते हैं और जो कुछ हम यहां कहते हैं वह बाहर वाले भी सुन सकते हैं, हमारे क्षेत्र वाले भी सुन सकते हैं कि हम ने यहां पर क्या कहा है ।

हमारे लिये तो यह हुआ ही है, लेकिन हमारे जो प्रतिपक्ष के लोग हैं, जो कल तक इस गद्दी पर बैठते थे, उन के लिये भी यह यह सबसें बड़ी बात है । हमारे ही जैसे कल तक उन की भी वाणी मूक थी, उन के कान बन्द थे, उन की आंखों पर पट्टी बंधी थी, यद्यपि हमारे शरीर भी बंदी थे और उन के शरीर स्वच्छन्द थे, लेकिन हमारा मानस स्वतंत्र था, उन का मानस बंधा हुआ था । वे इस बात को मान चुके थे कि सारी दुनिया की अक़्ल सिर्फ एक आदमी में है या अधिक से अधिक सवा आदमी में है, डेढ़ में अक़्ल नहीं है । उन्होंने सोचना, विचारना छोड़ दिया था, उनका स्वतंत्र सोचना मना था, उन्होंने समझ लिया था कि अगर कुछ बोलने का साहस किया तो हमारे जैसे बन्दी बना दिये जायेंगे । इस सदन के अनेकों सदस्यों को बन्दी बना दिया गया था । हमारे दल के अध्यक्ष—चन्द्र शेखर जी ने उन के दल से इस्तीफ़ा नहीं दिया था, उन को निकाला गया था । इस लिये कि उन्होंने दल में रहते हुए इस बात से इन्कार कर दिया था कि वे अपने दिमाग़ को बंधक रखेंगे, वे अपने विचारों में स्वतन्त्र रहना चाहते थे । कल तक जो लोग मीसा और अमर्जेन्सी का गुणगान करते अघाते नहीं थे, उस के लाभों पर भाषण देते फिरते थे, आज जब हमारी सरकार आई और उन कानूनों को खत्म कर रही है, जैसे कि प्रेस सेन्सरशिप को खत्म किया, इन कानूनों को खत्म करने में हमें उन का सोलहों—आना समर्थन मिल रहा है । इस से सिद्ध होता है कि आप का मानस जो बंधा था, वह छूट रहा है मगर धीरे धीरे, फिर भी कुछ ऐसी बातें आ जाती हैं जिन से मालूम होता हैं कि सभी के ब्रेन-

वाशिंग इतने कमजोर नहीं हैं कि इतनी जल्दी साफ़ हो जाएं। उन का ब्रेन-वाशिंग इतना जबर्दस्त हुआ था कि आज तक वह साफ़ नहीं हुआ है। वे गद्दी में नहीं रहे तो हर बात में लड़ने को तैयार हैं चाहे वह बात सही हो या ग़लत। सही बात को हम सुनने को तैयार हैं लेकिन हर बात में खामख्वाह लड़ने की उन्होंने एक नई पद्धति निकाली है। मैं यह मानता हूं कि उन के नेता चह्वाण साहब में यह बात नहीं है मगर वे अपने नेता की बात भी कहां मानते हैं। सब से बड़ी नेता तो छुट्टी पा गई लेकिन उनके प्रशंसक, उनके दलवाले मुक्त नहीं हुए। बल्कि मैं यहां पर जो एक कहावत है उस के बारे में कहूं तो अच्छा रहेगा। कभी कभी हाथी का महावत रात को हाथी को बांधता नहीं है बल्कि उन के पैरों की जंजीर को खड़का या झटका दे देता है और हाथी यह समझता है कि वह जंजीर से बंधा हुआ है और वह रात को इधर उधर नहीं जाता है बल्कि सुबह को जब उस का मालिक कहता है उठो, तब वह उठता है। रात भर वह यही समझता रहता है कि वह बंधा हुआ है, इसलिए वह खूंटे पर ही रहता है। यही बात आप लोगों की भी है कि खूंटे से खुल गये हैं मगर फिर भी यह समझते है कि बंधे हैं। कांग्रेसियों को अपने खूंटे से खुलने ' का विश्वास ही नहीं होता है और वे अपने को अब भी बंधा हुआ महसूस करते हैं।

मैं आप के सामने दो एक उदाहरण रखूंगा। ये हर बात में मीनमेख क्यों निकालते हैं। जहां वाजिब हो, वहां आप जरूर बोलिये। मैं यह कहना चाहता हूं कि हमारे नेताओं ने हम से यह कहा है कि जो हम कहना चाहें कह सकते हैं। उन्होंने कहा है कि आप की बात हमारे खिलाफ़ जनता के सामने पहुंचेगी, तो उस की काट हो सकती है। जनता के सामने सबकी बात पहुंचनी चाहिए।

चुनावों के बारे में आप ने देखा होगा कि रेडियो पर हम ने प्रसारण के लिए सभी पार्टियों को मौका दिया था। जितना समय हमारी पार्टी को मिला उतना ही समय दूसरी पार्टियों को भी दिया गया। किसी को कम व बेशी समय नहीं दिया गया। पहले कोई ऐसी बात सोच सकता था ? इस से पहले जब जब ऐसी बातें कही जाती थी, तो उन के बारे में एक मिनट के लिए भी नहीं सोचा गया। पिछले मार्च चुनाव के सम्बन्ध में हमें कहां बोलने दिया गया।

इसी तरह से हमारे प्रधान मंत्री जी ने एक लीडर आफ़ दि अपोजीशन, विरोधी पक्ष के नेता का पद बनाया और उस को मंत्री के बराबर पद दिया। उस को उतनी ही सहूलियतें मिलती हैं जितनी किसी मंत्री को यानी एक मंत्री का दर्जा उस को दिया गया है और इस तरह उस का आदर किया है। हम भी यह चाहते हैं कि आप भी हमारे साथ इस बात में शामिल हों कि जिन लोगों ने इस साम्राज्यवाद को हटाने में और उभरते हुए राजवंश को समाप्त कर सही लोकतंत्र को लाने में अपनी और अपनों की जानें गंवाई और हर तरह का कष्ट सहा, खतरा उठाया उनका आदर करें। बहुत से लोग तो देश के बाहर ही चले गये थे ताकि जिन्दा रह सकें। हमारे सामने कई ऐसे सदस्य हैं जोकि बाहर चले गये थे। ऐसे लोगों का, जिन्होंने इतना त्याग किया हैं, हमें आदर करना चाहिए। उन के त्याग की बदौलत ही यह दिन देखने को आया है, नहीं तो न आता। उनके लिये हम ने क्या किया। उन के लिए कुछ करना हमरा कर्तव्य है। उन्हें अगर स्वतन्त्र सेनानी का दर्जा दिया जाए, तो कोई बड़ी बात न होगी। इस के साथ साथ उन को मासिक भत्ता भी दिया जाए। इन तीन, चार वर्षों के अन्दर जो मर गये, जेलों में मर गये और जेलों की यातनाएं सहने के के बाद जो छोड़े गये और बाद में थोड़े दिनों में मर गये, उन के परिवारों के लिए

[श्री मृत्युंजय प्रसाद वर्मा]

कुछ नहीं किया गया है । इस का हम को अफ़सोस है । क्या यह हमारा कर्तव्य नहीं है कि उन के लिए भी कुछ किया जाए? इस के लिए इस बजट में कोई प्रोवीजन नहीं रखा गया है । उन की हमें मदद करनी चाहिए और साथ ही साथ उन्हें समुचित राष्ट्रीय सम्मान देना चाहिए । आज उन लोगों को भी ताम्र पत्र मिला है जिन लोगों के बारे में यह पता नहीं चलता है कि उन्होंने सन् 1921 से ले कर 1947 तक कुछ किया था । थोड़े बहुत लोगों ने तो जरूर त्याग किया है लेकिन कुछ लोग वैसे ही उस जमात में घुस गये, जिनका कुछ पता नहीं कि उन्होंने देश के लिए कब क्या किया है । उनका नाम लेना उचित नहीं है क्योंकि अब वे इस सदन में नहीं हैं, हार गये हैं । इसीलिए मुझे उनका नाम लेने में कठिनाई हो रही है । हमारे बिहार के दो सज्जन हैं जिनमें से एक ने कबूल भी कर लिया था और दूसरे सज्जन वे हैं जो उसी स्थान पर बैठे हुए थे जहां अध्यक्ष जी आप बैठे हैं । इसीलिए मैं चाहता हूं कि अब यह भूल न हो । ठीक बात है कि 30–40 साल पहले का यह मामला था, पता लगाना कठिन हो जाना संभव था । लेकिन अब यह बात न हो सकेगी । अब अगर कोई घुसपैठिया आता है तो पहचान लिया जाएगा क्योंकि अब दो-तीन साल ही की तो बात है । मैं यह भी चाहूंगा कि अगर आप इतिहास को सुधारना चाहते हैं तो जो ताम्रपत्र के योग्य पात्र नहीं थे उनसे अगर ताम्रपत्र वापस लेने का मौका हो तो वह भी वापस लिये जाएं । अभी ऐसा मौका आ सकता है जबकि आप उनसे ताम्रपत्र वापस ले सकते हैं । आपको यह करना भी चाहिए ।

इसके साथ ही मैं चाहता हूं कि जेलों में जितने अत्याचार हुए हैं और जिनका मैंने कल जिक्र किया, उनके बारे में मैं चाहता हूं कि जांच हो । इसके बारे में एक कठिनाई हमें यह है कि हम कहां से सबूत लाएं, कहां से तथ्य लाकर हम आपके सामने रखें जिससे आप जांच कर सकें । अगर हम यह सब ला ही दें तो जांच किस बात की होगी । फिर तो आधी जांच हम लोग स्वयं ही कर लेंगे । इनके बारे में तो उदाहरण ही आपके सामने रखे जा सकते हैं । एक सुन्दर डाकू का उदाहरण मैंने आपके सामने रखा था जिसके बारे में अखबारों में आया था कि वह नदी में डूब कर मर गया, भागते हुए । उसके बारे में अब आरोप यह है कि उसको पुलिस ने मारा था । मैं नहीं जानता कि यह आरोप सही है या गलत है । लेकिन आपने उसके मामले में कुछ लोगों को पकड़ा भी हैं । इस बारे में आप पूरी जांच-पड़ताल कर रहे हैं । यानी सुन्दर की हत्या का मामला आपने ही अपने आप उठाया । दूसरा उदाहरण जिसका समर्थन हमारे सदन के माननीय सदस्य डा० रामजी सिंह भी करेंगे । वे मेडिकल डाक्टर नहीं हैं, प्रोफेसर हैं । वे जानते हैं कि भागलपुर जेल से कुछ नक्सलाइटिस दीवार फांद कर भाग गए । बाद में वे पकड़े गये और उन्हें गोली से मार दिया गया और दिखा दिया गया कि वे भागते हुए मारे गये । उनमें एक लड़का था जो एक घर में छिप गया था, उसको पकड़ लेने के बाद जब वह कुछ नहीं कर सकता था तभी उसे गोली से मार दिया गया । इस प्रकार कितने ही लोग जेलों के अन्दर मारे गये, उनके बारे में यह दिखलाया गया कि वे जेल से भागते हुए मारे गए । इन सब का हिसाब कैसे लगाया जाए ? जिस लड़के का मैंने अभी जिक्र किया उस लड़के के पिता भी प्रोफेसर हैं । एक उदाहरण मैंने यह दिया । अब दूसरा उदाहरण उन कैदियों का है जो जेल से निकल कर थोड़े दिनों के बाद ही मर गये । अब उनके बारे में क्या कहा जाय, वे जेल में तो मरे नहीं । ऐसे लोगों के बारे में कौन से सबूत पेश किये जायें क्योंकि वे जेल के अन्दर तो मरे नहीं । भले ही जेल

के अन्दर अत्याचार पीड़न के फलस्वरूप बाहर आकर मर गये । तीसरा उदाहरण उस जेल का है जो कि हमारे यहां बहुत बदनाम हो चुकी है क्योंकि इसमें बहुत से कैदी योंही या बीमार पड़कर मर गये, जेल के अन्दर मर गये, उनको मारने की कोशिश नहीं की गयी । उस जेल में व्यवस्था इतनी गन्दी थी, इतनी भीड़ थी, वहां लोग स्वस्थ रह नहीं सकते थे, खाने पीने का इंतजाम ठीक नहीं था, रहन-सहन की व्यवस्था खराब थी, ऐसे में लोग वहां स्वस्थ्य कैसे रह सकते थे । वे वहां बीमार हुए और मर गये । आखिर यह भी चीज़ सोचने वाली है कि आप किसी को बंद कर रखियेगा और उसके साथ इंसान का सा बर्ताव नहीं करियेगा तो उसका क्या होगा । यह सारी बातें आपके सामने हैं जिनकी जांच करने की जरूरत है ।

इसके बाद सबसे बड़ा उदाहरण बाबू जयप्रकाश जी का है । उन्होंने तो आपसे कहा नहीं था कि आप मेरे स्वास्थ्य के बारे में जांच कराइए । लेकिन आपने जांच बिठायी । हम सभी जानते हैं कि वे चार-साढ़े चार महीने जेल में रहे, उनको डाइबिटीज की बीमारी थी और कोई खास बीमारी नहीं थी । इसकी वजह से इतने कम समय में उनकी किडनी खराब हो जाए और इसके कारण वे दस दिन भी नहीं जी सकें । ऐसी हालत हो गई । यह बात समझ में नहीं आती । किडनी खराब होने का डाक्टर को पता क्यों नहीं चला या उसने इस पर ध्यान नहीं दिया, या वह डाक्टर इतना एक्सपर्ट नहीं था जितना उसे होना चाहिए था या वह प्रसिद्ध था । नहीं तो और क्या कारण है कि बिगड़ते हुए गुर्दों का पहले पता नहीं चला । आखिर में जा कर बम्बई में पता चला । कहा यह जाता है और जनता के मन में यह शंका है कि उनको तब छोड़ा गया जब यह भरोसा हो गया कि अब वह हफ्ते भर के महमान है और इस वास्ते उनकी हत्या का दोष अपने ऊपर क्यों लिया जाए । यह दूसरी बात हैं कि कुछ ऐसा हुआ है और यह हमारा और हमारे देश का सौभाग्य है कि वह आज भी जिन्दा हैं और यह भगवान ने हम पर कृपा की है । यह उनके ऊंचे मनोबल का भी द्योतक हैं । लेकिन जिन्दा होते हुए भी वह मुर्दे के बराबर हैं क्योंकि हफ्ते में तीन दिन वह किसी काम लायक नहीं रहते हैं । ये सब अत्याचार हुए हैं । राजन का नाम मैं नहीं लेता हूं । वह तो चर्चित है । लेकिन जो अचर्चित मामले हैं जिन के बारे में लोगों को मालूम नहीं हैं उनका कैसे पता लगाया जाए और कैसे उनकी जांच कराई जाए यह भी आपको देखना चाहिये ।

एक और बहुत आवश्यक बात हैं । शासन का जब तक भय न हो शासन ठीक तरह से नहीं चलता, यह ठीक बात है । जो अफसर गड़बड़ कर चुके हैं उन्हें दंडित नहीं करने से शासन भ्रष्ट हो जायेगा । वे बराबर सोचते हैं और सोचेंगे कि कल दूसरी गवर्नमेंट आएगी तो उसके मुताबिक चलेंगे और भले आदमियों की सरकार से तो कोई डर नहीं है । जो हुआ सो हुआ और सब कुछ पिछली, तत्कालीन गवर्नमेंट के हुकम से हुआ । यानी जहां गवर्नमैंट का प्रत्यक्ष दोष न भी हो और सरकारी अफसरों ने अपने मतलब से लोगों को पकड़ा, सब कुछ किया और उनके खिलाफ कुछ किया नहीं जा सका, इसका कारण यह था कि ज्यूडिशरी को नाकाम कर दिया गया था । देश में आदमी की नसबन्दी में तो पुरानी गवर्नमेंट बहुत प्रगति नहीं कर सकी किन्तु सुप्रीम कोर्ट की नसबन्दी उसने सोलह आने करके रख दी थी और उसको सोलह आने इम्पोटेंट करके रख दिया था, बेकार करके रख दिया था । उसके हाथ में ताकत नहीं रह गई थी कि वह कोई बात पूछ या सुन सके । मैं समझता हूं कि आज भी कानून-बहुत कुछ वही हालत है । ऐसी हालत में पुलिस वाले जो उनके मन में आया सो करते रहे, मैंजि-

[श्री मृत्युंजय प्रसाद वर्मा]

स्ट्रेसी करती गई । साथ ही साथ यह सोलह आने पोलिटिकल ही चीज नहीं थी, नान-पोलिटिकल भी बहुत कुछ हुआ । यदि कोई दारोगा किसी से नाराज हो गया, कलैक्टर किसी से नाराज हो गया तो उसको उन्होंने मीसा में बन्द कर दिया, मीसा में पूछने वाला कोई नहीं था । उनको मालूम था कि उसका कहीं कोई जिक्र नहीं आएगा । इस तरह की बातें होती रहीं। इस वास्ते मेरी प्रार्थना है कि कुछ आप रास्ता निकालें इसके बारे में । जितने लोग जेलों में मरे उनके तो प्राइमा फेसी केस बन गए । अगर कोई गोली से मरे या किसी एनकाऊंटर में मारे गये उनके भी प्राइमा फेसी केस बन गए । अब सही गोली चली या क्या हुआ यह देखने की बात है । मैं मानता हूं और मैं समझता हूं कि विपक्ष भी इस जांच पड़ताल में सोलह आने मेरा साथ देगा क्योंकि उनके और हमारे बीच में इस बारे में मतभेद की कोई गुंजाइश नहीं है, न होनी चाहिए । इस तरह के सभी केसिस को देखा जाना चाहिये, इनकी जांच करवा ली जानी चाहिये

कानून के विषय में बात जब मैं कर रहा हूं तो मुझे सब से बुरी बात यह लगी है जिसको मैं पहले कह चुका हूं कि सुप्रीम कोर्ट की नसबन्दी हो गई । दूसरी बात यह है कि डेमोक्रैसी के माने हैं कि कानून की नजर में आदमी आदमी में फर्क न हो, सब के साथ समान बरताव हो । प्राइम मिनिस्टर के लिए अलग से कानून बना दिया गया था। प्राइम मिनिस्टर को टच नहीं किया जा सकता है । किसी कोर्ट में उसको नहीं ले ले जाया जा सकता हैं । जब तक कोई आदमी उस गद्दी पर रहता है तब तक उसको हर हलके फुलके बहाने पर किसी कोर्ट में घसीटा न जा सके, इसको मैं मान लेता हूं इस वास्ते कि उसको परेशान न किया जा सके और वह शान्ति से अपना प्रशासन का काम करता रह सके, शासन का काम न रुके । लेकिन जब वह गद्दी छोड़ दे तब भी वह इम्यून रहे उसके सभी कसूर माफ रहें, यह बात समझ में आने वाली नहीं है । यही प्रयत्न किया गया फिर भले ही यह प्रयत्न सोलह आने सफल न हुआ हो । इससे जाहिर यह होता है कि इनके मानस में क्या था ।

अब मैं कुछ दूसरी जरूरी बातें कहना चाहता हूं । पैसे के मामले में आप ने इन्कम टैक्स में छूट दी है । अगर आप चाहते हैं कि दरअस्ल छूट मिले मिडिल इन्कम ग्रुप वालों को तो आप को वैसी छूट देनी होगी, भले ही ऊपर वालों में टैक्स और बढ़ा दीजिये जिस से कमी पूरी हो जाय । जैसे आप ने आयकर से छूट के लिए 8,000 रु० से बढ़ाकर 10,000 रु० किया अगर सरचार्ज 10 से बढ़ाकर 15 परसेंट कर दिया । मैं चाहूंगा कि 15,000 रु० तक छूट रखिए और अगर 15,000 रु० से ज्यादा किसी की अमदनी हो जाय तो उसे 12,000 रु० तक छूट दे कर के उस के बाद से टैक्स लीजिये और 25,000 रु० वालों तक के लिये 10 परसेंट ही सर-चार्ज रखिये, उस के ऊपर बढ़ा दीजिए । आज पैसे की कीमत क्या है ? आज जिसकी आमदनी 2,000 रु० की है 15 साल पहले वह 200 रु० के बराबर थी । 10 साल पहले 400, 500 रु० के बराबर थी और दो, तीन साल पहले 1,200, 1,400 रु० के बराबर थी । इसलिये रुपये की कीमत घट गई इस का आप को ख्याल करना होगा ।

मेरे जैसे लोगों का एक वर्ग और बढ़ता जा रहा है और आप की स्वास्थ्य परि-योजनाओं के कारण और बढ़ेगा, यानी जो बूढ़े कहे जा जाते हैं उन की संख्या बढ़ती जा रही है क्योंकि बूढ़े अब जरा देर से मरते हैं पहले की अपेक्षा । जो आप के पेंशनर्स हैं

उनके लिये व्यवस्था यह जरुर होनी चाहिये कि जैसे जो सर्विस में हैं उनकी महंगाई में आप वृद्धि करते हैं, डी०ए० बढ़ाते हैं तो पेंशनर्स को भी महंगाई कुछ दीजिये । यह मैं मानता हूं कि 500 रु० से ऊपर पेंशन पाने वालों को एक पैसा न दीजिए, लेकिन उस से कम पेंशन वालों को तो जरूर दीजिए । और साथ ही साथ ओल्ड एज पेंशन उनके लिये भी हो जो कहीं के पेंशनर्स नहीं हैं, जो ऐसे धंधे में थे जहां पैसा जमा नहीं कर सके और ऐमप्लायर ने इस हेतु अपनी तरफ़ से कुछ नहीं दिया । कहां तक आप कर सकेंगे वह आप के सोचने की बात है ।

मैं चाहता हूं कि पिछले तीन वर्षों का एक इतिहास हम प्रामाणिक रूप से तैयार करायें इस देश का । क्योंकि इधर तीन महीनों से किताबों की एक बाढ़ सी आ गई है, मगर वह प्रामाणिक नहीं है । और हमारे जो कमीशन्स बैठते हैं उन की रिपोर्ट्स् से बहुत कुछ प्रामाणिक इतिहास बनेगा वह भी उस में शामिल होना चाहिये । साथ ही साथ जो हमारी टाइम कैप्सूल गड़ी हुई है उन के बदले हमें सही प्रामाणिक नया इतिहास तैयार कर के टाइम कैप्सूल में देना होगा । और उस के लिये मैं कहूंगा कि विरोधी पक्ष के नेता को जरूर सम्पादन मंडल में रखना चाहिए जिस में उन्हें जो कुछ मालूम हो वह कह सकें और उन की बातों पर विचार किया जाय ।

SHRI SONU SINGH PATIL (Erandol): I welcome this Budget because it reflects the philosophy of the Janata Party. Not only that it combines the collective wisdom of the Janata Party along with the rich and matured experience of Mr. H M Patel who once acted as Defence Secretary as well as Finance Secretary. Not only that, combined with that we have a moralistic and spiritual hot gospeller of Gandhiji in our Prime Minister to keep a balance between Gandhian spiritualism and the needs of our economy. It is not fair to expect too much in this first budget which is framed only within a period of 3 months and with the negative legacy of the earlier government which has given us a shattered economy. Tall claims had been made by the previous Finance Minister Shri C. Subramaniam, but the achievement is not so. This is apparent because the growth in agricultural production did not keep pace with the increase in population in this country. It does not reflect the reduction in the raito of unemployed. Nor does it reflect that they had served the poor man or they were the friends of the poor man. But they painted a rosy picture.

Unemployment in the country is increasing fast. The country's economy, though it has kept certain reserves in the foreign exchange, has been driven to such a high price rise that it is difficult to control it. Under these circumstances it would have been fair for him to accept that the promises made by them had not been fulfilled.

The question is, whether the Budget goes in that direction or not? It does go. An attempt has been made to fulfil the promises made in the Janata manifesto. Their claim is that they are giving us a constructive co-operation. Their criticism is that Janata Party leaders are the friends of the rich and they do not want to take care of the poor. They claim that the only guardians or the champions of the poor are those sitting on the opposite side.

I have been in the Congress for the last 46 year. I wished to achieve the goal by being there. But the original Congress lapsed into indiscipline.

We see, from this side it has been now proclamied that there had been certain sins of commission and omission of the Congress regime of 30 years. I do not agree with that because we were the participants in the Government till 1969. To say that Congress has done nothing is to deny what has been done, but the economic shift was

[Shri Sonu Singh Patil]

there in a wrong direction because after 1969 Congress was not the original Congress. As I said earlier, Congress lapsed into indiscipline. It lapsed into a bunch of political opportunists.

I was in the other House from 1957 to 1964. I did make a suggestion regarding the wrong direction in planning, the wrong turn it had taken from agriculture to industry.

In this large House of Parliament, poor man's voice could not be property heard. Even now I am very much doubtful whether the poor man's voice will be properly heard. Unless or until we on this side and the other side combine and are very vigilant to the promises made to the common man, it will not be possible to carry out the promises which we have held out to them.

Janata Party had taken a solemn pledge before Gandhi Samadhi on the 24th March, 1977. I realise the importance of it. One of my friends who is 86 and who was in the Rajya Sabha said("You have taken an additional burden of redeeming the pledge. It is a very difficult job." He is a matured man. He has served in South Africa, as a High Commissioner of India. And, I see the merit of his suggestion. It is a very solemn promise. If we do not honour pledges taken in the name of God, if those are belied, it will not be good. It should not happen in the case of the Janata Party. If they do not redeem the pledge, God alone will come to the help of the poor man. I can say that even our revered Prime Minister Pandit Jawaharlal Nehru had immense sympathy for the poor. But the planning process adopted by him was lacking in some respects. I said in the Rajya Sabha in those days that we should take enough care of agriculture. I said that agriculture is something which caters to vast needs of people, which meets the unemployment problem which has immense potentialities for solving our problem. Unless this is taken care of, we will not be able to meet our problems of poverty and unemployment. But back bencher's voice is not taken into consderation and it has been unfortunately the fashion in this country to regard that only the experts wth western orientation can deliver the goods, that only the western expertise can deliver the goods. For a person belonging to IAS or ICS cadre, sitting in the Secretariat, is not possible to deliver the goods. They may be having the best of inelligence; as an educated person I will not say anything to insult them. But this westernised outlook will not do. This westernised outlook has slumped this country into troubles. This should be radically changed. Unless and until this is changed and we come to our own thinking, it is not possible to usher in an era of hopeful development.

In spite of the money spent so far our development has not been rapid. The problems of a poor country are different from the problems of a rich country. The Janata Party is installed on the basis of the power of the janata itself. Previously there was no organised party and the janata itself took a horse-sense view. Wisdom dawned on them and they took the decision and gave a massive mandate to the Janata Party to run the government.

What does Janata Party say? A number of our speakers have said this. Janata Party stands for help to the poor. Our people require irrigation; they want electricity; they want an end to corruption; they want prompt action in respect of village development. These are all matters which may relate to State Governments. Yet, what we found was that even some State Governments lapsed into certain recess which went to show that they were not keen on development. One of the important points relating to administration is this. Out of our gross national income the amount of expenditure incurred on our Administration comes to about ten per cent.

This is a luxury for our poor country which it cannot afford; this is a poorman's country and so, unless and until we get out of this vicious circle, it is not possible to have any substantial reults from out of the planning.

Sir, our Plans are made in Delhi. I do not mean any disrespect to the Planning Commission. Even now we nave the Planning Commission. Those who work among the masses are not considered as experts. I, as an advocate of experience know that when we conduct cases in the land acquisition matters, the man dealing in agriculture is not taken as an expert. But, those who have got some town planning experience or those who have made some theoretical knowledge about the town planning are only considered as experts. Sir, this country must realise that there are experts who move with the masses whose viewpoints also we must take into consideration. I should congratulate our Prime Minister who has given, according to our information, the Janata Party's manifesto copies to each department to realise that whatever we mean must be carried out in the Planning itself.

Of course it is too early to expect that this budget will reflect the whole of the promises which we have made in the manifesto; it is not even possible. One of the defects in our budget is that we follow the orthodox method of financial year from Ist April to 31st March. Can we not change this to 1st January to 31st December? This is necessary because the conditions obtaining in India are different. When we are at the end of the financial year—31st March—we try to finish up the allocations of provisions made in the budget. This leads to corruption and ultimately it leads to ill-planning. So, this is a matter which has to be examined afresh and, if this is done, I think, many more things can be done.

This is a budget which tries to keep up the balance so as to call it a Centriot budget—Janata Party—neither left nor right but it is in the middle. Janata is not dependent upon one man's wisdom but it is dependent upon the collective wisdom of all the constituents. Janata Party was condemned by Shri Hitendra Desai as just an assembling of the spare parts. I would only tell Shri Hitendra Desai that that simile more aptly applies to his own party—the Congress Party. It is shattered now; it is not the original Congress of 1967 however tall claim he may make. Shri Borooah is sitting in front of us. I say that it is not the original Congress. After the President's election, the old Congress was dead and gone as a result of the indiscipline. The new Congress is nothing but Indira brigade. I must tell that our managers of the party at that time never took proper care when there was such an indiscipline. But because of certain personal considerations, they could not take the courage of removing the persons who had gone against the party and there was a party indicipline. But, this is, however, a matter of past history. We will not repeat it. Now, we are charged that we are nothing more than a few progressive men who have entered the Jansangh. I can answer that charge. My friend, the Leader of the Opposition, who dared to say that we are nothing but a few progressive men who were in the Rightist's camp a few years ago, must know that that simile applies more to him. He occupied a berth in the Cabinet ever since 1946. I was a companion, a colleague of him too in the Bombay Legislature. Ever since that time till today he is fortunate to be so. He is even now ranked as a Cabinet Minister. He says we have shown some small mercies to poor man. We have taken more care of the rich. He was Finance Minister for more than four years, and we must see his performance. I am very sorry to say that since he comes from my State, there is no one to beat him in this respect. I now quote from the *Illustrated Weekly of India* dated May 29, 1977.

[Shri Sonu Singh Patil]

'But there is nothing to beat Mr. Y. B. Chavan, a true innocent in financial matters who, by throwing caution to the winds in the four budgets, spiralled up prices by about 83 per cent; at the same time the economy got deeper into the throes of the structure recession; Mr Chavan, however, boosted the tax-revenue ratio from 11.9 per cent to 14.1 per cent, at the same time as he was pouring forth virtually avalanches of fresh money supply. The rate of inflation got into double digits and, for once, the economists of the country bestirred themselves into unified action by submitting a consensus memorandum to the Prime Minister, who started taking action from July 1974. The anti-inflationary package yielded miraculously quick results".

This is his performance.

14.00 hrs.

Mr. Deputy-Speaker, Sir, I need not comment on the lurid economic picture of our national economy but a charge is made against us by the so-called radical persons who are guided by the Russian philosophy and they say we have not clearly visualised the picture of land-reforms in the budget. Sir, the country has taken appropriate decisions at several times and the beginning of it was made by our present Prime Minister in 1937. You may have a look at the tenancy laws which were enatced in Maharashtra at that time and we take the credit that these were revolutionary steps. Sir, the question is one of implementation. The object is defeated because of bad implementation. The country has now reached a saturation point in land reforms. Those who know the science of agriculture—I know it because my wife works on the land—will say that the real facts of agriculture are different from the theoritical ones. When we talk of agriculture, do you want to reduce the status of an agriculturist to less than a bank peon? Do you think he should not educate his children? The elite class wants to keep a certain standard for themselves and does not care for the poorer sections. They say that the farmers are kulaks. Sir, the zamindari system is abolished. Now, where is the scope for a farmer to be a kulak? If a farmer increases his production and gets benefits of the same then the socpe for a farmer to be a kulak? After an experiment in socialization of lands over a duration of 55 long years in Russia they have come to a stage when they are importing foodgrains to the tune of 11 million tonnes a year whereas in 1953 they claimed that they were self-sufficient in foodgrains. Their foodgrain import policy has created a serious problem for world foodgrain prices. Dr. Johnson has said this very thing in 20th June issue of the *London Times*. If this is the position in Russia how do our friends want us to immitate their example of land reforms blindfolded?

Further, Sir, we cannot even compare our agricultural economy with that of Japan. In Japan although the ceiling is 7 acres yet the rainfall there is about 80 inches and it is for eight to ten months in a year. In Japan forest-land ratio is 43 per cent; in our country it is 23 per cent; in some states like Maharashtra it is 14 per cent; that is the pitiable condition of our forests. Forest is neglected in our planning. I tried to fathom deep into the Administrative Reforms Committee reports and there I did not find any saluatary answer to it. Our requirement of fuel and firewood is 225 million tonnes but availability is only 15 million tonnes. Will not our forests be cut and turned into deserts? Our cooking system demands largely upon firewood.

The problems facing our country are complex, as the Leader of the Opposition said sometime back and we require really constructive co-operation from them. Their criticism should not be destructive which takes away the breath of life from planning which we have ushered in. It is not that we are not alive to the interests of the poor. The public sector undertakings were a sort of mirage. I am a person who belongs to the public sector undertakings provided they are run on sound business principles. I have got figures here; they show that they lost about Rs. 61 crores in 1975-76 and about Rs. 36 crores in 1976-77. So, what is wrong when Shri H. M. Patel says that the sick mills should be amalgamated with good miles? Is it a sort of concession to the rich-men? We have got the necessary powers to control business interests. By nationalising banks you have not achieved socialism. Social control was the only right thing. I was referring to this when Shri T T K was in charge of the Bill. Pandit Nehru did not even allow wider scope for control of the management. Such ill-advised legislations are not going to solve the problems of the country. We must be pragmatic; the budget is pragmatic and practical and it takes into consideration the prevalent situation.

The tax on bidis is not acceptable rather because it is a poor man's commodity. Though I say that bidi is not so essential and researches have showed that each bidi or cigaratte smoked takes away about five and half minutes of one's life and from that angle the tax is welcome, but bidi fulfils the need of a poor man when he is working in the field at night and odd hours and so on and hence the need to remove the tax.

I also invite the attention of the House to the limit about small industries, upto Rs 30 lakhs, etc, especially to the drug industry and khandsari industry. These are industries of indigenous growth, especially khandsari industry with great labour potential. Even if sugar factories come up on the basis of cooperation, I mean co-operative sugar mills, in Maharashtra, I am the founder of two cooperative sugar factories, I still claim that khandsari is a village industry based on agriculture and it provides a large potential for employment. If those are considered in proper perspective, I think the unemployment problem will be solved in times to come.

MR. DEPUTY-SPEAKER: Before I call on the next speaker, I think I should limit the time because if we keep on allowing members to speak for twenty minutes and more, I do not think that we can exhaust the list of speakers that we have. Everybody will, I suppose, be eager to speak and we will have to accommodate as many as possible. So, Members should exercise some self-restraint and try to finish their remarks in 10 minutes.

DR. BIJOY MONDAL (Bankura): Sir, I congratulate the Finance Minister on presenting a real Janata budget this time. I come from a backward district in West Bengal frequently affected by drought and natural calamities. The districts of Bankura and Purulia which I represent are drought-stricken. Drought occurs every two or three years and the then Congress Government of West Bengal resorted to such measures like gruel kitchens for providing relief to the people. But that was no solution. This year also there is drought. We approached the Central Government for relief and the Central Government have provided certain relief measures. Even during 1973 an ex-MLA belonging to the Congress Party raised in the Assembly the question of deaths due to starvation. But that was denied and it was said that the death was due to malnutrition. But malnutrition occurs due to semi-starvation not being able to get two square meals a day.

[Dr. Bijoy Mondal]

This is a budget which I should say is for the interest of the agricultural population, but I found that there is very little in this budget which will encourage the poor people in the districts of West Bengal who are affected by droughts and famines every now and then. I suggest that some special measures should be taken to see that the irrigation projects are taken up in right earnest and implemented on a war footing so that this thing may not occur and the people may not die of starvation.

Sir, I would like to say that the Kansavati river project was taken up some 15 or 20 years ago, but up till now the project has not been finished and only a small part of the district—about 1/12th or 1/13th of the area under cultivation—has been irrigated. Because of lack of funds and other things, this thing could not be achieved. So I request the hon. Finance Minister to provide money for this so that the district may not be affected by famine and other things.

Sir, small irrigation projects should also be given priority specially in view of the district being drought-prone and in that case some provision should be made in the Budget and priority should be given specially to the drought-affected areas.

Sir, we have seen that growth rates in different districts are uneven and even in certain districts the growth rates have been very very small and even negative and this has caused prosperity in some areas and in other areas the number of poverty stricken people has increased. So some measures in this direction should be taken.

Regarding cottage industries in those areas I would like to say that there are a number of cottage industries specially the handloom industry. A large number of weavers live on that industry. But that industry has not received proper attention in the hands of the previous Government thereby the people who earn their livelihood by handlooms have changed their vocation. Some of them are now working as rikshaw-pullers even. So, I hope that this Government will give proper attention to the handloom industry because a large number of people live on that very industry.

There are other cottage industries like bell metal industry, pottery industry, sankh industry and lac industry. As they are almost in a dying condition now, I suggest that measures should be taken to revive them.

Sir, the price of cotton has gone up to the extent that the price prevailing in 1966 has been doubled now, thereby the earnings of the handloom weavers are much less and they cannot earn even Rs. 2 or 3 a day. So I suggest that some measures must be taken in this direction.

I also want to make a suggestion about taxing the bidi about which other members have also spoken. Taxing the bidi is rather taxing the poor man because it is the poor man who refreshes himself when he is tired. So the tax on bidi should also be withdrawn.

About the limit of income-tax exemption, though it has been rated up to Rs. 10,000 the surcharge which has been levied on the income-tax on incomes from Rs. 8,000 has also created some mess thereby the relief given has almost been withdrawn. And the relief that has been given, has almost been withdrawn. With these words, I conclude. I also request the Finance Minister to take steps to see that the drought-stricken areas get some relief as a result of the measures taken by him. I thank him for the budget which is different from those presented to this House by the previous government.

SHRI K. T. KOSALRAM (Tiruchendur): Mr. Deputy-Speaker, Sir, I rise to say a few words about this

budget. I have gone through the election manifesto of the Janata Party. Nothing has been carried out in this budget by my hon. friend, Shri H. M. Patel. But he himself has admitted that the budget is a major instrument of shaping a country's economic and social policies. These words are there. In this country, so far, 12 million educated boys have already registered themselves in the employment exchanges. I can say that in this budget he has done precious little in this direction. The Finance Minister has neither mentioned this problem; nor is there any concrete solution made by him. The upshot of this exercise is a mummified Swatantra budget with the Congress make-up and Janata cosmetics. That is my opinion about this budget. Why has the Finance Minister not implemented the promises made in the Janata Party's manifesto in the manner they have been worded? Does he believe that the wisdom of the bureaucrats in the Finance Ministry—he himself used to be a big cog there till some years ago with so many cobwebs around it—is superior to the wisdom of those who drafted his party's election manifesto. If not, he should have implemented the promises in the matter of CDS and the raising of the minimum exemption limit for income-tax, to Rs. 10,000/-. Does he suggest that the authors of his party's election manifesto were not aware of the difficulties in the implementation of those programmes for the development of the economy of this country? Then why did they make promises? What he has done is characteristic of the negative thinking of the Finance Ministry which puts a different interpretation on schemes.

Broadly speaking, he has done something to give a rural bias to the budget, *i.e.* while making allocations under various heads. But that is only very little. Take, for instance, the rural water supply schemes, for which he has made an additional provision of Rs. 40 crores over and above the existing outlay. Here again, typical of the Finance Ministry's thinking, he has said:

> "Such supplementary assistance should be directed towards provision of drinking water facilities in problem villages to be identified with reference to objective criteria."

He has conveniently forgotten here that his party's manifesto has stated on page 12 that there are as many as 1,16,000 villages which do not have even the most elementary facilities for drinking water. Are these villages not identified? What further identification is needed? Has he taken any steps for the evolution of a national water policy, which has been promised in the manifesto?

While on the subject of National Water Policy, I would like to draw attention to two aspects which require to be tackled forthwith, if we wish to assure to the people water for agricultural development in chronically drought-affected areas, and also to promote employment.

First, I would take up the question of utilising the water which is going waste, 1,000 TMC of water, flowing through Kerala into the seas. The Irrigation Commission has considered this matter and had come to the conclusion that steps should be taken to study this suggestion and formulate sound schemes for the utilisation of this water by diverting them to Tamil Nadu particularly to those areas on the other side of the Western Ghats. I had taken this up with the Prime Minister of India, Shri Morarji Desai, and he was kind enough to indicate that the Central Government will render all help in providing the much-needed water for the drought-hit areas of Tamil Nadu. It appears that a committee composed of the representative of Tamil Nadu, Kerala and Karnataka was appointed to study this

[Shri K. T. Kosalram]

matter. But the Government of Kerala has not so far given its concurrence to the terms of reference of this Committee. I would, therefore, request the Government to persuade the Kerala Government to concur in the terms of reference proposed by the Government of India so that the Committee can start work and formulate a time-bound programme for the purpose.

Secondly, suggestions have been made from year to year over the last three or four decades that efforts should be made to link Ganga with Cauveri. Even experts in the field if irrigation and water transport had held that such a scheme, when fully implemented, would enerate employment opportunities in the sphere of water transport, agricultural production etc. Besides, by linking these two rivers, we will have an integrated, fully integrated, river development programme, which can solve the problem of drought in some areas and, at the same time, provide succour to millions of people who suffer every year from the scourage of floods. I would suggest to the Finance Minister, the Minister of Irrigation and Agriculture and the Prime Minister to bestow their attention on this long felt need of the people of India and provide the necessary funds—let us at least make a beginning—for a scheme for linking these two great rivers of India.

We are aware of the manner in which legitimate taxes due to the nation were not accruing to it by the fictional creation of charitable trusts by industrial houses. It was only with a view to plug this loophole that the income-tax law was amended some years ago to make it obligatory on the part of these trusts to invest their funds in cretain forms and modes specified within a time limit. By extending this time limit to 1st August, 1981, the Finance Minister has given all these trusts a fresh lease of life during which they would evade taxes and indulge in the same old activities prejudicial to the economic interests of the country. This proposal should be given up.

His party's manifesto has laid great emphasis, rightly no doubt, on production of wage goods for mass consumption. Can the Finance Minister point out in his proposals the chapter which gives a fillip to the production of wage goods?

What is the achievement of the Finance Minister on the price front? Have the prices come down?

Finally, why has not the Finance Minister taken steps to fill the gap created by deficit financing? The reason is that the so-called deficit is a myth which is used as a ploy every year by successive Finance Ministers to mulct the people by aditional taxation to cover this so-called deficit which grows from year to year. The Finance Minister could have easily covered this deficit also by resort to additional taxation and made the Budget a fully balanced one. Why has he not done so? The reason is not far to seek. By not resorting to additional taxation from year to year the people of the country would be spared the misery of living below the poverty line. But, in spite of its pronouncements from every platform, the Janata Party does not believe in banishing poverty from this country. May be there are a few people like Shri Chandra Shekhar, Babu Jagjivan Ram, Shri Bahuguna and Shri Dharia who are dedicated and who wish to stand by the promises that the party has made to the people, but they are in a minority. If they were in a majority neither would the Finance Minister have brought such proposals as he has done, nor would they have been justified by their leader outside this august House, as has been done.

श्री ब्रजभूषण तिवारी (खलीलाबाद) : उपाध्यक्ष महोदय, पहले मैं वित्त मंत्री को बधाई देना चाहूंगा कि उन्होंने इतनी विपरीत स्थिति में एक संतुलित बजट पेश किया है। यह सचाई छिपी नहीं है कि कांग्रेस के रेजीम में किस प्रकार से देश के साधनों का दुरुपयोग किया गया और एक ऐसी अर्थ-रचना की गई, जिस से भोग और ऐयाशी का वातावरण बना। उसी का यह नतीजा है कि यहां के आम आदमी की आमदनी लगातार कम हुई है और हमारी समस्याओं में से किसी का भी समाधान नहीं हो पाया है। किसी भी सत्ता की योजना या उस की नीतियों की जो कसौटी होगी वह केवल बड़ी बड़ी योजनाएं और बड़े बड़े कारखाने नहीं हो सकते, जो साधारण आदमी है, उस की स्थिति में क्या परिवर्त्तन आया, उस की आर्थिक हालत का कितना सुधारा गया, यह कसौटी उस की हुआ करती है और आज यह बात सब के सामने है। बड़े बड़े अर्थ-शास्त्री और तमाम लोग इस बात को स्वीकार करते हैं कि अपने देश में 60 प्रतिशत से ज्यादा लोग आज गरीबी की सीमा रेखा के नीचे हैं। यह भी बात आई कि जो खेतिहर आबादी है और जो शहरी आबादी है, इन के बीच आर्थिक विषमता बढ़ी है। खेतिहर आबादी के लोगों की आर्थिक आमदनी में भी लगातार गिरावट आई है। आज ऐसे तमाम लोग हैं जिन को दो वक्त भोजन नहीं मिल पाता, ऐसे तमाम लोग हैं जो बेरोजगारी की भट्ठी में लगातार झुलसते रहे हैं और ऐसे भी तमाम इलाके अपने देश में हैं जहां पर आजादी की कोई रोशनी आज तक दिखाई नहीं पड़ती। ये तमाम बातें हैं जिन के संदर्भ में हम अपने देश की आर्थिक संरचना पर विचार करेंगे। कांग्रेसी सदस्यों ने अपने मंह मियां मिट्ठू बनने की कोशिश की। उन्होंने कहा कि हम ने जो पिछले तीस वर्षों में अर्थ-रचना को एक आधार दिया है, विरासत में जो चीजें छोड़ी हैं उसी का नतीजा है कि जनता पार्टी की सरकार अपना यह बजट पेश कर रही है और हमारी जो कामयाबी है उस को नजर-अन्दाज नहीं किया जा सकता। पिछले तीस वर्षों में कितने साधन इस्तेमाल किए, कितने टैक्स हमारे ऊपर लगाए, कितना बाहर के देशों से कर्जा लिया, यहां तक कि आज केवल हमीं कर्जदार नहीं हैं बल्कि हमारी औलाद और औलाद के बाद भी जो आने वाली औलाद है उस पर भी कर्जा लाद दिया और उसी के साथ साथ असमानता कितनी बढ़ी? आज कोई भी सवाल ऐसा नहीं है चाहे वह खेती का हो, चाहे उद्योग धन्धों का हो, चाहे शिक्षा का हो, चाहे सिंचाई का हो, कोई भी सवाल हम सुलझा नहीं पाए? केवल बड़ी बड़ी योजनाओं, बड़े बड़े भवनों और बड़ी बड़ी कागजी बातों की जमात जमी।

जनता पार्टी के इस बजट में एक प्रयास किया है प्राथमिकताओं में परिवर्तन करने का। मैं उत्तर प्रदेश के बस्ती जिले से चुन कर आया हूं। इस बार जो लोक सभा का चुनाव हुआ उस चुनाव में पूर्वी अंचल के इलाकों से और मध्य प्रदेश से कांग्रेस पार्टी का पूरा पूरा सफाया हुआ। इस के पीछे कारण क्या है इस पर विचार करना पड़ेगा क्योंकि यही वे विद्रोही इलाके हैं जो अंग्रेजी राज के जमाने में भी लड़े, संघर्ष किए और फलस्वरूप उस के कोप के भाजन बने। इसी कारण उस जमाने में इस क्षेत्र की जनता को मजबूर, कमजोर, गरीब और दरिद्र

[श्री ब्रजभूषण तिवारी]

रखने की साजिश की गई। उसी नीति का यह परिणाम रहा जो वहां की आज स्थिति है। आजादी के बाद हमें आशा बंधी थी कि कांग्रेस पार्टी की सरकार जो देश में आई हैं वह अपनी नीतियों के आधार पर ऐसी व्यवस्था को जन्म देगी और ऐसी योजनाएं चलाएगी जिससे जो ये पिछड़े हुए पूर्वी इलाके हैं इन की समस्याओं का समाधान होगा। लेकिन तीस वर्षों तक वह क्रम उसी प्रकार चलता रहा। आज भी आप बड़े बड़े शहरों में चले जाइए तो हमारे पूर्वी इलाके के लोग वहां कुली का काम करने वाले या प्लेटें साफ करने वाले मिल जाएंगे। हमारे गांव आज निरंतर उजाड़ होते जा रहे हैं। वहां के जो भी उद्योग धन्धे हैं, जो कुटीर उद्योग हैं वे मृतप्राय अवस्था पर आ गए हैं। आखिरी सांस वे ले रहे हैं और वहां की खेती भी निरन्तर चौपट होती जा रही है। बेरोजगारों की तादाद निरन्तर बढ़ती जा रही है।

यही कारण था कि वहां के लोगों में एक आक्रोश था, असंतोष था और उसी ने एक आन्दोलन के रूप में जन्म लिया। उसी आन्दोलन और असंतोष का परिणाम यह हुआ कि इस बार कांग्रेस पार्टी का बिलकुल सफाया हो गया। कोई नाम लेने वाला नहीं रह गया।

श्री जनेश्वर मिश्र (इलाहाबाद) : रहा न कुल कोउ रोवनहारा।

श्री ब्रजभूषण तिवारी : कोई रोने वाला नहीं रहा।

इसलिए आज जनता पार्टी की सरकार के सामने भी यह समस्या है और इस के नेताओं के सामने भी है। इसीलिए इस बजट में उन्होंने प्रयास किया है यद्यपि मैं यह स्वीकार करता हूं कि प्रयास पूरे तरीके से नहीं हो पाया क्योंकि हमारी सीमाएं और हमारी परेशानियां हैं। मगर उस के बावजूद उस की शुरुआत के तौर पर एक तो रक्षा बजट में हम ने कटौती की। यह पहली बार हुआ है क्यों कि अब तक तो हम रक्षा की मद में ज्यादा व्यय करते रहे, मगर जनता सरकार ने रक्षा के मद में कटौती कर इस बात को प्रमाणित कर दिया कि हम युद्ध-पिपासु नहीं हैं और उसी के साथ साथ हम बुजदिल भी नहीं हैं। हथियारों की होड़ जो दुनिया में लगी हुई है, जिस पर खरबों रुपये खर्च हो रहे हैं इस बात की निरन्तर मांग होनी चाहिए कि यह होड़ कम की जाय।

श्री एम० रामगोपाल रेड्डी (निजामाबाद) : कम कर के पाकिस्तान के साथ हार जाना चाहिए।

श्री ब्रजभूषण तिवारी : आप ने चीन के साथ क्या किया, पाकिस्तान के साथ क्या किया? अब अपनी करनी का बखान हम से मत सुनिए।

MR. DEPUTY-SPEAKER: It is not the practice to interrupt a maiden speech.

श्री ब्रजभूषण तिवारी : मैं आप से यह अर्ज करना चाहता हूं कि हथियारों की होड़ को समाप्त करें। गरीबी की समस्या, मान्यवर, केवल हिन्दुस्तान की समस्या नहीं है, पूरी दुनिया की समस्या है, इस लिए भारत सरकार को इस में पहल करनी चाहिए थी कि हम गरीबी के प्रश्न को लेना चाहते हैं। दुनिया के दो-तिहाई, एशियाई और अफ़रीकी देशों की जनता निरन्तर गुलामी का शिकार रही है, साम्राज्यवाद का शिकार रही है, उन की समस्याओं का समाधान का कोई रास्ता निकालना चाहिए। हमारी जनता पार्टी की सरकार ने इस दिशा में पहल की

है और फलस्वरूप रक्षा बजट में कमी की है। लेकिन इस का यह मतलब नहीं है कि जो हमारा संकल्प है, वायदा है, दायित्व है अपने देश की रक्षा का, हम उस से अलग हो रहे हैं, उस से पीछे हट रहे हैं। हम अपनी जिम्मेदारियों के प्रति सचेत हैं। हमारे प्रधान मंत्री और रक्षा मंत्री ने बार-बार इस बात की घोषणा की है कि हम अपने देश की रक्षा के लिये हमेशा तैयार रहेंगे और उस के लिये हम किसी भी चुनौती का मुकाबला करने को तैयार हैं। लेकिन इस के साथ-साथ हमारी नीति झगड़ा करने की नीति नहीं हैं, हमारी नीति शीत-युद्ध प्रारम्भ करने की नहीं है, किसी गुट के साथ मिल कर झूठी बातों में फंस कर अपने देश के साधनों का दुरूपयोग करने की नहीं है। हमारी नीति दुनिया के लोगों के साथ मैत्री स्थापित करने की, सौहार्द और सहयोग की भावना स्थापित करने की है और यह बात इस बजट में है।

एक बात इस बजट से स्पष्ट ज़ाहिर होती है कि हमारे सरकारी खर्चे निरन्तर बढ़ रहे हैं, विशेषकर ऐसे खर्चे जो अनोत्पादक हैं। मुद्रा स्फीति का प्रश्न हमारे सामने है, चीज़ों के दाम बढ़ने का प्रश्न है और जो समानान्तर अर्थ-व्यवस्था काले-धन की हमारे देश में चल रही है, उस को समाप्त करने का प्रश्न है। इन सब का कारण क्या है? टैक्स हमारे ऊपर लगातार बढ़ते जा रहे हैं, हमारी आर्थिक स्थिति लगातार गिरती जा रही है, जो पैसा देश का उत्पादन बढ़ाने में खर्च होना चाहिये, जो पैसा देश की दौलत बढ़ाने में खर्च होना चाहिये, वह उन कामों पर खर्च न हो कर झूठी शानोशौकत पर खर्च हो रहा है। आज जब हम गांधी जी का नाम लेते हैं तो गांधी जी हमेशा सादगी के प्रतीक थे और कांग्रेस पार्टी की सरकार को भी सादगी बरतनी चाहिये थी, लेकिन उस का छोटे-से-छोटा मंत्री भी इतनी शानो-शौक़त और रुआब से रहता था, जैसे किसी नवाब या राजा का बेटा हो।

मेरे ज़िले में इसी संकटकालीन स्थिति के दौरान, जब हम लोग जेलों में थे, श्री संजय गांधी दौरे पर गये थे। वहां के अधिकारियों ने मुझे जेल से छूटने के बाद बतलाया कि उत्तर प्रदेश की सरकार की तरफ़ से उन को निर्देश दिया गया था कि उन के लिये 14 किस्म के भोजन की व्यवस्था की जाये, 14 किस्म का पकवान बनाया जाये। यह किस का पैसा था? हमारा और आप का पैसा था जो टैक्स के नाम पर हमसे वसूल किया जाता था, जिस के लिये वह आशा की जाती थी कि उस का इस्तेमाल हमारे विकास कार्यों पर होगा, सड़कें बनाने पर होगा, सिंचाई के साधनों को मुहैया करने पर होगा, कुटीर उद्योग-धन्धों के खोलने पर होगा और हमारी आर्थिक स्थिति सुधारने पर होगा। हमारा बस्ती ज़िला इतना पिछड़ा हुआ ज़िला है, जहां आमदनी की औसत केवल 160 रुपये सालाना है, वहां के लोगों को दो वक्त भोजन भी नसीब नहीं होता है। हमारे यहां एक "सिकड़ी" मछली होती हैं, जिस को सुखाया जाता है, सूखने के बाद नमक मिला कर उस को पीसा जाता है और चूर्ण बना कर रोटी के साथ खाया जाता है। वहां पर बाढ़ की समस्या है, सूखे की समस्या है, बेरोजगारी और मंहगाई की समस्या है। उद्योगों के नाम पर मुश्किल से साढ़े-चार बीमार चीनी की मिलें हैं। ऐसी जगह पर राजकुमार जांये और 14 किस्म का भोजन बनाने का इन्तज़ाम सरकार की तरफ़ से हो—यह एक मिसाल है जो मैंने पेश की है।

तमाम अर्थ-शास्त्रियों और बड़े-बड़े विशेषज्ञों की राय है कि हमें अपने देश में सादगी का वातावरण बनाना होगा। हमको जनता से कहना होगा कि देश की आर्थिक

[श्री बृज भूषण तिवारी]

स्थिति को सुधारने के लिये, देश की तरक्की के लिये आप को त्याग करना चाहिये। लेकिन हमारे कहने का तब तक कोई असर नहीं होगा, जब तक हम प्रधान मंत्री की हैसियत से अपने ऊपर 40–50 हजार रुपये रोज खर्च करें। लाख, दो लाख और चार लाख रुपया खर्च करें और 40, 45 लाख रुपया केवल वायुयान में घूमने में खर्च करें और देश की जनता से यह कहें कि तुम बचत करो। इस तरह की नसीहत का कुछ मतलब नहीं होता और इस का कोई प्रभाव नहीं पड़ता। जनता पार्टी की सरकार ने इस में पहल की है और सरकारी व्यय में कटौती की है। केवल बजट में ही ऐसी बात रख दी है, ऐसी बात नहीं है। हमारे देश के अन्दर भी ऐसा वातावरण बना है। पहले जब प्रधान मंत्री किसी जगह जाती थीं, तो लोगों को ऐसा मालूम होता था जैसे कि कोई शहंनशाह आ रहा हो। पुलिस के रंगरूटों द्वारा उन को सलामी दी जाती थी और तमाम तरह की व्यवस्थाएं बहुत पहले से ही होने लगती थीं। वे अब तमाम खत्म कर दी गई हैं। अबकि बार जो हमारे प्रधान मंत्री जी चुनावों के सिलसिले में गये, तो इस तरह की कोई चीज नहीं थी। पहले तो एक-एक हफ्ते पहले से कवायद शुरू हो जाती थी और मंच पर जूता फैंक कर देखा जाता था कि वह मंच तक पहुंचता है या नहीं, ताकि वह प्रधान मंत्री जी को या किसी अन्य मंत्री को न लगे। पूरा कार्यक्रम बनाया जाता था और वहां पर इस तरह का एक वातावरण बनाया जाता था कि कोई बहुत बड़ी चीज होने वाली है। शहंशाह की अगवानी के लिए हजारों लोग रहते थे और लाखों रुपया खर्च होता था। पानी की तरह पैसा बहाया जाता था। अब आप समझ सकते हैं कि जहां पर सब से बड़ी समस्या पूंजी निर्माण की हो, जहां सब से बड़ी समस्या अपनी तमाम योजनाओं को लागू करने की हो, जहां सबसे बड़ी समस्या सामान्य जनता की आमदनी बढ़ाने की हो, वहां पर इतना रुपया अनोत्पादक मदों पर खर्च कर दिया जाए तो वहां की हालत क्या होगी।

इसके साथ-साथ उद्योगों के मामले पर भी बजट में जोर दिया गया है। इस के बाद मैं यह कहना चाहता हूं कि जब तक कुटीर उद्योगों की हालत को नहीं सुधारा जाएगा, तब तक लोगों की हालत अच्छी नहीं होगी। केवल बड़ी-बड़ी योजनाएं बना कर और उद्योगीकरण कर के लोगों की बेकारी और उन की समस्याओं को नहीं सुलझा सकते हैं। आप बिहार को ही देखें। बिहार में सब से ज्यादा कारखाने हैं, बड़े बड़े कारखाने हैं और पब्लिक सेक्टर के कारखाने हैं, मगर वहां पर आप सर्वेक्षण करें तो मालूम होगा कि वहां की आम जनता की हालत में कोई सुधार नहीं है और उन की आर्थिक हालत बहुत खराब है। इसलिए केवल बड़े कारखाने लगा देने से लोगों की माली हालत में सुधार नहीं हो सकेगा। मेरा ऐसा खयाल है कि छोटे-छोटे उद्योग लगाएं जाएं और कृषि पर आधारित उद्योग स्थापित हों। उन में अभी भी लोगों को रोजगार देने की बड़ी क्षमता है। अगर ऐसा होगा तो लोगों की कम से कम खाने की समस्या सुलझ सकती है। बजट में भी इस बात पर जोर दिया गया है, यह खुशी की बात है।

इस के साथ-साथ मैं एक बात जरूर कहना चाहूंगा कि गरीब जनता के ऊपर जो थोड़ा बोझ डाला गया है, उस को कम करना चाहिए। मैं अपने वित्त मंत्री जी को यह सलाह दूंगा कि जहां उन्होंने एक अच्छा बजट लाने का प्रयास किया है, वहां पर गरीब जनता पर बोझ कम करने के लिए छोटी और बड़ी आमदनी के फर्क को घटाना चाहिए और खर्चे पर रोक लगानी चाहिए और

जो बेकार के खर्चे हैं उन को कम करना चाहिए। मैं यह भी कहना चाहूंगा कि यह जो सारा फिजूल खर्चा काट कर और कुल बजट में आपने जो खर्चे पर कमी की है और उससे जो पैसा आप के पास आया है, उस पैसे को आप को खर्च करना चाहिए और सम्पूर्ण शिक्षा की योजना देश में चले।

यह बड़ी खुशी की बात है कि आज जनतंत्रीय मूल्यों की रक्षा के लिए हमारी सरकार आगे बढ़ रही है और सचमुच में बड़ी ईमानदारी से उसने आगे बढ़ने का प्रयत्न किया है।

इसके अलावा मैं यह चाहूंगा कि सम्पूर्ण सिंचाई की योजना को लागू करना चाहिए और एक-एक इंच भूमि को पानी देने की व्यवस्था होनी चाहिए। इसके लिए आप को समयबद्ध कार्यक्रम बनाना चाहिए। वह चाहे आप 7 वर्ष का रखें या 10 वर्ष का रखें लेकिन एक-एक इंच भूमि को आप पानी दें क्योंकि यह एक विकट समस्या है। अगर आप पानी की व्यवस्था कर देते हैं तो इससे खेती को बहुत बढ़ावा मिलेगा। मेरा सुझाव यही है कि सिंचाई को आपको उच्च प्राथमिकता देनी चाहिए।

इस के बाद मैं यह कहना चाहता हूं कि आज सब से बड़ी समस्या सम्पूर्ण रोजगार की है। आज देश के नौजवानों ने राजनीति के मैदान में कूद कर जनता पार्टी को विजय दिलाई है और उस को जिताने का श्रेय उन्हीं को ज्यादा जाता है। वे देश में आमूल-चूल परिवर्त्तन चाहते थे। इसलिए वे राजनीति में कूदे। उन की भी समस्याएं हैं और उनको हल करना जनता सरकार का धर्म है। ऐसे नौजवान जो पढ़े-लिखे हैं या अर्द्ध-पढ़े लिखे हैं, जो गांवों और कस्बों में पड़े हुए हैं, वे बिल्कुल निराश होते जा रहे हैं क्योंकि पढ़ने के बाद उन को रोजगार नहीं मिलता है। उनके लिए भी रोजगार की व्यवस्था होनी चाहिए। इसलिए हमें ऐसे कार्यक्रम, ऐसी योजनाएं चलानी पड़ेंगी तब जाकर हम अपने देश की अर्थव्यवस्था को सुदृढ़ कर पायेंगे। इसलिए मैं अपने वित्त मंत्री जी से कहूंगा कि हमें अपने देश में सम्पूर्ण शिक्षा, सम्पूर्ण सिंचाई और सम्पूर्ण रोजगार की त्रिवेणी की धारा को प्रवाहित करना पड़ेगा अगर हम अपने देश की हालत को उठाना चाहते हैं, यहां के लोगों के जीवन को समृद्ध करना चाहते हैं।

इन शब्दों के साथ मैं इस बजट का समर्थन करता हूं।

श्रीमती कमला बहुगुणा (फूलपुर) : मैं इस बजट का जो हमारे वित्त मंत्री जी ने प्रस्तुत किया है, स्वागत करती हूं। इसमें हम एग्रीकल्चर इकोनोमी की तरफ़ जा रहे हैं। जाहिर है कि अपना मुल्क एक एग्रीकल्चरल मुल्क है, कृषि प्रधान देश है। इसलिए जरूरी है कि जब भी बजट बने तो इस चीज़ को ध्यान में रख कर ही बने।

इस बजट में प्रोडक्शन की तरफ़ बहुत जोर दिया गया है। जब हम प्रोडक्शन की बात करते हैं तो हमें किसानों की हालत और उनकी दिक्कतों की तरफ़ भी देखना होगा। इस बजट से किसानों को एक तरह से कोई राहत नहीं मिली है। जो चीज़ें उनके प्रोडक्शन करने के काम में आती हैं जैसे मोबिल आयल है, फर्टिलाइजर है, खेत में डालने वाली दवाइयां हैं, इनमें से किसी चीज़ की कीमत में अगर कमी न हो और हम किसान से प्रोडक्शन करने को कहें तो उसके लिए यह जरा असंभव सा मालूम होता है। मैं आशा करती हूं कि वित्त मंत्री जी इस पर गौर करेंगे और इन चीज़ों की कीमतों में कमी करेंगे जिससे किसानों को राहत मिल सके।

[श्रीमती कमला बहुगुणा]

इस बजट में बहुत अच्छी बात कही गयी है कि हम रूरल इंडस्ट्रियलाइजेशन की तरफ जा रहे हैं। अगर हमें अनएम्प्लाएमेंट को वाकई में रोकना है तो जो बेकार लोग ग्रामीण अंचलों से शहरों की ओर आ रहे हैं उनके लिए ऐसा प्रयास करना होगा कि उनका शहरों में आना रुके। इसलिए इस बजट में रूरल इंडस्ट्रियलाइजेशन के लिए जो व्यवस्था की गयी है उससे किसी हद तक अनएम्प्लाएमेंट की समस्या को संभाला जा सकेगा। जब हम रूरल इंडस्ट्रियलाइजेशन की बात करते हैं तो जाहिर है कि हम स्माल स्केल इंडस्ट्रीज को बढ़ावा देने जा रहे हैं। लेकिन मुझे इस बारे में कुछ शंका होती हैं। आज हमारे देश में पावर की क्या दशा है? जो दशा इस वक्त पावर की देश में है क्या उसमें हम रूरल इंडस्ट्रियलाइजेशन के काम को पूरा कर सकेंगे? इर्रीगेशन के लिए हम पावर की पूरी व्यवस्था नहीं कर पाये हैं। 24-24 घंटे में केवल दो घंटे ट्यूबवेलों को बिजली मिलती है। जब हम गांवों को सिंचाई हेतु पावर नहीं दे पा रहे हैं तो जाहिर है कि हम कैसे इस प्लान को पूरा करेंगे। इसलिए सबसे पहले मैं अपने वित्त मंत्री जी से कहना चाहूंगी वे पावर की तरफ ध्यान दें। अगर उन्हें अपने सपनों को साकार करना है और ग्रामीण अंचलों में उद्योगों का विस्तार करना है तो उन्हें पावर की तरफ भी ध्यान देना पड़ेगा। अभी तक पावर के लिए हमारी निर्भरता पानी पर रही है। पावर के लिए हमें पानी चाहिए और पानी को हम पूरी तरह कंट्रोल नहीं कर सके। अब अगर हमें ये प्रोग्राम चलाने है और छोटे-छोटे कारखानों को गांवों में हम ले जाना चाहते हैं तो हमें पावर के लिए भी बहुत कुछ करना होगा। इस संदर्भ में कई दफा यहां बात आई है कि हमारे देश में कोयले की कमी नहीं है। हम कोयले से चलने वाले छोटे-छोटे थर्मल प्लान्ट बनायें। अगर हम ये छोटे-छोटे थर्मल स्टेशन बना सकेंगे तभी हम गांवों में ये प्रोग्राम चला सकेंगे अन्यथा रूरल इंडस्ट्रियलाइजेशन मुश्किल होगा।

बजट में पब्लिक सैक्टर पर ज्यादा जोर नहीं दिया गया है, उसको बहुत ज्यादा प्रोत्साहन देने की बात नहीं कही गई है। जब हम रूरल इंडस्ट्रियलाइजेशन करेंगे तो हमें मशीनों की जरूरत पड़ेगी, इक्विपमैंट की जरूरत पड़ेगी। उस सूरत में हम बड़ी इंडस्ट्रीज पर और केवल प्राइवेट बिजिनैस-हाउसिस पर ही निर्भर करें यह बहुत मुनासिब बात नहीं होगी। हम को पब्लिक सैक्टर को प्रोत्साहन देना पड़ेगा। कुछ उस में कमियां हैं, घाटे हुए है, मिसमैनेजमैंट है यह ठीक है। लेकिन उनको हमें दुरुस्त करना चाहिये। अगर घाटा हो गया है तो जनता पार्टी को उसको सम्भालना पड़ेगा। चूंकि घाटा होता है इस वास्ते पब्लिक सैक्टर को प्रोत्साहन देना बन्द कर दिया जाए, उसको छोड़ दिया जाए यह न मुनासिब बात है और न ही जनता और देश के इंटरेस्ट की बात है।

बहुत से माननीय सदस्यों ने बीड़ी पर जो कर लगा है उसकी चर्चा की है। इससे साधारण आदमी पर बहुत चोट लगी है। बीड़ी पर जो टैक्स लगा हैं इसको सिग्रेट लाबी की मैं सफलता मानती हूं। सिग्रेट लाबी कई वर्ष से कोशिश कर रही थी कि किसी तरीके से बीडी पर टैक्स बढ़ जाए ताकि सिग्रेट इंडस्ट्री बढ़ सके। मैं चाहती हूं कि बीड़ी पर टैक्स बिल्कुल हटा दिया जाए। यदि आप चाहते हैं कि जनता पार्टी की पापुलैरिटी बढ़े तो यह आपको करना ही होगा।

जनता पार्टी से आम जनता ने, मजदूरों ने, सभी ने बहुत आशाएं लगा रखी हैं, इस में कोई शक नहीं हैं। तीस साल तक जनता से एक पार्टी के ही काम को देखा है। पिछले

दो सालों में उस पार्टी से कुछ गलतियां हुईं और उसका नतीजा यह हुआ कि जनता उस पार्टी से अलग हो गई, उखड़ गई और उखड़ने के बाद बहुत आशाओं के साथ उसने जनता पार्टी को चुना। हमें जो कुछ करना है वह जनता की भलाई के लिए, हर वर्ग की भलाई के लिए करना है, मजदूरों की भलाई के काम करने हैं। जनता ने जो हम से आशाएं लगा रखी हैं उनको हमें निराश नहीं करना है। इसके लिए आपको हर सम्भव प्रयत्न करना चाहिये। मजदूरों के सम्बन्ध में मैं चाहती हूं कि वित्त मंत्री जी जो बोनस की कटौती हुई है उसको हटा कर बोनस को फिर से ठीक करें। हरिजनों का जो मामला है उसको भी देखें। हरिजन ही सारे प्रोडक्शन की बुनियाद है, चाहे कारखानों में चले जाएं, चाहे खेत में, वही वर्ग आपको काम करता हुआ मिलेगा। उसको राहत देने के लिए खास तौर से इस बजट में कुछ नहीं किया गया है जिससे हम उसके भरोसे और विश्वास को जीत सकें। हरिजनों के मामले में, माइनोरिटीज़ के मामले में और औरतों के मामले में, इन तीनों को अगर मिला दिया जाए तो करीब 75 परसेंट जनता देश की यह हो जाती है, खास तौर से वैलफेयर स्कीम्ज़ बनाई जानी चाहियें और उनको सर्विसिस में स्थान मिले इस बात का विशेष ध्यान रखा जाना चाहिये।

आपने डिफेंस का जो बजट था उसमें कटौती कर दी है। यह थोड़ा कंट्रोवर्शल मामला है। मेरी बिल्कुल ओपिनियन यह है कि डिफेंस में कोई कटौती नहीं होनी चाहिये। हम पिछले बारह साल में तीन लड़ाइयां लड़ चुके हैं। जिन मुल्कों से हमारी लड़ाइयां हुई हैं उन सब नें अपने बजट बढ़ाएं हैं, उन्होंने कोई कटौती नहीं की है तो कोई वजह मालूम नहीं देती है कि हम अपने डिफेंस बजट में कटौती करें। उनके तो बजट बढ़ रहे हैं। कुछ ऐसे देश हैं जिनसे हमारी लड़ाई हो चुकी है और जो सारे मुल्क को एक फौज बना देना चाहते हैं। ऐसी सूरत में हम अपने यहां डिफेंस बजट कम कर दें यह ठीक नहीं है। मैं नहीं कहती हूं कि आप डिफेंस बजट बढ़ाएं लेकिन जो कटौती हुई है उसका आप खत्म करें। डिफेंस का बजट कम स कम उतना रखना चाहिये जितना पहले था। यह ठीक है कि हम पीसफुल नेशन हैं, हम पीसफुल को-एगिज़स्टेंस में विश्वास करते हैं। यह विश्वास हमारा 1962 में भी था, 1965 में भी था और 1971 में भी था। इस नीति के बावजूद हमें 3 लड़ाइयां लड़नी पड़ीं। हम हमला न करें यह हमारे बस की बात है। लेकिन अगर हमारे देश पर हमला हो, तो हमें पूरी तरह तैयार रहना चाहिये। इस मामले में किसी तरह की लापरवाही नहीं बरती जानी चाहिये। डिफेंस का बजट घटने से उन मुल्कों में थोड़ा हौसला बढ़ा होगा जरूर जिन से हमारी दोस्ती नहीं है और साथ ही यहां का मोरेल भी डाउन हुआ होगा। हम और बातों में कमी कर सकते हैं, परेशानियां उठा सकते हैं लेकिन बौर्डर को अनसेफ नहीं कर सकते हैं। तीनों बौर्डर्स पर पिछले 15 साल में हम युद्ध कर चुके हैं इसलिये हमारा डिफेंस बजट कम नहीं होना चाहिये।

15.00 hrs.

अन्त में मैं टीचर्स के बारे में कहना चाहूंगी। जिस प्रकार यू०जी०सी० ने यूनिवर्सिटीज़ और डिग्री कालेजों के टीचर्स के स्केल्स ठीक कर दिये हैं लेकिन प्राइमरी और सेकेन्डरी टीचर्स की नेशनल प्लैंक पर उन की समस्या हल नहीं हुई है। इसलिये यू०जी०सी० की तरह कोई कमीशन बैठा कर प्राइमरी और सेकेन्डरी टीचर्स की स्केल्स भी सारे देश के लिये एक सी तय कर दें तो उस से जनता पार्टी में शिक्षक वर्ग का विश्वास पैदा होगा।

इन शब्दों के साथ मैं धन्यवाद देती हूं कि आप ने मुझे समय दिया।

डा० रामजी सिंह (भागलपुर) : सभापति महोदय, बजट के सम्बन्ध में जो बहस चल रही हैं उस का प्रायः अन्त हो रहा है और हम लोगों ने देखा कि इस के संबंध में प्रतिपक्ष के मित्रों ने जो आपत्तियां उठायी हैं उनका जवाब उन को आवश्यकता से अधिक मिल चुका है। हमें मालूम है कि बजट के सम्बन्ध में प्रतिपक्ष के मित्रों के साथ पूंजीपतियों के अखबारों ने भी कुछ आलोचनायें की हैं, जैसे "स्टेट्समैन" ने इसे "स्टैंडस्टिल बजट" कहा है। दूसरे अखबारों ने भी "मोर और लैस दी सेम" कहा है। इस का मतलब यह है कि इस बजट में कोई नवीनता नहीं है। विरोधी दल के लोग जानते हैं कि बजट मार्च में प्रस्तुत होता है जब कि हम लोग चुनाव में जीत कर यहां आये, इसलिये कांग्रेस द्वारा जो बजट बनाया गया था उसी के अनुसार खर्चा हुआ और तीन महीने का "वोट आन ऐकाउन्ट" था। इसलिये कहने में कोई आपत्ति नहीं है कि इस बजट का मूल आधार कांग्रेस का बजट है। जो कुछ थोड़े समय में सुधार किया गया उस का यश भले ही जनता पार्टी को हो सकता है। लेकिन इस के मूल आधार में अगर कोई खराबी है तो उस का दोष कांग्रेस पर ही है।

इस बजट के सम्बन्ध में भूतपूर्व वित्त मंत्री ने कहा है कि एक बड़ी अच्छी विरासत हम लोगों को उन्होंने दी है। 30 वर्षों की विरासत सचमुच भारत के इतिहास में ही नहीं बल्कि विश्व के इतिहास में कांग्रेस की विरासत अभूतपूर्व है जिसने 40 प्रतिशत से बढ़कर 68 प्रतिशत लोगों को गरीबी की रेखा पर से नीचे किया है। इसका क्या उत्तर भूतपूर्व वित्त मंत्री के पास है? क्या यही केवल हमारे प्रतिपक्ष के मित्रों को खामोश कर देने के लिये काफी नहीं है? पहली योजना में पौन करोड़, दूसरी में सवा करोड़, तृतीय योजना में पौने दो करोड़ बेकार बढ़ गये, और पांचवीं पंचवर्षीय योजना काल में और 20 तथा 25 सूत्री कार्यक्रम के बावजूद सारे देश में बेकारी, अर्ध-बेकारी तथा "अनऐमप्लायमेंट इन डिसगाइज" सब मिलाकर 13 करोड़ हैं। क्या यही विरासत है कि उन्होंने हमें 13 करोड़ की बेकारी दी? हमें उन्होंने विरासत में 68 प्रतिशत लोगों को गरीबी की रेखा के नीचे दिया। अगर यही विरासत है तो हम उन्हें सूद के साथ लौटाना चाहते है।

महंगाई में भी वही विरासत हमें मिली। रिजर्व बैंक के जो आंकड़े हमारे सामने हैं उससे मालूम होता है कि पिछले 30 वर्षों में जितनी महंगाई उन्होंने हिन्दुस्तान को विरासत में दी है, उसके लिये आने वाली संतान भी उनको जी भरकर कोसेगी। इसीलिए प्रति व्यक्ति औसत आमदनी में भी हमारी स्थिति यह है कि एक प्रतिशत से भी ज्यादा बढ़ोतरी नहीं है। आवश्यक वस्तुओं की उपलब्धियां भी जो हमें कांग्रेस ने विरासत में दी हैं, वह स्पष्ट हैं। समयाभाव के कारण मैं पिछले दो, तीन आंकड़े ही इस समय बता सकूंगा।

खाद्यान्न, तेल, चीनी, कपड़े की कमी 15 प्रतिशत से 30 प्रतिशत तक हुई है। खाद्यान्न और ईंधन में मूल्य वृद्धि 250 प्रतिशत तक हुई है और कराधान में वृद्धि 250 प्रतिशत हुई है। यही उनकी विरासत है, इसे आप देखें।

इसी प्रकार हमारे "रेट आफ इन्वैस्टमैंट" की स्थिति भी 1967 से भिन्न और प्रगतिशील नहीं है। कोयले के उत्पादन में, जिसका राष्ट्रीयकरण किया गया और जिसकी चर्चा करने में वे अघाते नहीं, उसके बारे में भी प्रतिपक्ष के मित्रों को मालूम होना चाहिये कि 1965-66 से अभी कोयले का उत्पादन ज्यादा नहीं हुआ है। इसी तरह से खाद्यान्न में जो 118 मिलियन टन का उत्पादन है

वह चतुर्थ पंचवर्षीय योजना के लक्ष्यांक से भी नीचे है। अगर इसमें खाद्यान्न का उत्पादन बढ़ा है तो इसका श्रेय इन्दिरा जी को नहीं बल्कि भगवान इन्द्र को है।

बैंकों का भी इसी प्रकार से राजनीतिकरण कर दिया गया, (पोलिटिकलाइजेशन आफ बैंक्स) किया गया। इससे हमारे "क्रेडिट स्ट्रक्चर" को भी बहुत खतरा पहुंचा। योजना की बात करने वालों को मालूम होना चाहिये कि योजना का पूर्ण विश्राम हो गया, (प्लैन हौलीडे) 20 वर्षों के बाद पूर्ण विश्राम योजना को मिल गया।

जिस समाजवाद की चर्चा वह करते थे, उन्हें मालूम होना चाहिये कि पिछले कांग्रेस के कार्यकाल में और खासकर इन्दिरा जी के शानदार शासन में, जिसे मैं शर्मनाक दशक कहूंगा, उसमें सचमुच में प्रतिक्रियावादी अर्थव्यवस्था को बहुत प्रगति मिली है। बेरोजगारी बढ़ी है, छंटनी हुई है, बैठकी का पैसा मजदूरों से छीना गया है। मजदूरी कम की गई है, उन्हें ज्यादा काम करना पड़ा हैं। "टाइम्स आफ इंडिया" की रिपोर्ट के मुताबिक 300 बड़े कारखाने और 40 हजार छोटे और मझोले कारखाने बन्द किये गये, जिनमें 15 लाख लोग बेकार हुए। इसी तरह से इतना ही नहीं, पूंजीपतियों को जितनी ज्यादा छूट कांग्रेस की हकूमत ने दी है, खासकर इन्दिरा जी के एमर्जेन्सी के शर्मनाक 20 महीनों में, उतनी कोई सोच भी नहीं सकता।

अध्यक्ष महोदय, मैं आपके द्वारा उन मित्रों से कहना चाहूंगा कि यह कन्सैशन जो उन्होंने दिया है यह एकाधिकार वाले घरों को, बड़े-बड़े कारखानों, बिड़ला, टाटा, को दिया है। हर जगह, हर चीज में बल्कि 20 सूत्री कार्यक्रम में क्रमांक 14 से लेकर 20 तक सारी बातें केवल पूंजीपतियों को छूट देने की हैं। हमारे प्रतिपक्षी मित्र अगर भूल गये हों तो जरा उसका स्मरण कर लें कि यही 20 सूत्री उनका रहस्य है। और बहुत से क्षेत्रों में भी पूंजीपतियों और बड़े लोगों को छूट दी गई है।

कांग्रेस के समय में विदेशी पूंजी का भारतवर्ष पर कितना आक्रमण हुआ है, यह इन आंकड़ों से प्रकट है: 1973–74 में 254 करोड़ रुपये, 1974–75 में 900 करोड़ रुपये और 1975–76 में 1,000 करोड़ रुपये।

जो लोग पूंजीवाद की भर्त्सना करते हैं, और कहते हैं कि जनता पार्टी और उस के बजट में समाजवाद का स्वरूप नहीं है, उन्हें मालूम होना चाहिए कि पिछली सरकार ने वास्तव में वर्ल्ड बैंक के यहां अपने आप को गिरवीदिया था। रख उस समय वर्ल्ड बैंक के अधिकारी खुश हो गये थे और उन्होंने अपनी रिपोर्ट में कहा था कि इस देश को सहायता बढ़ानी चाहिये। सबसे शर्म की बात यह है कि जब भारत का प्रतिनिधि-मंडल अमरीका गया था, तो बम्बई के एक बैंक में काम करने वाला एक अमरीकी उस प्रतिनिधि-मंडल में हमारा प्रतिनिधि हो कर गया था, ताकि अमरीकी पूंजीपतियों कों आश्वस्त कर सकें कि भारत में अमरीकी पूंजी लगाने का वातावरण अनुकूल है। तब एक संवाददाता ने कहा था कि वर्ल्ड बैंक ने यह सिफारिश की है कि गरीबी दूर करने की योजना को मुल्तवी करना चाहिए।

प्रतिपक्षियों के सम्बन्ध में मैंने ये बातें इसलिए कही हैं कि हमारे वित्त मंत्री को इन बातों का उत्तर देने के लिए अपना समय नष्ट न करना पड़े।

आज कई लोग कहते हैं कि इस जनता बजट में क्या है, यह तो स्टैंडस्टिल बजट है, यह तो "मोर आर लैस दि सेम" बजट है।

[श्री० राम सिंह]

इंडियन एक्सप्रेस ने कहा कि यह एक "अन-एक्साइटिंग बजट" है। जैसे पहले ही कहा है कि इस बजट का बुनियादी पहले ही से बना हुआ था, उस पर, जिसे "जनता कास-मेटिक" कह सकते हैं, सिर्फ़ वह लगा दिया गया है। लेकिन इतने में ही हम लोगों ने जो कुछ किया है, उसके सम्बन्ध में आप विचार करें।

पिछले दस वर्षों से हिन्दुस्तान की सब से बड़ी समस्या महंगाई की रही है। और महंगाई का मूल कारण घाटे की अर्थ-व्यवस्था है। आप जानते हैं कि यदि इस बजट ने और कुछ नहीं दिया है, तो कम से कम पिछले दस वर्षों में सब से कम घाटा दिया है। अगर हम घाटे की अर्थ-व्यवस्था को रोक सकेंगे, तभी मुद्रा-स्फीति रुकेगी, और जब मुद्रा-स्फीति रुकेगी, तभी महंगाई कम होगी, और जब महंगाई कम होगी, तभी भारतवर्ष की अर्थ-व्यवस्था दुरुस्त होगी। इसलिए हम इस जनता बजट को महंगाई के खिलाफ़ एक धर्म युद्ध कह सकते हैं।

इस जनता बजट की दूसरी विशेषता यह है कि यह शान्ति का बजट है। अभी एक मित्र ने कहा है कि तीस वर्षों में भारतवर्ष ने पहली बार आश्वस्त हो कर प्रतिरक्षा के बजट में एक प्रतीकात्मक कटौती की है, ताकि विकास-कार्य पर ज्यादा खर्च किया जा सके। विकास भी प्रतिरक्षा का एक बहुत बड़ा अस्त्र होता है। जिस देश की विकास की व्यवस्था रुक जाती है, उसके लिए विदेशी ख़तरा ज्यादा होता है। इसी लिए हम यह मानते हैं कि यह जनता का बजट सचमुच एक शान्ति का बजट —"बजट आफ़ पीस"—है। लेकिन प्रतिरक्षा में कटौती करते हुए हमने अपने ऊपर के ख़तरों को नज़र-अन्दाज नहीं किया है। वास्तव में हमने एक रास्ता बताया है कि हम गांधीजी का केवल नाम ही नहीं लेते हैं, बल्कि सचमुच उनकी बातों पर विश्वास भी करते हैं।

जनता बजट का तीसरा लक्षण है—कृषि। भारतमाता ग्रामवासिनी। भारत में 80 प्रतिशत लोग गांवों में रहते हैं। गांवों के लोग, कृषि के लोग, इस देश की आय का 50 प्रतिशत देते हैं। लेकिन पिछले तीस वर्षों में—पंडित जवाहरलाल नेहरू के समय से ले कर आज तक—कृषि पर इस प्रकार कभी ध्यान नहीं दिया गया है। अगर समय रहता जनता पार्टी को तो सचमुच में आप देखते कि कृषि के लिए कितना स्नेह इस में उमड़ सकता है। इसीलिए हिन्दुस्तान के सारे अख़बारों में आप ने देखा होगा इस के बारे में यह कहा गया कि इस में एक "रूरल स्लैंट" है। सचमुच में ग्राम्य व्यवस्था के ऊपर इसमें ज्यादा जोर दिया गया है। इसमें केवल कृषि पर ही ज्यादा आवंटन नहीं हुआ है बल्कि रिडक्शन आफ एक्साइज ड्यूटी आन पावर ड्रिवेन ऐग्रीकल्चरल पम्प्स की बात कही गई है और उस के बाद हैंडलूम में भी रिलीफ दी गई है। इस प्रकार जनता बजट की यह तृतीय विशेषता है कि यह ग्रामोन्मुखी बजट है। ग्रामोद्योग पर भी इस में इसबार ज्यादा जोर दिया गया है। खेती पर बहुत ज्यादा रुपया रखा गया है हालांकि फिर भी वह बहुत थोड़ा है लेकिन पिछले वर्षों से सब से ज्यादा इस वर्ष इसमें दिया गया है।

हम ने अन्यत्र कुछ बातें सुझाव के रूप में रखी थीं और कहा था कि ग्रामोद्योगों से ही यहां की बेकारी दूर हो सकती है। हमारे भूतपूर्व वित्त मंत्री बड़े उद्योगों के द्वारा भारतवर्ष की इस खूंखार बेकारी को दूर करने की बात जब करते हैं तो हमें ऐसा लगता है कि वे एक दिवास्वप्न देख रहे हैं। एक हेवी इंडस्ट्री में एक आदमी को लगाने के लिए डेढ़ लाख रुपये लगते हैं और ग्रामोद्योग में उसे लगाने के लिए केवल पांच सौ रुपये लगते हैं। इसलिए हम तो सोचेंगे कि अगर जनता पार्टी सचमुच यहां की गरीबी और बेकारी दूर करना चाहती है तो ग्रामोद्योग

को छोड़कर दूसरा कोई रास्ता नहीं है। इस बजट में 35 करोड़ रुपया खादी और ग्रामोद्योग के लिए दिया गया है जिसमें 20 लाख आदमियों को रोजगार मिल सकता है। अगर यह रकम बढ़ा दी जाय तो हम इस से बेकारी को दूर कर सकते हैं। हिन्दुस्तान में अगर बेकारी दूर होनी है तो रूरकेला, भिलाई और दुर्गापुर के बड़े बड़े कारखानों के जरिए दूर नहीं हो सकती, उस के लिए ग्रामोद्योग आवश्यक हैं और इसीलिए मैं अपनी सरकार से यह कहूंगा कि भारतवर्ष में एक स्वतंत्र ग्रामोद्योग का मंत्रालय, मिनिस्ट्री आफ रूरल इंडस्ट्रीज शुरू होनी चाहिए ताकि वह ग्रामोद्योग का काम कर सके। भारी उद्योगों से बेकारी दूर करने की बात सोचना एक दिवा-स्वप्न है।

भारतवर्ष में एक समस्या कृषि और ग्रामोद्योग की है, दूसरी समस्या गांवों की सड़कों की है। इस बार जनता पार्टी ने गांवों की सड़कों के लिए 22 करोड़ रुपये दिए हैं जो ऊंट के मुंह में जीरे के समान हैं। आप को सोचना चाहिये कि नेशनल हाईवे और बोर्डर रोड बनाने के लिए लाखों नहीं करोड़ों रुपए खर्च करते हैं लेकिन गांवों की सड़कों के लिए जो सड़कें सचमुच इस देश के 80 प्रतिशत लोगों के उपयोग के लिए हैं, हम कुछ नहीं कर पा रहे हैं। इसलिए मैं अपनी सरकार से यह कहना चाहूंगा कि जिस तरह से एक बोर्डर रोड आर्गेनाइजेशन है उसी तरह से एक "विलेज रोड आर्गेनाइजेशन" गांवों की सड़कों का संगठन होना चाहिए ताकि गांव जो तीस वर्षों से पिछड़े हुए हैं उन का पिछड़ापन कुछ दूर हो सके। सचमुच दिल्ली भारतवर्ष की राजधानी नहीं लगती है। भारतवर्ष की राजधानी तो गांवों को देख कर बनानी चाहिए। इसीलिए मेरा यह निवेदन है कि एक विलेज रोड आर्गेनाइजेशन बनाना चाहिए।

अंतिम बात मैं यह कहूंगा कि हमारी अर्थ-व्यवस्था का जो रोग है वह है काला धन? काला धन एक समानान्तर अर्थ-व्यवस्था उपस्थित कर रहा है। इस काले धन को रोकने के लिए एक ही उपाय है और वह है विमुद्रीकरण। जब तक नोटों को फिर से चालू नहीं किया जायगा और बड़े बड़े तस्करों के सारे रुपए जो बैंकों में हैं और जो उन के जेवरात हैं उन को निकाला नहीं जायगा तब तक यह काला धन समाप्त नहीं हो सकता। जब तक काला धन समाप्त नहीं होगा तब तक एक स्वतंत्र और स्वावलम्बी अर्थ-व्यवस्था नहीं हो सकती है।

सभापति जी, जिस तरह से दामों का बंधना जरूरी है, उसी तरह से खर्चे पर भी सीमा लगाना आवश्यक है। भारत जैसे दरिद्र देश के लिए वैभव का वीभत्स प्रदर्शन असहनीय है। इस लिए मैं आप के माध्यम से अपनी सरकार से कहना चाहूंगा—दाम-बन्दी, प्राइस-लाइन को होल्ड करना जरूरी है तो वैभव के वीभत्स प्रदर्शन पर रोक लगायें, खर्च की सीमा बांधें और मितव्ययता की दृष्टि से मैं आप के माध्यम से अपनी सरकार को, बल्कि अपने सारे प्रतिपक्षी मित्रों से कहूंगा कि वे सैलरी में भी 10 प्रतिशत की कटौती करें।

*SHRI A. SUNNA SAHIB (Palghat): Mr. Chairman, Sir, many hon. Members of this House have expressed their views on the General Budget and I would make an honest attempt to place my views before his House on this Budget within the short time available to me.

The hon. Finance Minister in his Budget speech has stated that the Government have to introduce some new growth impulses into our agrarian economy if we are to succeed in raising the agricultural growth rate to a minimum level of 4 per cent per annum. We have to see whether the

*The original speech was delivered in Tamil.

[Shri A. Sunna Sahib]

hon. Finance Minister has matched his anxiety about agriculture with adequate allocation for its growth. It is an indisputable fact that 80 per cent of our population lives in rural areas. What is their share in the total income of Rs. 3024 crores, especially when the much talked about land reforms have not been uniformly implemented throughout the country. The allocation for agriculture is meagre compared to its requirement. The Finance Minister's sympathy for agriculture seems to be like the adage, you put the child in the cradle for making it sleep, but at the same time pinch it also.

I am not talking out of my hat. I will prove what I am saying by quoting the Finance Minister's figures. I quote from his Budget speech:

> "The total Plan outlay on agriculture and allied services, major, medium and minor irrigation projects and fertilisers, together with provisions for cooperatives and power sectors attributable to rural areas, works out to Rs. 3024 crores. The House will be glad to know that this constitutes 30.4 per cent of the aggregate outlay of the Central, State and Union Territories Plans."

For the welfare of the 80 per cent of the population in the rural areas, 30.4 per cent of the aggregate outlay of the Central, State and Union Territories Plans has been allocated for rural development. You can imagine how much of Finance Minister's sympathy has been put into action for rural development. The Centre's contribution will not be even 10 per cent of the total revenue. The Kerala State, to which I have the honour to belong, has very successfully implemented the land reforms. The people in the rural areas are not in the same economic situation as it was before 30 years, *i.e.*, at the dawn of independence. I am reminded of the saying that while the mother is begging for livelihood the son is making pleasant life in Kumbakonam. The Janata Party Government's Budget is disappointing so far as its allocation for agriculture and its development is concerned.

This Budget should have been a common man's budget; but, unfortunately it is not so. The Opposition Parties are right in calling that this is not a Janata Budget. It cannot be denied that the middle class in the backbone of our society. Yet their requirement like watches, radio etc. have been taxed heavily and the revenue from this is expected to be Rs. 11 crores. The additional tax revenue anticipated form the increased excise levy on motor cars, three wheelers and two wheelers is about Rs. 5.1 crores only. Could this excise levy on these luxury items not be increased further and the taxation on watches, radios etc. be reduced so that the common people are not affected by the budget proposals? The revenue from increasing the wealth tax is expected to be of the order of Rs. 10 crores. In this context, can this be called a common man's Budget? When the Compulsory Deposit scheme was introduced, the votaries of socialism were silent about its impact on the income of the middle class people. Today, the Janata Party Government has come forward, not to pay back the CDS money to the millions of middle class people and the labour but to deposit it in their Provident Fund. Besides this, the *beedi*, which is the labour's cheapest retreat from all hardships, has been taxed and the revenue is expected to be of the order of Rs. 45 crores. In these circumstances, can we say that the Janata Party Government's Budget reflects the hopes and aspirations of the people? This Budget reflects the widening gap between the precepts and practice of the Janata Party and its Government. Should we try to get Rs. 45 crores from taxing *beedi* and only Rs. 10 crores from increasing the wealth tax? I am sure

that the Janata Party owes it debt to the people who have reposed their confidence in it. Is it repaying its debt in this manner which affects the day to day living of the common people?

Coming now to the question of industrialisation, Shri H. M. Patel, the Finance Minister, has ungrudgingly accepted that during 1976-77, when our Shri C. Subramaniam presented his Budget proposals, the industrial growth rate did increase to 10 per cent. But he goes on to add that there is ample evidence to suggest that this was due to a number of fortuitous circumstances. But, what do we find in Shri H. M. Patel's Budget this year? There is more than ample evidence to show that this Budget bears no relation to the requirements of the common people. The public sector which has become the haven in the matter of creating job opportunities for the growing millions of educated youths in our country is being neglected, while the private sector which has failed to meet the growing employment needs is being encouraged. Similarly, the rural industrial development is also being neglected. It cannot be denied that the public sector units and the rural industries put together should meet the growing employment needs of the nation. Yet these two sectors will suffer on account of the attitude of the Janata Party Government at the Centre. The private sector is being encouraged with all sorts of incentives and tax cessions at the cost of these two vital sectors of our nation. The posterity will not forgive this Government if its interests are to suffer in this manner. The unemployment in my State Kerala is increasing at a phenomenal phase. While about 16 lakhs of educated youth are unemployed in West Bengal, in Kerala there are about 26 lakhs of educated youths who are in-search of employment. What is the solution that the hon. Finance Minister has suggested in para 19 of his Budget speech in regard to sick industrial units, which are adding to the ranks of unemployed? He says that the managements of more efficient mills should be prevailed upon to take over as an act of social responsibility some of the sick units. Is it possible and feasible in our country? In our country at least it would prove an Utopian dream. In Kerala there are 4 sick textile units employing about 3600 workers. They have lost their jobs. Will they get back their jobs if this system of linking sick units with efficient units is adopted? Such an amalgamation will prove a boon to the managements of efficient mills. It will be like the sugarcane in the mouth of an elephant. It will lead to further complications. The Central Government must think of some other viable solution to this problem.

Sir, the former Finance Minister, Shri C. Subramaniam waged a relentless war on price rise and inflation, the twin evils. Unfortunately, Shri H. M. Patel's Budget does not indicate such a vigorous attitude for curbing inflation and for controlling the price spiral. The Janata Party's election manifesto claims to have set out a coherent economic strategy laying emphasis on both bread and liberty. But Janata Party's Budget belies this economic strategy because the bread and liberty are being mortgaged to price rise and inflation. If you take the morning newspaper, you will come across the news item that the Janata Government has found the misdeeds and malpractices of the previous Government. But the new Government seems to have no other options left to it in the matter of catering to the basic necessities of the common people of the country. This Budget has not broken any new path which would enable the new Government to achieve remarkable progress. It is treading the beaten path. Instead of tightening its approach to control the price spiral and inflation, this Government may fan the flames of these two evils enveloping our society.

[Shri A. Sunna Sahib.]

With these words, I thank you for having given me an opportunity to participate in this discussion, and conclude my speech.

15.29 hrs.

(Mr Speaker *in the Chair.*)

श्री भारत भूषण (नैनीताल) : माननीय अध्यक्ष महोदय, बजट के ऊपर सामा य चर्चा पर बहुत समय हम लोग बहस कर चुके हैं और अब अन्तिम क्षणों में मैं उन सब बातों की दोहराऊं जो पहले ही चुकी हैं, तो यह अनुपयुक्त होगा ।

इस में संदेह नहीं कि जो बजट जनता पार्टी की ओर से प्रस्तुत किया गया है, वह कोई क्रान्तिकारी ब ट नहीं कहा जा सकता लेकिन वह संतुलित ब ट है । इस में भी संदेह नहीं किया जा सकता कि क्रान्तिकारी बजट इस वर्ष प्रस्तुत करना संभव भी नहीं था क्योंकि हमें एक विरासत मिली है, जिस विरासत को दे कर प्रतिपक्ष के लोग उधर बैठे हैं और जिन कार्यों के कारण आज देश की यह दशा हुई है । जिन कार्यों के कारण उन सभी का नाम बदनाम हुआ, जिनकी सफलता को लेकर लोग उनके सामने सिर झुकाया करते थे, उनके कार्यों की प्रश ा करते थे, उनके बारे में मैं बताना चाहता हूं । हमारे देश में 75–76 में और 76–77 में 17 प्रतिशत मनी सप्लाई बढ़ गया और 12 प्रतिशत महंगाई बढ़ गई और डेवलपमेंट हुआ केवल दो प्रतिशत । यह उस समय हुआ जब देश में ऐसी परिस्थितियां पैदा की गयीं कि 1975 से देश में कोई बोल ही नहीं सके, उत्पादन में कोई अवरोध न आने पाव । उस समय विरोधी पार्टियों को दोषी माना जाता था । उनके ऊपर लांछन लगाया जाता था कि ये ही हमारे रास्ते में बाधक हैं, इनको बंद करना चाहिए । विरोधियों की जबान बंद कर दी गयी थी । विरोधियों की ही क्या, अपनी पार्टी में ही लोगों की जबान बंद थी । कोई सत्य को सत्य नहीं कह सकता था । ऐसी परिस्थितियों में इतनी प्रगति की और इसके बाद इस सदन में आकर बड़ी रोषपूर्ण भाषा में हम पर लांछन लगाये जाते हैं । इस सब पर मुझे आश्चर्य होता है । फिर भी मैं अपने साथियों से कहूंगा कि उन्हें इसके ऊपर उत्तेजित नहीं होना चाहिए । 30 वर्ष तक सत्ता में बैठ कर, उस सत्ता को उपभोग कर, अचानक सत्ता हाथ से जाने पर संभवत: उन्हें इसका क्षोभ हो । यह स्वाभाविक भी मालूम होता है ।

लेकिन एक बात मुझे इस बजट में विशेष रूप से दीखती है । वह यह कि हम अगर आंकड़ों में न जाएं और यह न देखें कि 29 प्रतिशत की जगह जो 30 प्रतिशत औद्योगिक क्षेत्र को दिया गया है, अगर बजट में दिये गये प्रावधानों का क्रियान्वयन ठीक से होता, इंडस्ट्रियल ग्रोथ के नाम पर जो रुपया रखा गया, उसके लिए जो प्रयास किये गये वे अगर ठीक से किये गये होते तो मारुति कान्ड न बन कर वास्तव में उद्योगों की स्थापना होती । हमारे देश को कोई छोटी कार मिल गयी होती ।

कल इस सदन में बड़ा रोष प्रकट किया जा रहा था कि बार बार एक ही नाम आता है, दूसरा नाम आता है । मैं तो अपने मुख से यह नाम नहीं लेना चाहता और न लूंगा । लेकिन मैं पूछना चाहता हूं कि ये नाम मुख पर क्यों आते हैं ? क्या आप लोगों ने पिछले दो वर्षों में उनका हरिकीतन करते हुए कम नाम लिये हैं ? आप उनके नाम लेकर जनता के बीच बोलते थे, इस सदन में बोलते थे । आज जब उनके बारे में नग्न सत्य जनता और सदन के सामने आ रहा है तो यह दुःख क्यों होता है, परेशानी क्यों होती है ?

आ. चारों तरफ कहा जाता है कि क्या रोज नये कमीशन बनेंगे, रोज जांच

कमीशन बिठाये जायेंगे ? भाई ऊपर से रोग का इलाज करने से, मरहम पट्टी करने से शरीर में विष फैलता है । जब तक शरीर के विष को नहीं निकाला जाएगा तब तक शरीर को ठीक नहीं किया जा सकता है । इन कमीशनों से वास्तव में जनता की वे सब बातें जानने में सहूलियत हो जाएगी । इसमें हमारी शक्ति नहीं नष्ट होने वाली है ।

कहा जाता है कि हमारे देश ने इतनी प्रगति की है । मेरे मित्र ने ठीक कहा कि मुझे आपने सौ रुपये दिये और उससे दस रुपये का सामान लाया और आरोप उस पर लगाया जिसको आपने कुछ दिया ही नहीं, और कहा कि वह कुछ लेकर आया ही नहीं । तो भाई जी देखना यह है इस देश के अन्दर हमने कितना कर्जा लिया, कितना धन हमने जुटाया, उस सब की तुलना में हमने जितना पाया वह बहुत कम है । इन सब परिस्थितियों में यह खुशी की बात है कि युग परिवर्तन हुआ है । हमारे मित्र नाराज हो जाते हैं जब इस तरह की बात कही जाती है । वे कहते हैं कि युग परिवर्तन, नव प्रभात क्यों कहा जाता है । नव प्रभात इसलिए मैं कहता हूं कि पुरानी रूढ़िवादी, प्रतिक्रियावादी परम्पराओं को तोड़ कर हमारी जनता पार्टी की सरकार ने कुछ नई दिशा दी है और इसका आभास जनता पार्टी की सरकार ने जनता को कराया है ।

पिछले दिनों जब प्रधान मंत्री दौरे पर जाया करती थीं तो क्षेत्र के ऊपर एक आतंक सा छा जाता था और ऐसा मालूम पड़ता था कि प्रधान मंत्री जनता की नहीं है, जनता के बीच में से नहीं है और सारी जनता उनको मारने के लिए खड़ी है । ऐसा एक वातावरण पैदा कर दिया जाता था जिससे मालूम होता था कि सरकार का काम उनकी रक्षा करना मात्र रह गया था । एक जनप्रिय नेता का दौरा न हो कर ऐसा मालूम होता था कि बाहर से आए हुए आतंक फैलाने वाले किसी आक्रमक का दौरा हो । हमारे प्रधान मंत्री, जनता सरकार के प्रधान मंत्री जब जनता के बीच में गए तो उन्होंने इस आतंक की स्थिति को समाप्त किया । इससे पहले लाखों रुपया जो प्रधान मंत्री के दौरे पर खर्च होता था उसको उन्होंने बन्द किया । पहले एक एक दौरे में एक एक जगह सुरक्षा पर लाखों खर्च कर दिया जाता था, उसको हमारी सरकार ने बन्द किया ।

एक चीज और है । हमारा अधिकांश रुपया एडमिनिस्ट्रेशन पर खर्च होता था । जितने प्लान हम बनाते थे उसका अधिकांश रुपया उन प्लानों को चलाने वाली मशीनरी पर तथा जो कर्जे लिए हुए हैं उनका सूद अदा करने पर और कुछ कर्जों की किस्तों की वापिसी पर खर्च हो जाता था । वास्तव में जनता का लाभ करने के लिए उसमें से बहुत ही कम रुपया खर्च होता था । मैं आशा करता हूं कि नई सरकार, हमारी जनता पार्टी की सरकार इस ओर ध्यान देगी और देखेगी कि हमारा जो भी रुपया प्लान में लगे उसका अधिक से अधिक भाग लोगों की भलाई करने के जो काम हैं उन पर खर्च हो और एडमिनिस्ट्रेशन पर और फार्मेलटीज को पूरा करने पर कम रुपया खर्च हो ।

बजट भाषण में वित्त मंत्री जी ने भी इसकी चर्चा की है कि पीछे जो बजट बने, जो प्लानिंग हुई उससे देश के अन्दर इम्बैलेंसिस बढ़े हैं, उन से देश के अंदर इम्बलेंसिस पैदा हुए हैं । कुछ लोग शिकायत कर रहे थे कि दक्षिण में वह चीज नहीं बनी और इस कारण से दक्षिण में बहुत रोष व्याप्त है । अध्यक्ष महोदय, मैं उस प्रदेश का रहने वाला हूं जो प्रदेश 1952 में जब पहली योजना बन रही थी तब देश के अन्य प्रदेशों में उसकी प्रथम श्रेणी में गिनती होती थी और आज जिस की सब से नीचे की श्रेणी में गिनती

[श्री भारत भूषण]

होती है। वहां पर आज तक इन योजनाओं का कोई लाभ नहीं पहुंचा। उस उत्तर प्रदेश में भी जो पर्वतीय क्षेत्र है जहां से मैं आ रहा हूं वहां तो और भी ज्यादा परेशानी है। आप कल्पना करें कि वहां का आदमी दस दस और पंद्रह पंद्रह किलोमीटर तक एक सेब की पेटी को सिर पर लाद कर लाता है और तब वह पेटी सड़क पर पहुंचती है। वहां पर सड़कों का, यातायात के साधनों का नितान्त अभाव है। अब आप कल्पना करें कि किस भाव पर उस सेब को वह बेचे, वहां के किसान को उसका क्या मूल्य मिलना चाहिये। ऐसे जो स्थान हैं उनका आपको डिवेलपमेंट करना होगा, वहां पर आपको सड़कें बनानी होगीं, वहां पर टूरिज्म का प्रबंध करना होगा। 1952 में तराई को आबाद करने की बात तय हुई थी, पहाड़ी क्षेत्रों को आगे बढ़ाने की बात तय हुई थी, रामपुर से काठगोदाम तक रेलवे लाइन निकालने की बात तय हुई थी लेकिन आज तक इन क्षेत्रों में कुछ खास काम नहीं किया गया है। इस रेलवे लाइन की 1952 की योजना थी। 1974 में जब प्रदेश के इलेकशन हो रहे थे तो श्रीमती जी, भूतपूर्व प्रधान मंत्री जी गईं और इस रेलवे लाइन का शिलान्यास करके आ गईं। लेकिन अभी तक भी उसका काम शुरू नहीं हुआ है। उसका शिलान्यास करके वह जनता को धोखे में डाल आई हैं। उनका वोट पाने के लिए ही उन्होंने ऐसा किया था। लेकिन मुझे पूरा विश्वास है कि जनता की सरकार यह सिद्ध करेगी कि उसने जो वादे किए और जो जनता के हित में है उनको वह पूरा करेगी और इस रेलवे लाइन को प्रायरेरिटी दे कर इसके काम को जल्दी खत्म करेगी।

मुरादाबाद से रामनगर जाने वाली रेलवे जो मीटर गेज है इसको ब्राड गेज बदला जाना भी बहुत आवश्यक है। इलैकशन के मौके पर यहां मिट्टी डलवानी शुरू कर दी गई थी। जैसे ही इलैकशन हो जाता था काम रुक जाता था। यह जो काम शुरू हो चुका है, उसके लिए आवश्यक धनराशि रखी जानी चाहिये।

एक और तमाशे की बात है। जिमरानी डेम की योजना रखी गई। इस का 1974 में शिलान्यास किया गया था। लेकिन अभी तक उसका प्रारूप भी तैयार नहीं हुआ है, उसका नक्शा भी नहीं बना है। इसके बावजूद एक करोड़ रुपया प्रतिवर्ष 1974, से ले कर अब तक उस डैम के एडमिनिस्ट्रेशन पर खर्च किया जा रहा है। वहां एप्रोच रोड्ज बनाई जा रही हैं। वह हर बरसात में बह जाता है। यह डैम बहुत ही आवश्यक है।

अध्यक्ष महोदय : इस बारे में आप इरीगेशन डिमान्ड पर बोल सकते हैं।

श्री भारत भूषण : चार हजार वर्ग किलोमीटर के अन्दर बसने वाले एक लाख से अधिक व्यक्ति तीसरे दिन पानी पाते हैं एक घंटे के लिये। भाभर क्षेत्र में जहां कुंआ नहीं लगता है, नल नहीं लगता है, केवल नेचुरल रिसोर्सेज को ही टेप करना है इस के लिये जरूरी है कि इस 62 करोड़ की योजना को पूरा किया जाय, जिस का अभी तक नक्शा नहीं बना है और जिस का ऐडमिनिस्ट्रेशन पर 3 करोड़ रु० खर्च कर चुके है। अब जनता को इस प्रकार धोखा देने का समय नहीं है।

अभी एक विरोधी दल के मित्र ने कहा है कि हम ने टैक्सेशन की चोरी के लूपहोल्स बनाये हैं और पूंजीपतियों को छूट दी है। इस के साथ ही उन्हीं की तरफ से कुछ लोग कहते हैं कि हम ने कम छूट दी है। यह भी कहा गया कि यह बजट स्वतंत्र पार्टी जैसा बजट लगता है क्योंकि हमारे वित्त मंत्री स्वतंत्र पार्टी के सदस्य रह चुके हैं। अध्यक्ष महोदय, यह

तो वही हुआ जैसा कोई बनारस में जा कर यह कहे कि इस बात का प्रयास कर रहा है कि गंगा से जमुना का पानी अलग कर लूं, और दूसरी नदियां जो मिली हैं उन का पानी अलग कर लूं। इस फूट डालने वाले काम में हमारे विरोध पक्ष के सदस्य सफल नहीं होंगे। इस प्रकार की कल्पनाओं को छोड़ कर अपने किये हुए भावी पापों के लिए उन्हें प्रायश्चित करना चाहिये। जो स्कैंडल्स आप ने किये हैं उन को स्वीकार कीजिये और प्रायश्चित कीजिये। जनता ने तो आप को राजनीतिक प्रायश्चित कराया है, कानून का प्रायश्चित भी आप को करना है। इस में जो शामिल हैं उन को सजा मिलनी चाहिये। इस प्रकार भड़काने वाली बातें कह कर जनता पार्टी के टूट जाने की यदि आप परिकल्पना करते हैं तो आप फूल्स पैरेडाइज में हैं।

इन शब्दों के साथ मैं चाहूंगा कि जनता पार्टी ने जो वचन दिया हैं उस को पूरा करने का निरंतर प्रयास किया जाय और ग्रामीण क्षेत्रों के लोगों की तरफ जो अभी तक ध्यान नहीं दिया गया। उन की ओर आप ध्यान देंगे ताकि सही माने में समाजवाद देश में ला सकें।

SHRI R. MOHANARANGAM (Chengalpatta): Mr. Speaker, Sir, I am very glad today for the opportunity being given to me to express some of my feelings on the general budget. While going through the Budget papers, I have found that the Finance Minister has stated that it was the desire of the people to give the entire responsibility to rule over the country by the Janata Party. It is also stated that the people of our country have high regard for Janata Party and they have great confidence in the Janata Party. Similarly, the people of Tamil Nadu have confidence in All-India Anna DMK and that is why they have voted AIADMK to power in the recent elections at Tamil Nadu and Pondicherry. Our leader Mr. M. G. Ramachandran is going to take up the entire responsibility to rule over the State. While going through the budget, I have come across certain things and I was thinking about my State and constituency. We have been talking about Salem Steel Plant for the last 25 years. I do not really understand what steps the present Government is going to take to implement the Salem Steel Plant Scheme. The previous Government was saying that nearly Rs. 510 crores would be spent for the implementation of the scheme, whereas only Rs. 13 crores are allotted in this budget. Not only that, in this general budget, only Rs. 5 crores are allotted for the Neyveli plant and they also did not take any steps for the expansion of the Neyveli II mini-plant. With regard to all these things. I would like to say that necessary steps would have to be taken to allot more funds for the implementation of the Salem Steel Plant scheme and the expansion of the Neyveli Plant. I have noted that the Prime Minister has said a week ago that the entire rivers of the country will be nationalised. Not only that the Cauvery-Ganga link should also be given proper attention. We have got great Confidence on our beloved P.M. If our Prime Minister has taken the necessary steps for the nationalisation of the entire rivers of our country, there will be not only unification of the nation but also the economic development of the country.

I am not going to talk about education and agriculture, because so many hon. members have spoken about them. I want to say a few words about my constituency—Chengalpattu. The previous government were giving so many assurances about the Kalpakkam atomic energy project. I request our Minister, Shri P. Ramachandran, to take speedy steps for the proper implementation of this project.

[Shri R. Mohanarangam]

About excise duties on cinematographic films, I would like to point out that formerly they were levying excise duty only on the number of prints of a film. Now it will be levied on an *ad valorem* basis, i.e. on the basis of cost of production. If *ad valorem* duty at 10 per cent is introduced, the film industry in South India viz. Tamil, Telugu, Malayalam and Kannada film industry—will be completely ruined. No producers in future would come forward to produce films in these languages. Only the Hindi film industry will be benefited by this and the regional films will definitely go down if each and every producer has to spend about Rs. 2 lakhs more for colour pictures and Rs. 69,000 more for black and white pictures. Already the position is that producers of regional films are not able to recover the capital and other expenditure incurred on production of films, even if the picture runs for 100 days and more. If they levy duty on *ad valorem* basis, our Tamil film industry will definitely collapse and only Hindi films will flourish. Only thinking about the development of Hindi film industry. I feel the authorities concerned had taken steps to levy duty at 10 per cent on the cost of production on regional films.

Nothing has been said about the language policy in the budget. I agree it is not necessary to do so in the general budget. We, the AIADMK party, do not have animosity for any language. The development of a language should not, could not and will not be at the expense of other languages. My mother tongue is Tamil, which is a hoary language of our forefathers. It is a language in which our scriptures and sermons are written. It is one of the best languages and I will not sleep unless it is given its due status. Our country should be called India, not Hindia. It is a country consisting of people speaking different languages and having different cultures. No one particular language or culture can claim superiority over others.

The AIADMK which is going to rule over Tamilnadu will never have any confrontation with the Janata Government in Centre, whenever we will cooperate with the Janata Government. Our glorious revolutionary leader, MGR, is following in the footsteps of our great Annā, who laid down the main principles of Duty, Discipline and Decency. Our Prime Minister has already stated that the Central Government will cooperate with all the State Governments, irrespective of the party which may be in power in the State Likewise, we also want to achieve unification and economic development of the nation by cooperating with the Central Government.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Mr. Speaker, Sir, I have listened with great attention to all the hon. Members who have taken part in the general debate on the Budget. I am grateful to them for their comments, criticism and suggestions. In the short time at my disposal, I shall not be able to deal with all the points, but I shall endeavour to deal with the major points. Even on the individual points that have been raised in the course of the debate, I should like to emphasise once again the limitations under which this year's Budget had to be framed.

As I pointed out in my Budget speech, we inherited large commitments of expenditure on on-going schemes and any reduction in spending on these projects in midstream would have been extremely wasteful. Our Party's programme lays emphasis on re-ordering our planning priorities so as to lay greater emphasis on rural development. However, as the House knows, most of the activities relating to rural development fall in the State plans and for reasons which are well-known, it was not possible for me to

undertake consultations with State Governments so as to modify their plans.

Yesterday an hon. Member said that the State Governments are continuing entities and we could discuss with them. I hope he realises that that is not such a simple thing. If you want to pursuade them to do something, then you have to have properly constituted governments. You cannot proceed to act on consents given; they will be rather reluctant to give. Not even a care-taker government wants to do these things. However, I suppose you are out to say that we could have discussed, but quite obviously you did not mean it. I am quite sure you did not mean it because you know it. You have been in Government and you should realise who can commit the Government and who cannot. As such, my options are rather limited. Even then, I was able to effect savings worth about Rs. 267 crores and these have been re-allocated to sectors such as agriculture, irrigation, rural water supply and other elements of infra-structure which are high on the list of our priorities.

Shri Subramaniam—I am sorry he is not here has claimed that while the Budget for 1976-77 provided for an outlay of Rs. 3,471 crores on agriculture which works out to 44 per cent of total outlay, the present Budget provides an outlay of Rs. 3,024 crores which is only 30.4 per cent of the total outlay. The two figures are not comparable. The first figures taken from the Economic Survey is the sum of the total outlay on the following sectors: agriculture, irrigation, fertilizers and power including rural electrification. The smaller figure given in the Budget takes into account only 65 per cent of the outlay for cooperatives that is attributable to the agricultural sector and only 15 per cent of the total outlay on power attributable to the agricultural and rural sectors. On this basis the comparable figures for 1976-77 would be Rs. 2,312 crores and for 1977-78 Rs. 3,024 crores. The increase in the current year's allocation thus works out to 31 per cent. If one were to concentrate attention on agriculture and allied services, the Central plan outlay proposed in the Budget is 64 per cent higher at Rs. 548 crores than in 1976-77.

The allocation to irrigation and flood control is 47 per cent higher, at Rs. 1244 crores. Does this not prove conclusively that the allocation for agriculture during this year is substantially higher than in 1976-77? I must add, however, that this step-up is not as much as I would have liked. I have stated that we propose to make pure drinking water available to all villages in a period of 5 years. I have also made it known that we propose to double the rate of annual expansion of the area under irrigation within the next few years. All these commitments imply that our expenditure on the supply of drinking water to villages and on irrigation would be stepped up very substantially year after year. The House can rest assured that our commitment to spend more resources on agriculture is firm and unambiguous; and this will be adequately reflected in the budgets for the years to come.

I was glad to hear speaker after speaker from the Congress benches talk about their party's commitment to rural development. I do not wish to deny that our country's agriculture has progressed over the years. But they would be deceiving themselves if they were to believe that the pace of progress has been adequate and commensurate with both our potentialities as well as our needs. It was this simple truth that I was trying to convey in my budget speech. It was not my intention to score any partisan debating points; and I do not see why anyone should take offence at such a simple statement.

[Shri H. M. Patel]

Shri Subramaniam seems to be somewhat like the Bourbons; he forgets nothing and learns nothing. He has repeatedly referred to my Swatantra philosophy and characterized the tax proposals as inspired by that philosophy. I made it amply clear during the discussions on the interim budget that all of us who are members of the Janata party have no separate identities now. In joining the Janata party, we have accepted wholeheartedly the philosophy for which the party stands, its manifesto and its programme of action. In his anxiety to establish the influence of my Swatantra background on this first Janata budget, Shri Subramaniam has failed to look at it in a proper way. As I stated in my budget speech, the objectives behind my tax proposals have been to reduce the disparities in income and wealth and to enlarge the pool of savings. I have, therefore, (1) increased the surcharge on income-tax from 10 per cent to 15 per cent; (2) raised the wealth tax rates from the absurdly low levels to which Shri Subramaniam had reduced them last year and (3) withdrawn the option to pay surcharge on corporate taxes which had been given last year, by which the corporate sector could deposit an equivalent amount with the Industrial Development Bank of India for five years—and brought to the Exchequer Rs. 56 crores.

While Shri Subramaniam did not raise any revenue through direct taxes last year, I have thus raised a sum of Rs. 92 crores. Not only is this the largest amount of revenue raised through direct taxes in as many years as one can remember; but more money has been raised this year through direct taxes than through indirect taxes. I have raised this year Rs. 68 crores through indirect taxes, of which the State's share is Rs. 20 crores. I would like the House to judge whether I, whose background is Swatantra, have done better with regard to the re-distributive tax policy, or the self-styled Congress socialist, Shri Subramaniam.

16.00 hrs.

AN HON. MEMBER: So-called Socialist.

SHRI H. M. PATEL: I say "self-styled".

Some of the opposition members have sought to convey the impression that the present budget plays down the importance of the public sector and they have sought to impute to me and to this Government a bias against the public sector. I find it difficult to understand how anyone who has made even a cursory study of the budget estimates could venture to make such an accusation. The current budget proposed a contribution of Rs. 2,192 crores as equity and loan to non-departmental public sector undertakings, as compared with Rs. 1,832 crores that has been provided in 1976-77. I am not referring to the departmental enterprises such as railways and P&T, in respect of which also the allocations this year are much larger than last year. Do these figures not expose completely the hollowness of the criticism that the Janata Government is lukewarm towards the public sector? I think the less you criticise these figures the better, because you will miserably fail in this. We are firmly committed to the concept of mixed economy, in which the public sector already plays a commanding role. While canalising adequate resources for investment in the public sector, we also propose to ensure that public enterprises function efficiently and generate additional resources for the further development of the economy. We wish to ensure that the entire economy functions properly and no part of it remains sick. It is our view that so long as we have a mixed economy, the private sector should also remain healthy. Perhaps hon. Members will remember

the lesson they learnt in schools long ago that the body will function properly only when every limb is healthy and functioning properly. Therefore, all the sectors, public, private and co-operative, will get equal and adequate attention from us.

Many members have complained that this budget has done nothing to solve the unemployment problem, though it has been indicated that this is a problem area of great importance. May I ask if a Plan outlay higher by 27 per cent will not necessarily and inevitably contribute to the generation of more employment? Similarly, will not a substantially increased outlay on agriculture, irrigation and rural infrastructure such as the electrification and roads result in the generation of more employment? However much the opposition benches may wish to decry the extension of the investment allowance to substantial parts of industry, will it not lead to more employment in industry? Is it suggested that the reliefs given to small scale industries and cottage industries will not provide more employment to large numbers of people? Clearly, a definite effort has been made in the budget to see that more employment is generated.

Perhaps what the Congress members have in mind is that there are no allocations specifically for employment-oriented schemes in the budget. They would seem to have forgotten the experience of such crash programmes. I would like to point out in this regard to the sad fate of the hastily conceived employment schemes in the past. Since they were drawn up in a great hurry to meet some such demand, they were poorly planned and poorly implemented, resulting in hardly any permanent employment. I would, therefore, counsel patience. To be effective, such schemes need careful planning including consultations with local authorities, and need even better organisation for implementation. We have not yet had the time to plan in detail such schemes and organise such consultations. But I have no hesitation in assuring the House that as soon as the Budget discussions are over, I shall hold consultations with my colleagues in the Government and the Deputy-Chairman of the Planning Commission about specific programmes of work and then hold discussions with the Chief Ministers about these matters. Similarly, I shall consult the Reserve Bank and the nationalised banks about the role that they can play in promoting rural development and employment.

Some Members referred to the reduction of Rs. 56 crores in the provision for defence expenditure as compared to the interim Budget and expressed concern that it may jeopardise the security of the country. I may point out that even after the reduction, the provision made in the Budget for defence expenditure is Rs. 137 crores more than the revised estimate for 1976-77. I may assure the House that no cuts have been made which will affect the security of the country.

Shri Kanwar Lal Gupta referred to the need to present the estimates in the form of a performance budget instead of merely in financial terms. He is evidently unaware that such budgets are already being prepared. He will no doubt receive them in due course. I fully agree with him that this is a desirable development as it enables Members to know the actual achievements. I shall try to ensure that in future they are made more informative and more capable of serving the purpose which the hon. Member has in mind.

Some Members have expressed misgivings about the proposal for a special borrowing of Rs. 800 crores from the Reserve Bank against drawal of foreign exchange reserves. Some

[Shri H. M. Patel]

Members used expressions such as "fraud". I am sure that they did not look up the dictionary meaning of the word "fraud". Has there been any subterfuge? All these figures are there for everybody to see. You may have a different opinion.

As the House knows, our external reserves have risen substantially in recent months. It is necessary to work out effective mechanism to use these reserves and accelerate the tempo of economic activity and to stablise prices. In pursuance of this objective, we have liberalised substantially our import policy. Larger imports, both of essential consumer goods and capital goods, will add to the real resources available to the economy for development. Thus, to the extent that we succeed in drawing down the reserves, special borrowing from the Reserve Bank will be non-inflationary.

Some Members have complained that this Budget does not have proposals for land reforms, land consolidation etc. Hon. Members are certainly aware that these are State subjects and action has to be primarily taken by them. What is needed now is not more legislation on land reform, but sincere and effective implementation of existing legislation. This is what the previous Government failed to do. That is why the Janata Party has stated in clear terms: "The Party will honestly implement land legislation, provide machinery for scrutinising fraudulent transfers and dispossession and plug such loopholes as have come to light. Landlordism will be abolished. Surplus lands and other reclaimed lands will be distributed among the landless, particularly Harijans and Adivasis." I am quoting from the Janata Party manifesto.

Shri Subramaniam and others have criticised me for extending the benefits of the investment allowance to all industries, and it has been suggested that I have no priorities. I wish they had looked at the Finance Bill more carefully. They would then have found that we have a large list of industries which would not be entitled to the benefit of the investmen allowance. All these industries which have been excluded—and they are 34—are industries which produce luxury goods or goods which are relatively low on the list of priorities. Thus the charge that I have no priorities is baseless. The truth is that while swearing by priorities, the previous Government acted arbitrarily in choosing various industries for the benefit of the investment allowance. Industries which were considered eligible for investment allowance by Shri Subramaniam cannot stand up to any rational scrutiny. Can Shri Subramaniam explain how despite his profesesd love for the public sector, vital industries in the public sector, such as mining and petroleum refining were denied the benefit of investment allowance? The fact that I have extended the benefit of the investment allowance to these vital industries which are almost entirely in the public sector is itself a refutation of Shri Subramaniam's charge that this extension is a concession to the private sector.

Shri Bedabrata Barua has referred to a report in the *Economic Times* of June 21 that the concession regarding the investment will give Rs. 213 crores to big industries. The hon. Member must be more careful about believing everything he sees in print, that report is misleading. The estimate in the report does not take into account that most of the industries included in the study were already eligible for the grant of investment allowance. Thus out of an aggregate investment of Rs. 389 crores in 900 companies, investment of 300 crores is in industries already eligible. The report also assumes that all these in-

dustries would get a deduction of 35 per cent. This is again wrong because there is no reason to believe that all the plant and machinery in Indian industry is based on know-how developed in Government laboratories, public sector undertakings and universities in India. Were such a situation to prevail, it would have been unnecessary to give an incentive to promote the use of know-how developed in India. Lastly, the investment allowance would be available only if the industrial units concerned make a profit and not otherwise. For all these reasons, it would be difficult to estimate the loss in revenue. I would, however, not mind the loss in revenue because of the benefit the measure confers on the economy as a whole by encouraging investment.

Shri Subramaniam has also criticised me for grant of an investment allowance at the enhanced rate of 35 per cent to industries using technical know-how developed in our laboratories and universities. I had hoped that this proposal would have delighted every Indian and Shri Subramaniam is also an Indian who genuinely believes in technological self-reliance. Yet, Shri Subramaniam has failed to recognise that science and technology cannot be developed adequately if the fruits of technological progress cannot be readily utilised for productive activtiy. All that I have done is to give Indian entrepreneurs an incentive to use indigenous technology rather than imported technology wherever such a choice exists. Shri Subramaniam's charge that this is a loophole to help big business is baseless. The benefits under the scheme will be limited to cases approved by the Department of Science and Technology and in any case the benefits would go to technology developed in our national laboratories and in our universities and not in the private sector. There is no likelihood of this concession being abused.

The former Finance Minister has raised the bogey of buying up losses and of concentration of economic power when commenting upon the concessions proposed when a sick unit merges with the healthy one. He is perhaps unaware of the safeguards incorporated in the Finance Bill itself. The concessions will be available only on the recommendations of the specified authority and it will have to be established to the satisfaction of the Central Government that the amalgamation is in the public interest. Also, the Central Government may lay down necessary conditions to ensure that the concession is restricted to amalgamations which would facilitate the rehabilitation or the revival of the sick unit. It is our view that this alternative is by far to be preferred to the take over of the sick units by the Government.

I need only mention that the National Textile Corporation has suffered a loss of over Rs. 117 crores during the period 1974-75 to 1976-77 and is likely to suffer a further loss of about Rs. 30 crores in the current financial year.

Shri Subramaniam has probably forgotten that the former Government with his full concurrence had approved of such a measure. Let my friends opposite appreciate that I am always ready to consider a sound proposition wherever it comes from and whatever its origin so long as it is in the public interest.

Some hon. Members also suggested that the proposed new concessions for small scale industries set up in rural areas provide a loophole for tax avoidance by clever businessmen. This Section is, in fact, modelled on the lines of a similar provision for giving concession to industries set up in backward areas. The Finance Bill clearly precludes the grant of concession in cases where the new business is formed by the splitting up or

[Shri H. M. Patel]

the reconstruction of the business already in existence or by transfer of existing plant and machinery. There are safeguards against other collusive transactions as well. The risk is negligible, if any, and having regard to the fact that the task of rural development is so vast and gigantic, we shall not hesitate from taking reasonable risks.

Shri Subramaniam has criticised the proposal to allow the concession to units which commence manufacturing operations after the 30th June, 1977 on the ground that the investment decisions have already been taken and, therefore, the concession was undeserved. I do not see any merit in this criticism. According to my way of thinking, an entrepreneur who has already taken an investment decision for setting up a small-scale industrial undertaking in a rural area deserves credit for having done so and should not be denied this legitimate concession. It is incumbent on us to specify a date and, if the concession is to achieve its objective, it has to be a near enough date.

It has been suggested that the innocuous provision for encouraging companies to involve themselves in the work of rural welfare and uplift is yet another loophole for avoiding taxes. Why do people not take the trouble of going through the papers carefully before criticising? I thought I had made it amply clear that the deduction will be allowed only if the expenditure is incurred on specified proposals of rural development approved by the prescribed authority and this prescribed authority will be of an adequately high level.

We cannot prevent people with jaundiced eyes who are seeing nothing but jaundice. (*Interruptions*). I am glad that this jaundice epidemic helps you to laugh.

Honourable Members and Shri Subramaniam in particular have made the point that the concession given to powerlooms would benefit the big owners as the small powerloom owners are in reality the *benamidars* of big industrialists. It is suggested that the incentive given to powerlooms will hit the handloom industry. These apprehensions are entirely without substance and proceed from a mis-conception of my tax proposals. Under the tax structure we inherited, powerlooms paid a compounded levy which varied from Rs. 50 per year to Rs. 250 per year depending upon the number of powerlooms installed. I may add that there are many unauthorised powerlooms which have not been licensed by the Commerce Ministry and which may well be outside the tax net. Indeed, the differential rate of duty has encouraged the fragmentation of larger units into smaller units to take advantage of the lower rates of duty available for units having 4 looms or less. Further, the big industrialists having *benami* owners were the biggest beneficiaries, because with their resources they worked the powerlooms to maximum capacity and with the duty remaining constant irrespective of the quantity of cloth produced they paid very little duty per metre of cloth.

To minimise evasion, to reduce the administrative burden, to distribute the tax incidence equitably and to ensure particularly that the big owners do not get away lightly, I have shifted this levy to the yarn used by the powerlooms. The duty will be collected at the stage when the yarn is cleared from spinning mills. Earlier a duty of Rs. 2.5 crores was being collected as compounded levy from the powerlooms and a further duty of Rs. 0.75 crores was being collected at compounded rates from hand-processors of powerloom cloth, making a total of Rs. 3.25 crores. As against this, an extra duty of Rs. 3.5 crores will be collected on the yarn used by the powerlooms under the scheme proposed by me. Thus by shifting the duty

in this manner I have safeguarded the revenue, have ensured that no power-loom escapes the tax net and at the same time the new situation in no way affects the competitive strength of the handlooms. The suggestion that the new arrangement will affect the position of hadlooms adversely is totally unfounded. It is indeed an attempt to confuse the issue and to minimise the measures we have deliberately taken to improve the lot of handlooms. It is to them and not to the powerlooms and the mills that I have given duty concessions. As I explained in my Budget speech, handlooms will get duty relief for the first time in respect of cotton yarn in cross reel hanks and again for the first time in respect of viscose spun yarn in banks. Quite clearly, therefore, my proposals will benefit the handlooms.

Many Members have made the point that the excise duty on biris should not be increased as biris are consumed by the common people for whom it is "absolutely essential." I am afraid, this I do not agree that biris are an absolutely essential item for the common people. It is an optional item of consumption and is injurious to health. If any one choses to smoke biris, I do not think he should mind paying one paisa extra on ten biris which is all that my proposal entails. Biri manufacturers and the wholesalers and retailers in biri trade should see to it that the increase in the price of biris beyond one paisa for ten biris does not take place.

SHRI C. M. STEPHEN (Idukki): Let them take an oath.

SHRI H. M. PATEL: You have deep faith in taking oaths and breaking oaths. I do not think I need comment on that.

Several Members have desired that the proposed excise duty on hand tool should be withdrawn. Clearances upto Rs. 1 lakh in the case of small scale manufacturers are directly exempted. I shall consider the possibility of extending the scope of the exemption so as to ensure that genuine small hand-tool manufacturers do not suffer.

Some Members have suggested that steps should be taken to increase the indigenous production of watches rather than import them. Members are evidently not aware of the fact that the Government has already embarked upon a programme for increasing indigenous production of watches to about three times the existing production within a year. Among others, one of the steps proposed for achieving this objective is reduction of import duty on watch components that have to be imported from 120 per cent to 50 per cent. We have, nevertheless, to take steps to see that the balance of the demand even after increasing the indigenous production is met, and it is much better to do so by importing watches through Hindustan Machine Tools and realising the import duty thereon than by leaving it all to the smugglers. (*Interruptions*) No matter how effective the preventive machinery in respect of smuggling may be, smugglers manage to have better ability to do so. There are several ways in which you can combat smuggling, it is not only through preventive machinery but also through import and other methods; even arranging the difference between the internal price and the external price, anyway I will not go into it at the moment....

AN HON. MEMBER: There has been change of heart in them, they have taken oath.

SHRI H. M. PATEL: Members have pointed out that, though the Janata Party manifesto had suggested a replacement of the sales tax by excise duty, nothing has been proposed in this budget. Howsoever desirable this objective may be, it is a delicate matter because sales-taxes are a State subject and have become, over the years, the main prop of their revenues. Any scheme for change has to be worked out in consultation with the States in

[Shri H. M. Patel]

such a way that the States will not only get the same revenue as they are getting at present but will also be assured of an adequately increasing amount of revenue. Any change from sales-taxes to excise duties cannot take place without their consent. It is my intention to hold such discussions with the State Governments and persuade them to accept a change on some such lines.

Members have referred to the need for adequate agricultural credit on sound lines for the uplift of the rural economy. The overall supply of credit has been increasing continuously. In spite of whatever progress that has been made so far institutional credit now meets only a little more than a third of the credit requirements of the agricultural sector.

Government attaches high priority to the adequate availability of agricultural credit and it is our intention that there should not be any slackening in the pace of expansion of bank credit to the agricultural sector. But the emphasis would be on reaching out to the truly weaker sections. Rural banks were established because it was realised that the credit needs of the weaker sections were not being met. But experience has shown that even they are not fulfilling this role adequately. Therefore, the functioning of these banks needs to be evaluated with a view to determining their precise role in the credt structure. I can assure the House that we will try our best to ensure that the credit needs of the rural sector are adequately met.

Shri Narasimha Rao referred to the desirability of having a crop insurance system. I am glad to inform him that this matter is under consideration of the General Insurance Corporation in consultation with the Ministry of Agriculture and the State Governments. They are considering the institution of an indemnity scheme in certain areas for small farmers for damage due to floods, cyclones, hailstorms etc. This is still in the discussion stage and no final scheme has as yet emerged, but we do attach considerable importance to this matter.

In conclusion, I would like to emphasise that this budget represents a sincere and genuine effort to redirect the country's economy in line with the priorities laid down in the Janata Party's election manifesto. Rural development constitutes a core element of our development strategy. I have, therefore, made an effort to enhance the provisions for important rural development programmes such as irrigation, supply of pure drinking water, rural roads and improvement of rural infrastructure as a whole. My proposals are designed both to strengthen the competitive position of such vital rural industries as handlooms and also attract new industries to the rural areas. Our goal is to work out an integerated programme for all-round improvement in the quality of rural life, laying special emphasis on the welfare of Harijans, Adivasis, small and marginal farmers. Admitledly, the task that we have set for ourselves cannot be accomplished in a single budget. As such, this budget must be seen as first step forward in our Government's quest to work, with dedication and speed, for a progressive, just and a humane society.

16.33 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

PROCLAMATIONS REVOKING PRESIDENT'S RULE IN UTTAR PRADESH ANL MADHYA PRADESH

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy each of the following Proclamations (Hindi and English ver-

sions) under Article 356(3) of the Constitution:—

(1) Proclamation dated the 23rd June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 396(E) in Gazette of India dated the 23rd June, 1977.

(2) Proclamation dated the 23rd June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Madhya Pradesh, published in Notification No. G. S. R. 397(E) in Gazette of India dated the 23rd June, 1977.

[*Placed in library. See* No. LT-487A/77]

16.34 hrs.

PAYMENT OF WAGES (AMENDMENT) BILL—*contd.*

THE MINISTER OF PARLAIMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That the Bill further to amend the payment of Wages Act, 1936, be taken into consideration".

The Bill is a simple Bill to enable the introduction of an insurance scheme for Central Government servants. The third Pay Commission had recommended the introduction of an insurance scheme for Central Government servants, which, on a monthly contribution of Rs. 5/-, would provide a cover of Rs. 5,000/- on death while in service to the family of the deceased Government servant, and return of the actual amount contributed by him without addition of any interest in case of superannuation or demission of office for any reason. The Scheme as recommended by the Commission, was to be optional for the existing employees and compulsory for future employees.

This scheme was discussed with the representatives of the staff side in the National Council of the Joint Consultative Machinery in 1973. The staff side did not favour the scheme on the ground that it would cover only the risk of death during service and would not provide for any additional benefit on retirement. They wanted a scheme which would provide equal benefit both in case of death in service, as well as at the time of retirement. A modified scheme was, therefore, worked out and circulated to the staff side representatives. In a meeting held on the 18th December, 1975, the staff side accepted the modified scheme worked out by Government. Thus, Sir, the House will see that the scheme that is being introduced now has received the acceptance of the staff as well.

The Scheme is compulsory for all Central Government employees, both those who are now in service as well as those who join the service of the Central Government in the future. For purposes of contributions and entitlement to benefits, the employees are divided into three groups depending on their age at the time of entry into the scheme. Each group is covered in a separate stage in the Scheme.

A large number of Government servants employed in Government factories and railways come within the purview of the Payment of Wages Act, 1936. Deductions from the wages of the employees for contributions to the insurance scheme, the Government is introducing, cannot be made unless sub-section (2) of Section 7 is suitably amended. The Bill now before the House seeks to add a new clause (q) under sub-section 2 to permit the necessary deductions being made. Government have decided that the insurance scheme should be introduced with effect from 1st July, 1977. To make this possible, it is necessary to amend the Payment of Wages Act as proposed in the Bill

[Shri Ravindra Varma]

without any loss of time. I need not say that it is a very short, simple and non-controversial Bill. I have every hope that the House would itself be keen to pass the Bill so that the insurance scheme framed by Government to promote the welfare of their employees may go into operation without any difficulty, on the 1st of July itself. With these words, I commend the Bill for the acceptance of the House.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Payment of Wages Act, 1936 be taken into consideration."

SHRI VAYALAR RAVI (Chiravinkil): Mr. Speaker. Sir, as the hon. Minister has said, it is a very simple and non-controversial piece of legislation.

16.38 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

We fully support it because as I said, it is a good piece of legislation. This Bill is being introduced only to give effect to a measure which has already been agreed upon by the Central Government and the Central Government employees after due consulations. At an earlier stage, the employees had objected to the first scheme, as that did not benefit them much. Now the benefit was intended to be given only on death during service. Now, that the modified scheme has been accepted by both the sides, there is nothing much to be said about this. However, I would like to draw the attention of the hon. Minister to the Payment of Wages, Act, 1936 and certain definitions given therein, because different interpretations are being given by certain employers especially the public sector undertakings. In that Act, 'wages' have been clearly defined as:

"wages means all remuneration (whether by way of salary, allowances or otherwise) expressed in terms of money or capable of being so expressed which would, if the terms of employment, express or implied, were fulfilled, be payable to a person employed in respect of his empolyment or of work done in such employment".

It further says:

"But does not include:

(2) the value of any house accommodation." But I found that in some of the deductions made in the wages by the employers and even by public sector employers, they take into account the house rent allowance. Suppose the workers go on a strike and when they cut the wage, they include the house rent allowance also. But here that point has not been made clear and it needs a clarification. The anomaly arises where some of the industries provide quarters and some workers stay in the quarters while some may live outside drawing house rent allowance. But in the wage cut they take into account the house rent allowance and people who draw house rent allowance only are affected. This is an anomaly which is happening and some of the employees working in the same factory have to suffer a higher wage cut, I hope the hon. Minister will bring forward a more comprehensive legislation in favour of the wrokers. He has already stated that he is not agreeing with the ligislation of the previous government regarding the bonus law. He said, if I understood him correctly, during the last Labour Ministers' Conference he considered bonus as a deferred wage. If it is so, I would appeal to him to bring forward suitable legislation amending the bonus act.

Another aspect is that there is an attempt going on today—of course, it was there in the past also—that the employers and the industrialists do

not hestitate to take recourse to actions which harm the interest of workers. Lock-out and retrenchment, as usual in the past, are continuing. I am not blaming you. It is not a new phenomenon, it is a continuing phenomenon which all the industrialists try to resort to, to defeat any demands of the labour. Whenever the labour puts up a demand or whenever they want more wages, now it has become a usual practice with the employers to resort to lock-out which affects the right to work of the worker and affects his wages. I would like to point out what happened recently in Kerala. There was a strike in a factory for three months. A lock-out was declared by the management when the strike notice was issued. The labour put forward a few demands which were even accepted by the Labour Department. The Petroleum Ministry is suffering as they could not get the machinery from the factory. There was a lock-out So, this way the employer easily locks out and goes away but what is the fate of the workers? The right of the workers to work is thus defeated by closing down the factory. In the same way Mr. Dalmia the same industrialist closed down his Punalur Paper Mill—Mr. Stephen is the President of the wrokers' union there. So, at present there is no law in the country to-day to prevent such lock-outs and try to prosecute the industrialists who indulge in such things. I admit this has been the phenomenon for the last 30 years. So, I would appeal to the hon. Minister to look into this matter. This industrialist, Mr. Dalmia, is given all publicity in all English newspapers saying, 'I was assaulted in the presence of Ministers and Police'. Baseless charges were levelled on the workers and government. This is the way the employers resort to, to defeat the interests of workers. The hon. Minister said that he considered bonus as a deferred wage. In that spirit, I appeal to the Minister not only to bring forward legislation for workers getting more wages but also to prevent lock-outs by industrialists to defat the demand of workers.

With these words, I support the Bill.

श्रीमती अहिल्या पी० रांगनेकर (बम्बई उत्तर-मध्य) : उपाध्यक्ष महोदय, यह जो बिल लाया गया है, उस का मैं स्वागत करती हूं । बहुत दिनों से इम्पलाइज की यह मांग थी कि ऐसा बिल लाना चाहिए । इसलिए यह जो बिल लाया गया है, उस को सपोर्ट करने के लिए मैं खड़ी हुई हूं लेकिन एक बात मुझे यह कहनी है कि यह जो एमेंडमेंट आप पेमेन्ट आफ़ वेजेज एक्ट में लाए हैं, इस के अलावा और भी ऐमेंडमेंट्स इस एक्ट में करने चाहिए थे । अगर हम ऐसा नहीं करेंगे तो आज जो वर्कर्स को कठिनाइयां सहन करनी पड़ती हैं और जो पिछले 30 सालों से चालू हैं, वे चालू रहेंगी ।

उपाध्यक्ष महोदय, मैं एक बात बताना चाहती हूं कि पिछले दो सालों में किस तरीके से वर्कर्स की सेलरीज़ में से कम्पल्सरी डिडक्शन्स किये जाते थे । मैं आप को एक मिसाल विश्रामपुर कोलरीज़ की देना चाहती हूं । वहां के मालिकों ने मजदूरों की सेलरीज़ में से एक दिन का पगार काटा क्योंकि कवालियों का प्रोग्राम करना था और सेन्ट्रल गवर्नमेंट के कुछ बड़े लोग उस में आने वाले थे । इस तरह से एक साल में पांच दफ़ा वेजेज काटे गये । इस के अलावा यह भी कहा गया था कि प्रधान मंत्री के रिलीफ़ फंड में मजदूरों को पैसा देना चाहिए और इस के लिए वर्कर्स का एक दिन का पगार कटना चाहिए । इसलिए मेरा कहना यह है कि यह जो इस तरह का कारोबार चलाया हुआ है यह बन्द होना चाहिए ।

[श्रीमती अहिल्या पी० रांगनेकर]

इस के बाद मुझे यह कहना है कि विश्रामपुर कोलरीज की यूनियन का सेक्रेटरी श्री मोहित राम था । उस ने जब इस तरह के डिडक्शन्स के लिए अपील किया, तो उस को डिस्मिस कर दिया गया और इमर्जेन्सी के बाद भी सेक्रेटरी को काम पर नहीं लिया गया है क्योंकि वह कम्पलसरी वेज कट का विरोध कर रहा था । उस को काम पर लेना चाहिए और इस तरह के डिडक्शन्स को रोकने के लिए भी एक एमेंडमेंट इस एक्ट में होना चाहिए ।

अभी एक सदस्य ने कहा था कि महीने भर काम करते हुए वर्कर्स को वेजेज नहीं दी जाती हैं जैसा कि बम्बई में कोहनूर मिल्स में होता है । अगर मालिक लोग वेजेज नहीं देते हैं और उन के खिलाफ़ कोई कार्यवाही करनी पड़ती है, तो वह वर्कर को, ई डिविजुअल को, करनी पड़नी है और उस में सात-सात महीने और साल साल भर लग जाते हैं और वह कार्यवाही चलती ही रहती है । उस ने जितना काम किया होता है, उस का पगार भी उस को नहीं मिलता है और इस तरह से उस को बहुत परेशानी होती है । बगैर किसी अदालत में जाए हुए, वर्कर को पैसा मिलना चाहिए और इस की सुविधा एक्ट में होनी चाहिए । इस तरह से बहुत से लूपहोल्स अभी भी एक्ट में हैं । मालिक उन को पैसा नहीं देते हैं और उन के ऊपर कार्यवाही भी नहीं हो सकती है । अभी आप को मालूम ही है कि दिल्ली में इन्डियन एक्सप्रेस का सवाल चल रहा है । वहां के मालिक वेज बोर्ड ने जो वर्कर्स को देने के लिए कहा है और गवर्नमेंट ने भी इन्टरिम रिलीफ़ की बात कही है, नहीं देते हैं । वे वर्किंग जरनलिस्ट्स और नान-जरनलिस्ट्स को इन्टरिम रिलीफ़ नहीं देना चाहते हैं । इसलिए लाक-आउट कर दिया है । अगर कोई मालिक पैसा नहीं देता है और पेमेन्ट आफ़ वेजेज एक्ट में उन पर कार्यवाही होती है और उन के ऊपर कोई केस चलता है, तो खाली 200 रुपये फाइन हो जाता है । पगार देने के बजाए, मालिक 200 रुपये फाइन देना पसन्द करता है । मेरा सुझाव यह है कि मालिकों पर कड़ी कार्यवाही करने के लिए कानून में और तब्दीलियां होनी चाहिए । अगर तब्दीलियां नहीं होती हैं, तो जो भी फायदा आप मजदूरों को देना चाहते हैं, वे उस को नहीं पा सकेंगे । जो कुछ मैं ने कहा है, उस को मद्देनजर रखते हुए लेबर मिनिस्टर साहब कानून में और एमेंडमेंट्स लाएं, यही मेरी उन से विनती है ।

*SHRI K. RAMAMURTHY: (Dharmapuri): Mr. Deputy Speaker, Sir, in the background of his morning's debate during the Question Hour, I am constrained, to maintain my self-respect, to speak in Tamil.

I welcome the Payment of Wages (Amendment) Bill. It is not because that the Payment of Wages Act was enacted in 1936, before my birth, that I am making certain statements, but because of lapses which I find in the implementation of the provisions of this Act which have motivated me to participate in this discussion. The parent Act has also been amended several times to meet the needs of the time. With a view to ensuring that the labour is not denied of its legitimate dues, this Act has been amended on more than one occasion. Yet all these amendments have proved futile in the matter of achieving the declared objectives of this Act. I am not guided by any political considerations in raising certain issues. As a trade union leader, I find that the labour can only go to the Court under the provisions of this Act to get its dues which are denied

*The original speech was delivered in Tamil.

strict rules and regulations must be formulated under this Act and they must be implemented ruthlessly. Even under the ESIC Act, the managements do not discharge their responsibility of depositing their share. Lakhs and lakhs of rupees are in arrears from their side. The Regional Commissioner of ESIC in Tamil Nadu is aware of the lapses on the part of one Anglo-French Mill in Pondicherry in the matter of depositing lakhs of rupees under the ESI Act; yet, no action has been taken against this Mill for this lapse, even after these lapses were pointed out by the ESIC Employees Unions. There are many loopholes and deficiencies in the Labour laws of the country and that is why in the implementation the Government seems to be handicapped greatly.

As has been pointed out by the hon. Member, Shri Ravi, there is inordinate delay in the matter of getting the dues from the management and the labour might pass away in some cases even before the cases are finalised. In Salem district of Tamil Nadu, during Emergency the South India Glass Factory, Salem was closed and at that time 4 months of wages were in arrears for the workers. So far it has not been paid to the workers. Neither the State Government nor the Central Government has taken any steps to come to the rescue of the unemployed labour in the matter of getting their arrears of wages and to take measures for their employment. In the capital city, the Indian Express, which is a premier newspaper in the country, is remaining closed. What steps have the Government taken in this matter? Is it because that the owners of Indian Express during the recent Elections came to the help of Janata Party in collecting money that the Janata Government is a silent spectator of the pitiable plight of the workers employed in the Indian Express? The problems of labour cannot be looked at from political partisanship view. This is the vital problem for the country. Our policy is to have one union for one industry. We from the Indian National Trade Union Congress has also accepted it. In accordance with this Act, now there is no provision for deduction from the salary of the workers for their Union subscription and I want that deduction for Union subscription must find place in the provision of authorised deduction in this Payment of Wages Act of 1936.

In the matter of punishment for the erring management, especially when the management denies the wages to the workers, the Government must not rest content with levying a penalty of just Rs. 200. After doing hard labour for 8 hours the worker gets his wage. If that wage is denied to him, then naturally he is cheated by the management. Such a cheating on the part of management should be taken cognizance of under Section 420 of Cr. P. C. and the management must be sent to the jail. Such a drastic step alone will act as a deterrent for other erring managements.

There are many such labour laws which require amendments. They were enacted under the then existing circumstances. Now the circumstances have changed. I am sure that the hon. Labour Minister will look into this and do the needful. For example, I will refer to the Lime-stone and Dolomite Labour Welfare Fund, which is meant for the welfare of mine workers. The cement factory worker is also covered under this Fund; the cement workers are eligible to enjoy the benefit from this fund. According to the rules, the workers getting less than Rs. 500 are eligible to avail of the benefits from this fund. I can say with pride that due to the untiring efforts of the then Labour Minister, Shri Raghunatha Reddy, today the cement factory and mines worker is getting more than Rs. 500 a month.

[Shri K. Ramamurthy]

But, according to the rules, he is denied the benefit from this fund for the simple reason that his wages are more than Rs. 500. While we have amended the Payment of Wages Act of 1936 and the ESIC Act to give relief to the workers who are getting more than Rs. 500 per month why the Government so far had not taken any steps to amend the Lime stone and Dolomites Welfare Fund Rules? The Labour Minister should look into such things and take remedial measures to remove the deficiencies and drawbacks in the existing labour welfare laws.

After the Emergency, many industries have declared lock-outs. Many lay-offs have also taken place in the country. Many industries are also engaged in retrenchment. The primary objective of Janata Party Government should be to increase the production and for that the labour-management relation is the key factory. This issue cannot brook any political bravadoes. It must be looked into with a sympathetic approach towards labour whose major contribution to production cannot be questioned by anyone.

With these words, I welcome this Bill.

श्री हुकम चन्द कछवाय (उज्जैन) : इस विधेयक का मैं स्वागत करता हूं। वास्तव में इसको बहुत पहले आना चाहिये था। परन्तु पता नहीं पिछली सरकार इसे लाने में असमर्थ क्यों रही। अब ये लोग इसका समर्थन कर रहे हैं। बहुत दिनों के बाद ये सही रास्ते पर आए हैं और इसके लिए मैं इनको बधाई देता हूं।

इस विधेयक में कहा गया है कि यह केन्द्रीय सरकार के ही कर्मचारियों पर लागू होगा। क्या राज्य सरकारों के कर्मचारियों को आप अपना नहीं मानते ? यह सब पर लागू होना चाहिये ऐसी मेरी आप से बिनती है। इस विधेयक का लाभ सभी लोग लें इस बात से कोई इन्कार नहीं कर सकता हैं। मैं चाहता हूं कि आप इसकी व्यवस्था करें।

आज देश में अनेक उद्योगों के अन्दर हड़तालें कराई जा रही हैं। कुछ स्थानों पर तालाबन्दियां भी हो रही हैं। हो सकता है कि पछले चुनाव में हारने के बाद जो लोग पिछले 30 सालों से मालिकों की वकालत करते आ रहे थे, अब मजदूरों की वकालत करने लगे। इस के लिए मैं उन्हें बधाई देता हूं। बहुत दिनों में आप अच्छे रास्ते पर आये हैं। परन्तु एक बात निश्चित है कि वह इतनी जल्दी मजदूरों की वकालत ठीक से कर सकेंगे इस में सन्देह है क्योंकि अभी तक आदतें पड़ी हुई हैं मालिकों की वकालत करने की।

17.00 hrs.

उपाध्यक्ष महोदय, राजस्थान में कोटा में डी० सी० एम० फैक्ट्री में पिछले काफी दिनों से तालाबन्दी है, और मजदूरों की कुछ मांगों को मालिक ने मंजूर नहीं किया जिस की वजह से तालाबन्दी लागू है। काफी लोग हम से मिले हैं लेकिन तालाबन्दी खत्म हो इस ओर अभी तक कोई कदम नहीं उठाया गया है। मेरी मांग है कि आप वहां की व्यवस्था को अपने हाथ में ले कर कोटा डी० सी० एम० की तालाबन्दी समाप्त करें और मजदूरों को काम दें। इसी तरह से उज्जैन में टैक्सटाइल मिल 15 अप्रेल से बन्द पड़ी है। एक नए मालिक ने उस को खरीदा लेकिन बैंक उस को पैसा नहीं देना चाहता। आज वहां तीन हजार लोग बेकार पड़े हुए हैं। इस सम्बन्ध में श्रम मंत्री कोई कदम उठायेंगे। जब बैंक ने पैसा नहीं दिया तो यह बात चली कि राज्य सरकार इस को अपने हाथ में ले। राज्य सरकार ने केन्द्रीय सरकार को लिखा, उस की जांच कमेटी बनायी जिस की रिपोर्ट अभी तक नहीं आयी और तीन हजार लोग बेकार पड़े हुए हैं जिस से असन्तोष

फैला हुआ है । कुछ जगहों पर लाक आउट मालिकों द्वारा किया जाता है, लेकिन कुछ जगह हारे हुए लोगों की तरफ से, सी० पी० आई० की तरफ से सांठ गांठ कर के हड़ताल करायी जाती है जिस में राजनीतिक उद्देश्य होता है । अगर मजदूरों की उचित मांग है तो जरूर उस को उठाना चाहिए, लेकिन जहां केवल राजनीतिक उद्देश्य से, राजनीतिक लाभ लेने के लिए हड़तालें कराई जा रही हैं उस में हमारे सामने बैठने वाले साथी सफल होने वाले नहीं हैं । आप तो देश का उत्पादन घटाना चाहते हैं, नई सरकार चले नहीं, इसे संकट में डालना चाहते हैं । परन्तु इस में आप को सफलता नहीं मिलेगी ।

बोनस के बारे में अनेकों बार कहा गया कि सरकारी कर्मचारियों को बोनस मिलना चाहिये चाहे वह रेलवे के हों, डाक तार विभाग के हों या और किसी विभाग के हों । सरकार के छोटे और बड़े उद्योग हों या राज्य सरकारों के उद्योग हों, सब जगह बोनस मिलना चाहिए, ऐसी मेरी मांग है । श्रम मंत्री भी इस पर गम्भीरता से विचार करें । पिछली सरकार ने जो बोनस समाप्त कर दिया था उस के बारे में देश के अन्दर चुनाव के समय हम से पूछा जाता था कि जो हमारा बोनस छीन लिया गया था क्या नई जनता सरकार वह बोनस हमें पुनः देगी ? हम ने उनको वचन दिया है कि हम बोनस जरूर दिलायेंगे । मैं मंत्री जी से कहूंगा कि अपना जवाब देते समय वह बोनस का उल्लेख करें । जिस से लोगों को बोनस पुनः वापस मिले ।

आपने अनिवार्य बचत को काटना रोक दिया जिस का सब ने स्वागत किया । परन्तु यह पैसा उन्हें मिलना चाहिए । 1500 करोड़ रु० एकदम बाजार में आयेगा तो चीजों के दाम बढ़ेंगे जिस के लिये कांग्रेस वाले जनता पार्टी को बदनाम कर रहे हैं । लेकिन वास्तव में स्थिति और है । सारे करे हुए पाप इन के हैं जो जनता पार्टी की सरकार को भोगने पड़ रहे हैं । इसलिए यह पैसा एकदम न दें, परन्तु थोड़ा थोड़ा दें ताकि लोगों की आवश्यकता पूरी हो सके । इसलिए मेरा कहना है कि सी० डी० एस० का पैसा जो जमा है उसे देना प्रारम्भ करें ।

लोग यह अपेक्षाएं रखते हैं कि नई सरकार आई है, हमारी अपेक्षाएं जल्दी पूरी हों, सफलता मिले । परन्तु मैं इस बात को मानता हूं कि यह कभी नहीं होता कि इसी महीने शादी हुई हो और अगले महीने लड़का हो जाये । मंत्री जी को ऐसे पग जरूर उठाने चाहियें जिससे मजदूरों को लगने लग जाये कि सरकार उनके हितों में कुछ काम कर रही है, कुछ कदम उठायें हैं । मजदूर तत्काल लाभ चाहता है, इसलिए उन्हें प्रभावित करने के लिए, लाभ पहुंचाने के लिए अनिवार्य बचत में से तत्काल पैसा देना प्रारम्भ करें । पिछली सरकार ने वचन दिया था कि जून में एक किस्त वापिस देंगे, वह नहीं दिया गया है, उसको आप देखें । बोनस की घोषणा तत्काल करें ।

आपने कहा था कि जनता पार्टी की श्रम नीति की घोषणा हम करेंगे, सारे देश के लोग आज उस श्रम नीति का इन्तजार कर रहे हैं । मैं चाहूंगा कि यह घोषणा शीघ्र होनी चाहिए, इससे जो ट्रेड यूनियनें काम कर रही हैं, वह ठीक से काम कर सकेंगी ।

मजदूरों के बहुत से केस विलम्ब में चलते रहते हैं, उनका निर्णय नहीं होता । इन्दौर का जो टैक्सटाइल का मिल है वहां 3 हजार कर्मचारी बेकार हुए, उसके मिल मालिक को कोई सजा नहीं दी गई । उसके खिलाफ कोई कदम नहीं उठाया गया । वहां का लेबर अफसर और लेबर कमिश्नर उनके फेवर में रहता है, मिल मालिक की तरफ उसका झुकाव होता है । इसलिए निवेदन है कि जो

[श्री हुकम चन्द कछवाय]

वहां बेकार हो रहे हैं, उन मजदूरों की तरफ ध्यान दें और मिल-मालिक के खिलाफ कार्यवाही प्रारम्भ करें ।

SHRI K. A. RAJAN (Trichur): Mr. Speaker, Sir I stand to support this timely amendment brought forward by the hon. Minister. Of course, as he has stated, he taken the consensus of the employees also regarding this amendment. Sir, this Insurance Scheme is beneficial to the employees of the Central Government. Why not it be extended to the employees as a whole so that this Act can cover the whole employees? But my anxiety is though this act originated in 1936, if you go through the history of this Legislation, you will find that every year the amendments are being brought out, of course, it is because of various developments that are taking place-yet this act has so many loopholes. To plug these loopoles, I would request the Hon'ble Minister to have a comprehensive view of the legislation, instead of bringing forward amend ments off and on. This would be in the best interests of the workers. Now, a major question which affects our State is: with whatever good intentions we bring forward this legislation, the unfortunate position is regarding the implementation of the provisions of this legislation and the machinery connected with it. If you go through the experiences of the trade union movements, especially in an unorganised industry, you will find that these particular provision of this Act is not at all adequate. Even the machinery to go through the various provisions of this Act is not at all adequate. So, I want to impress upon the hon. Minister that whatever legislation, though with good intentions, is being brought, unless remedial measures are taken and adequate provisions are incorporated in the legislation in order to implement the same, it will of no use to workers.

I appreciate the anxiety of the hon. Minister; I appraciate the intention of the hon. Minister in bringing forward this amendment to protect the interest of the workers, as was stated by him. I am surprised that he is not so much anxious the bonus amendment Bill. I am saying this bacause it is going to be a major issue in two or three states; the bonus period in Kerala and Tamilnadu also is coming in the next month and it is going to create problems for the government. It will be a difficult situation which will arise out of this issue in the state of Kerala. The Government of Kerala has already expressed its concern in this matter. I am surprised that the hon. Minister has not expressed his anxiety over this matter because this is a very vital issue.

I now come to the question of implementation. Take the example of closure and lockouts. The mandays lost in 1975-76 and 1976-77 due to lockouts are more than mandays lost due to strikes. Who is responsible for this? The workers should not be blamed or taken to task for this. Even now a notorious monopolist industrialist like Goenka has closed down his establishment and the workers are on the street. There is some protection in the provisions of the Industrial Disputes Act; yet so many closures are going on and lock outs are going on. Are they in conformity with the provisions of law? Laws passed with good intentions are not enough; they have to be implemented properly and people who violate the law, however big they may be, should be brought to book. Laws are there; they have been there for many years; unless they are properly implemented the laws are not going to do good to the workers. So, I request the hon. Minister to pay attention to this; otherwise the unrest among the workers will forward this amendment. I may be appearing to be repetitive; yet I request him to bring forward the bonus amendment as declared in the

janata party manifesto so that there may be industrial peace in the country.

श्री सौगत राय (बैरकपुर) : उपाध्यक्ष महोदय, श्रम मंत्री जो एमेंडिग बिल लाये हैं, मैं उसका समर्थन करता हूं और इस के लिए उन्हें बधाई देता हूं। यह कानून 1936 में बनाया गया था और इस में बहुत संशोधन किये गये हैं। मेरे जन्म से पहले यह कानून बनाया गया था और यह अभी भी चल रहा है, जब कि हम लोग ट्रेड यूनियन की गतिविधियों में भाग लेते हैं।

श्रम मंत्री से मेरी पहली अपील यह है कि हमारे सभी श्रम कानून बहुत पुराने हो गये हैं। ट्रेड यूनियन एक्ट 1926 में, इंडस्ट्रियल डिसपूट्स एक्ट 1948 में और पेमेंट आफ वेजिज एक्ट 1936 में बनाया गया था। श्रम मंत्री को यह प्रयास करना चाहिए कि इन कानूनों में पूरी तरह सुधार कर के उन के स्थान पर नये कानून लाये जायें।

यह जो संशोधन लाया गया है, यह केवल केन्द्रीय सरकार के कर्मचारियों के लिए लाया गया है। क्या राज्य सरकार के जो कर्मचारी हैं और जो निजी उद्योगों में काम करते हैं उन के लिए यह नहीं लागू किया जा सकता? हम इस अमेंडमेंट का समर्थन करते हैं और हम ने बराबर यह कहा है, पहले दिन से जब में हम प्रतिपक्ष में बैठे तब से हम ने यह कहा है कि मजदूरों की भलाई के लिए, गरीब जनता की भलाई के लिए आप जो कुछ करेंगे उस में हम आप का समर्थन करेंगे और गरीब जनता के खिलाफ जो कुछ करेंगे उस का विरोध करेंगे। इसलिए आप जब मी डी एस चालू रखने का विधेयक लाए थे तो हम ने उस का विरोध किया था, कारपोरेट सेक्टर को कंसेशन दिया बजट में तो हम ने उसका विरोध किया। बोनस का एक्ट लाकर 8.33 प्रतिशत बोनस मजदूरों को देंगे तो अवश्य हम उसका समर्थन करेंगे और हम आप को इसी तरह बधाई देंगे। मैं यह कहना चाहता हूं कि यह 8.33 प्रतिशत बोनस कांग्रेस सरकार ने ही चालू किया था और मैं यह मानने के लिए तैयार हूं कि आपातकालीन स्थिति जब लागू थी तो मजदूरों पर काफी जुल्म हुए। मैं बैरकपुर क्षेत्र से चुन कर आया हूं। वहां 6 जूट मिलें अभी तक बन्द हैं और तीस हजार मजदूरों को अभी तक तलब नहीं मिल पा रही है। यह पेमेंट आफ वेजेज ऐक्ट काम में नहीं आ रहा है। मैंने मोहन धारिया जी को पांच पत्र लिखे लेकिन अभी तक मिलों को खोलने का कोई इंतजाम नहीं किया गया। मोहन धारिया जी ने एनाउंस किया था कि दो जूट मिलों को वे अपने हाथ में ले रहेहैं। लेकिन वह मिलें अभी तक खुलीं नहीं और मजदूरों को तनख्वाह मिलनी बन्द हैं।

जनता सरकार आने के बन्द सारे देश में लाक आउट, ले आफ, क्लोजर और रिट्रैंचमेंट बढ़ गया। मैं नहीं जानता कि जो मालिक हैं वे जनता सरकार को अपना बहुत दोस्त समझते हैं इसलिए नये तौर पर उन्होंने ये चीजें चालू की हैं या कोई और बात है लेकिन मैं इतना जरूर जानता हूं कि रामनाथ गोयनका जो जनता सरकार के बहुत बड़े समर्थक हैं उन्होंने इंडियन एक्सप्रेस में लाक आउट कर दिया है। यही नहीं आज सारे मुल्क के अन्दर मजदूर क्षेत्र में एक नयी अशांति पैदा हो रही है और उस को दूर करने के लिए अभी तक केन्द्रीय सरकार ने हाथ नहीं उठाया। केन्द्रीय सरकार ने अभी तक उस में इंटरवीन नहीं किया। मैं श्रम मंत्री में कहना चाहता हूं कि यह समय है जब सब लोग आप को सहयोग

[श्री सौगत राय]

देने के लिए तैयार हैं, इंडस्ट्रियल पीस के लिए आप की मदद करने को तैयार हैं। तो आप सब लोगों से मिल कर किस तरह से मजदूर क्षेत्र में शांति लायी जा जाए उसके लिए कोशिश कीजिए।

जब एमर्जेंसी लागू थी, मैं मानता हूं कि उस समय मजदूरों के खिलाफ बहुत कदम उठाए गए थे। मजदूर हमारे खिलाफ थे, इसलिए हम हार गए और आप लोग जीत कर आए। लेकिन एमर्जेंसी में मजदूरों की भलाई के लिए भी कई कानून लागू किए गए थे। इंडस्ट्रियल डिस्प्यूट्स अमेंडमेंट ऐक्ट लागू हुआ था। रिट्रेंचमेंट, क्लोजर और ले आफ के ऊपर एक नया कानून चालू किया गया था कि बिना सरकार की अनुमति के कोई मालिक ले आफ या रिट्रेंचमेंट नहीं कर सकता है। यह हमारी सरकार ने किया था। मैं रवीन्द्र वर्मा जी से कहना चाहता हूं कि आप क्यों नहीं ऐसा कानून लागू करते कि लाक आउट करने से पहले मालिक को सरकार से परमिशन लेनी पड़ेगी? मालिक को जो यह यूनिलेटरल राइट है जिस को मिसयूज कर के मजदूरों पर वे दबाव डालते हैं यह राइट उन के हाथ से लिया जाय इस के लिए कानून आप क्यों नहीं लाते?

यह बिल एक संगठित क्षेत्र के श्रमिकों के लिए है खासकर केन्द्रीय सरकार के कर्मचारियों के लिए आप इसे लाए हैं। लेकिन असंगठित क्षेत्र में पेमेंट आफ वेजेज ऐक्ट लागू नहीं है। जो कृषि मजदूर है उस के लिए कोई कानून चालू नहीं किया गया है। हमारी सरकार जब थी तो हम ने मिनिमम वेजेज ऐग्रीकल्चरल लेबर के लिए चालू किया था। लेकिन उस का इम्प्लीमेंटेशन हर स्टेट में नहीं हो रहा है। इस समय जब पेमेंट आफ वेजेज ऐक्ट का अमेंडमेंट कर रहे हैं तो मैं श्रम मंत्री से कहूंगा कि एक दो छोटा अमेंडमेंट न ला कर पूरे मजदूर क्षेत्र में जो हलचल और अशांति मची हुई है उस को दूर करने के लिए उपाय सोचें और उस के लिए सदन के दूसरे सदस्यों के साथ बैठ कर विचार करें जिसमें एक नया कानून ऐसा लाया जा सके जिससे मालिकों को मजदूरों पर दबाव डालने का मौका न मिले और मजदूरों को एक नयी दिशा मिले जिससे मजदूर आगे बढ़ सकें। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्री युवराज (कटिहार): उपाध्यक्ष जी, श्रम मंत्री जी जो बिल लाये हैं मैं उसका स्वागत करता हूं। लेकिन मैं उन का ध्यान बिहार के श्रमिकों की स्थिति के सम्बन्ध में भी आकृष्ट करना चाहूंगा।

आर० बी० एच० एम० जूट मिल्स प्रा० लि०, कटिहार, लगभग डेढ़ वर्ष से बन्द है। उस मिल की आर्थिक स्थिति की खराबी और प्रबंधकीय कुव्यवस्थाओं के चलते बन्द हो जाने के कारण लगभग 3500 मजदूर डेढ़ वर्ष से परेशान हैं, भूखे मर रहे हैं और नतीजा यह हो गया है कि कटिहार में, जो नार्दन-पार्ट-आफ-इंडिया का गेट-वे कहा जा सकता है, मजदूरों की हालत काफी दयनीय हो गयी है, ला एण्ड आर्डर की समस्या भी वहां पैदा हो गई है।

यह मिल 14-4-1976 को बन्द हुई, फिर राज्य सरकार के दबाव के चलते यह कारखाना 18-10-1976 को पुनः चालू हुआ, लेकिन 24-12-1976 को पुनः बन्द हो गया। यह बात भी उल्लेखनीय है कि यह कारखाना बिहार के आर्थिक दृष्टि से पिछड़े हुए क्षेत्र कटिहार में स्थित है। प्रबन्धकों के पास मजदूरों का वेतन का लाखों

रुपया बकाया है, जिस का भुगतान नहीं हो पाया है। राज्य सरकार के श्रम विभाग ने अक्तूबर, 1976 तक के लिए, 70,17,881 रुपये के बकाया के भुगतान की वसूली के लिए मुकदमा दर्ज किया, लेकिन वह भी खटाई में पड़ा हुआ है। वेतन के अतिरिक्त अनिवार्य योजना के अधीन 66,24,000 रुपये, कर्मचारी भविष्य निधि अंशदान के रूप में मार्च, 1976 तक का 34.46 लाख रुपये एवं कर्मचारी राज्य बीमा अंशदान के 26,27,209 रुपये का भुगतान नहीं हो पाया है। एक ओर तो मिल मालिक के पास मजदूरों के लाखों रुपये बकाया पड़े हुए हैं और दूसरी ओर मिल में बन्दी हो जाने के कारण हजारों मजदूर आज भुखमरी के कगार पर खड़े हैं।

वित्तीय संस्थानों से आर्थिक सहायता दिला कर मिल को चालू करने का प्रयास भी विफल रहा है। यह भी उल्लेखनीय है कि इस मिल-मालिक ने अपना लेखा भी तैयार नहीं किया है, उन्होंने अपनी बैलेंस-शीट भी दाखिल नहीं की है, लेकिन उस समय की सरकार की ओर से उस के खिलाफ़ कोई कार्यवाही नहीं की गई। राज्य सरकार ने सेन्ट्रल बैंक तथा स्टेट बैंक से भी वित्तीय सहायता देने का अनुरोध किया था, परन्तु मैनेजमेंट की प्रबन्ध कुव्यवस्था के चलते कोई भी बैंक उस को रुपया देगा, इसके मायने यह होंगे कि बैंक का रुपया डूब जाएगा। मिल को मौड्रनाईज़ करने का काम, उस के आधुनिकीकरण का काम और मजदूरों का बकाया रुपया, जिस का भुगतान नहीं किया गया, इन बातों की ओर कोई ध्यान नहीं दिया गया।

1971 में इस मिल की स्थिति के अध्ययन के लिए इण्डस्ट्रीयल डैवेलपमेंन्ट रेगुलेशन एक्ट की धारा 14 के अधीन अध्ययन करने का प्रयास किया गया, लेकिन उस के विरुद्ध मिल-मालिकों ने उच्च न्यायालय में मुकदमा दायर कर छानबीन के लिए गठित होने वाली कमेटी को अप्रभावी बना दिया। वित्तीय दिक्कतों के चलते राज्य सरकार ने मिल के प्रबन्ध को अपने हाथ में लेने से लाचारी जाहिर की है।

मैं आप का ध्यान इंडस्ट्रीयल डवेलपमेन्ट कमिश्नर—श्री एन० के० भारद्वाज के पत्र की ओर, जो उन्होंने सैक्रेटरी, मिनिस्ट्री आफ़ इण्डस्ट्रीज़ और सिविल सप्लाईज़ को लिखा था, दिलाना चाहता हूं। उन्होंने अपने पत्र सं० 7683 दिनांक 29 मार्च, 1976 में लिखा था —

"The Commissioner, Kosi Division has informed that due to closure of the factory about 3,000 workers have been affected. The law and order situation at Katihar has become tense and stoppage of production in the factory has created serious administrative problems. As a relief measure, the Regional Provident Fund Commissioner has sanctioned a sum of Rs. 30 only to each worker in order to enable him to go to his village. The Industries Minister of Bihar has requested Shri T.A. Pai, Minister, Department of Industry and

[श्री पुबराज]

Civil Supplies, Shri A.P. Sharma and Shri Pranab Mukherjee, State Ministers of the Central Government to request the Central Bank to help the company by giving financial assistance. High dues on account of sales tax and ESR Scheme, Provident Fund and gratuity are pending for clearance by this company and Labour Department of the State Government has filed cases for recovery of some of the dues. In this background it is considered absolutely necessary to take suitable measures immediately for running of this mill in order to prevent about 3000 workers from going out of employment and the loss of production and ultimate loss of revenue to the Central as well as to the State Government."

इस चिट्ठी के इस अंश को उद्धृत करते हुए, मैं यह निवेदन करना चाहूंगा कि कटिहार के आर० बी० एच० एम० जूट मिल्स प्रा० लि० को टेक-ओवर करने के लिए एक रिप्रेजेन्टेशन श्री मोहन धारिया को दिया गया था और मुझे यह आशा थी कि भारत सरकार इस की टेक-ओवर करेगी और या तो स्वयं इस को चलाएगी या किसी पार्टी को लीज पर दे कर इस की व्यवस्था करेगी। डेढ़ वर्ष बीत गये हैं लेकिन अभी तक कोई व्यवस्था नहीं की गई है। इस में केवल तीन, चार हजार मजदूरों के भीख मांगने का ही सवाल नहीं है बल्कि उन पर जो आश्रित हैं, उन का भी सवाल है। ऐसे हजारों लोग भूखे मर रहे हैं। बिहार में तीन जूट इंडस्ट्रीज हैं और उन में मेसर्स आर० बी० एच० एम० जूट मिल्स सब से बड़ी है जो कि लाखों रुपया सरकार को एक्साइज ड्यूटी के रूप में देती थी। इसलिए मैं लेबर मिनिस्टर साहब का ध्यान इस ओर आकर्षित करना चाहूंगा और यह कहना चाहूंगा कि आप ने अपने मेनीफेस्टो में यह वायदा किया है कि हम बेरोजगारों को काम देंगे लेकिन जिनकी रोजी थी और जो पचासों वर्ष से काम कर रहे थे, वे मजदूर आज भूखे मर रहे हैं और भीख मांगते फिरते हैं। उन के बच्चे आज दर दर की ठोकर खा रहे हैं। इसलिए सरकार को इस बारे में कुछ सोचना चाहिए और कोई ऐसा कदम उठाना चाहिए जिस से मिल चालू हो सके। आज वह चालू नहीं है। सरकार उस को इंडस्ट्रीज डेवलपमेंट ऐंड रेगुलेशन एक्ट की धारा 18 एए के अधीन टेक ओवर करे और टेक ओवर करने के बाद वह उस को चला सकती है।

यह बात भी ठीक है कि बंगाल के कई जूट मिल्स और कई टैक्सटाइल मिल्स जोकि सिक मिल कहे जा सकते हैं, आज बन्द हैं। मैं चाहता हूं कि उन मिलों को जरूर चलाया जाए। बिहार में एकमात्र इंडस्ट्री जो है वह जूट इंडस्ट्री है और वह बिहार की तीन करोड़ आबादी के बीच है। जूट वहां की नकद फसल है और जब वहां मिलों की हालत दयनीय है तो वहां के जो जूट ग्रोअर्स हैं और फार्मर्स हैं, वे स्फेक्टेड हो गए हैं। वे लोग कहां जायेंगे इसलिए इस का असर न केवल मजदूरों पर ही पड़ा है बल्कि उत्पादकों पर भी पड़ा है। मैं श्रम मंत्री जी से यह कहना चाहता हूं कि

वहां के मजदूरों की बड़ी दयनीय स्थिति है और बहुत ही विस्फोटक स्थिति हैं। इसलिए मंत्री मंडल में बैठ कर आप इस मसले पर विचार करें और मिलों को शीघ्र टेक-ओवर करें।

श्री हुकमदेव नारायण यादव (मधुबनी)। उपाध्यक्ष महोदय, मैं इस बिल पर ज्यादा नहीं कहना चाहता। मैं इस विधेयक पर बोलने के लिए इसलिए खड़ा हुआ हूं कि मजदूरों के सवाल पर जब कभी लोक सभा में कोई विधेयक वगैरह आते हैं तो जिस तरह से देश में सारी पूंजी निर्माण के कामों में शहरों में ही लगाई जाती है, उसी प्रकार से कारखाने के जो मजदूर शहरों में काम करते हैं, उन्हीं पर सब की दृष्टि रहती है। मेरा इस से कोई विरोध नहीं है लेकिन खेती में जो काम करने वाले हैं और जिन की संख्या सैंकड़े में 85 हैं, वे गांवों में रहते हैं, उन पर भी कुछ ध्यान जाना चाहिए। प्राथमिकता के आधार पर इन सवालों को सब से प्रथम लिया जाना चाहिए। क्योंकि उनसे लोगों के पेट का सवाल जुड़ा हुआ है। कारखानों में आराम की सामग्रियां बनती हैं, विलासिता की सामग्रियां बनती हैं। लेकिन जिससे पेट का ताल्लुक है वहां के लोगों की हालत दयनीय है। विपक्ष के लोग मजदूरों के सवाल पर आज बहुत बात करते हैं, विधेयक लाते हैं तो उसका समर्थन करते हैं। अरे अब पछताये होत क्या जब चिड़िया चुग गई खेत। अब तो आप पछता रहे हैं लेकिन तीस सालों में आप कुछ नहीं कर सके।

उपाध्यक्ष महोदय, मैं कहना चाहता हूं कि असली सवाल दृष्टि का है। यह लोक सभा है तो इसमें लोक के प्रति दृष्टि जानी चाहिए। गांव में खेती में लगे हुए जो मजदूर है उन का सवाल है। हम उन मजदूरों की रोजी बढ़ा देते हैं लेकिन उनके लिए बोनस का सवाल कहां है? यहां न्यूनतम मजदूरी विधेयक बना दिया गया, खेत में काम करने वाले मजदूर के लिए, लेकिन उनके लिए बोनस का सवाल कहां है। उनके लिए दूसरी चीजें भविष्य जमा निधि वगैरह कुछ नहीं हैं। कारखाने वालों को ये सारी सुविधायें दी हैं। ये सुविधाएं खेतिहर मजदूरों के लिए क्यों नहीं दी जातीं?

उपाध्यक्ष महोदय, मैं इस बात को स्पष्ट करना चाहता हूं कि जो गांव में रहने वाले खेतिहर मजदूर हैं, उन खेतिहर मजदूरों में अधिकतर पिछड़े वर्ग के होते हैं, हरिजन जाति के होते हैं। वे सामाजिक दृष्टिकोण से शोषित हैं, पीड़ित हैं और उनकी समस्याओं का इस लोक सभा में और सरकार में प्रतिनिधित्व करने वाला कोई नहीं है। इसलिए उनकी तरफ़ दृष्टि नहीं जाती। उनके लिए न्यूनतम मजदूरी का कानून बना दिया जाता है लेकिन किसानों की हालत खराब है, किसान उनको मजदूरी देने की स्थिति में नहीं है क्योंकि उनके खेत में पानी नहीं है, फसल नहीं होती है। वह मजदूर को पूरी मजदूरी वहीं दे पाता। इसलिए मैं यह सोचता हूं कि जब सरकार अध्यापक, शिक्षक और पढ़े लिखे वर्ग के लिए न्यूनतम

[श्री इकबाल नारायण यादव]

मजदूरी तय करती है और जब संस्थाएं उतनी मजदूरी नहीं दे पाती तो बाकी जो बचता है उसको सरकार पूरा करती है। जब पढ़े लिखे लोगों के लिए, विश्वविद्यालयों में काम करने वाले अध्यापकों के लिए सरकार बकाया की राशि पूरा करती है तो खेतिहर मजदूरों के लिए जिनको किसान पूरी मजदूरी नहीं दे पाता, उनके लिए सरकार पूरा क्यों नहीं करती। उनके लिए भी सरकारी खजाने से दिया जाए। जितना किसान दे दे उतना ठीक है, बाकी सरकारी खजाने से उनको दिया जाए। जब दूसरे रोजगार में लगे लोगों को दिया जाता है, शिक्षा के क्षेत्र में लगे लोगों को दिया जाता है तो सरकारी खजाने से खेतिहर मजदूरों को भी दिया जाए।

मैं कहता हूं कि केवल मजदूर के बोनस का ही सवाल नहीं है। क्या हमारी दृष्टि मजदूर के बोनस तक ही सीमित रहे? मालिक कारखाने में ताला बन्दी कर देता है, और सब कुछ कर देता है। क्या मजदूर की कारखाने में हिस्सेदारी होगी या नहीं? क्या मजदूर रहेगा, मालिक मालिक बना रहेगा? अगर मजदूर को कारखाने में हिस्सेदार बनाया जाएगा तो कारखाने में ज्यादा उत्पादन होगा। जब तक कारखाने में मालिक और मजदूर का रिश्ता रहेगा तब तक बोनस के लिए भी लड़ाई होगी, वेतन वृद्धि के लिए भी लड़ाई होगी। लेकिन जब यह खत्म हो जाएगा तो सारी समस्याओं का समाधान हो जाएगा।

तीसरी बात उपाध्यक्ष महोदय यह है कि जनता सरकार और जनता राज में कहा जाता है कि बोनस बढ़ा दिया गया। लेकिन मैं कहता हूं कि कारखानों में जो सबसे नीचे काम करने वाले है और जो सबसे बड़ा मेनेजर होते हैं, बड़े बड़े अफसर होते हैं उनकी सुविधाओं में बड़ा फर्क हो गया है। इन आई० ए० एस० अफसरों या कौन-कौन अफसर होते है, मैं नहीं जानता इनकी शान-शौकत पर, ठाट-बाट पर, ऐशो-आराम पर कारखाने का आधा पैसा खर्च हो जाता है। बाकी जो मजदूर रहते हैं या दूसरे काम करने वाले लोग है उन पर बहुत कम पैसा खर्च होता है। तो मैं सरकार से पूछना चाहता हूं कि क्या इस स्थिति को सुधारने का काम भी होगा या नहीं? हमने जो घोषणापत्र में कहा है कि हम न्यूनतम और अधिकतम मजदूरी की सीमा एक और दस रखेंगे तो मैं श्रम मंत्री जी से जानना चाहूंगा कि आप यह श्रमिकों के क्षेत्र में कब लागू कर रहे हैं? यह एक और दस की सीमा लागू करनी जरूरी है और इसे आप कब तक लागू करने जा रहे हैं? जिन अफसरों को बहुत अधिक मिलता है उनका वेतन दस के अनुपात में लाया जाए और इससे जो धन बचे उसे मजदूरों के विकास पर खर्च किया जाए। जब हम यह दृष्टि बनायेंगे तभी हम मजदूरों के लिए कुछ कर पायेंगे। जो पैसा होता है वह बड़े बड़े लोग जो होते है, मालिक वगैरह होते हैं उनके आराम और विलासिता वगैरह पर खर्च हो जाता है। असली जो मजदूर हैं वह आशा करता है कि उसके रहने के लिए उसको मकान मिले लेकिन वह आशा उसकी पूरी नहीं होती है। मजदूर कालोनी में उसके वास्ते मकान बनाया जाता है तो एक छोटा सा मकान बना कर दे दिया जाता है, जिसमें उसके बच्चे रहते हैं, बीवी रहती है, बीमार लोग रहते हैं। खाना बनाने का उसमें कोई बन्दोबस्त नहीं होता है। जैसे किसी जानवर को घर में बन्द करके रख दिया जाता है उसी तरह से मजदूरों को इन मकानों में रखा जाता है। दस, दस और बारह बारह घंटे कारखाने में काम करके जब वह वापिस घर आता है तो उसके नहाने के लिए पानी नहीं होता है, पीने के पानी की वहां कोई व्यवस्था नहीं होती है। मैं बिहार विधान

सभा का सदस्य था । एक कमेटी में मैं धनबाद की तरफ गया था । मैंने देखा कि नाली में जो गन्दा पानी बहा चला जा रहा था, उस नाली के पानी से मजदूर नहा रहे थे । देश के लिए इतना उत्पादन करने वाला मजदूर जो है उसकी यह दशा हो इस पर रोना आता है । नाली के पानी में वे नहा रहे थे । वह पानी वह था जो एयरकंडीशनर जिन के मकान में लगे हुए थे वहां से निकल कर आ रहा था, जो बड़े अफसरों की ट्ट्टी पाखाने का पानी था, उस पानी से वे नहा रहे थे । जो मेहनत करता है उसके लिए स्वच्छ पानी का पीने के लिए और नहाने के लिए प्रबन्ध तो आपको करना चाहिए । उनके स्वास्थ्य का तो आपको ख्याल करना चाहिए । रहने के लिये उनके वास्ते आराम दायक मकान तो होने चाहिए ताकि मेहनत करने के बाद जब वह थका हुआ घर जाए तो आराम से सो तो सके, शुद्ध पानी पी सके, अपने बच्चों के साथ थोड़ा विश्राम कर सके और उसको कुछ सुविधा हो । असली सवाल दृष्टि का है । केवल बोनस बढ़ाने से या कुछ सुविधा दे देने से काम नहीं चलेगा । असली सवाल दृष्टि का है । जब तक सरकार के पास दिशा नहीं होगी, दृष्टि नहीं होगी तब तक कोई गतिशीलता नहीं आ सकती है । दिशाहीन, दृष्टिहीन बन कर चला जाएगा तो कोई विकास नहीं हो सकेगा । पिछली सरकार दिशाहीन थी, दृष्टिहीन थी इसलिए गतिहीन भी थी । उसमें कोई गति नहीं थी । जैसे फौज में होता है मार्क्स टाइम उसी तरह से कांग्रेस सरकार की हालत थी । मार्क्स टाइम में पता तो ऐसे चलता है कि बहुत चहलपहल है, आगे बढ़ा जा रहा है गतिशीलता है लेकिन न आगे बढ़ा जाता है और न ही पीछे हटा जाता है । वहीं के वहीं वे खड़े रहते हैं । कांग्रेस सरकार ने भी जो कदम उठाये उनसे न देश आगे गया और न ही पीछे गया । जहां का तहां रहा । जनता सरकार में दृष्टि है, दिशा है और दिशा और दृष्टि को आगे रख कर उसको चाहिये कि वह ऐसे विधेयक लाए, इस तरह के सुधार करे ताकि मजदूरों में आत्मविश्वास पैदा हो और मजदूरों को यह आभास हो कि जनता राज में मजदूरों को असली मालिक माना जाएगा । यह जो नाली के पानी से वे सिंदरी, धनबाद आदि में नहाते हैं उस गन्दे पानी के बजाय उनके वास्ते शुद्ध पानी नहाने के लिए सुलभ हो इसकी व्यवस्था आपको करनी चाहिए । सभी जगह आपको मजदूरों के सुख सुविधा का ध्यान रखना चाहिए और काम करने चाहियें ।

कांग्रेस सरकार ने बोनस काट दिया । हमारे मित्र खड़े होते हैं और कहते हैं कि उस समय इसको काट दिया गया जब एमरजेंसी थी । तब हम लोग तो जेल में थे और आप लोग बाहर थे । संयोग की यह बात थी । उन्होंने गलत काम किया । तब डर था, भय था । वह डर और भय का राज्य समाप्त हुआ । आजादी के साथ हम अब अपने विचार व्यक्त कर पा रहे हैं । चाहे रेल विभाग वाला कर्मचारी हो या किसी और विभाग में काम करने वाला हो जहां कहीं भी वह हो आज सर्विसिस में जो वर्णाश्रम व्यवस्था चालू हो गई है इसको भी समाप्त करना चाहिये । हिन्दुस्तान में वर्णाश्रम में चार वर्ण थे ब्राह्मण, क्षत्रिय, वैश्य और शुद्र । जो श्रम नीति है उसमें भी इसी वर्णाश्रम की झलक दिखाई देती है । इस में भी आपने क्लास 1, क्लास 2, क्लास 3 और क्लास 4 के कर्मचारी रखे हुए हैं । ब्राह्मण, क्षत्रिय, वैश्य और शुद्र इस में भी हैं क्लास वन में ब्राह्मण हैं और क्लास वन को ऊंचा माना जाता है । क्लास दो है वह उसी तरह से जिस तरह से वर्णाश्रम में क्षत्रिय हैं और इस क्लास को क्लास वन से नीचे माना जाता है । उसी तरह से जिस तरह से वर्णाश्रम में वैश्य को और नीचे माना जाता है उसी तरह से

[श्री हुकमदेव नारायण यादव]

क्लास तीन को नीचे माना जाता है । इसी तरह से शूद्र को यहां चौथी क्लास में दलित शोषित माना जाता है । वर्णाश्रम की व्यवस्था इस श्रम विभाग में और उसकी नीतियों में भी लागू है । हजारों वर्षों से चली आ रही वर्णाश्रम व्यवस्था के अन्तर्गत जो श्रम नीति चली आ रही है इसमें आपको परिवर्तन लाना चाहिये । नई समाज व्यवस्था अगर आप कायम करना चाहते है, तो जो शोषित हैं, जो दलित हैं उनको आपको सम्मान देना होगा, उनको इज्जत देनी होगी और उनके लिए विशेष अवसर और सुविधायें प्रदान करनी होंगी । जनता पार्टी ने अपने चुनाव घोषणा पत्र में कहा है कि हम दलितों को विशेष अवसर देंगे । तो श्रम के क्षेत्र में जो नीचे हैं, चतुर्थ श्रेणी के मजदूर, उनको विशेष अवसर दिया जाये और तमाम सुविधायें दी जायें । माननीय श्रम मंत्री जी इन बातों पर ध्यान देंगे और चार श्रेणियों में जो मजदूरों को बांट रखा है, वर्णव्यवस्था की तरह, इस को बन्द किया जाये । हम लोग नारा लगाते थे कि ऊंच जाति की क्या पहचान, गिटपिट बोले करे न काम । छोटे जात की क्या पहचान, मेहनत करे, पावे अपमान । इस कुप्रथा को समाप्त होना चाहिए । मेहनत करने वाला समाज में सब से अधिक दबा हुआ रहा है । मजदूरों के प्रति जो अव्यवहारिक दृष्टि रखी जाती है उस को बन्द करना चाहिए और उन का उत्थान होना चाहिए । तभी देश का निर्माण हो सकेगा । बोनस आदि देने से कुछ नहीं बनेगा क्यों कि यह तो चौकलेट, लैमनजूस आदि की तरह मे बहलाने वाली बात है । अगर असली माने में मजदूर का भला चाहते हैं तो मजदूरों को कारखाने का मालिक बनाने में सहायता कीजिये तभी देश का विकास होगा ।

चौधरी बलबीर सिंह (होशियारपुर) : मान्यवर, मैं श्रम मंत्री जी को इस बिल के लाने पर मुबारकबाद देता हूं, और आप ने जो इन्श्योरेंस का हिस्सा काटने के लिए बिल रखा है तो इस में सरकार अपना भी कुछ हिस्सा दे, जैसे प्रावीडेंट फंड में देती है । जो लेबर कानून बने हुए है वह बहुत कम्प्लीकेटेड है । एक तरफ मजदूर है और दूसरी तरफ़ मिल मालिक है या सरकार है और उन की बैंक पर वह पैसा है जिस से वह बड़े से बड़े वकील को खरीद सकते है और वह उन के हक में पेश हो कर कानून की बारीकियों को बता सकते हैं । लेकिन मजदूर के पास ट्रेड यूनियन लीडर हैं जो उस के केस की फ़ाइट करता हैं । कानून में जो लूपहोल्स हैं उन को पढ़कर जो सहूलियत मजदूर को मिलने वाली है वह रुक जाती है । तो कानून आसान बनने चाहियें जिससे जरूरत न हो किसी वकील को खड़ा करने की । जिस के लिए कानून बना है वही आदमी अपने आप ही केस लड़ सके । कानून में इन्ट्रीकेसीज़ नहीं होनी चाहिए, और वर्तमान कानून खत्म करके नये लेबर लाज बनायें और वह सब पर लागू हो चाहे खेतीहर मजदूर हो, चाहे सरकारी या गैर-सरकारी कारखाने में काम करने वाला मजदूर हो । सब के लिए एक ही कानून होना चाहिये ।

अभी एक कांग्रेसी दोस्त ने कहा कि यह इमरजेंसी की बरक्त है कि लोक आउट बन्द हो गए । मेरा कहना है कि उन्होंने बंगाल की जूट इंडस्ट्री की हालत नहीं देखी । 30 परसेंट से ज्यादा वहां कारखाने बन्द हो गये और जो बाकी बचे उस में से आधे लेबर बेकार हो गये । इसी तरह से टेक्सटाइल इंडस्ट्री के काफ़ी कारखाने बन्द हुये । तब आप की ज़बान बन्द थी, लेकिन अब मिल खुल गई है इस के लिये आप हमें धन्यवाद दें । कारखाना बन्द हो गया कोई बोल नहीं सका और मजदूर अपने घरों को चले गये । अब

बात करते हैं, लेकिन उस वक्त बोल नहीं सके। इस मुल्क में जो इंडस्ट्री खत्म हो गई है उस के लिये कौन जिम्मेदार है ? यह आपकी एमर्जेन्सी की बरकत थीं और आपकी जबान बन्द थी। आप हमें मुबारकबाद दें, धन्यवाद दें कि आपको जबान मिल गई और आप बोलने लगे। उस समय सारे हिन्दुस्तान में आतंक का राज्य था और आप बोल नहीं सकते थे। उस समय मजदूर अपने घरों को चले गये और आप उनके बारे में बोल नहीं सके कि उनका क्या हाल है। अब आप लोगों ने बातें बनानी शुरु की हैं।

इस मुल्क में जो इन्डस्ट्री खत्म हो गई हैं, उसके लिये कौन जिम्मेदार है ? आप सी० पी० आई० के लोग ही इसके लिये जिम्मेदार हैं जो आज यहां बातें कर रहे हैं। उन दिनों सरकार के साथ में थे, पूंछ पकड़कर चलते थे, पल्लू का सहारा लेकर और आज यहां ऐक्ट की बात इन्हें नजर आती है। जिस जमाने में टैक्सटाइल इंडस्ट्री खत्म हो रही थी, कारखाने बन्द हो रहे थे, इंडियन एक्सप्रेस बन्द हो रहा था, उस समय इन्हें नजर नहीं आया कि मजदूर बेकार होकर घरों में चले गये हैं। ये आज जनता पार्टी को धन्यवाद दें, कि इन्हें जबान खोलने का मौका मिल रहा है।

SHRI C. K. CHANDRAPPAN: Sir, about lock-out, bonus and all these issues, everything is on the record of the House but he has not cared to see the record of the House.

चौधरी बलबीर सिंह : हमें पता है, आपने तो हर बात में उस वक्त सरकार का साथ दिया, जो कत्ल हुए उसमें भी आप सरकार के साथ थे। आपके हाथ खून से रंगे हुए हैं। आपके खिलाफ तो फ़तवा मिला है, आपको इस हाउस से बाहर फेंक दिया गया है। आप जो करते रहे हैं उसी का यह नतीजा है। अब तो यह हालत इनकी हो गई है कि अगर दूरबीन लेकर देखें तो कहीं-कहीं हिन्दुस्तान में नजर आते हैं।

आज जो यह बातें बना रहे हैं, उस वक्त यह हिस्सेदार थे, जो एंटी-फासिस्ट कान्फरेंस शुरु हुई थी उसमें ये शामिल थे। जब श्रीमती इन्दिरा गांधी ने इन्हें थोड़ी सी च्यूंटी काटी तो इन्हें पता चला कि एमर्जेन्सी भी कुछ होती है। पहले संजय साहब ने इनके खिलाफ जो बात कही और उसकी हिमायत जो उसकी मम्मी से मिल गई तो गले में पल्लू उठाकर, इन्होंने नाक रगड़कर माफी मांगी कि हमने जो कहा था वह हमारी गलती थी, हमें माफ कीजिये। उस ऐलान का नतीजा यह हुआ कि इस इलैक्शन में इनका सत्यानाश हो गया।

अब ये यहां मजदूरों की इसलिये हिमायत करते हैं कि अखबारों में इनकी कोई बात छप जाये ताकि जनता में मजदूरों में फिर से इनकी कुछ साख जमे, पर वे लोग जानते हैं कि इन्होंने क्या हिमायत की है। आपका एमर्जेन्सी के दौरान 20 महीनों में जो रोल रहा है, उसे सारी दुनिया जानती है।

मैं श्रम मंत्री महोदय से कहूंगा कि बोनस के इश्यू पर एल०आई०सी०, स्टेट बैंक और दूसरे जितने पब्लिक सैक्टर के लोग हैं, उन्हें बोनस दें और प्राइवेट सैक्टर में जो बोनस की कटौती हुई है, उसको भी बहाल करावें जिससे लोगों को बोनस मिल सके।

यह कानून बहुत सिम्पल और सादा बने ताकि मजदूर अपना हक ले सकें।

खेत-मजदूर की बात हमारे दोस्त ने यहां कही है। कानून बना हुआ है, फैसला हो जाता है, लेकिन उस फैसले को लागू करने के

[चौधरी बलबीर सिंह]

लिये कोई मशीनरी नहीं है । यह जो लूप-होल है, यह ठीक नहीं है । एक मजदूर को लोअर कोर्ट से डिग्री मिल जाती है और उस डिग्री के खिलाफ हाई कोर्ट में लोग चले जाते हैं । 3, 4 और 5, 5 साल तक वहां फैसला नहीं होता और उस मजदूर को पैसा नहीं मिलता है । मजदूर पैसे की लड़ाई में बड़े कारखानेदार का मुकाबला नहीं कर सकता है । जब लम्बी लड़ाई शुरु हो जाती है, तो मजदूर थक कर बैठ जाता है और कारखानेदार अपने पैसे के जोर से केस को जीत जाता है । मुकाबला करने वाला मजदूर खुद खत्म हो जाता है ।

मैं मंत्री महोदय से फिर कहूंगा कि वह लेबर के बारे में सब कानूनों को आसान और सिम्पल बनायें, ताकि मजदूर अपने हक के लिए खुद लड़ सकें और उन्हें दलालों की जरूरत न हो, जो उन को एक्सप्लायट करते हैं ।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Deputy-Speaker, Sir, I think my task this evening is rather simple. I am grateful to all the hon. Members who have taken part in this debate and have welcomed the Bill that is under consideration. In fact, if I am to confine myself strictly to the remarks that were made on the Bill, I may not have much to say except to thank the hon. Members who have extended their support to the Bill. I do not want to follow in their footsteps and to roam in the realms in which they have roamed while discussing the Bill under consideration.

It appears to me that many of the hon. Members felt that this was a curtain-raiser for the debate on the Demands of the Labour Ministry. I have no complaint about the fact that they wanted to avail of this opportunity to draw the attention of the Labour Ministry as well as the House to some of the major issues that have been agitating the minds of the hon. Members here as well as of the workers outside. I welcome the fact that they have utilised this opportunity to refer to these major problems of industrial relations, the loopholes that exist, the need to have a comprehensive review of the legislation that exists, the need to simplify the legislation and the need to see that what has been in the statute book from the times of Methuselah will receive a new look and become more relevant to the times in which we operate. I welcome all these sentiments, and I endorse the sentiments they have given expression to. But I submit that the proper occasion to debate these questions in detail would be the debate on the Demands of the Labour Ministry. Therefore, I hope, the House will forgive me if I do not deal with all the questions that were raised by the hon. Members.

I would not like to say that any of the remarks made by any hon. Member was not relevant to the Bill. There are, however, a few remarks which are more relevant to the Bill, and I may be permitted to deal with these. The hon. Member, Mr. Rajan, and a few other hon. Members, asked a question as to why this Bill is not being made applicable to others as well. As far as the question of making this applicable to the unorganised sector and to workers in the rural areas is concerned, I beg to submit that the hon. Members who raised the question perhaps have not studied the Bill with the care with which I would have expected them to study it because it is very clear that this Bill relates particularly to Government servants. Therefore, the more relevant question will be why the Bill should not be made applicable to State Government employees. In this regard, I can say that as far as the Central Government employees are concerned, it is the responsibility of our Government and this House to legislate. As far as the States are concerned, it is the intention of the Government to advise the States to

introduce similiar legislation on the same lines to ensure that the employees of State Governments also have the benefit of the insurance scheme.

SHRI VASANT SATHE AKOLA: On a point of information. I quite appreciate that this Bill is meant only for Government employees under a scheme which was originally prepared. But it is a good scheme, a laudable scheme. Why can similar thing not be made applicable to the employees covered by the Payment of Wages Act? There should be no technical difficulty for doing so. Hereby itself, it will not enable you to extend the scope. You will have to say all those employees covered by the Payment of Wages Act, so that it can be done and introduce a scheme like this.

SHRI RAVINDRA VARMA: It is the intention of the Government to see that similar benefits reach as may workers as possible and in as many areas as can be covered. What is the best way in which this can be done is a matter one can look into. But it will be the policy of the Government to see that social security measures, particularly the benefits of insurance, are made available to the largest possible section of workers.

(Interruptions)

MR. DEPUTY-SPEAKER: If you go on asking questions after every sentence, then it will not be possible for him to finish his speech. You can ask questions probably after he finishes his speech.

SHRI RAVINDRA VARMA: I am willing to listen to Dr. Henry Austin. He has some good ideas to suggest. But I would like to conclude my speech. A remark was made about the Government not having done anything about what was described as the deteriorating labour situation. I will give a full answer to this question later at the time when the debate on the Demands for Grants of the Labour Ministry starts. At this time, I would like to tell the House that—Mr. Roy who is a very well informed Member should have known better about it. The Government has made an effort to consult trade union leaders, employers and the State Governments on the industrial situation in the country. It is not that the Government has taken no step to consult either the Members opposite or those who are particularly concerned with trade unions and labour relations.

As hon. Members may be aware, the Ministry convened conferences where representatives of the trade unions were represented; they convened conferences where the representatives of the employers and the State Governments were represented. These were followed by a tripartite conference. The Government had revived the machinery for tripartite consultations which was put in the cold storage by the hon. Members opposite when they had the responsibility for running the administration of this country.

(Interruptions)

That was not the tripartite machinery. The hon. Member must be better informed. That was not a tripartite machinery, it was a bipartite machinery. For more than six years, there was no conference convened at all of the tripartite machinery; if the hon. Member knows the facts.

Sir, I do not want to go into all the questions that the hon. Members have raised. Some of the hon. Members have spoken with great emotion and feelings about the conditions of workers, particularly in Bihar and other areas. I appreciate the thoughts they have expressed. The Government is concerned with the problem that they have referred to. This is not the occasion for me to go into details. I hope whom the Demands of the Ministry are discussed, I shall have an

[Shri Ravindra Varma]

opportunity to answer these questions at length. I do not want to take more of the time of the House now because whatever is particularly related to the Bill, I have tried to answer. I would once again, request the House to give full support to this Bill.

DR. HENRY AUSTIN (Ernakulam): I think the hon. Minister has explained the whole situation. I do not want to go into detail. I was wondering whether the hon. Minister could also think of extending its application to corporations which are directly under the Central Government. For instance, as far as IOC and the Food Corporation of India are concerned, they are more or less Central Government employees. Their status, for all practical purposes, is considered more or less as that of the Central Government employees. I have already raised this matter, because only recently a tin factory of the IOC employing about 300 employees—this is in my own constituency—had been dismantled and the workers were sent off and all that.

This would give some hope of Government security and a feeling that they are part of the Central Government employees. Perhaps this will not enlarge the scope of your amendment, but, nevertheless, it would be brought within the purview of your own present objective.

18.00 hrs.

SHRI RAVINDRA VARMA: In answer to the hon. Member, I would only say that the fact that we are advising the State Governments to adopt similar measures, to introduce similar schemes, is indicative of our attitude to the whole question and from this he can deduce an answer himself.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Payment of Wages Act, 1936, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we take up clause-by-clause consideration. There are no amendments. The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAVINDRA VARMA: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House stands adjourned till 11.00 a.m. tomorrow.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, June 24, 1977/Asadha 3, 1899 (Saka).

GMGIPMRND—PMR—801 LS—JC— 1276—25-7-77—998.